Vol. 265
No. 11

Monday,
5th August, 2024
14 Sravana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Birthday Greetings (page 1)

Papers Laid on the Table (page 1 and page 78)

Announcements by the Chair (page 6)

Matters raised with permission -

Demand to bring down airfare from Gulf Countries (pages 7 - 8)

Concern over death of children due to fall in open borewell (pages 8 - 9)

Concern over the costly treatment of Cancer in the country (pages 9 - 10)

Demand to declare the Ema Keithel (Women Market) of Manipur as a living cultural heritage site (pages 10 - 11)

Need to address the issues faced by Journalists and Media professionals (pages 11 - 12)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Matters raised with Permission -

- Concern over misuse of social media in spreading disharmony in the society (pages 24 - 25)
- Concern over lack of basic medical facilities in private hospitals in Bihar (pages 26)
- Concern over frequent attacks and arrests of Indian Fishermen by the Sri Lankan Navy (pages 27 - 29)
- Concern over vulgar contents available on Instagram Reels (pages 30 - 31)
- Demand for sanction of Sree Chitra Tirunal Institute for Medical Sciences and Technology (SCTIMST), Thiruvananthapuram, Kerala (pages 32 - 33)
- Need for reforms for Food Processing Industries under PM Formalisation of Micro food processing Enterprises (PMFME) Scheme (pages 33 - 34)
- Concern over safety and security of people's investment made in various Multi States Cooperative Units in Maharashtra (pages 34 - 36)
- Concern over discrepancies in the counselling process of Under Graduate (UG) and AIIMS Medical seats examinations (pages 36- 37)
- Demand to increase constitutional benches of the Supreme Court and the regional benches of the High Courts for efficacious legal remedy (pages 37 - 38)
- Demand for the inclusion of the Mizo language as an option in the online application form for newspaper title verification (pages 38 - 39)
- Demand to open a Passport Seva Kendra in Ramanathapuram, Tamil Nadu (pages 39)
- Demand to change the timing of currently operating Train No. 12529 from Patliputra to Lucknow (pages 40)
- Demand to amend IT Act pertaining to Social Media (pages 40 - 41)
- Demand to remove criteria of Creamy Layer from the quota of OBC (pages 41 - 42)
- Concern over exposure of Children to the violent contents of Video Games (pages 42 - 44)
- Demand to establish heavy industries and provide employment opportunities in Bagalkote district, Karnataka (pages 44 - 45)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail : rsedit-e@sansad.nic.in

Content Page

Concern over delays in completion of National Highway projects in Odisha (pages 12 - 13)

Demand for a new tourist circuit to promote tourism in Udaipur, Mewar and surrounding tribal areas (pages 13 - 14)

Demand to check and curb the menace of Fake Indian Currency Notes (FICN) in the state of West Bengal (pages 14 - 16)

Demand for the Bharat Ratna Award to noted litterateur late Annabhau Sahu (pages 17 - 18)

Demand to name a road in Delhi after Lakhi Shah Banjara (pages 18 - 19)

Demand to address huge pendency of cases before the Commissioner of Income Tax (Appeals) (pages 19 - 20)

Demand to reduce the rate of GST on health and insurance policies (pages 20 - 21)

Demand to restart the Sugar Mills at Nandganj in Ghazipur District of Uttar Pradesh (pages 21 - 22)

Demand to facilitate issuance of Credit Card to Senior Citizens of the Country (pages 23 - 24)

Demand to build elevated road in the section of Desuri Naal connecting Pali, Jaisalmer and Jodhpur areas (pages 24 - 25)

Demand for occupational safety measures and facility of insurance for Stunt Artists of Indian Film Industry (pages 25 - 26)

Need to conduct archaeological exploration located in the State of Jharkhand (pages 26 - 27)

Demand to abolish the practice of using colonial era titles in the working of judiciary (pages 27 - 28)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Content Page

Oral Answers to Questions (pages 28-)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

The Oilfields (Regulation and Development) Amendment Bill, 2024 —Introduced (page 67)

Discussion on the Working of the Ministry of Agriculture and Farmers Welfare-Concluded (pages 67)

Rulings by the Chair (pages 81 - 83)

Discussion on the Working of the Ministry of New and Renewable Energy (pages 83 and pages 141)

Special Mentions-

- Demand for Railway Over Bridge at Samsi Railway Crossing, Malda, West Bengal (pages 118 - 119)
- Demand for Mental Health Helpline to Reduce Farmer Suicide (pages 119 - 120)
- Demand for restoration and support for Khazan Land in Goa (page 120)
- Demand to give benefit to villagers by putting closed and abandoned coal mines in use (page 121)
- Request for establishment of Aviation Varsity in Hyderabad (pages 121 - 122)
- Demand for Structural Audit in the Country (pages 122 - 123)
- Demand for central assistance for the revival of agricultural sector in the state of Kerala (pages 123 - 124)
- Concern over quality of food and hygiene provided by Railways during Travel (pages 124 - 125)
- Demand for establishment of five medical colleges of RAJMES (Rajasthan Medical Education Society) and MDRUs of Bharatpur, Bhilwara, Churu, Pali and Dungarpur (pages 125-126)
- Demand for compensation for horticultural crops damaged due to natural calamities (pages 126-127)

Content Page

Concern over cruelty against animals (pages 127)

Need to address the problems faced by the Kannur International Airport (pages 127-128)

Demand for infrastructure development, regular staffing and digitisation of post offices in Odisha (pages 128 -1 29)

Demand for establishment of Extremely Backward Classes Finance and Development Corporation (pages 130 - 131)

Concern over drug/alcohol menace (page 130)

Concern over issue of fake caste certificates (page 131)

Dumping of cheap Chinese fabrics and Duty-Free import of man-made fabrics from Bangladesh (page 132)

Demand for special assistance by the Central Government to the public libraries of Maharashtra (pages 132 - 133)

Demand for strict enforcement of ban on Single use plastic (pages 133 - 134)

Demand for running the KV School JIPMER on fulltime instead of shift basis (pages 134 - 135)

Need to Address the issues faced by the people during the construction of National Highways (pages 135 - 136)

Demand for direct regular train service connecting Pratapgrah, U.P. to Mumbai (page 136)

Demand for amendment in the Insolvency and Bankruptcy Code (IBC) for State Owned Discoms (pages 136 - 137)

Concern over Drug Menace in the Country (pages 137 - 138)

Demand to develop and use local Servers and Cloud Systems in the Country (pages 138 - 139)

Concern over difficulties being faced by Kerala candidates for the upcoming NEET PG Examination by the National Board of Examinations in Medical Sciences (NBEMS) owing to the allotment of examination centres in Andhra Pradesh (pages 139 - 140)

Demand for starting of Mhow-Indore-Manmad Railway Project (page 140)

Demand for increasing Hunar Se Rozgar Tak Training Institutes for Tourism in Odisha (pages 140 - 141)

Content Page

RAJYA SABHA

Monday, the 5th August, 2024 /14 Sravana, 1946 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend birthday greetings to hon. Members of Parliament, Prof. Manoj Kumar Jha and Shri Venkataramana Rao Mopidevi. Their birthdays are today.

Prof. Manoj Kumar Jha, serving his second term in Rajya Sabha since April this year, is a well-known name, both in academics as well as in public life. He headed the Department of Social Work in Delhi University and continues to be active in guiding research scholars in social work. He serves as a national spokesperson of Rastriya Janata Dal. Prof. Jha's oratory skills and poetic prowess are nothing short of extraordinary. We all are frequent witness to his wit and wisdom, humour, and sarcasm in this Chamber. His bipartisan stance on critical issues of national interest is greatly appreciated as well as his well-researched contributions inside the House. He is married to Shrimati Namrata Jha, and the couple is blessed with daughters, Moulishree and Maitreyi. Hon. Members, on behalf of this house and my own, we wish him a long, healthy and happy life, and extend greetings to his family members.

Shri Venkataramana Rao Mopidevi is a distinguished Member of Parliament who has been serving in this august House since June 2020. As a four-term Member in Andhra Pradesh Legislative Assembly and as a Minister in the State Cabinet, Shri Mopidevi is known for his significant contributions in socio-political landscape of Andhra Pradesh. Shri Mopidevi has the honour of being the first politician from the fishermen community in Andhra Pradesh to be elected in the Rajya Sabha. He is married to Shrimati Aruna Mopidevi, and they are blessed with a son, Rajiv, and a daughter, Dr. Sai Jasmeetha. Hon. Members, on behalf of this House, I wish him a long, healthy and happy life, and extend greetings to family members.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be Laid on the Table, Shri Shripad Yesso Naik; not there. Shri Suresh Gopi.

Content Page

Notifications of the Ministry of Petroleum and Natural Gas

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI): Sir, I lay on the Table:-

I. A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notification No. G.S.R. 154(E)., dated the 4th March, 2024, publishing the Petroleum (Amendment) Rules, 2024, under sub-section (4) of Section 29 of the Petroleum Act, 1934.

[Placed in Library. *See* No. L. T. 386/18/24]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Natural Gas, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(1) G.S.R. 176(E)., dated the 12th March, 2024, publishing the Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Amendment Order, 2024.

(2) G.S.R. 208(E)., dated the 15th March, 2024, publishing the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2024.

[Placed in Library. For (1) and (2) *See* No. L. T. 387/18/24]

Statements showing action taken by the Government on the various assurances, promises and undertakings

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session shown against each:-

1. Statement No. XXXVII Two Hundred Twentieth, 2010

[Placed in Library. *See* No. L. T. 638/18/24]

Content Page

2. Statement No. XXX — Two Hundred Twenty Seventh, 2012
[Placed in Library. *See* No. L. T. 639/18/24]

3. Statement No. XXVII — Two Hundred Thirty Third, 2014
[Placed in Library. *See* No. L. T. 640/18/24]

4. Statement No. XXVII — Two Hundred Thirty Eighth, 2016
[Placed in Library. *See* No. L. T. 641/18/24]

5. Statement No. XXII — Two Hundred Forty Second, 2017
[Placed in Library. *See* No. L. T. 642/18/24]

6. Statement No. XXII — Two Hundred Forty Sixth, 2018
[Placed in Library. *See* No. L. T. 643/18/24]

7. Statement No. XII — Two Hundred Forty Eighth, 2019
[Placed in Library. *See* No. L. T. 644/18/24]

8. Statement No. XII — Two Hundred Fifty Sixth, 2022
[Placed in Library. *See* No. L. T. 645/18/24]

9. Statement No. VII — Two Hundred Fifty Seventh, 2022
[Placed in Library. *See* No. L. T. 646/18/24]

10. Statement No. VII — Two Hundred Fifty Eighth, 2022
[Placed in Library. *See* No. L. T. 647/18/24]

11. Statement No. VI — Two Hundred Fifty Ninth, 2023
[Placed in Library. *See* No. L. T. 648/18/24]

12. Statement No. IV — Two Hundred Sixtieth, 2023
[Placed in Library. *See* No. L. T. 649/18/24]

Content Page

13. Statement No. III — Two Hundred Sixty Second, 2023-24

[Placed in Library. *See* No. L. T. 650/18/24]

14. Statement No. II — Two Hundred Sixty Third, 2024

[Placed in Library. *See* No. L. T. 651/18/24]

Notification of the Ministry of Coal

कोयला मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे): महोदय, मैं कोयला खान भविष्य निधि और प्रकीर्ण उपबंध अधिनियम, 1948 की धारा 7क के अधीन कोयला खान पेंशन (संशोधन) स्कीम, 2024 को प्रकाशित करने वाली कोयला मंत्रालय की अधिसूचना सं. सा.का.नि. 165 (अ)., दिनांक 8 मार्च, 2024 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L. T. 547/18/24]

Report and accounts (2023-24) of Centre for Land Warfare Studies, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of Centre for Land Warfare Studies, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L. T. 417/18/24]

Notification of the Ministry of Housing and Urban Affairs

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): महोदय, मैं दिल्ली विकास अधिनियम, 1957 की धारा 58 के अधीन दिल्ली विकास प्राधिकरण, निदेशक (मंत्रालयी), भर्ती नियम, 2023 को प्रकाशित करने वाली आवासन और शहरी कार्य मंत्रालय की अधिसूचना सं. सा.का.नि. 635 (अ)., दिनांक 29 अगस्त, 2023 तथा विलंब संबंधी विवरण की एक प्रति (अंग्रेज़ी तथी हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L. T. 211/18/24]

Content Page

Reports and Accounts (2022-23) **of the AI Engineering Services Limited, New Delhi; and the Hotel Corporation of India Limited, New Delhi and related papers**

नागर विमानन मंत्रालय में राज्य मंत्री (**श्री मुरलीधर मोहोल**): महोदय, कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(i) (a) Annual Report and Accounts of the AI Engineering Services Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Hotel Corporation of India Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(c) Statements giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) *See* No. L. T. 394/18/24]

Report of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI): Sir, I lay on the Table, under sub-section (2) of section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India on Information Systems Audit of selected Central Public Sector Enterprises – Union Government (Commercial) – Ministry of Petroleum and Natural Gas No. 2 of 2024 (Compliance Audit Observations).

[Placed in Library. *See* No. L. T. 652/18/24]

Content Page

ANNOUNCEMENTS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, as announced in the House on Friday, the 2nd August 2024, the hon. Minister of Agriculture and Farmers' Welfare and Minister of Rural Development, Shri Shivraj Singh Chouhan, will continue his reply to the Discussion on the Working of the Ministry of Agriculture and Farmers' Welfare at 1.00 p.m. today. Accordingly, there will be no lunch recess today.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I have been waiting for your reply to my letter written to you. What about my point of order?

MR. CHAIRMAN: I will respond to it.

SHRI DIGVIJAYA SINGH: When, Sir?

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*... I can speak only when you take your seat. It is under my serious consideration. The House will come to know about it.

SHRI DIGVIJAYA SINGH: What about me, Sir? When are you going to tell me?

MR. CHAIRMAN: Before adverting to the same in the House, I will take steps to inform Shri Digvijaya Singh that, at this particular time, this point of order is being determined. It will be done.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, Matters raised with Permission. Dr. Sangeeta Balwant. Demand to restart Sugar Mill at Nandganj in Ghazipur District of Uttar Pradesh. Not there. Shrimati Jebi Mather Hisham. Demand to bring down airfare from Gulf Countries.

Content Page

Demand to bring down airfare from Gulf Countries

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I would like to bring on record the organized loot by airlines, specifically to the Gulf countries. June, July, August and September are the months of school holidays. It is a holiday season. But now it is not a holiday season. Now it has become a horror season due to the exorbitant, exploitative and extortionist airfare charged by the airlines.

(MR. DEPUTY CHAIRMAN *in the Chair*)

Sir, we call it an organized loot because it is not just double or triple or quadruple. But the rate has been increased by more than five times. We call it an organized loot. If a poor labourer wants to travel from a Gulf country to India, ordinarily he has to pay Rs. 8,000, and 'to and fro' it would be Rs. 16,000. But now the present average rate from a Gulf country to Kerala or India is Rs.46,000. It means that for him it would be close to one lakh rupees. How will a poor labourer pay for it? If a middle class family of four wants to travel, ordinarily, they have to pay around Rs.36,000. Now it would come up to Rs.3,64,000. This is the rate and how a hole is being burnt in the pockets of poor labourers and middle class in the Gulf, who are toiling hard to bring in remittances into our country! We call it an organized loot because airlines are very much invariably together coordinating high fares, and they play a role to stand united in this aspect. We call it an organized loot because the Government gives the standard reply that it is market driven and also that IATA decides it. By washing of their hands, the Government is actually a partner-in-crime in this organized loot. We call it an organised loot. We always say that it is they who are bringing remittances and foreign exchange into our country. India has received USD 120 billion in the last year, 2023, and Kerala accounts for 19 per cent of it. So, we call them the backbone of our remittance economy. But, actually, we are breaking their backs.

So, I honestly request the Central Government, the hon. Prime Minister and the Civil Aviation Minister to intervene and stop this organized loot. I urge the Central Government to negotiate for bilateral increase of seats, and also to ensure (*Time-bell rings)* chartered flights and put a cap on fares.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shrimati Jebi Mather Hisham: Ms. Dola Sen (West Bengal), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ramji

Content Page

(Uttar Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh), Prof. Manoj Kumar Jha (Bihar), Shri Imran Pratapgarhi (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Pramod Tiwari (Rajasthan), Shri M. Shanmugam (Tamil Nadu), Shri Jose K. Mani (Kerala), Shri Sandosh Kumar P (Kerala), Shri Javed Ali Khan (Uttar Pradesh), Shrimati Mahua Maji (Jharkhand), Shri Digvijaya Singh (Madhya Pradesh), Shrimati Renuka Chowdhury (Telangana), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Neeraj Dangi, (Rajasthan), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shrimati Sulata Deo (Odisha), Shri Saket Gokhale (West Bengal), Shri Haris Beeran (Kerala), Shri Jawhar Sircar (West Bengal) and Shri Ravi Chandra Vaddiraju (Telangana).

Concern over death of children due to fall in open borewell

श्रीमती दर्शना सिंह (उत्तर प्रदेश): धन्यवाद, उपसभापति महोदय। आपने मुझे जीरों ऑवर में बोलने का मौका दिया। मैं आज इस सदन में देशभर में खुले बोरवेल से आए दिन होने वाली घटनाओं को लेकर अपना विषय रखना चाहती हूं। महोदय, मैं आपको अवगत कराना चाहती हूं कि देशभर में खुले बोरवेल से आए दिन होने वाली घटनाएं काफी चिंताजनक हैं। प्रायः देखने में आया है कि लोगों के द्वारा खराब ट्यूबवैल को उखाड़ कर अन्य स्थानों पर शिफ्ट कर दिया जाता है और ट्यूबवैल को शिफ्ट करने के उपरांत बोरवेल को खुला छोड़ दिया जाता है और उसमें मिट्टी भरकर समतल नहीं किया जाता है। इस लापरवाही के कारण बोरवेल में बच्चों के गिरने की घटनाएं देशभर में अकसर होती रहती हैं, जिससे जान-माल का नुकसान होने के साथ-साथ बहुत मुश्किलों का सामना करना पड़ता है। इसके लिए प्रदेशों की सरकार द्वारा भी समय-समय पर खराब बोरवेल को बंद करके भूमि समतल करने के बारे में आदेश दिया जाता है, पर इसके बावजूद इसमें कोई खास परिवर्तन नहीं हुआ। आज से एक दशक पहले 2009 में सुप्रीम कोर्ट ने स्वतः संज्ञान लेते हुए बोरवेल में गिरकर होने वाली मौतों पर एक गाइडलाइन जारी की थी। परंतु एक दशक के अंतराल के बाद भी प्रदेश सरकारों ने सुप्रीम कोर्ट की गाइडलाइन का पालन नहीं किया, जिसकी वजह से बोरवेल में गिरकर बच्चों की मौत होती रही। अतः महोदय, मैं आपके माध्यम से अनुरोध करना चाहती हूं कि देशभर में खराब पड़े खुले बोरवेल को बंद करने के लिए समुचित कदम उठाने की अत्यंत आवश्यकता है, जिससे लापरवाही के कारण बच्चों के बोरवेल में गिरने की घटनाओं को रोका जा सके, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shrimati Darshana Singh: Prof. Manoj Kumar Jha (Bihar), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Jose K. Mani (Kerala), Shrimati Mahua Maji (Jharkhand), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Ms. Kavita Patidar (Madhya

Content Page

Pradesh), Shri Krishan Lal Panwar (Haryana), Shri Dhananjay Bhimrao Mahadik, (Maharashtra), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra) Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Sasmit Patra (Odisha), Shrimati Sulata Deo (Odisha), Shri Sujeet Kumar (Odisha) and Shrimati Maya Naroliya (Madhya Pradesh).

Concern over the costly treatment of Cancer in the country

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): धन्यवाद, उपसभापति महोदय। आपने एक बहुत ही महत्वपूर्ण विषय पर मुझे अपनी बात कहने का मौका दिया। मान्यवर, कैंसर की बीमारी बहुत बड़ी और गंभीर बीमारी है। इसमें आदमी दो तरीके से टूटता है। जिस व्यक्ति को कैंसर होता है, वह शारीरिक रूप से टूटता है और उसका परिवार आर्थिक रूप से टूटता है। इसके आंकड़े चौंकाने वाले हैं। जितनी तेजी के साथ हिंदुस्तान में कैंसर की बीमारी बढ़ रही है, उस पर हम सबको, पूरे सदन को और सरकार को चिंता करने की और कदम उठाने की आवश्यकता है। महोदय, WHO की रिपोर्ट के मुताबिक पिछले तीन साल में 22 लाख लोगों की मौत कैंसर से हुई है। अकेले 2022 में 9 लाख लोगों की मौत कैंसर से हुई है। हमारे देश में कैंसर से इतने लोगों की जान चली जा रही है, जितनी किसी देश की आबादी नहीं है। मैं देशों की आबादी देख रहा था, तो भूटान की आबादी 7 लाख, 80 हजार है, गुयाना की आबादी 8 लाख है, लक्ज़मबर्ग की आबादी 6 लाख 53 हजार है। मालदीव की आबादी 5 लाख, 24 हज़ार है।

महोदय, जितनी किसी देश की आबादी नहीं है, उससे ज्यादा लोग हमारे देश में कैंसर से मर रहे हैं।

मान्यवर, इसके बारे में पार्लियामेंटरी स्टैंडिंग कमेटी की एक रिपोर्ट है, जो इस सरकार के सामने विचाराधीन है। उसके अध्यक्ष, प्रो. राम गोपाल यादव जी यहाँ पर मौजूद हैं। वह रिपोर्ट पब्लिक डोमेन में है। महोदय, उसकी कुछ रिकमंडेशन्स हैं, जिनको देश के अंदर लागू करना बहुत आवश्यक है। वह रिपोर्ट साफ तौर पर यह कहती है कि इस देश के अंदर 25 प्रतिशत लोगों के लिए प्राइवेट हॉस्पिटल्स में फ्री इलाज कराने की व्यवस्था की जाए। सरकार के द्वारा ऐसा कानून बनाया जाए कि 25 परसेंट फ्री इलाज कैंसर के मरीजों को प्राइवेट हॉस्पिटल्स के अंदर मिले।

मान्यवर, दूसरी बात यह है कि छोटे-छोटे बच्चों में जो कैंसर हो रहा है, उनको देखकर परिवार पीड़ित होता है, क्योंकि बचने की कोई उम्मीद नहीं होती है। वे अपना घर बेचकर, जमीन बेचकर उनका इलाज कराते हैं, इसलिए अगर किसी बच्चे को कैंसर की बीमारी होती है, तो इस तरह के बच्चों का इलाज पूरे तरीके से फ्री किया जाए। महोदय, यह दूसरी सिफारिश उसमें की गई है।

मान्यवर, बड़े दुर्भाग्य की बात है कि हैजा, मलेरिया और मेनिन्जाइटिस जैसी तमाम बीमारियाँ सरकार द्वारा नोटिफाई की गई हैं, लेकिन कैंसर जैसी गंभीर बीमारी अधिसूचित नहीं की गई है, नोटिफाई नहीं की गई है, इसलिए यह भी एक चिंता का विषय है।

Content Page

मान्यवर, मैं अंत में सिर्फ इतना कहूंगा कि इस बीमारी को नोटिफाई किया जाए।...(**समय की घंटी**)..

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sanjay Singh: Shri Sanjeev Arora (Punjab), Shri Digvijaya Singh (Madhya Pradesh), Shri Sant Balbir Singh (Punjab), Shri M. Shanmugam (Tamil Nadu), Shri Pramod Tiwari (Rajasthan), Shri Ramji (Uttar Pradesh), Shri Ravi Chandra Vaddiraju (Telangana), Shri Javed Ali Khan (Uttar Pradesh), Prof. Manoj Kumar Jha (Bihar), Shri Imran Pratapgarhi (Maharashtra), Shrimati Mahua Maji (Jharkhand), Shrimati Renuka Chowdhury (Telangana), Prof. Ram Gopal Yadav (Uttar Pradesh), Ms. Dola Sen (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Jose K. Mani (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh) Shrimati Sudha Murty (Nominated), Shri Derek O'Brien (West Bengal), Dr. Sasmit Patra (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Naresh Bansal (Uttarakhand), Shri Ram Chander Jangra (Haryana), Shrimati Sulata Deo (Odisha), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Haris Beeran (Kerala), Shri Sujeet Kumar (Odisha), Shri Jawhar Sircar (West Bengal), Shri Saket Gokhale (West Bengal), Dr. V. Sivadasan (Kerala) and Dr. Fauzia Khan (Maharashtra).

श्री उपसभापति: धन्यवाद, संजय जी। Shri Maharaja Sanajaoba Leishemba, "Demand to declare the Ema Keithel (Women Market) of Manipur as a Living Cultural Heritage Site."

Demand to declare the Ema Keithel (Women Market) of Manipur as a living cultural heritage site

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, my Zero Hour submission is 'Demand to declare the Ema Keithel (Women Market) of Manipur as a Living Cultural Heritage Site. In Manipuri, 'Ima' means Mother and 'Keithel' means Market, that is, 'Mother's Market'. It is also popularly known as Khwairamband Ima Keithel, situated at the heart of Imphal city, Manipur. It is one of the oldest women markets in Asia, run only by women folks, and no male traders are allowed to open stalls or shop there. It has a very long mythological story about its establishment. It is not only a commercial hub but it also occupies a vital socio-economic space in the

Content Page

history of Manipur. The two women uprisings of Manipur, known as the "Nupi Lan of 1904 and 1939", against the British colonial rule, were initiated, organized by the women leaders of this market. This market is a unique symbol of women's economic empowerment and it may be described as "A great example of *Nari Shakti*."

Because of its unique nature, its historical significance and its value of women's empowerment, I urge upon the Union Government to declare the Ema Keithel or Khwairamband Ema Keithel as a Living Cultural Heritage Site under Article 51A and to preserve it as a place of historic interest and national importance under Article 49 of Indian Constitution. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Maharaja Sanajaoba Leishemba: Prof. Manoj Kumar Jha (Bihar), Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Dr. V. Sivadasan, "Need to address the issues faced by journalists and media professionals."

Need to address the issues faced by Journalists and Media professionals

DR. V. SIVADASAN (Kerala): Sir, the history of our world teaches us that journalism is the integral part of the liberation movement. The world-renowned personalities like Gandhi*ji*, Bhagat Singh, Karl Marx and Lenin used media as a tool for struggle. Many of freedom fighters were active in journalism. I am sorry to say that India, the land of Periyar, Ambedkar and Ravindranath Tagore, is in the 159th position out of 180 countries in Press Freedom Index. The journalists are facing police cases including UAPA, arrest and imprisonment. Journalists like Prabir Purkayastha and Siddique Kappan were in jail because they were speaking truth to power. In India, in the last 10 years, more than 100 journalists were killed in different places, including the noted editor and writer, Gauri Lankesh.

The communal fanatics target the journalists, who are standing with people. The journalists, who are trying to expose the anti-people policies of the rulers, are targeted by the forces of the Union Government. Working journalists are one of the most exploited groups in India. Thousands of brilliant youngsters are working in media but the Government is not ready to protect them, and the Government is not taking initiative to ensure proper wages to the journalists. After the implementation of neo-liberal economic policy, the number of permanent employees has been reduced. The journalists have no social security. There are no proper welfare and pension schemes.

Content Page

The Majithia Commission was appointed to study the issues of journalists and it has suggested a minimum wage to the media persons. But, till now, the majority of the journalists are not getting the suggested salary.

The Government is not bothered about the journalists. The journalists are working in most in-human conditions. Basic amenities are not there. Human rights are violated in their work places. Journalists have no proper work time. Legally, the working time is eight hours per day. But, they are working for 14 to 17 hours. When the journalists are raising issues pertaining to them, they are not getting any legal protection from the Government. They are unable to form their associations as trade unions in their media institutions.

At present, the real news journalists have been degraded. The journalists have been treated as only column fillers between the advertisements. Some of the media have given more importance to advertisements than to the news.

MR. DEPUTY CHAIRMAN: Thank you, Dr. V. Sivadasan.

The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. V. Sivadasan: Prof. Manoj Kumar Jha (Bihar), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Sagarika Ghose (West Bengal), Ms. Dola Sen (West Bengal), Shrimati Mahua Maji (Jharkhand), Shri Jose K. Mani (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Jawhar Sircar (West Bengal), Shri Haris Beeran (Kerala) Shri Saket Gokhale (West Bengal) and Shri Niranjan Bishi (Odisha).

Now, Shri Muzibulla Khan; 'Concern over delays in completion of National Highway projects in Odisha'.

Concern over delays in completion of National Highway projects in Odisha

श्री मुजीबुल्ला खान (ओडिशा): उपसभापति महोदय, आपका धन्यवाद कि आपने मुझे सदन को एक गंभीर विषय से अवगत कराने का मौका दिया।

उपसभापति महोदय, ओडिशा के बारे में, खास करके नेशनल हाईवे के प्रोजेक्ट के बारे में, मैं कुछ बोलना चाहता हूँ। ओडिशा राज्य सरकार का जो रास्ता है, जो स्टेट हाईवे है, हमारे तत्कालीन मुख्य मंत्री, नवीन बाबू ने जो स्टेट हाईवेज़ बनाए हैं, इसलिए ओडिशा के हर गाँव, हर गली, हर कूँचे में रास्ता बहुत ही खुबसूरत है। जब तक कोई इंसान नहीं दिखेगा, तब तक वह समझ नहीं पाएगा। अगर स्टेट हाईवे और नेशनल हाईवे का comparison किया जाए, तो सोचिए

Content Page

मत! जब कोई घर से निकलता है, तो घरवाले पूछते हैं कि कौन से रास्ते पर जा रहे हो। अगर वह नेशनल हाईवे पर जा रहा होता है, तो घरवाले ऊपरवाले से दुआ करते हैं, पूजा करते हैं कि वह सही-सलामत वापस आ जाए। मैं आपको हमारे ओडिशा के नेशनल हाईवे की हालत बताना चाहता हूँ। Duburi-Chandikhole, नेशनल हाईवे 53 फोरलेन होने वाला है, वह कंपलीट नहीं हुआ है। Rajamunda to Barkote नेशनल हाईवे, जो नेशनल हाईवे 23 पर है, वह भी कंपलीट नहीं हुआ है। Bargarh to Barpali और Barpali to Balangir, नेशनल हाईवे 26 का फोरलेन होना, वह भी कंपलीट नहीं हुआ है। Angul-Sambalpur, एनएच 55, Cuttack-Angul, एनएच 55, वह भी कंपलीट नहीं हुआ है। Bhadrak-Balasore, एनएच-16, वह भी कंपलीट नहीं हुआ है और Jharsuguda to Bhojpur, एनएच 49 पर जो वाइडनिंग का काम है, वह भी कंपलीट नहीं हुआ है।

उपसभापति महोदय, नेशनल हाईवेज़ की हालत बहुत ही बुरी है, इसलिए मैं आपके माध्यम से, चाहे राज्य सरकार की तरफ से बोलिए या सांसद के हिसाब से भी बोलिए, पूछना चाहता हूँ कि नेशनल हाईवेज़ की हालत ओडिशा में इतनी बुरी क्यों है? किस कारण से, किस वजह से नेशनल हाईवे की हालत ऐसी हुई है? वह काम इतने-इतने सालों से कंपलीट क्यों नहीं हो रहा है? एक-दो कंपलीट नहीं होते हैं, वह अलग बात है, लेकिन करीब-करीब छः-सात ऐसे बड़े-बड़े प्रोजेक्ट हैं, जो कंपलीट नहीं हुए हैं और काम भी धीमा चल रहा है। वह काम भी अच्छी क्वालिटी का नहीं है, क्योंकि इधर एक साइड में कंपलीट होता है, तो दूसरे साइड का रास्ता खराब हो जाता है। मैं आपके माध्यम से अनुरोध करूँगा कि आप सरकार को निर्देश दीजिए कि नेशनल हाईवेज़ की जो हालत है, जितना जल्दी हो सके, उन्हें ठीक करें और लोगों के जान-माल की रक्षा करें, क्योंकि कई एक्सीडेंट्स होते हैं। आप हर एक-दो दिन में सुनेंगे कि नेशनल हाईवे में कहीं मोटर साइकिल एक्सीडेंट हो गया, कहीं कार एक्सीडेंट हो गया, कहीं ट्रक एक्सीडेंट हो गया। ऐसे बहुत सी कीमती जानें जा चुकी हैं, इसलिए मैं आपके माध्यम से अनुरोध करूँगा कि जितनी जल्दी हो सके, ओडिशा के नेशनल हाईवेज़ को रिपेयर किया जाए, कंपलीट किया जाए और लोगों के जान-माल को बचाया जाए, बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Muzibulla Khan: Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala) and Shrimati Sulata Deo (Odisha).

Shri Chunnilal Garasiya; demand for a new tourist circuit to promote tourism in Udaipur, Mewar and surrounding tribal areas.

Demand for a new tourist circuit to promote tourism in Udaipur, Mewar and surrounding tribal areas

श्री चुन्नीलाल गरासिया (राजस्थान): उपसभापति महोदय, आपने मुझे Zero Hour में बोलने का

मौका दिया है, इसके लिए आपका बहुत-बहुत आभार। मैं राजस्थान के पर्यटन सर्किटों में नए स्थलों के समावेश हेतु सर्वेक्षण की मांग कर रहा हूं। महोदय, मैं राजस्थान वीर शिरोमणि, जो वीरता, शौर्य, त्याग, पराक्रम एवं दृढ़ निश्चय के लिए जाने जाने वाले वीर योद्धा महाराणा प्रताप और उनके सेनापति राणा पूंजा भील की धरती मेवाड़, उदयपुर से आता हैं। उदयपुर एक विश्व प्रसिद्ध पर्यटक स्थल है। इसे झीलों की नगरी भी कहा जाता है। यह उत्तरी भारत का सबसे आकर्षक पर्यटक शहर भी माना जाता है। उदयपुर को हाल ही में विश्व का सबसे खूबसूरत शहर भी घोषित किया गया है।

महोदय, वर्तमान में राजस्थान में चार पर्यटन संभाग हैं - जोधपुर, जयपुर, अजमेर और कोटा। इसी तरह राजस्थान में लगभग 10 पर्यटन सर्किट हैं। इनमें प्रमुख हैं - मरू सर्किट, जिसमें जैसलमेर, बीकानेर, जोधपुर, बाड़मेर जिले आते हैं; शेखावटी सर्किट, जिसमें सीकर, झुंझुनू, चूरू जिले आते हैं; ढूंढाड़ सर्किट, जिसमें जयपुर, दौसा, आमेर जिले आते हैं; ब्रज मेवात सर्किट, इसमें भरतपुर, सवाई माधोपुर, टोंक जिले आते हैं; हाड़ौती सर्किट जिसमें कोटा, बूंदी, बारा, झालावाड़ जिले आते हैं; मेवाड़ सर्किट, जिसमें उदयपुर, राजसमंद, चितौड़गढ़ और भीलवाड़ा जिले आते हैं; मेरवाड़ सर्किट, जिसमें अजमेर, पुष्कर, मेड़ता और नागौर जिले आते हैं। गौड़वाड़ सर्किट जिसमें पाली, सिरोही, जालौर जिले आते हैं।

महोदय, वर्तमान परिप्रेक्ष्य में इन पर्यटन सर्किटों में ऐसे कई पर्यटन स्थल हैं, जो अभी तक इन पर्यटन सर्किटों में शामिल नहीं किए गए हैं। अतः मैं आपके माध्यम से सरकार से मांग करता हूं कि राजस्थान में इन सभी पर्यटन सर्किटों सहित बांसवाड़ा, डूंगरपुर, राजसमंद, चित्तौड़गढ़, भीलवाड़ा, उदयपुर में नए पर्यटक स्थलों का सर्वेक्षण करवाकर ...(**समय की घंटी**)... इन स्थलों को....

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Chunnilal Garasiya: Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), and Shri Devendra Pratap Singh (Chhattisgarh).

धन्यवाद माननीय चुन्नीलाल जी । माननीय श्री सामिक भट्टाचार्य; 'Demand to Check and Curb the Menace of Fake Indian Currency Notes (FICN) in the State of West Bengal'.

Demand to check and curb the menace of Fake Indian Currency Notes (FICN) in the State of West Bengal

श्री सामिक भट्टाचार्य (पश्चिमी बंगाल): माननीय उपसभापति महोदय, यह बहुत गंभीर विषय है। पिछले दो दशकों से हिंदुस्तान में किसी भी जगह कोई फेक करेन्सी पकड़ी गई, किसी आदमी को

अरेस्ट कर लिया गया, तो उसके संबंध सीधे कालियाचक, मालदा से जुड़े हुए होते हैं। ...(**व्यवधान**)...

SHRI SAKET GOKHALE (West Bengal): Authenticate...*(Interruptions)*...

SHRI SAMIK BHATTACHARYA: I do authenticate. ..*(Interruptions)*... सर, Reserve Bank की रिपोर्ट है कि सारे हिंदुस्तान में जितनी सारी फेक करेन्सीज़ हैं ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please, ...*(Interruptions)*...

श्री सामिक भट्टाचार्य: उनमें 80 per cent are coming from West Bengal. ...*(Interruptions)*... Sir, we are living in a border district. ...*(Interruptions)*... We have 2,200 kms. of international border with Bangladesh. ...*(Interruptions)*... We are facing a silent demographic invasion. ...*(Interruptions)*...
MR. DEPUTY CHAIRMAN: Please take your seats...*(Interruptions)*...

SHRI SAMIK BHATTACHARYA: Not only that, the entire demographic design of the West Bengal in the border areas have been totally changed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No cross talks...*(Interruptions)*... आपस में बात नहीं करें। ...(**व्यवधान**)...

श्री सामिक भट्टाचार्य: सर, आज जो फेक करेन्सी है, यह सिर्फ पश्चिमी बंगाल की बीमारी नहीं है, बल्कि हिंदुस्तान में बहुत जगहों पर जो फेक करेन्सी चल रही है, इसी कारण आज पश्चिमी बंगाल का migrant labour भी खतरे में आ गया है।...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... आप बैठ जाएं, प्लीज़ ...(**व्यवधान**)... आप बोलें ...(**व्यवधान**)...

SHRI SAMIK BHATTACHARYA: Our democracy, our economy, our integrity, our internal security is under threat. ...*(Interruptions)*...सर, इस विषय के ऊपर गंभीरता से विचार करना चाहिए। ...(**व्यवधान**)... मालदा, मुर्शिदाबाद और नादिया, इन तीन जिलों में और ...(**व्यवधान**)... नया शुरू हुआ, उत्तर 24 परगना में बारासात नामक एक जगह है, ...(**व्यवधान**)... not only fake currency, Sir, fake Aadhaar card, fake PAN card, सदन में ये जो सारे सदस्य बैठे हुए हैं, ...(**व्यवधान**)... सभी का State देखिए, ...(**व्यवधान**)... सभी जगह पकड़े जाते हैं। ...(**व्यवधान**)... बंगलादेश से जो migrant labours यहाँ पहुँचते हैं, ...(**व्यवधान**)... सर, जो लोग एक बार इस देश को नापाक बोल कर चले गए थे, जो यह डिमांड उठाते हैं कि minority

has a right to self-determination, ...*(Interruptions)*... हमको अलग स्टेट चाहिए, ...(**व्यवधान**)...

श्री उपसभापतिः सामिक जी, आप सब्जेक्ट पर बोलिए। ...(**व्यवधान**)...

श्री सामिक भट्टाचार्यः सर, ये इसी के साथ जुड़े हुए हैं। ...(**व्यवधान**)... यह रुपया पश्चिमी बंगाल में तैयार नहीं होता है, बंगलादेश से आ रहा है। ...(**व्यवधान**)... हम किसी भी एक एजेंसी के माध्यम से इसको बंद नहीं कर सकते हैं। ...(**व्यवधान**)... अगर NIA, Border Security Force and West Bengal police एक साथ काम करें, उसके साथ-साथ सभी राजनीतिक दल सहमत हों और इस विषय में हम जनता के भीतर जागरूकता पैदा करें, तभी हम इसको रोक सकते हैं। ...(**व्यवधान**)... सर, यह एक serious threat है। ...(**व्यवधान**)... जैसे हमारे डा. मनमोहन सिंह जी ने प्रधान मंत्री रहते हुए बोला था कि Maoists is the biggest threat to internal democracy, हम भी आज बोल रहे हैं कि changing of demography in the border States, ...*(Interruptions)*... they have these kinds of fake currency notes; these kinds of Bangladeshi infiltrators, they are the biggest threat and challenges to India. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Samik Bhattacharya: Dr. Parmar Jasvantsinh Salamsinh (Gujarat), Shri Deepak Prakash (Jharkhand), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Ghanshyam Tiwari (Rajasthan), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Devendra Pratap Singh (Chhattisgarh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Mayankbhai Jaydevbhai Nayak (Gujarat), Dr. Fauzia Khan (Maharashtra), Shrimati Maya Naroliya (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Kalpana Saini (Uttarakhand), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Pradip Kumar Varma (Jharkhand), Shri Naresh Bansal (Uttarakhand), Shri Aditya Prasad (Jharkhand), Shri Kesridevsinh Jhala (Gujarat), Shri Krishan Lal Panwar (Haryana), Shri Ram Chander Jangra (Haryana), Shri Banshilal Gurjar (Madhya Pradesh), Shri Neeraj Shekhar (Uttar Pradesh) and Shri Brij Lal (Uttar Pradesh).

Now, Shri Mohammed Nadimul Haque on 'Demand to streamline the process of issuing of notices by Income Tax Department'. Shri Mohammed Nadimul Haque; not present. Now, Shri Dhananjay Bhimrao Mahadik on 'Demand for the Bharat Ratna Award to noted litterateur late Annabhau Sathe'.

Content Page

Demand for the Bharat Ratna Award to noted litterateur late Annabhau Sathe

श्री धनंजय भीमराव महादिक (महाराष्ट्र): उपसभापति जी, मैं अपनी मातृभाषा मराठी में बोलने की अनुमति चाहता हूं।

*"साहित्यरत्न ,महाराष्ट्र भूषण तथा लोकगायक अन्नाभाऊ साठे दलित साहित्य के संस्थापक के रूप में जाने जाते हैं। उनके साहित्यिक कार्य के कारण समाज के शोषित तथा वंचित वर्ग को आवाज़ मिली ,तथा सामाजिक न्याय की मुहिम और मजबूत हुई । उन्होंने अपने लेखन से दलित समाज की व्यथा तथा उसके संघर्ष को अभिव्यक्ति दी, उनके साहित्य ने दलित समाज को उसकी अस्मिता से परिचय कराया तथा उसमें आत्मसम्मान की भावना पैदा की। उनके साहित्य में सामाजिक न्याय ,समता की बात होती थी तथा अन्याय पर कठोर प्रहार होता था।" मेरी रशिया की यात्रा "नामक अपने यात्रा-वृत्तान्त में उन्होंने रूस की समाजवादी व्यवस्था का वर्णन किया है , तथा" चित्रा "नामक उपन्यास में महिलाओं के सशाक्तिकरण का विषय उठाया है। उनके साहित्य में बाल विवाह ,दहेज प्रथा पर पाबंदी तथा अंधश्रद्धा जैसे विषय उठाए गए हैं ,समाज में अन्याय , जातिगत भेदभाव का विरोध किया गया है और साथ ही श्रमिकों का संघर्ष भी दिखाई देता है। उन्होंने 35 उपन्यास 10 ,लोक-नाटक , 24लघुकथाएं 10 ,जीवनी 1 ,नाटक तथा 1 यात्रा-वृत्तान्त लिखा है। उनके" फ़कीरा "नामक उपन्यास को राज्य सरकार द्वारा पुरस्कृत किया गया था। अन्नाभाऊ साठे जी के साहित्य ने भारतीय साहित्य तथा समाज पर गहरा प्रभाव छोड़ा है। उनके साहित्य से अनेक विचारकों तथा लेखकों को प्रेरणा मिली है। उनके साहित्य का रूसी ,चेक , पोलिश तथा जर्मन भाषा में अनुवाद हुआ है। शाहू महाराज ,महात्मा फुले तथा अंबेडकर जी के विचारों से प्रेरित हो कर महिला ,दलित तथा वंचित समाज के उत्थान के लिए उन्होंने अथक प्रयास किए। अन्नाभाऊ साठे जी का साहित्य ,केवल साहित्य के रूप में ही नहीं जाना जाता , अपितु वह सामाजिक परिवर्तन का एक सशक्त माध्यम बना। इसलिए ,मैं आपके माध्यम से केंद्र सरकार से निवेदन करता हूँ कि साहित्य रत्न ,महाराष्ट्र भूषण तथा लोकगायक अन्नाभाऊ साठे जी को भारत के सर्वोच्च नागरिक पुरस्कार" भारत रत्न "से सम्मानित किया जाए, धन्यवाद।"

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Dhananjay Bhimrao Mahadik (Maharashtra): Dr. Sasmit Patra (Odisha), Shri Devendra Pratap Singh (Chhattisgarh), Dr. Bhim Singh (Bihar), Shri Amar Pal Maurya (Uttar Pradesh), Shri Dorjee Tshering Lepcha (Sikkim), Shri Govindbhai Laljibhai Dholakia (Gujarat), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Fauzia Khan (Maharashtra), Dr. Bhagwat Karad (Maharashtra), Shri Banshilal Gurjar (Madhya Pradesh), Shri Chunnilal Garasiya (Rajasthan), Shrimati Maya Naroliya (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh) and Dr. Kalpana Saini (Uttarakhand).

* Hindi translation of the original speech delivered in Marathi.

Thank you, Dhananjay Bhimrao Mahadik*ji*. Now, Shri Brij Lal on 'Demand to Name a Road in Delhi after Lakhi Shah Banjara'.

Demand to name a road in Delhi after Lakhi Shah Banjara

श्री बृजलाल (उत्तर प्रदेश): उपसभापति महोदय, मैं दिल्ली में किसी सड़क का नाम लखीशाह बंजारा, उर्फ लाखा बंजारा के नाम पर रखने की माँग करने के लिए खड़ा हुआ हूँ। महोदय, लखीशाह बंजारा 17वीं शताब्दी के सबसे बड़े ट्रांसपोर्टर थे। उनके पास एक लाख से ज्यादा बैल थे, जिससे वे ट्रांसपोर्ट का काम करते थे। 1675 में वे रायसीना हिल में कैंप कर रहे थे। उसी दौरान, 1675 में गुरु तेग बहादुर जी आनंदपुर साहिब में थे और वहाँ पर पंडित कृपा राम, कश्मीरी ब्राह्मण भी थे, उनका जत्था आया। उन्होंने कहा कि महाराज जी बचाइए, औरंगजेब हम लोगों को इस्लाम स्वीकार करने के लिए बाध्य कर रहा है। वह वही पीरियड है, जब हिन्दुओं को इस्लाम स्वीकार कराने का अभियान चलाया जा रहा था। उसी दौरान मेरे पुरखे - हम लोग कोरी और कोली समाज के हैं, कपड़ा बुनना हमारा काम था। उस समय औरंगजेब ने कहा कि या तो इस्लाम स्वीकार करो या पेशा छोड़ो। हमारे समाज के पास कपड़ा बुनने के अलावा कोई पेशा नहीं था। उस समय जो कन्वर्ट हो गए, वे 'जुलाहे' कहलाए, उसके बाद वे 'अंसारी' कहलाए जाते हैं। आज पूर्वी उत्तर प्रदेश में गोरखपुर, मऊ, आजमगढ़, बनारस में ये जो 'अंसारी' हैं, वे हमारे समाज के हैं, जिनको औरंगजेब ने कन्वर्ट किया था। हमारी बिरादरी, जो हिन्दु रह गई, इसके पास न पेशा है और न ही खेती है।

महोदय, अब मैं लाखा बंजारा पर आता हूँ। उस समय पंडित कृपाराम जी आए। गुरु तेग बहादुर जी ने आश्वासन दिया कि मैं आपकी मदद करूंगा। उसके बाद गुरु जी अपने शिष्यों के साथ आगरा में 'गुरु का ताल' आ गए। वहां से औरंगजेब ने उनको उठवा लिया। उनको चांदनी चौक लाया गया, इस्लाम स्वीकार करने के लिए बाध्य किया गया। 9 नवंबर, 1675 को उनके शिष्य मती दास जी को आरे से चीर दिया गया। दूसरे दिन, 10 नवंबर को उनके शिष्य सती दास को रुई में लपेट करके जला दिया गया। भाई दयाल दास को हाथ-पैर बांध करके, कड़ाहे में डाल करके, उबाल दिया गया। जब गुरु जी को टॉर्चर किया गया, बाध्य किया गया, लेकिन जब वे तैयार नहीं हुए, तो 24 नवंबर, 1675 को उनका सिर कलम कर दिया गया। उसके बाद वे लोग लाश के साथ भेद भी करते थे। लाखा बंजारा ने अपने सैकड़ों बैलों के साथ हल्ला बोल दिया। उन्होंने उनकी बॉडी को उठाया और उसे ले जाकर, उसका जो अपना घर था, उसमें उसे रख करके आग लगा दी और गुरु जी का cremation किया। आज, जहां सिर काटा गया था, वहां 'गुरुद्वारा शीशगंज' है, जहां उन्होंने cremate किया, वह है - 'गुरुद्वारा रकाबगंज'।

महोदय, मेरी एक डिमांड है कि लाखा बंजारा वे हैं, जिन्होंने सरोवर बनाए, उनका उसमें बहुत रोल है, तो मेरा कहना है कि यहां दिल्ली में तमाम विदेशी आक्रमणकारियों के नाम पर रोड्स हैं, एक रोड पर से उनका नाम हटा करके, उस पर लाखा बंजारा का नाम रखा जाए, उनके नाम पर एक रोड किया जाए, जिनका हिंदुत्व की रक्षा के लिए बहुत बड़ा योगदान है।

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Brij Lal: Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri Mayankbhai Jaydevbhai Nayak (Gujarat), Dr. Sikander Kumar (Himachal Pradesh), Dr. Kalpana Saina (Uttrakhand), Ms. Kavita Patidar (Madhya Pradesh), Shri Ram Chander Jangra (Rajasthan), Shri Madan Rathore (Rajasthan), Shri Naresh Bansal (Uttrakhand), Dr. Bhagwat Karad (Maharashtra), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Deepak Prakash (Jharkhand), Shri Aditya Prasad (Jharkhand), Dr. Bhim Singh (Bihar), Shri Pradip Kumar Varma (Jharkhand), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Amar Pal Maurya (Uttar Pradesh), Shri Babubhai Jesangbhai Desai (Gujarat), Shrimati Darshana Singh (Uttar Pradesh), Shri Krishan Lal Panwar (Haryana), Shri Neeraj Shekhar (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Anil Sukhdeorao Bonde (Maharashtra) and Shri Sant Balbir Singh (Punjab).

Demand to address huge pendency of cases before the Commissioner of Income Tax (Appeals)

SHRI SANJEEV ARORA (PUNJAB): Thank you, Deputy Chairman Sir, for giving me an opportunity to speak on the appeals which are pending with Commissioners of Income Tax Appeals. I would like to express my deep concern regarding the significant backlog of appeals pending before Commissioner of Income Tax Appeals in India. The current situation is worrisome because as of April 2024, a staggering number of five lakh appeals remain unresolved with CIT, with the majority of these lodged within the recent implemented faceless appellate system. This immense backlog not only contradicts the commitment to timely decisions outlined in the Taxpayers Charter, but, also raises serious questions about equity and fairness within the tax system. Sir, in last financial year, only 61,311, around 10 per cent cases, were resolved, which is around 10 per cent and I am sure equal number must have been filed also. To address the critical situation, I urge the hon. Minister, through you, to consider the following measures in the upcoming time.

First is budget; but the budget is already there. So, the following aspects can be considered in the budget also. (i) Strengthening legal framework - enact appropriate legislations to enforce stricter time limits on CIT appeals for appeal disposal. The current advisory limit of one year is insufficient. Sir, it is an advisory limit, but it is not being adhered to. (ii) Taxpayer relief measures - introduce

Content Page

measures to provide relief to taxpayers, waiving the requirement of 20 per cent pre-payment before filing appeal, refunding excess tax collected/recovered during prolonged delays, granting automatic stay on penalties and prosecution for appeals exceeding the specific timeframe, accountability for delays, establishing a system of accountability to address the root causes of delays within the system. The current pendency crisis discourages taxpayer compliance and undermines the integrity of the tax system. Taking swift action through these proposed measures will ensure a more efficient, fair and transparent appellate system. Sir, I urge, the hon. Finance Minster, through you, to give this suggestion her thoughtful consideration. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by hon. Member, Shri Sanjay Arora: Shri Niranjan Bishi (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra), Shri K.T.S. Tulsi (Chhattisgarh), Shri Sant Balbir Singh (Punjab), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala) and Dr. Fauzia Khan (Maharashtra).

Demand to reduce the rate of GST on health and insurance policies

SHRI DEREK O'BRIEN (West Bengal): Sir, the demand is straightforward – Reduce 18 per cent GST on medical and health insurance. Reduce it. Sir, in three minutes, let me make four quick points. This has been there since July, 2017, and it has gone unnoticed! Why should we reduce it? We should reduce it, because this is an issue which is burdening the people, mainly the middle class. That is why this is to be reduced. The high tax rate of 18 per cent is a burden.

Insurance penetration is low in India. Internationally it is more than 7 per cent and in India it is just about 4 per cent. That is why GST should be reduced. Sir, there is an imbalance in the insurance sector where 75 per cent is life insurance and only 25 per cent is medical insurance! How can this be done? Who has raised this? Two of our MPs here – Shri Saket Gokhale and Ms. Dola Sen – have raised it. My hon. Chief Minister has written a letter to the hon. Finance Minister to reduce it. They wouldn't listen to us. Okay. At least, listen to the Union Cabinet Minister from her own BJP party who has also recently written to the hon. Finance Minister. He is the hon. Minister of Road Transport and Highways. He is from the BJP. They could listen to him. But, when we write, the hon. Finance Minister will say, 'No, no. I cannot do anything. The GST Council will change it.' This is a flawed argument. The ratio in the GST Council is: NDA-2 and INDIA-1. The GST Council, as said by the Supreme

Content Page

Court, is an advisory body. So, Sir, we must not allow the hon. Finance Minister to hide behind curtain of the GST Council. We must not allow it.

Sir, this is a middle class issue. This is not a political issue. Mr. Chidambaram, — he has a lot of experience — a few days ago, said that the hon. Finance Minister should 'listen.' I appeal — I know all the INDIA parties are together in this — to the BJD also to please associate itself with this issue. You must associate yourself with this issue, because it is touching the middle class. And, I request the hon. Finance Minister to come in the next 3-4 days and say on the floor of this House that this is not working. Sir, there is a GST Council meeting going to happen; if this doesn't happen in the next 3-4 days, इसके लिए आंदोलन चालू रहेगा। The people of India cannot have medical insurance for GST. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by hon. Member, Shri Derek O'brien: Shri Sandosh Kumar P (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shri Ramji (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Shri Sanjay Raut (Maharashtra), Shri Neeraj Dangi (Rajasthan), Dr. Sasmit Patra (Odisha), Prof. Manoj Kumar Jha (Bihar), Shrimati Sulata Deo (Odisha), Ms. Sushmita Dev (West Bengal), Ms. Dola Sen (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Mausam Noor (West Bengal), Shri Jose K. Mani (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Sanjay Yadav (Bihar), Shri Sant Balbir Singh (Punjab), Shrimati Phulo Devi Netam (Chhattisgarh), Shri R. Girirajan (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri M. Shanmugam (Tamil Nadu), Shri Saket Gokhale (West Bengal), Shri Jawar Sircar (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sanjeev Arora (Punjab), Dr. John Brittas (Kerala), Shri Pramod Tiwari (Rajasthan), Shri Sanjay Singh(National Capital Territory of Delhi), Shri Samirul Islam (West Bengal), Shri Sujeet Kumar (Odisha), Shri Haris Beeran (Kerala), Dr. V. Sivadasan (Kerala), Shri Sharad Pawar (Maharashtra) and Shrimati Mahua Maji (Jharkhand). थैंक यू। माननीया डा. संगीता बलवन्त।

Demand to restart the Sugar Mills at Nandganj in Ghazipur district of Uttar Pradesh

डा. संगीता बलवन्त (उत्तर प्रदेश): माननीय उपसभापति महोदय, आपने मुझे एक गंभीर और लोक कल्याणकारी विषय पर बोलने का अवसर दिया, इसके लिए मैं आपको हार्दिक धन्यवाद प्रेषित करती हूँ।

Content Page

महोदय, मैं उत्तर प्रदेश के गाजीपुर जिले से हूँ और केन्द्र सरकार का ध्यान वहाँ बंद पड़ी चीनी मिल की तरफ आकृष्ट करना चाहती हूँ। पटेल आयोग की संस्तुति के बाद 1978 में मेरे गाजीपुर जनपद के नंदगंज सिहोरी में एक चीनी मिल की स्थापना हुई थी और यह चीनी मिल 19 साल तक लगातार चली। जब यह चीनी मिल चलती थी, तो वहाँ जनपद में प्रति वर्ष लगभग 12 लाख क्विन्टल गन्ने से चीनी बनाई जाती थी, जिससे वहाँ के किसानों में एक खुशहाली थी और हजारों हाथों को रोजगार मिला था। केवल गाजीपुर जनपद में ही नहीं, बल्कि आस-पास के जनपद के गन्ना किसानों में भी एक खुशहाली थी और वे समृद्ध थे, लेकिन 1997 आते-आते यह चीनी मिल बंद पड़ गई।

महोदय, मैं इस सदन के माध्यम से केन्द्र सरकार से आग्रह करना चाहती हूँ कि उत्तर प्रदेश में गाजीपुर के नंदगंज में बंद पड़ी चीनी मिल को पुनः स्थापित किया जाए या फिर वहां पर कोई ऐसा बड़ा उद्योग लगाया जाए, जिससे उस जनपद का विकास हो सके, साथ ही, हजारों हाथों को पुनः रोजगार मिल सके। इस निवेदन के साथ, अब मैं दो स्वरचित पंक्तियों के साथ अपनी वाणी को विराम देना चाहूंगी। चूंकि राष्ट्रीय पर्व, स्वतंत्रता दिवस आ रहा है, इसलिए मैं कहना चाहूंगी...

श्री उपसभापतिः आपका विषय नंदगंज पर है।

डा. संगीता बलवन्तः जी, बिल्कुल, नंदगंज देश में ही आता है। मेरा समय अभी बचा हुआ है।

श्री उपसभापतिः उसमें कोई और विषय न बोलें।

डा. संगीता बलवन्तः सर, मैं कहना चाहती हूँः

"वतन के चिराग हो तो उजाला करो,
दिल में मुल्क से मोहब्बत भी पाला करो,
ये जमीं, ये आसमां मेरा भी है और तेरा भी है,
गैर देशों की जयकार लगाकर अपना मुंह मत काला करो।"

जय हिन्द, जय भारत!

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Dr. Sangeeta Balwant: Shri Niranjan Bishi (Odisha) and Shri Dr. Sasmit Patra (Odisha).

माननीया श्रीमती रेणुका चौधरी जी। ...(**व्यवधान**)... No, nothing else. ...*(Interruptions)*... प्लीज़, आपस में बात न करें। ...(**व्यवधान**)... माननीया श्रीमती रेणुका चौधरी जी, आप बोलें।

Demand to facilitate issuance of credit card to senior citizens of the country

SHRIMATI RENUKA CHOWDHURY (Telangana): Sir, there is an issue which is contra-indicatory to what we are experiencing. The RBI has given guidelines to our banks saying that persons above sixty years of age are not credit-worthy, and hence they cannot access a credit card. But, they will use our money which is kept with them, the savings and they make money on that. But, they will issue a debit card. This is a bizarre concept because a credit card is not just about getting immediate credit, but it has several social implications and access under emergencies. Sixty-years-plus is not really a liability because people's longevity has raised in India. We must make sure that the senior citizens can book a flight ticket; can book a hotel; can make online transactions for paying bills. On the one hand, you want cashless India; on the other hand, you will not give credit cards to the people who are sixty years and above. I am sure, here, a lot of my colleagues have got it because we are a privileged lot of people. But, an average middle class citizen who has substantial savings in the bank, and the banks come to look at their faces whether they are alive. They want proof of living. They come home and check whether you are alive or dead, while they are talking to you! And, they tell you that this is for proof of life. And, after that, they don't give you a credit card! International banks, which do not have an upper age limit, which are functioning in India are also submitted to the RBI guidelines here. So, what they practice in their countries, this does not affect the seniors. But, when international banks come here and you bank with them, you have a limitation on the credit. And, you will not get a credit card. So, this is a kind of discriminatory behavior. And, when you are trying to facilitate the elders, there are a lot of active and perfectly alright seniors who are functioning and contributing to the economy of this nation. This kind of discriminatory attitude has to be removed at once. Failing which, we are going to have only debit card.

Sir, India has capital flight. We have written off unsecured loans. You have given away unsecured loans of commercial banks to the tune of Rs. 21 lakh crores. This Government has waived off loans of selected corporates to the magnitude of Rs.16 lakh crores. But they cannot give the basic facility of credit card to our law-abiding and tax-paying citizens. Multiple scams have happened. The Punjab National Bank and the State Bank of India have given unsecured loans to people. We are all aware about Mehul Choksi, Neerav Modi, Jatin Mehta, etc. Thousands of crores of rupees has fled from the country. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shrimati Renuka Chowdhury: Dr.

Content Page

Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Sanjeev Arora (Punjab), Shrimati Jebi Mather Hisham (Kerala), Ms. Sushmita Dev (West Bengal), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Jose K. Mani (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), and Shrimati Sudha Murty (Karnataka).

माननीय श्री नीरज डांगी जी।

Demand to build elevated road in the section of Desuri Naal connecting Pali, Jaisalmer and Jodhpur areas

श्री नीरज डांगी (राजस्थान): माननीय उपसभापति महोदय, राजस्थान के प्रमुख नगर उदयपुर को पाली, जैसलमेर व जोधपुर क्षेत्र से जोड़ने वाले मुख्य राजमार्ग एस.एच. 16 का एक घाट सेक्शन हिस्सा, जो राजसमन्द जिले के गढ़बोर से देसूरी के मध्य स्थित है; लगभग 8 किलोमीटर के इस घाट सेक्शन को देसूरी की नाल के नाम से भी जाना जाता है।

यह मार्ग राजस्थान के महत्वपूर्ण व्यवसाय मार्बल, ग्रेनाइट के प्रमुख नगरों उदयपुर व राजसमन्द से पाली, जोधपुर, जालौर, सिरोही, भीनमाल, सांचौर व माऊंट आबू तक जाने का मुख्य मार्ग है, जो कम दूरी व कम समय में व्यापार को बढ़ावा देता है एवं यह मार्ग गोमती-चारभुजा-देसूरी होकर आगे गंतव्य तक जाता है।

इसके अतिरिक्त देसूरी की नाल उदयपुर को भारतीय सेना के अंतर्राष्ट्रीय बॉर्डर जैसलमेर से भी जोड़ता है। अतः इस मार्ग का इस्तेमाल भारतीय सेना के वाहन भी उदयपुर-जैसलमेर के मध्य आने-जाने के लिए करते हैं।

देसूरी की नाल घाट सेक्शन ऐतिहासिक "श्री राणकपुर मंदिर, श्री परशुराम महादेव मंदिर, श्री चारभुजा नाथ जी मंदिर, एवं श्रीनाथजी मंदिर नाथद्वारा' जैसे धार्मिक आस्था एवं अत्यंत मान्यता वाले स्थानों को जोड़ता है।

"हल्दी घाटी" जहां महाराणा प्रताप ने अपनी ताकत का लोहा मनवाया था, वहीं हल्दी घाटी युद्ध हुआ था। यह प्रसिद्ध स्थल "हल्दी घाटी" भी इसी क्षेत्र में मौजूद है।

अरावली पर्वत श्रृंखलाओं के समीप UNESCO World Heritage Site विश्व प्रख्यात कुम्भलगढ़ दुर्ग भी यहीं स्थित है, जिसकी दीवार The Great Wall of India विश्व में The Great Wall of China के बाद दूसरी सबसे बड़ी दीवार है।

उपसभापति महोदय, एक दर्दनाक हादसे का भी ज़िक्र करना चाहूंगा। देश ही नहीं, अपितु पूरे विश्व का सबसे बड़ा हादसा (देसूरी दुखांतिका) इसी स्थान पर दिनांक 07 सितम्बर, 2007 को हुआ था, जिसमें मौके पर ही 108 लोगों की मौत हो गयी थी। वहीं भारतीय सेना के वाहनों सहित हादसों का अनुमान लगाया जाये, तो प्रतिवर्ष यहां औसतन 100 से अधिक लोगों को हादसे में अपनी जान गंवानी पड़ती है। इन हादसों में मार्बल व अन्य सामान की क्षति होने से प्रतिवर्ष व्यापारियों को करोड़ों रुपयों का नुकसान भी होता है।

देसूरी - चारभुजा के मध्य इस घाट सेक्शन में 12 खतरनाक S और L सेक्शन के मोड हैं और 5 संकरी पुलियाओं पर खतरनाक ढलान हैं, जिसमें वाहनों की सांस हांफ जाती है और कभी

Content Page

वे चट्टानों से टकराते हैं, तो कभी पास की 40 फीट गहरी खाई में गिरते हैं। देसूरी की नाल में 1952 से अब तक लगभग 1000 से ज्यादा मौतें हो चुकी हैं।

देसूरी की नाल में लगातार होती जनहानि के मद्देनज़र अगर वहां एलिवेटेड रोड बनायी जाती है, तो वर्षों से चला आ रहा मौतों का सिलसिला खत्म होगा एवं आसपास के क्षेत्र के आमजन और व्यापारियों को भी लाभ होगा।

अतः उपसभापति महोदय, मैं आपके माध्यम से भारत सरकार से आग्रह है कि देसूरी की नाल क्षेत्र में एलिवेटेड रोड बनाने पर गंभीरता से विचार करे, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Neeraj Dangi: Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

Thank you, Dangi*ji*. Now, Shri Tiruchi Siva — Demand for occupational safety measures and facilities of insurance for stunt artists of Indian film industry.

Demand for occupational safety measures and facility of insurance for Stunt Artists of Indian Film Industry

SHRI TIRUCHI SIVA (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir, for giving me an opportunity to speak on a serious issue, which has long been overlooked by everyone. In the vibrant film industry of India, there are some stunt artists. They display their indispensable efficiency and talents to bring thrilling action sequences on the screen, but they are totally neglected. Recently, in Tamil Nadu, a senior stunt actor, who had an experience of 30 years, fell down from the rostrum and had to face a fatal end. It is all because of what they call a safety rope, which snapped and he fell down. Maybe, it is an isolated incident, but all the time, these very important stunt artists are totally, financially and physically, neglected. Despite their critical role as stunt artists, they often work without the safety nets, that other professionals take for granted. The absence of stringent safety standards on cinema-sets leads to preventable accidents, leaving artists vulnerable to life-altering injuries. This jeopardizes their physical well-being and imposes a heavy financial burden on them and their families. It is imperative to implement comprehensive safety protocols on film sets such as regular inspections, mandatory high-quality safety gear and rigorous training for both, artists and crew members. The Government must collaborate with industry stakeholders to incentivize compliance and nudge them towards implementing and enforcing these standards effectively. Looking at global standards, film industries have detailed safety guidelines and dedicated union for stunt

Content Page

performers, India should adopt similar measures including the establishment of a stunt artists' safety board to oversee compliance with safety regulations and advocate for artists' rights. Furthermore, one must recognize the financial insecurities faced by the stunt artists, and many of them lack access to basic insurance coverage as private sector insurance companies often deem their work too unsafe to accommodate.

So, the Government should come forward for their security under public sector insurance schemes so that they receive adequate compensation and medical care for work-related injuries, and, very important, the Stunt Artists Safety Board has to be constituted.

Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you, Tiruchi ji.

The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Tiruchi Siva: Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Ms. Dola Sen (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Saket Gokhale (West Bengal), Ms. Sushmita Dev (West Bengal), Shri Pramod Tiwari (Rajasthan), and Shrimati Jaya Amitabh Bachchan (Uttar Pradesh).

Shri Vikramjit Singh Sahney; not present. Now, Shrimati Mahua Maji.

Need to conduct archaeological exploration located in the State of Jharkhand

श्रीमती महुआ माजी (झारखंड): उपसभापति महोदय, हमारे झारखंड में एक ऐसा प्राचीन इलाका है, जिसका आर्कियोलॉजिकल और जियोलॉजिकल महत्व है, जिसके बारे में दुनिया के अत्यंत प्रतिष्ठित जरनल 'Proceedings of the National Academy of Sciences' में कई वर्षों के रिसर्च के बाद इस बात को सत्यापित किया गया है कि झारखंड का सिंहभूम क्षेत्र समुद्र से बाहर आने वाला दुनिया का पहला जमीनी हिस्सा है। इससे पहले जमीन का अस्तित्व समुद्र के अंदर था। धरती के 50 किलोमीटर भीरत ज्वालामुखी विस्फोट के कारण सिंहभूम क्षेत्र समुद्र से बाहर आया था और यह पहला इलाका है। पोलैंड से एक स्टडी रिपोर्ट आई थी कि दुनिया की पहली सूनामी झारखंड में आई थी। रांची यूनिवर्सिटी के जियोलॉजी डिपार्टमेंट से इसकी पुष्टि हेतु उस समय दिल्ली से संपर्क भी किया गया था। हजारीबाग से मांडू थाना अंतर्गत दूधीनाला नदी में डायनासोर युग के पहले के अवशेष मिले हैं, हिमयुग के अवशेष मिले हैं, करोड़ों साल पहले के पुरातात्विक अवशेष मिले हैं। रांची यूनिवर्सिटी के जियोलॉजी डिपार्टमेंट के प्रोफेसर स्टूडेंट्स को फील्डट्रीप करवाने हर साल यहां ले जाते हैं, मगर फंड के अभाव में छोटी-मोटी स्टडी ही कर पाते हैं। सिंहभूम तथा हजारीबाग क्षेत्र में ढेर सारी आश्चर्यजनक पुरातात्विक महत्व की चीज़ें बिखरी

Content Page

पड़ी हैं, जिनकी व्यापक खुदाई तथा खोज की आवश्यकता है। केन्द्र सरकार को बड़ा बजट बनाकर इस क्षेत्र में जियोलॉजिकल तथा आर्कियोलॉजिकल सर्वे कराना चाहिए, इससे जियो टूरिज्म को भी बढ़ावा मिलेगा और पूरी दुनिया के रिसर्चर यहां आएंगे, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you Shrimati Mahua Maji Ji.

The following Members associated themselves with the matter raised by the hon. Member, Shrimati Mahua Maji: Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Samik Bhattacharya (West Bengal), Shri Sanjay Yadav (Bihar) and Prof. Manoj Kumar Jha (Bihar)

Now Shri Raghav Chadha; not present. Shri Pradip Kumar Varma; not present. Dr. Sikandar Kumar.

Demand to abolish the practice of using colonial era titles in the working of judiciary

DR. SIKANDER KUMAR (Himachal Pradesh): Thank you, Sir, for giving me the opportunity to speak on a very important issue, 'Need to do away with the colonial era practice of referring to the Judges of the Hon. Courts of Bharat, especially, that of the Hon. High Courts of Bharat and the Hon. Supreme Court of Bharat as Your Lordship, Your Ladyship, or My Lords.'

Sir, the passing of *Bhartiya Nyaya Sahinta*, *Bhartiya Nagarik Suraksha Sahinta* and *Bhartiya Suraksha Sahinta* to replace the three colonial era criminal laws, namely, the Indian Penal Code, 1860, Code of Criminal Procedure, 1973, the Indian Evidence Act, 1872, being one of the many recent steps taken by the Government to rightfully restructure the foundations of the judicial system of Bharat for the welfare of its people, has given me hope and a renewed sense of purpose.

Sir, we are a part of the Indian legal system, which in its language, colour, and delivery was never meant to serve justice to the people of this nation. In many years of practice, we too have become a part and victim of the same system. The language, mannerism, and the code of conduct taught to the practitioner of law chips away at our very basic root, that is, identity. When we are inducted into a legal profession, like, many young people today, we are taught to address the hon. Judges of the Courts of India, especially, the Judges of the hon. High Courts and hon. Supreme Court as 'Your Lordship', 'Your Ladyship', or 'My Lords'. This colonial era practice is not proposed or mandated by law, but due to its customary nature, it is still followed till date and has done more harm than good to the esteem and identity of young practitioner of law, because in its use, it proposes a separation of the ruled and ruler, and, at the outset, proposes or indicates no sense of justice.

Content Page

(MR. CHAIRMAN *in the Chair*.)

The Bar Council of India had taken a step in the right direction wherein in its rules as enshrined in Chapter IIIA on 'To address the Court to Part VI, added in 2006, it is stated, 'Consistent with the obligation of the Bar to show a respectful attitude towards the court and bearing in mind ...

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Question Hour.

Viksit Bharat 2047

*136. SHRI BRIJ LAL: Will the Minister of PLANNING be pleased to state:

(a) the policy steps taken in the infrastructure and connectivity sector to boost growth and development;
(b) whether financial assistance has been provided to States for Viksit Bharat projects; and
(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) to (c) A statement is laid on the Table of the House.

Statement

Government firmly believes infrastructure and connectivity sector to be growth engines towards Viksit Bharat. Infrastructure development is an ongoing priority of the Government to boost growth and development.

Ministries are taking various policy steps to promote the infrastructure and connectivity sector in India. All these policies are aimed at expanding quality infrastructure with focus on inclusive geographies and empowering the users through digital and other initiatives. All the projects, programmes and schemes are aligned to the policy of ramping up infrastructure and connectivity. **PM GatiShakti National Master Plan** (**NMP**), launched by the Hon'ble PM on 13th October, 2021, is a

Content Page

transformative approach for integrated planning of multimodal connectivity to various economic zones, using technology and innovation. Its comprehensive focus has improved multimodal connectivity infrastructure in economic zones. It aims to combine infrastructure schemes like Bharatmala, Sagarmala, and UDAN on a digital platform and reduce logistic costs, increase cargo handling capacity, and shorten turnaround times. PM GatiShakti's twin framework including an inter-ministerial institutional mechanism at the Centre and State levels, and a GIS-data-based decision support system for integrated planning in the logistics and infra sector, is aimed at building **Next Generation** Infrastructure that improves **Ease of Living** as well as **Ease of Doing Business**.

INR 111 lakh crore National Infrastructure Pipeline (NIP), launched 2019, has since expanded to over 9,288 projects across 34 sub-sectors and included both brownfield and greenfield infrastructure projects. National Monetisation Pipeline (NMP) announced August 2021, is based on the principle of 'asset creation through monetization'.

Many policy steps have been taken by the Government for promotion of infrastructure and connectivity sector. An indicative list of major policy, projects, programmes and schemes related to infrastructure and connectivity sector are placed at Annexure A.

Viksit Bharat, is not a project per se, but it is a vision document that is under preparation as growth trajectory for India by 2047. As Viksit Bharat is not a project, therefore, provision of financial assistance to states does not arise.

Annexure A

Policy Initiatives has taken by the ministries:

(i) **Ministry of Road Transport and Highways:**

The Ministry is primarily responsible for development and maintenance of National Highways (NHs). NH network in the country has increased from about 91,287 km in March, 2014 to about 1,46,145 km at present.

National Road Safety Policy: This policy aims to reduce road accidents, injuries, and fatalities by raising awareness, establishing a road safety information database, ensuring safer vehicles, and improving driver training and licensing.

Green Highways Policy: This policy focuses on the development of green corridors along national highways by planting trees and shrubs, which

Content Page

helps in environmental conservation and provides employment opportunities.

Vehicle Scrappage Policy: This policy encourages the scrapping of old, polluting vehicles to promote the use of newer, more efficient, and less polluting vehicles.

Electronic Toll Collection (ETC): This policy promotes the use of FASTag for electronic toll collection to reduce congestion and improve efficiency at toll plazas.

Road Transport and Safety Bill: This bill aims to provide a framework for safer, faster, cost-effective, and inclusive movement of passengers and freight in the country.

Setu Bharatam: Launched to ensure the construction of bridges for safe and seamless travel on national highways.

National Highways Development Project (NHDP): Continued expansion and improvement of the national highways network.

Highway Advisory Services: Implemented to provide real-time information to highway users on traffic conditions, weather updates, and other relevant information.

Logistics Efficiency Enhancement Program (LEEP): Aimed at improving the efficiency of freight movement across the country.

Integrated Road Accident Database (iRAD): to create a comprehensive database of road accidents to help in analyzing and formulating policies for road safety.

FASTAG: Made mandatory for all vehicles to ensure seamless toll collection and reduce waiting times at toll plazas.

National Highways Authority of India (NHAI) InvIT: Launched to monetize completed national highway projects and attract private investment.

Hybrid Annuity Model (HAM): Introduced for the development of highway projects, combining the benefits of both EPC (Engineering, Procurement, and Construction) and BOT (Build, Operate, Transfer) models.

Bharat Mala Pariyojana: An umbrella program for the development of highways, including economic corridors, inter-corridor and feeder routes, national corridor efficiency improvement, border and international connectivity roads, coastal and port connectivity roads, and expressways. The additional initiatives of the Ministry are:

Content Page

- Promoting Contractor's Ecosystem by rationalising the projects and contract documentsfor EPC and PPT projects.
- Simplification of land acquisition notification through BhoomiRashi portal
- Project planning on PM Gatishakti principles through NMP portal with Comprehensive guidelines regarding procurement, preparation, review and approvals of DPRs and also mandated preparation of DPR
- Focus on development of High Speed Access controlled NHs for improving the logistics efficiency of the country. Also adopted a policy to improve all NHs to minimum Two Lane with paved shoulders standards except for ecologically sensitive Himalayan region where development plan is finalised considering the geological, environmental factors etc.
- Relaxations in contract provisions under "Atmanirbhar Bharat" to improve liquidity of funds.
- Revamped dispute resolution mechanism.
- Portal based project monitoring leading to early resolution of issues.
- Periodic reviews of projects at various levels
- Raising resources from innovative financing models like monetization
- Increased toll collection through Fastag
- Resolving the inherited stalled projects (stalled projects till 2013-14) by close monitoring at the highest levels and also by suitable policy interventions like one time fund infusion, substitution, termination & repackaging etc.
- Award for ropeways projects for connecting remote, religious and tourist places

(ii) **Ministry of Railways:** As on 01.04.2024, across Indian Railways, 488 Railway Infrastructure projects (187 New Line, 40 Gauge Conversion and 261 Doubling) of total length 44,488 Km, costing approx. Rs.17.44 lakh crore are in planning/approval/construction stage, out of which, Ra.12,045 Km length has been commissioned, an expenditure of approximately Rs. 12.92 lakh crore has been incurred upto March, 2024.

Content Page

Steps taken by the Railways for effective and speedy implementation of rail projects (i) substantial increase in allocation of funds, (ii) delegation of powers at field level, (iii) close monitoring of progress of project at various levels (iv) regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife. Railways implement infrastructure projects under the PM Gati Shakti Mission with corridor approach namely Energy, Mineral, and Cement (192 Projects), Port Connectivity Corridors (42 Projects), High Traffic Density Corridors (200 Projects). Indian Railways have prepared a National Rail Plan (NRP) for India – 2030. The Plan is to create a 'future ready' Railway system by 2030, which in turn would also cater to future growth in demand right up to 2050. This is a strategic initiative to promote growth and development in the country.

(iii) **Ministry of Civil Aviation** To promote Air infrastructure, Ministry took many policy steps and the major one is **The National Civil Aviation Policy**, 2016 which aims to establish an integrated eco-system which will lead to significant growth of civil aviation sector, which in turn would promote tourism, increase employment and lead to a balanced regional growth.

Regional Connectivity Scheme (UDAN), 2016. UDAN scheme was launched in 2016 with the objective of enhancing remote and regional connectivity through expansion of aviation infrastructure in the country. The scheme envisages revival / upgradation of unserved & underserved airports on its identification through valid bid & award to the SAO (Selected Airline Operator) to operate the route connecting the identified airport. Based on their assessment of demand on particular routes, interested airlines submit their proposals at the time of bidding under UDAN. An airport which is included in the awarded routes of UDAN and requires upgradation/development for commencement of UDAN operations, is developed under the 'Revival of unserved and underserved airports' scheme. As of now, 85 RCS airports, including 2 water aerodromes & 13 heliports have been operationalized under the UDAN scheme and more than 142 lakhs passengers benefited from the UDAN flights.

Content Page

Policy on Airport Infrastructure, 2015 The objectives of the policy are to provide a boost to international trade and tourism; to augment airport capacity for handling an increasing volume of air traffic to enhance airport facilities ; to ensure total safety and security of aircraft operations; to provide multi-modal linkages; to foster the development of a strong airport infrastructure and to lay special emphasis on the development of infrastructure for remote and inaccessible areas, especially the North East, the hilly and island regions.

Upgradation/ Modernisation of airports is a continuous process and is undertaken by Airports Authority of India (AAI) and other Airport Operators from time to time depending on the availability of land, commercial viability, socio-economic considerations, traffic demand / willingness of airlines to operate to/from such airports.

AAI and other Airport Operators have targeted capital outlay of approximately Rs. 90000 crore in Airport Sector for a period from FY-2019-20 to FY-2024-25. Till FY 2023-24, more than 72000 crore capex has been incurred by various airport developers across the country for development of new airports and expansion/upgradation of existing airports.

Recent Expansion work completed at PPP & AAI airports include construction/upgradation/expansion of Terminal Buildings at Delhi, Hyderabad, Bangalore, Lucknow, Chennai, Kanpur, Port Blair, Tezu, Surat, Trichy, Bhuvaneshwar, Dehradun, Kolhapur, Gwalior, Jabalpur, Aligarh, Azamgarh, Chitrakoot, Moradabad, Shravasti, Adampur etc. In addition airport at Ayodhya has also been developed and operationalized.

With the concerted efforts from all the stakeholders, the total number of operational airports in the country has increased to 157 with capacity to handle more than 530 Millions Passengers Per Anum (MPPA).

(iv) **Ports, Shipping & Waterways:** To promote Port Connectivity in India Ministry of Ports, Shipping and Waterways has taken holistic approach through Sagarmala programme, as part of the program, a National Perspective Plan (NPP) for the comprehensive development of India's coastline and maritime sector. Sagarmala Program aims to reduce logistics cost for EXIM and domestic trade with minimal infrastructure

Content Page

investment and to promote port-led development in the country through harnessing India's 7,500 km long coastline, 14,500 km of potentially navigable waterways and strategic location on key international maritime trade routes. The vision of Sagarmala is to reduce logistics cost with minimal infrastructure investment, thereby improving the overall efficiency of the economy and increasing competitiveness of exports. The projects under Sagarmala Programme are categorized into five pillars — port modernization, port connectivity, port-led industrialization, coastal community development and coastal shipping & inland water transport.

Under the budget head of Sagarmala, 130 projects worth Rs. 9,600 crores have been sanctioned with funding support of Rs. 3,700 crores. Out of total 130 projects sanctioned under Sagarmala, 62 projects worth Rs. 4,000 cores have been completed and 52 projects worth Rs. 5,200 crores have been awarded and are under implementation. Remaining projects are under development stages. These projects are focusing on various critical aspects of maritime sector such as capacity enhancement at Indian ports, improving connectivity infrastructure, RO-RO, and tourism jetties along with urban water transportation, fishing harbor and skill development of coastal community. Major projects which have been completed in 2023-24 includes Bunker Berth at Bharathi Dock in Chennai Port, Breakwater in North and South side of entrance channel & Capital Dredging at Cuddalore Port, Capital Dredging for Puducherry Port, Ro-Pax Facility at Hazira, 12 m wide concrete road connecting berth 5 6 7 8 & 9 to new entry / exit road at Mormugao Port, and improvement of road connectivity to facilitate trade and port users at Kolkata Dock, Phase-2.

Based on consultation with Major Ports and state maritime boards, 107 last mile road and rail connectivity infrastructure gaps have been identified and included in the Comprehensive Port Connectivity Plan (CPCP) prepared by Department for Promotion of Industry and Internal Trade (DPIIT) in September 2022. State Multimodal Committees have been formed which has representatives from Major Ports, State Maritime Boards, Ministry of Road Transport and Highways / National Highway Authority of India, and Ministry of Railways to review the projects periodically.

Content Page

The Major Port Authorities Act, 2021, has granted major ports increased autonomy and introduced market-based tariffs for public private partnership (PPP) operators. Formulation of Model Concession Agreement, 2021 have led to improvements in infrastructure, efficiency, and service quality through private participation at major ports across India.

श्री बृज लालः सर, विकसित भारत परियोजना के अंतर्गत राज्यों को प्रदान की जाने वाली आर्थिक सहायता के निर्धारित मापदंड क्या हैं?

श्री सभापतिः माननीय मंत्री जी।

राव इन्द्रजीत सिंहः सभापति महोदय, माननीय सदस्य ने सवाल दो भागों में पूछा है। एक तो कनेक्टिविटी और इन्फ्रास्ट्रक्चर सैक्टर के अंतर्गत भारत सरकार ने क्या किया है और दूसरा कि विकसित भारत प्रोजेक्ट्स के तहत प्रांतों को कितना फाइनेंशियल असिसटेंस मुहैया कराया गया है। सर, इसके पहले भाग का जवाब मैं पहले देना चाहूंगा। भारत सरकार की तरफ से एक मास्टर प्लान तैयार किया गया है, जिसका नाम गति शक्ति है। उस गति शक्ति के तहत चार वर्टिकल्स हैं, जिसके अंदर एक आता airways का, दूसरा आता है waterways का, तीसरा आता है highways का और चौथा आता है railways का। सर, जो पहला है airways का, जिसमें उड़ान के नाम से कनेक्टिविटी की जानी जाती है, उसमें 2014 में कुल मिलाकर 74 एयरपोर्ट्स भारतवर्ष के अंदर हुआ करते थे और 2024 में 10 साल बाद, यह बढ़कर 157 एयरपोर्ट्स आज के दिन हमारे देश में हैं, जिसमें 85 ऐसे हैं, जो कि Regional Connectivity Scheme के तहत हैं, दो aerodromes पानी के ऊपर भी हैं। इसके अलावा 13-14 के करीब helipads हैं।

सर, दूसरी बात ports से संबंधित है। पोर्ट्स में सागरमाला के तहत तरक्की को साधा जाता है, कुल मिलाकर 130 प्रोजेक्ट्स भारत सरकार ने तजवीज़ किए हैं और इनके लिए 9,600 करोड़ रुपया सैंक्शन किया गया है। हमारी साढ़े सात हजार किलोमीटर की कोस्टलाइन है, 14,500 किलोमीटर navigable waterways हैं। इस सबके ऊपर कनेक्टिविटी के तहत यह पैसा तजवीज़ किया गया है।

तीसरा, सर, मैं highways की चर्चा करना चाहता हूं। 2014 के अंदर highways कुल मिलाकर देश के अंदर 91,287 किलोमीटर हुआ करते थे, जो बढ़कर 2024 के अंदर 1 लाख, 46 हजार, 145 किलोमीटर बन गए हैं, यानी कि 10 साल के अंदर 54 हजार किलोमीटर के करीब भारत सरकार की तरफ से highways बना दिए गए हैं।

सर, railways के अंदर corridor project एप्रोच अपनाया है माननीय मंत्री जी ने और इनके महकमे ने और इसके अंदर mineral corridors की संख्या 192 है और high-density corridors की संख्या 200 के करीब है और port connectivity corridor की संख्या 42 है। इस प्रकार से कुल मिलाकर अपनी कनेक्टिविटी और इन्फ्रास्ट्रक्चर के तहत भारत सरकार ने काम किए हैं।

Content Page

इसके अलावा माननीय सदस्य ने पूछा है कि विकसित भारत के तहत प्रदेशों को कितना पैसा मुहैया कराया गया है। इसके विषय में मैं यह बताना चाहता हूं कि विकसित भारत एक योजना नहीं है, बल्कि एक ऐसा पेपर है, जो आगे की 24-25 साल की देश की तरक्की को साधता है। सर, यह एक विज़न डाक्युमेंट है। जब हम विकसित भारत के विज़न डाक्युमेंट की बात करते हैं, तो मैं एक विज़न डाक्युमेंट आपकी अनुमति से पढ़ना चाहता हूं, जो कि हमारे देश को विकसित बनाने में मैं समझता हूं कि योगदान देगी। सर, मैं यह पढ़ना चाहता हूँ। "I have travelled across the length and breadth of India and I have not seen one person who is a beggar, who is a thief. Such wealth I have seen in this country, such high moral values, people of such calibre that I do not think that we would ever conquer this country unless we break the very backbone of this nation, which is her spiritual and cultural heritage. And, therefore, I propose that we replace her old and ancient educational system, her culture, for if the Indians think that foreign and English is good and greater than their own, they will lose their self-esteem, their native culture, and they will become what we want them to be, a truly dominated nation." ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Minister, if relevant, lay it on the Table of the House. ...(*Interruptions*)...

राव इन्द्रजीत सिंहः सर, मैं यह पढ़ नहीं रहा हूँ। ...(**व्यवधान**)... मैं पढ़ चुका हूँ। ...(**व्यवधान**)... अब मैं विकसित भारत का जवाब तो दूँगा। ...(**व्यवधान**)...

MR. CHAIRMAN: Go ahead. ...(*Interruptions*)...

राव इन्द्रजीत सिंहः सर, मैं विकसित भारत का जवाब तो दे दूँ, जो उनका दूसरा क्वेश्चन है। ...(**व्यवधान**)...

MR. CHAIRMAN: Go ahead, please. ...(*Interruptions*)...

राव इन्द्रजीत सिंहः सर, ये जवाब ही नहीं देने दे रहे हैं, इन्हें संभालिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Minister, please go ahead. ...(*Interruptions*)...

राव इन्द्रजीत सिंहः सर, मैं इस लिटरेसी के बारे में कहना चाहता हूँ, विकसित भारत बनाने की योजना के बारे में कहना चाहता हूँ। जब सन 1947 में भारत आजाद हुआ था, उस टाइम पर यहाँ 12 परसेंट लिटरेसी रेट थी और आज के दिन 77 फीसदी लिटरेसी रेट है। 1,168 यूनिवर्सिटीज़ हैं, 45,000 कॉलेजेज़ हैं और 1,200 stand-alone institutions हैं। भारत विकसित देश बनने के तौर

Content Page

पर अग्रसर है, क्योंकि जब यह देश आजाद हुआ था, तब यहाँ पर लाइफ एक्सपेक्टेंसी केवल 32 साल हुआ करती थी और आज के दिन यह 71 साल होने लगी है। ...(**व्यवधान**)...

MR. CHAIRMAN: Sitting in the chair, you are intervening. ...(*Interruptions*)...

राव इन्द्रजीत सिंहः सर, यह विकसित भारत का जो हमारा विज़न है... ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Minister, take your seat. ...(*Interruptions*)...

राव इन्द्रजीत सिंह: मैं बैठ जाऊँ क्या? ...(**व्यवधान**)...

MR. CHAIRMAN: Hon Members, if you have heard the question, the first supplementary of Shri Birj Lal, the answer is relevant. I am understanding every word of it. ...(*Interruptions*)... The first supplementary is very focused by Shri Birj Lal and let the hon. Minister conclude. ...(*Interruptions*)...

राव इन्द्रजीत सिंहः सर, मैं माननीय सदस्य को दूसरी बात यह समझाना चाह रहा था, यह विकसित भारत ऐसा डॉक्यूमेंट है, जो विज़न डॉक्यूमेंट है। यह प्रोजेक्ट नहीं है। प्रोजेक्ट्स के अंदर पैसा मुहैया कराया जाता है, लेकिन विज़न डॉक्यूमेंट के तहत नहीं कराया जाता है। फिर भी माननीय सदस्य चाहते हैं, तो जो हमारी भारत सरकार की तरफ से यूपी के लिए पैसा तजवीज़ हुआ है, उसे मैं बताने के लिए तैयार हूँ। सर, मैं बता देता हूँ। सर, भारत सरकार ने यूपी के लिए जो पैसा वितरित किया है, उसके भी पाँच वर्टिकल्स हैं। एक है - शेयर इन सेंट्रल टैक्सेज़। दूसरा - ग्रांट्स ऑफ फाइनेंस कमीशन। तीसरा - सेंट्रली स्पाँसर्ड स्कीम्स। चौथा - सेंट्रल सेक्टर स्कीम्स और पाँचवां है - scheme for special assistance as loans to States for capital expenditure. 2021-22 में 2,59,158 करोड़ रुपये यूपी को दिए गए थे। 2022-23 में इन्हें 29 लाख कर दिया गया, मतलब 2,99,647 करोड़ रुपये दिए गए और 2022-23 में उन्हें कुल सेंट्रल ट्रान्सफर 3,45,003 करोड़ रुपया है।

MR. CHAIRMAN: Second supplementary - Shri Brij Lal.

श्री बृज लालः सभापति महोदय, मैं जो सवाल पूछना चाहता था कि विकसित भारत परियोजना के अंतर्गत उत्तर प्रदेश को तीन वर्षों में कितनी वित्तीय सहायता प्रदान की गई है, इसके संबंध में मैं समझता हूं कि माननीय मंत्री जी ने उसका जवाब दे दिया है।

MR. CHAIRMAN: So, are you satisfied?

SHRI BRIJ LAL: Yes, Sir, I am satisfied.

Content Page

MR. CHAIRMAN: Supplementary no.3 - Shri Vivek K. Tankha.

SHRI VIVEK K. TANKHA: Sir, one part of the Annexure talks about Electronic Toll Collection, which is now for an unlimited period. I know for fact that there is a law on toll which says that toll is a compensatory imposition. मतलब आप टोल तब तक कलेक्ट करेंगे, जब तक आपका road's cost plus profit gets recovered, but this is not happening in India. All tolls continue indefinitely, which is not in public interest. It is, basically, * on the public. Does NHAI plan to review this unlimited toll collection policy which is against the public interest?

RAO INDERJIT SINGH: Sir, this question might better have been addressed to the Road Transport and Highways Ministry. Nevertheless, I would like to suggest that all tolls are given for a specific period. If there is any toll which, as he says, has been given over that period and still continuing, we will have it looked into.

MR. CHAIRMAN: Vivekji, I think you should be satisfied. If you will name one toll where your good thought has been violated and the statute has been ignored, the Minister has assured that he will look into it. And, the Minister is known to act fast, and he responded while, primarily, it concerned the NHAI. So, you must appreciate.

SHRI VIVEK K. TANKHA: Sir, I appreciate. I only put a question based on the Annexure.

MR. CHAIRMAN: Good enough. Now, Prof. Manoj Kumar Jha. On your birthday, I am sure you will seek something very important.

PROF. MANOJ KUMAR JHA: Thank you, Sir. First, I would congratulate the Minister for clarifying that Viksit Bharat is not a project but a kind of commitment for the growth trajectory till 2047. Having said that, through you, Sir, I would like to ask the hon. Minister: In the recent Budgetary allocation in Bihar, what is the quantum, as compared to what was going on in Bharatmala as well as regarding the Ministry of Road Transport and Highways, and what is new component in that? Thank you, Sir.

* Expunged as ordered by the Chair.

Content Page

RAO INDERJIT SINGH: Sir, I don't have all the answers regarding all the States. There are so many States and Union Territories. If he asks me a specific question next time around on Bihar, I will give it to him. But, I must, nevertheless, assure the House, through you, Sir, if I can be given the permission, that India, becoming a developed nation, has a vision document. I want to reiterate that this is not a project. I want to refer to Prof. Magnus Andersson, who is a Professor Emeritus at the University of Groningen in Netherlands. This Professor has published a paper OECD Publications, called 'The World Economy'. In this publication, he has chalked out the economies of the various countries from 0 AD to 1998, and this is what he has to say about India in that particular publication. It says that in 0 AD, India had 39.2 per cent of world's economy. Our share in the world economy was 39 per cent. In 600 AD, it became 22.6 per cent. In 1700, it was 24.4 per cent. In 1947, when India was finally freed from the yoke of British empire, it was only left with 4 per cent. So, India, historically, had been a developed country, a developed nation. This vision for 2047 is not something that cannot be achieved, and we need the co-operation of all sectors of all the people of this country, and, I think, this is achievable by 2047.

MR. CHAIRMAN: Hon. Minister, as a birthday gesture for Prof. Manoj Kumar Jha, please send his question or inquiry to the Minister concerned and the Minister concerned will be good enough to respond directly to the hon. Member. Fifth supplementary, Ms. Dola Sen.

MS. DOLA SEN: Thank you, Chairman Sir. हमने विकसित भारत प्रोजेक्ट के बारे में इलेक्शन के टाइम में Model Code of Conduct को defy करते हुए अपने मोबाइल पर बहुत बार मेसेज आते हुए देखा। कोई बात नहीं।

अभी इधर Treasury Benches की तरफ से हमको अक्सर सुनाई दे रहा है कि ये लोग जब पावर में थे, तब तक, यानी 2014 तक कुछ काम नहीं हुआ और 2014 से आगे Treasury Benches की तरफ से विकसित भारत की ओर हम आगे बढ़ रहे हैं। कोई प्रॉब्लम नहीं है।

We just want to know, through you, Sir, from the Minister and from the Union Government कि अगर ऐसा है, तो Farm Bills, जिसे बाद में revoke करना पड़ा, उसको कौन लाया? हमारे प्रधान मंत्री जी । ये स्वामीनाथन आयोग की रिपोर्ट के बारे में बार-बार refer करते हैं, तो उसको लागू करने से इनको किसने मना किया? इसको लागू करके Minimum Support Price किसान को दे दिया जाए, तब बात खत्म होगी। इसके लिए दोष देने में क्या फायदा है, आप इसको implement करिए। करके दिखाइये। सर, हमें लगता है कि विकसित भारत Projects में the natural farming, organic farming, agriculture and agro-based industry, the relationship between Union and State Government is very important. I want to know, what is the serious planning or central policy of natural farming, organic farming or

Content Page

overall agriculture or agro-based industry like jute, tea, cotton industries under Viksit Bharat project, especially how long the relationship between the States and the Union Government will remain quasi-federal, Sir, through you, I want to know this from them.

RAO INDERJIT SINGH: Sir, the question pertains to connectivity and infrastructure under Viksit Bharat project. I have already clarified it. This is a question that might better be put to the Minister of Agriculture.

MR. CHAIRMAN: There is a good occasion for the Agriculture Minister to respond today. He will be responding to the debate today at 1 p.m.

MR. CHAIRMAN: Question No. 137.

Status of the Shoonya Campaign

*137. SHRI SUJEET KUMAR: Will the Minister of PLANNING be pleased to state:

(a) the status of implementation of the Shoonya Campaign (improve air quality in India by accelerating the deployment of electric vehicles (EVs) for ride hailing and delivery services) by NITI Aayog;
(b) the number of States with which NITI Aayog has partnered to implement the campaign;
(c) the total amount sanctioned and released in this regard;
(d) whether Government has collaborated with any International Agency/ Bank to promote EVs under the campaign; and
(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) to (e) A statement is laid on the Table of the House.

Statement

'Shoonya' – Zero Pollution Mobility Campaign was launched on 15th Sept., 2021. It is a Pan India consumer awareness campaign administered by NITI Aayog in partnership with leading companies working in the electric vehicle (EV) ecosystem in India.
The campaign has 3 major components:

Content Page

i. **Corporate Branding Program:** To recognise the efforts made by industry partners towards EVs; parcels, vehicles, and driver uniforms for electric deliveries and rides are branded with the Shoonya logo.

ii. **Consumer Awareness Drive:** To highlight the health and environmental benefits of EVs and solidify Shoonya as a slogan in every household in India, NITI Aayog uses both traditional and digital media channels.

iii. **Resource Toolkit:** To allow EV users to understand the cost and emission benefits of switching to EVs, financing options, and existing policies, the toolkits are hosted on the Shoonya website (https://shoonya.info/toolkit).

Since its inception, Shoonya Campaign has nudged delivery systems and ride hailing towards clean mobility. It has positively impacted de-carbonization of the ride hailing and delivery segment of mobility. So far, approximately 200+ corporate partners have collaborated together in this initiative and have completed approximately 574 Mn rides and deliveries up to April, 2024 on Electric Vehicles. It has helped in reduction of particulate matter pollution by approximately 11.5 tonnes, Nitrogen Oxide pollution by approximately 408 tonnes, Carbon Dioxide pollution by approximately 61,000 tonnes. This is equivalent to fuel savings of approximately INR 597 Cr at current retail prices and planting of approximately1.1 Million trees.

Shoonya forum has also engaged approximately 100 Mn citizens through multiple channels and created awareness among them in favour of pollution-free delivery. 3 brand films have been released on 25thJanuary 2022, 19 July 2023 and 04 April, 2024 that has been viewed by approximately 70 Mn people.

This is not state specific but a PAN India campaign across several states.

There has been no government funding for this campaign. The funding of campaign, so far, has been an industry initiative. So far, 200+ corporate partners (Domestic and global) have collaborated together in this campaign initiative. The details are enclosed at Annexure.

Annexure

Shoonya Partners as of 29th July 2024

1	Akasa Finance
2	Alektrify Private Limited
3	Alt Mobility
4	Altigreen Propulsion Labs

Content Page

5	Amazon
6	Ampere Electric Vehicles
7	AMU Leasing Pvt. Ltd.
8	Areon Mobility
9	Ashnni Motors
10	Augmentaa
11	Baayu
12	Bacancy Systems LLP
13	Battery Smart
14	Battwheelz
15	Belectriq
16	Bigbasket
17	Bijli Wheels
18	Bike Bazaar
19	Bikozee
20	Biliti Electric
21	Blowhorn
22	Blue Dart Express
23	Blu-Smart
24	Bolt
25	Boltlyelectric
26	Bounce
27	CABT Elektra
28	Chara
29	Charge+Zone
30	ChargeGrid (Magenta Power)
31	Chargemiles (chargemesh technologies private limited)
32	Chargeup
33	Chartered Bike
34	City Link
35	ckers Finance
36	CocaCola
37	CPO Assist
38	Crayon Motors (UP Tele Links)
39	Dandera Electric
40	Deepfleet

Content Page

41	Delta
42	DOT
43	Earthride
44	eBikeGo
45	Eco Drive
46	EEE Taxi
47	Efill
48	Eicher
49	Eka Mobility (Pinnacle Mobility Solutions)
50	ElectricPe
51	Eleride
52	ELOCITY
53	EMFA (Electric Mobility Financiers Association)
54	E-Motorad
55	E-Savari Rentals
56	ETM Bikes
57	ETO Motors
58	Etrio Automobiles Pvt. Ltd
59	Euler Motors
60	EV Plug (Techilogy Solution)
61	EV Urjaa
62	EVage
63	Evaride
64	evbooth
65	EVCFinder
66	Evegah Mobility Pvt Ltd
67	Evera (E-Prakriti)
68	Evet
69	Evify Logitech Private Limited
70	EVPE
71	EVRE
72	Exa Mobility
73	Exponent Energy
74	Exter
75	Fery Rides
76	Finocorp/ Finayo

Content Page

77	Fortum
78	Gentari
79	Go Bykes (MS Qube)
80	Go EVC (Vmatic Global Technologies Private Limited)
81	Go GreenEOT Pvt Ltd
82	Go4Green (AGRYUJ ITSERV PRIVATE LIMITED)
83	GoElectrify
84	Gogoro
85	Grab (Subsidary of Reliance)
86	Greaves Electric Mobility
87	Green Drive Mobility
88	GreenCell Mobility
89	Greenifit
90	Griden
91	Grip Invest
92	Hala Mobility
93	Hero Electric
94	Hero Lectro
95	HopCharge
96	Howdyy
97	IBSA (India Battery Swapping Association)
98	Igowise
99	Indus Motors Green Private Limited
100	Inspacco
101	Insta EV bikes
102	Intuions
103	Ionage Mobility
104	Jeev Mobility
105	JPS/Jaidka
106	Just Electric
107	Kazam
108	Kinetic Green
109	Kurier EV
110	Kurrent Charge
111	Kwik Mobility
112	Kwik Swap

Content Page

113	Lectrix (SAR Group)
114	Lightning Logistics (Micelio)
115	Lithion Power Private Limited
116	LoadExx
117	Log9
118	Lohia Auto
119	Lordfincap
120	Magenta
121	Mahindra Electric
122	Matter
123	Metro Ride
124	MG Motors
125	Micelio
126	Mini Mines
127	moEVing
128	MOJO Green
129	Mooving (SAR Group)
130	Moveinsync
131	Mufin
132	NammaYatri
133	NammaYatri
134	Nesh LIVE
135	Numocity
136	Nunam
137	Omega Seiki Mobility
138	OneFT
139	Ontrack Mobility
140	Orient eCom EV (Shigan)
141	Park+
142	Perpetuity Capital
143	Piaggio Vehicles Pvt Ltd
144	Piqyu (Quiqup Innovations India Private Limited)
145	Pixey
146	Planet Electric
147	Porter
148	Prime Ride

Content Page

149	Procurabl
150	Pulse Energy
151	QYK (eMatrixmile India Pvt Ltd)
152	QYK Bike
153	RacEnergy
154	Raft Motors
155	REEP /Power Gear Limited
156	ReNew Power
157	Revampmoto
158	Revfin
159	Revolt Motors
160	Rhyno
161	RMI
162	Saera Keto Pvt Ltd
163	Sahy Electric (Hykli Skyline Electric Private Limited)
164	SankulDesing Studio
165	Savy (save Electric Vehicles)
166	Shadowfaxx
167	Sheru
168	ShiganEvoltz
169	Shoffr
170	Simple Energy
171	Singham
172	SMEV
173	SMV Green Solutions
174	Sonae EV
175	Spock
176	Srivaru Motors
177	Statiq
178	Stella
179	Stride Green
180	Sun Mobility
181	Svitch Energy Pvt. Ltd
182	Swiggy
183	Tata Motors
184	Tata Power

Content Page

185	The Sustainer
186	Threewheels United
187	Thunderr/Labourin
188	TOCAL
189	Turtle Mobility (Electrev Mobility Pvt. Ltd.)
190	TVS Motor
191	Uber
192	Urban Sphere
193	UrjaBolt
194	Usha Financial Services Limited
195	Vaara
196	Vaultus
197	VA-YU
198	Verde Mobility (slscorp)
199	Virtus Motors
200	Vmatic Global
201	Volt 14
202	Volt Up
203	WilderMart
204	Wings EV
205	YoCharge (Yellow Haze Sustainable)
206	Yulu Bikes
207	Zeway Mobility Pvt Ltd
208	Zomato
209	Zuink
210	Zyngo
211	Zypp Electric
212	HopElectric
213	Stride Green

SHRI SUJEET KUMAR: Sir, Shoonya is a pan-India consumer awareness campaign, which was launched in 2021. I would like to know from the hon. Minister whether the effectiveness of this campaign has been monitored and evaluated. What are the matrices which have been used to evaluate and monitor the success of this campaign?

Content Page

RAO INDERJIT SINGH: Sir, this is a campaign monitored by *NITI Aayog*. इसके अंतर्गत नीति आयोग की तरफ से कोई पैसा खर्च नहीं हुआ है। इसके अंतर्गत सारा का सारा जो पैसा खर्च हुआ है, वह corporate partners के माध्यम से खर्च हुआ है। इसका जो फायदा हुआ है, मैं आपको उसके बारे में बता देता हूँ कि फिलहाल इस initiative के साथ कुल मिला कर देश भर के अंदर approximately 574 million rides and deliveries have taken place by electric vehicles up to April 2024. It has helped in reduction of particulate matter and pollution by 11.5 tonnes. Nitrogen oxide pollution has been reduced by approximately 408 tonnes. Carbon dioxide pollution has been reduced by approximately 61,000 tonnes. Sir, if I may inform the Member, through you, this has equalled the fuel saving of approximately Rs. 597 crores of rupees at current prices and approximately equals the planting of 1.1 million trees.

MR. CHAIRMAN: Second supplementary. Shri Sujeet Kumar.

SHRI SUJEET KUMAR: Sir, currently, the campaign is focused on ride-hailing and delivery services, as was articulated by the hon. Minister. I would like to know why this campaign is not extended to all kinds of public and commercial transport because we all know that commercial transport is a big source of emission.

राव इन्द्रजीत सिंह: सर, जो भी आइडिया होता है, वह छोटे से शुरू होता है और फिर वह बढ़ता जाता है। तो हमारा यह जो 'शून्य' कैम्पेन है, इस पर हमने 2021 के आखिर में सोचा था और इसको मॉनिटर करना शुरू किया था। आगे जैसे-जैसे इसका विस्तार होता जाएगा, हम और भी electric vehicles बनाने का प्रयास करवाएँगे, चाहे वह normal transport का हो या किसी और प्रकार का साधन हो।

MR. CHAIRMAN: Supplementary number three, Dr. Bhagwat Karad.

डा. भागवत कराड़: ऑनरेबल सर, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि ट्रांसपोर्ट सेक्शन में अभी शून्य प्रदूषण के बारे में बात हो रही है। Is the Government planning to have zero emission in the section? क्या प्रोडक्शन सेक्शन में भी 'शून्य' कैम्पेन के बारे में गवर्नमेंट का कोई प्लान है?

RAO INDERJIT SINGH: Sir, so far, it is only limited to delivery system and to this ride-hailing. But, like I said earlier, we will be expanding it as time goes by, and all suggestions are most welcome. We will take them on board and whenever we can implement them for the betterment of the environment, we will do so.

Content Page

MR. CHAIRMAN: Supplementary number four, Shri Sanjeev Arora.

SHRI SANJEEV ARORA: Sir, through you, I would like to ask the hon. Minister: Does the campaign also aid support research in EV sector to reduce high initial cost of EV, which has been a demotivating factor for general public to switch to electric mobility?

MR. CHAIRMAN: And mind you, this supplementary has a perfect nod from Shrimati Renuka Chowdhury also.

RAO INDERJIT SINGH: Yes, Sir. This, like I said, is a campaign, if I may call it, driven by the industry, and the NITI Ayog itself does not spend any funds on this as such. Whatever has so far taken place has taken place with the help of the industry. And there are 200 plus national and international companies that have aided in this endeavour. All told, this is the progress so far, but as things progress, as I said, we will take other things on board as well and see that EVs are more readily available to people that desire to have them at a lower cost.

MR. CHAIRMAN: Fifth supplementary, Shrimati Renuka Chowdhury.

SHRIMATI RENUKA CHOWDHURY: We have seen that there has been a significant growth in EVs in 2023. You have almost 41.08 lakh units and it has registered a 50 per cent jump in the markets, which is all very well. But you need to have other infrastructure, and if you don't, then it is a huge setback. You have an inadequate power grid. And rural charging stations are going to have different requirements from urban stations as well as there is a lack of public EV charging stations. So, unless these issues are sorted out, it is going to get very difficult. And it is a myth and fallacy that electric vehicles are going to resolve your emission problems. No. They have a whole different category of problems in EV itself. The kind of batteries and power grids that they need are going to be contaminating the environment in a much more serious way. So, I want to know what steps you are taking for setting up EV charging stations in public spaces. What are you going to do about the inadequate power grid which will not be able to charge the vehicles, contribute to the vehicles, and the cost price per unit goes up? And looking at the geographical vastness and diversity that India has, do you have specific plans for public EV charging stations in these areas?

RAO INDERJIT SINGH: Sir, the hon. Member is welcome to her opinion. Whether there is electric supply in adequate quantities or not is a thing that I would dissent

Content Page

upon. Nevertheless, Sir, one feels that electric vehicles are the future. Whether it contributes enough to save the environment, I cannot debate on that because I am not qualified to do so. I can only say that Rome was not built in a day. We have started this whole project. And we are going to enhance it. If she has any particular suggestion to give, we will take that on board. This is something for the whole country to pull together.

MR. CHAIRMAN: Question No.138.

Urban Planning Strategy

*138. DR. ASHOK KUMAR MITTAL: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

(a) Whether Government has a comprehensive urban planning strategy to accommodate the projected population growth as per The World Population Prospects 2024 Report;

(b) If so, the details thereof;

(c) the details of plans of Government to provide affordable housing to the increasing population under schemes like Pradhan Mantri Awas Yojana-Urban (PMAY-U);

(d) whether there have been any delays in allocation of fund to State Governments for PMAY—U; and

(e) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI MANOHAR LAL): (a) to (e) A statement is laid on the table of the House.

Statement

(a) and (b) 'The World Population Prospects' 2024 report highlights that the world's population is likely to peak within the current century and is expected to reach a peak of around 10.3 billion people in the mid-2080s, up from 8.2 billion in 2024. As per the report, India has been ranked the most populous country in the world with a population of 145 Cr. In 2024, 169 Cr. In 2054 and 150 Cr. In 2100

As per the 12th Schedule of Indian Constitution, Urban Planning including Town Planning is the responsibility of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through

Content Page

schematic interventions/ advisories. It provides financial and technical support to the States.

The Ministry supports the states in strengthening urban planning eco-system.In order to incentivize States to undertake urban planning reforms, Schemes for Special Assistance to States for Capital Investment of Department of Expenditure, Ministry of Finance was initiated. The scheme aims to promote efficiency in land-use, sustainable development, affordability, and revenue generation using urban planning as a tool.

i. **Scheme for Special Assistance to States for Capital Investment** 2022-23 – **Part – VI (Urban Planning Reforms)** with an allocation of Rs. 6,000 Cr - The reform components included Modernization of Building Bylaws by removing contradictions and optimizing land use, Adoption of modern urban planning tools like Transferrable Development Rights (TDR), Implementation of Local Area Plans (LAP) and Town Planning Schemes (TPS), Implementation of Transit-oriented Development (ToD). Further States were incentivized for Creation of Sponge Cities, Removing Taxation for running the Buses for Public Transport.

ii. **Scheme for Special Assistance to States for Capital Investment** 2023-24 – **Part – III (Urban Planning Reforms)** with an allocation of Rs. 15,000 Cr - The reform components included Augmentation of human resources by hiring of qualified urban planners, Implementation of Town Planning Scheme (TPS)/ Land Pooling Scheme, Modernization of Building Bylaws, promoting Affordable Housing and in-situ slum rehabilitation, Transit-Oriented Development (TOD), Transferable Development Rights as planning tool, Strengthening natural ecosystems of urban areas through urban planning, development of waterfronts etc.

Further, reform component included providing of incentives to the States for creating enabling byelaw/ policies for private sector participation in Affordable Housing projects.

A sub-Scheme under AMRUT on Formulation of GIS based Master plans for 500 AMRUT cities is at implementation stage. The Sub-Scheme aims at geo database creation and formulation of GIS based Master Plans. At present 461 AMRUT Cities in 35 States are on boarded under the scheme. Draft GIS based

Content Page

Master Plan has been formulated for 355 towns, out of which Master Plans for 208 towns have been finalized.

Further, a Pilot Sub-Schemefor capacity building of municipal officials under AMRUT for preparation of Town Planning Scheme (TPS) and Local Area Plans was launched in 2018. The Scheme aims to build capacity in order to bring about planned urban development through adjustment of land parcels and retrofitting of the old city centers.

Under **AMRUT** 2.0, Scheme for **Formulation of GIS based Master Plans has been extended to cover Class-II Towns** with population of 50,000 - 99,999. MoU has been signed with National Remote Sensing Centre and **Survey of India for creation of geo database**.

Considering the fast pace of urbanization & population growth, the Ministry of Housing & Urban Affairs (MoHUA), Government of India has issued following guidelines/byelaws/ advisory:

i. Urban and Regional Development Plan Formulation and Implementation (URDPFI) Guidelines, 2014

ii. Model Building Bye-laws (MBBL), 2016

iii. Advisory on "Transit-oriented Development (ToD) 2023" for all States to develop pedestrian friendly cities for residents and to promote development along important transit corridors/ nodes

The Ministry has undertaken several knowledge exchange and capacity-building programs:

i.For developing India specific knowledge in urban planning/design and providing specific trainings to the Municipal Officials/Planners, four existing academic institutions in different regions have been designated as Centres of Excellence (CoEs) (in 2023-24) and are entitled to an endowment fund of ₹250 crore each. In addition, six academic institutions have been designated as AMRUT-funded Centres of Capacity Building to support the States.

ii. The Ministry has undertaken capacity building programs for formulation of Local Area Plans (LAP) and Town Planning Schemes (TPS), for Town Planners working in State Town and Country Planning Departments, Urban Local Bodies, and Urban Development Authorities. Six such programs were conducted by CEPT University, Ahmedabad in collaboration with Town and Country Planning Organisation between August to November, 2019, under which 210 Town Planners were trained from 25 LAP/ TPS cities.

iii. Under AMRUT/ AMRUT 2.0, around 3250 officials have been trained for using geo-spatial technology tools for preparation of master plans.

Content Page

(c) to (e) 'Land' and 'Colonisation' are State subjects. Therefore, schemes related to affordable housing are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan MantriAwasYojana – Urban (PMAY-U) since June 25, 2015 to provide pucca house in urban areas across the country through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS).

Based on project proposals submitted by the State/UT Governments under PMAY-U, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 114.40 lakh have been grounded and 85.43 lakh are completed/delivered to the beneficiaries in urban areas as on 29.07.2024. The implementation period of PMAY-U scheme which was earlier up to 31.03.2022, has since been extended up to 31.12.2024, except for CLSS vertical, to complete all the houses sanctioned under the scheme without changing the funding pattern and implementation methodology.

The Union Cabinet on 10.06.2024 has resolved to provide assistance to 3 crore additional rural and urban households for the construction of houses, to meet the housing requirements arising out of the increase in the number of eligible families. As per the budget announcement, PMAY-Urban 2.0 aims to address the housing needs of 1 crore urban poor and middle-class families with an investment of ₹10 lakh crore and Central Assistance of ₹2.20 lakh crore in the next 5 years.

Under PMAY-U, the Central Assistance is released in three instalments in 40%, 40% and 20% to the States/UTs for construction of houses, based on the compliances submitted by States/UTs as per scheme guidelines. Out of sanction Central Assistance of ₹2 lakh crore, ₹1.64 lakh crore have been released as on 29.07.2024.

डा. अशोक कुमार मित्तलः सभापति महोदय, आपने मुझे प्रश्न पूछने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, 2024 के बजट में माननीया वित्त मंत्री जी ने एक करोड़ आवास अर्बन एरियाज़ में बनाने की घोषणा की, जिसका हम स्वागत करते हैं। सरकार का कहना है 1 करोड़ 19 लाख घर सैंक्शन्ड हुए हैं, लेकिन 'प्रधान मंत्री आवास योजना' का सबसे महत्वपूर्ण कंपोनेंट है In-Situ Slum Redevelopment (ISSR). उसमें सिर्फ तीन लाख, यानी तकरीबन तीन परसेंट स्लमवासियों के लिए ही घर बनाया जाना योजना का हिस्सा है। सर, यह आँकड़ा दर्शाता है कि योजना के तहत स्लमवासियों को शहर की औपचारिक बस्तियों में लाने के लक्ष्य में हम सफल नहीं

Content Page

हो पा रहे हैं। स्लम के बढ़ने से सरकारी जमीन पर एन्क्रोचमेंट भी होता है तथा unauthorised constructions भी होते हैं। मेरा आपके माध्यम से माननीय मंत्री जी से प्रश्न है कि चूँकि स्लम की बढ़ती हुई संख्या को कम करने में यह योजना असफल हुई है, तो क्या सरकार इसको रिव्यू करके कोई रिवाइज़्ड पॉलिसी लाने पर विचार कर रही है?

श्री सभापतिः माननीय मंत्री जी।

श्री मनोहर लालः सभापति महोदय, मुझे यह बताते हुए खुशी हो रही है कि इस टर्म में प्रधान मंत्री महोदय ने पहली केबिनेट बैठक में अगर कोई सबसे पहला एजेंडा लिया, तो वह 3 करोड़ नए घर बनाने का एजेंडा लिया। इसमें 2 करोड़ घर ग्रामीण क्षेत्र में और 1 करोड़ घर शहरी क्षेत्र में बनाने का एजेंडा है। पहले से भी यह योजना चल रही है और उस योजना के अंतर्गत चार वर्टिकल्स हैं। उनमें से एक वर्टिकल की चर्चा माननीय सदस्य ने की है और वह In-Situ Slum Redevelopment है। इससे पहले जब इनकी सरकार थी, तो इन्होंने भी 'राजीव आवास योजना' में...(**व्यवधान**)...

श्री सभापतिः नहीं, इनकी तो कभी सरकार नहीं थी।...(**व्यवधान**)...

श्री मनोहर लालः सभापति महोदय, काँग्रेस की, विपक्ष की सरकार थी और ये कहीं-कहीं उनके साथ गलबिहयाँ डालते हैं।...(**व्यवधान**)...

श्री सभापतिः सुमन जी, आप बहुत सीनियर आदमी हैं, प्लीज़।...(**व्यवधान**)...

श्री मनोहर लालः सभापति महोदय, ये कहीं-कहीं उनके साथ गलबिहयाँ डालते हैं, कहीं-कहीं आमने-सामने खड़े होकर गालियाँ भी देते हैं। इसलिए जो विपक्ष बैठा है, मैं यह मान कर चल रहा हूँ कि जो कुछ किया गया, वह उनकी देखरेख में किया गया होगा। ऐसा नहीं है कि उनका इससे बिल्कुल संबंध नहीं रहा होगा। लेकिन फिर भी मैं बताना चाहूँगा कि 2004 से 2014 की जो सरकार थी, उसमें यह योजना 'राजीव आवास योजना' के नाम से चली थी। उसके तहत पूरे 10 वर्ष में लगभग 38 हजार करोड़ रुपए की रकम खर्च की गई थी, जब कि अभी 10 साल में जो मकान बनाए गए हैं, 80 लाख से अधिक मकान बना कर वितरीत किए जा चुके हैं, उस पूरी योजना में केवल In-Situ Slum Redevelopment के लिए 50 हजार करोड़ रुपए के मकान बना कर दिए जा चुके हैं तथा अन्य तीन वर्टिकल्स उसके अतिरिक्त हैं। अब इसका अर्थ यह नहीं है कि हम झुग्गी-झोंपड़ी वालों की चिंता नहीं करते है, बल्कि हमें उनकी बहुत चिंता है, क्योंकि हम अंत्योदय की भावना से काम करते हैं, यानी जो सबसे गरीब है, उसको पहले लाभ मिलना चाहिए। लेकिन जितनी योजना प्रदेश सरकार बना कर भेजती है, हम इसको प्रदेशों के ऊपर छोड़ते हैं कि उसकी जो गाइडलाइन है, उसके आधार पर प्रदेश से जो डिमांड आता है, हम उसको अप्रूव करते हैं। अप्रूवल देने में सबसे बड़ी कठिनाई यह आती है कि ऐसे झुग्गी-झोंपड़ी के जो लोग हैं, वे ज्यादातर सरकारी जमीन पर कब्जा किए होते हैं और उनकी अपनी जमीन होती नहीं है। हमारी योजना में

Content Page

यह है कि अगर उसके पास अपनी जमीन है, तो उसको भी प्राथमिकता दी जाए, ताकि अगर ऐसे लोगों के पास एक छोटा-सा प्लॉट है, तो अगर पहले चरण में उनको दे दिया जाता है, तो वे अपने प्लॉट पर थोड़े पैसे में भी अपना मकान बना सकते हैं।

इसी प्रकार, कुछ सरकारों ने ऐसा भी किया कि उन्होंने जमीनों का प्रबंध अपने आप किया और हमारी इस ISSR योजना में उन्होंने हमसे लाभ उठाया है। प्रदेश सरकारें कैसी योजनाएं बनाती हैं, यह उन पर निर्भर करता है, लेकिन इसका अर्थ यह नहीं है कि जो मध्यम वर्गीय है और उसके पास भी अगर अपना मकान नहीं है, तो हम उसके मकान की योजना न बनाएं। हमारे प्रधान मंत्री जी का लक्ष्य है - Housing for All, यानी सबको मकान होना चाहिए। कोई भी व्यक्ति जिसके सिर के ऊपर छत न हो, ऐसा नहीं रहना चाहिए। अगर कहीं भी प्रदेश से -- क्योंकि नई योजना में यह एक करोड़ मकानों के ऑफर्स प्रदेशों को दिए जाएंगे और अगर वे इस नई योजना में झुग्गी-झोंपड़ी की योजना ज्यादा बड़ी बनाकर देते हैं तो हम उसकी एलोकेशन करने में उनको प्राथमिकता देंगे।

श्री सभापतिः सेकंड सप्लीमेंट्री, डा. अशोक कुमार मित्तल।

डा. अशोक कुमार मित्तलः सर, मंत्री जी ने कहा कि मेरी सरकार ने कुछ नहीं किया। ...(**व्यवधान**)...

श्री सभापतिः नहीं, वह बात तो ओवर हो गई, उसको छोड़िए। आप सप्लीमेंट्री पूछिए। ...(**व्यवधान**)...

डा. अशोक कुमार मित्तलः सर, मंत्री जी ने इल्जाम लगाया। मैं इसका जिक्र नहीं करना चाहता, पर मंत्री जी ने स्पेसिफिकली बोला है। मुझे स्पष्टीकरण का तो हक देंगे न, सर!

श्री सभापतिः अशोक जी, जिन्दगी में छोटी बात से रुकना नहीं है। वह बात ओवर हो गई, आप सेकंड सप्लीमेंट्री पूछिए। पहले सप्लीमेंट्री का जवाब आ गया है। सेकंड सप्लीमेंट्री, डा. अशोक कुमार मित्तल।

डा. अशोक कुमार मित्तलः जब माननीय मंत्री जी बोल सकते हैं, तो मुझे भी बोलने का हक दीजिएगा न, सर!

श्री सभापतिः नहीं। मैं सेकंड सप्लीमेंट्री पूछने का हक तो दे रहा हूँ न, पूरा अधिकार है।

डा. अशोक कुमार मित्तलः सर, मैं पोलिटिक्स में 2022 में आया हूँ।

श्री सभापतिः नहीं, नहीं। इसके लिए मनोहर लाल जी तो जिम्मेवार नहीं हैं! ...(**व्यवधान**)...डा. अशोक कुमार मित्तल। ...(**व्यवधान**)...

Content Page

डा. अशोक कुमार मित्तल: सर, धन्यवाद। अर्बन प्लानिंग के लिए सरकार ने 2015 में Smart Cities Mission शुरू किया था और सरकार के मुताबिक इस मिशन के अंतर्गत 90 प्रतिशत काम हो चुका है। ...(**व्यवधान**)...

MR. CHAIRMAN: Please...*(Interruptions)*...

SHRIMATI JAYA AMITABH BACHCHAN: Sir, how can he say this? ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, please. ...*(Interruptions)*... Dr. Ashok Kumar Mittal, please ask your supplementary. ...*(Interruptions)*...

DR. ASHOK KUMAR MITTAL: Thank you for supporting me, Madam. सर, अर्बन प्लानिंग मिशन में सरकार ने 2015 में Smart Cities Mission शुरू किया था और सरकार के मुताबिक स्मार्ट सिटी मिशन में 90 प्रतिशत काम पूरा हो चुका है, परंतु जब हम स्मार्ट सिटी की रियेलिटी को देखते हैं, तो देश में एक भी सिटी स्मार्ट सिटी नजर नहीं आती है, जबकि...(**व्यवधान**)...

श्री सभापति: डा. मित्तल, आप अपना प्रश्न पूछिए।

डा. अशोक कुमार मित्तल: सर, यह मेरा क्वेश्चन ही है। सरकार 47,000 करोड़ रुपये खर्च कर चुकी है, जो कि टैक्सपेयर्स का मनी है। सरकार अपने द्वारा जो 90 प्रतिशत काम पूरा करने का दावा कर रही है, क्या वह उसको authenticate करने के लिए कोई third party audit कराएगी और उसकी रिपोर्ट यहां पेश करेगी? ...(**व्यवधान**)...

श्री सभापति: माननीय मंत्री जी, ...(**व्यवधान**)... Please. ...*(Interruptions)*... What is this? ...*(Interruptions)*... सुनिए। ...(**व्यवधान**)... No interference in the House. ...*(Interruptions)*...

श्री मनोहर लाल: सभापति महोदय, हम जानते हैं ...(**व्यवधान**)...

श्री सभापति: माननीय मंत्री जी, एक मिनट। ...(**व्यवधान**)... यह अकसर देखा गया है कि Smart Cities का जो concept है, उसमें smartness देखते हैं। Smart Cities के जो contours हैं, जिनका एक बहुत बड़ा उद्देश्य है, उसके बारे में अगर आप विस्तार से विवरण देंगे तो माननीय सदस्य की पूरी भ्रांति दूर हो जाएगी। Smart Cities have several facets, जो invisible हैं। वे ऐसे हैं। ...(**व्यवधान**)... माननीय मंत्री जी। ...(**व्यवधान**)... सर, कभी-कभी तो चेयरमैन को बोलने

Content Page

दीजिए। बिकास जी, विकास की बात हो रही है, विकास की बात होने दीजिए। बिकास रंजन भट्टाचार्य जी, विकास के बीच में मत आइए।

श्री मनोहर लालः सभापति महोदय, संविधान के 12वें शेड्यूल में स्पष्ट लिखा है कि urban planning including town planning is responsibility of Urban Local Bodies/Urban Development Authorities. Government of India supplements the efforts of the State through schematic interventions/advisories. It provides financial and technical support to the States. पहला विषय यह है कि स्मार्ट सिटीज़ के जो भी प्रोजेक्ट्स हैं, हमने उन प्रोजेक्ट्स को अनाउंस करके एक प्रोग्राम बनाया कि देश भर की 100 सिटीज़ में टेक्नोलॉजी से आधारित ease of living system को बनाने के लिए प्रोजेक्ट्स की एक सूची हमने सभी स्टेट्स को दी। यदि किसी स्टेट को अपने शहर को स्मार्ट सिटी के अंतर्गत लाना है, तो उसके लिए प्रेज़ेंटेशन करने के बाद चार फेज़ेज़ में 100 शहरों का चुनाव हुआ, लगभग 500 करोड़ रुपए हर शहर को देने की बात थी और हमारी ओर से लगभग 8,300 प्रोजेक्ट्स अप्रूव हुए और अप्रूवल में 48 हज़ार करोड़ रुपये को लगाने के लिए स्टेट्स में अथॉरिटी बनाई गई, वह हर स्टेट में बनी, जिलों में बनी या उस कॉर्पोरेशन में या शहर में, जो स्मार्ट सिटी बननी थी, वहां अथॉरिटीज़ बनाई गईं। प्रोजेक्ट्स का अप्रूवल और उनको रिव्यू करने का काम अथॉरिटीज़ का है। हमने तो उसको भेजने के बाद - वे जो यूटिलाइज़ेशन सर्टिफिकेट दे देते हैं - पहले पैसा जारी करते हैं, फिर वे यूटिलाइजेशन सर्टिफिकेट देते हैं, उसके बाद बचा हुआ पैसा और दे देते हैं। हमारा काम उनको assist करना है, उनको assist करने के बाद कहीं particular कोई शिकायत मिलती है, तो हमारे यहां डिपार्टमेंट की एक कमिटी बनी हुई है, वह उसकी रिपोर्ट प्रदेश की अथॉरिटी को भेजती है और हमें भी किसी कमिटी में जाकर कोई रिव्यू करना होता है, तो वह हम करते हैं, अन्यथा यह सारी ज़िम्मेदारी स्टेट्स की है। ये 100 स्मार्ट सिटीज़ इसलिए बनाए गए थे, ताकि ये मॉडल सिटीज़ बनें और उनके आधार पर उसका रेप्लिकेट करके अन्य शहरों में भी स्मार्ट सिटीज़ का काम किया जाए। अन्यथा शहर तो करीब 5,000 हैं और 5,000 शहरों में 100 शहरों को स्मार्ट सिटीज़ बनाने की स्कीम है, यह सारे शहरों को बनाने की स्कीम नहीं है। यह केवल one time scheme थी, जिस पर अभी तक लगभग 46,000 करोड़ रुपए खर्च हो चुके हैं और करीब 2,400 करोड़ रुपए इस बार जारी करके मार्च, 2025 तक यह प्रोजेक्ट पूरा कर दिया जाएगा।

MR. CHAIRMAN: Supplementary number three, Shri Pramod Tiwari.

श्री इमरान प्रतापगढ़ीः सर, युवाओं को भी मौका दीजिए।

श्री सभापतिः प्रमोद तिवारी जी युवा ही हैं।

श्री प्रमोद तिवारीः सर, इनकी स्मार्ट योजना में 100 जिले चिन्हित हैं ...(व्यवधान)... 100 शहर...

MR. CHAIRMAN: One minute, please let him.....*(Interruptions)*... Hon. Minister, से जवाब चाहेंगे।

श्री प्रमोद तिवारी: मान्यवर, ये किन्हीं पांच शहरों के नाम बता दें, towns के नाम बता दें, जो इनके अनुसार विकसित हो चुके हैं या स्मार्ट सिटीज़ बन चुके हैं। उसके बाद सभी पार्टी के मेंबर ऑफ पार्लियामेंट्स की एक कमिटी बना दीजिए, वे वहां जाकर देख लें कि क्या एक टाउन भी विकसित हुआ है या नहीं हुआ है।

श्री सभापति: उलझाने की कोशिश कर रहे हैं।

श्री प्रमोद तिवारी: मान्यवर, मेरा यह कहना है कि यह * का अड्डा बन गया है, * की स्कीम बन गई है, इसमें कुछ काम नहीं हो रहा है, सिर्फ कहा जा रहा है। सर, मैं चाहता हूं कि ये सिर्फ पांच नाम बता दें, क्योंकि यह पैसा * का एक ज़रिया बन गया है।

श्री सभापति: आपको प्रमोद तिवारी जी चक्रव्यूह में फंसा रहे हैं।

श्री मनोहर लाल: सभापति महोदय, मैं चक्रव्यूह में फंसने वाला नहीं हूं। सौ शहरों के बारे में सबको पता है कि किस शहर में क्या-क्या प्रोजेक्ट्स बनाए जा रहे हैं, ये अप्रूव हुए हैं और अप्रूवल के बाद उन 100 शहरों में जितने प्रोजेक्ट्स किसी एक शहर में बने हैं और उनका कंप्लीशन हो गया है - अभी लगभग 12 शहर ऐसे हैं, जो लगभग कंप्लीट हो चुके हैं, अन्य काम चल रहे हैं और यह completion वर्ष 2025 तक होना है। इसकी सूची माननीय सदस्य को उपलब्ध करा दी जाएगी, पर्टिकुलर शहर के बारे में बता दिया जाएगा। अन्यथा मैं कुछ प्रोजेक्ट्स के बारे में बता रहा हूं जो आपके आसपास के शहर में है, जो उल्लेखनीय किये जा सकते हैं, बताए जा सकते हैं, मैं केवल बेस्ट प्रैक्टिसेज़ के नाते बता रहा हूं। उसमें सबसे पहले चंडीगढ़ का ICCC है। अब यह Integrated Command and Control Centres काफी शहरों में बने हैं। आप जाकर देख सकते हैं। मेरे यहां करनाल में, फरीदाबाद में भी बने हैं। ...(**व्यवधान**)...

श्री सभापति: इसका मतलब यह है कि आपका पूरा देश है।

श्री मनोहर लाल: यह मैं स्मार्ट सिटी मिशन के प्रोजेक्ट्स के बारे में बता रहा हूं। दूसरा प्रोजेक्ट है - अगर श्रीनगर कभी आपका जाना हो जाए, वहां ठंडी हवाएं चल रही हैं, आप जाकर देखिए कि लाल चौक पर और झेलम रिवर का जो फ्रंट है, वह इस समय देखते ही बनता है। वह इस योजना

* Expunged as ordered by the Chair.

Content Page

के अंतर्गत बनाया गया है। इसी प्रकार उज्जैन में Mahakkal Corridor Redevelopment किया गया है, वह देखते ही बनता है। आप जाकर वहां का कॉरिडोर देखकर आइए। हमारे मध्य प्रदेश के पूर्व मुख्य मंत्री जी भी पीछे बैठे हैं। इंदौर में सरस्वती और कहान लाइफलाइन प्रोजेक्ट जाकर देख सकते हैं। आप देखकर आइए और उसकी फोटो लाकर हमें दीजिए। इसी कोयम्बटूर में Revitalization of Seven Lakes यह, South में, आप कोयम्बटूर में जाकर देख सकते हैं। वडोदरा में Health and Emergency systems देख सकते हैं, one of the best projects. सूरत में Restoration and Reuse of Historic Castle, अगरतला (नॉर्थ-ईस्ट) में Flood Emergency Response System वहां जाकर देख सकते हैं। इसी प्रकार Davanagere में Resolution of Urban Flooding इस प्रकार से जो कुछ प्रोजेक्ट ऐसे worth-mentioning किए हैं, यह तो केवल एक सूची है। अगर आप अपने शहर में जाकर देखेंगे, क्योंकि पूरा शहर स्मार्ट का अर्थ नहीं है, टेक्नोलॉजी को सपोर्ट करते हुए हम Ease of Living के नाते उस शहर कैसे ठीक कर सकते हैं, these are some models और इन मॉड्ल्स के आधार पर प्रदेश सरकारों का काम ULBs का काम है कि वे अपने-अपने शहरों में उसको replicate बनाएं। कुल मिलाकर एक सहायता का कार्यक्रम है। यही इसमें स्मार्ट मिशन का सारे देश की 4,900 शहरों को स्मार्ट करने का अभी कोई प्रोग्राम भारत सरकार का नहीं है, बल्कि 100 शहरों में इस काम को पूरा करके कम्प्लीट किया जा रहा है।

MR. CHAIRMAN: Supplementary No. 4, श्रीमती जया अमिताभ बच्चन।

SHRIMATI JAYA AMITABH BACHCHAN: Thank you, Sir. सर, आपको अमिताभ का मतलब पता है।

श्री सभापतिः आप नाम बदल दीजिए, मैं बदलवा दूंगा।

SHRIMATI JAYA AMITABH BACHCHAN: Sir, I am very proud of the association of marriage and my husband. I am just saying.

श्री सभापतिः मैडम, एक सेकेंड। माननीय सदस्यगण, जो नाम इलैक्शन सर्टिफिकेट में आता है और जो यहां सबमिट किया जाता है, उसके अंदर बदलाव की प्रक्रिया है और इस प्रक्रिया का लाभ मैंने खुद 1989 में उठाया था। वह बदवाल की प्रक्रिया हमने हर सदस्य को दी है।

SHRIMATI JAYA AMITABH BACHCHAN: No; Sir. I am very proud. I am very proud of my name and my husband and his achievements. It signifies आभा जो मिट नहीं सकती। ...(**व्यवधान**)... Sir, I am very happy.

MR. CHAIRMAN: Take your seat. ...*(Interruptions)*... One minute. ...*(Interruptions)*...

SHRIMATI JAYA AMITABH BACHCHAN: So, don't worry....(**व्यवधान**)...

MR. CHAIRMAN: One minute. ...*(Interruptions)*... माननीय सदस्यगण, मैं आपको बताना चाहता हूं।...(व्यवधान)... माननीय सदस्यगण, I had the occasion to go to France and I went to a hotel in Normandy. And, it was informed to me by the management that every global icon, the photograph is shown there. I went through the staircase, photographs were shown and Shri Amitabh Bachchan's photograph was there. I certified and that was in 2004 or so. So, Jaya*ji*, the entire nation is proud. Now, your Supplementary No. 4 to Shri Manohar Lal.

श्रीमती जया अमिताभ बच्चन: सर, इनके नाम के आगे इनकी पत्नी का नाम भी लगा दीजिए।

श्री सभापति: मैं आपको बताता हूं। ...(व्यवधान)...

SHRIMATI JAYA AMITABH BACHCHAN: Sir, I am not against this. ...*(Interruptions)*... I am not against this but this is incorrect. It is incorrect because before this subject came... ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

श्रीमती जया अमिताभ बच्चन: नीरज जी, आप बोल लीजिए या मैं बोल लेती हूं।...(**व्यवधान**)...

श्री नीरज शेखर: मैंने कुछ नहीं बोला है। ...(**व्यवधान**)...

श्री सभापति: नीरज जी। मैं बता रहा हूं कि इस चीज़ का निर्णय मैं करता हूं और मैंने आपको नाम से पुकारा था कि आप अपने सप्लीमेंटरी चार पूछ सकें।

SHRIMATI JAYA AMITABH BACHCHAN: Thank you, Sir. Anyway, I will not prolong this whole discussion.

श्री सभापति: जहां तक आपने कहा कि किसका नाम साथ में जोड़ें, तो कई बार मैंने अपना इंट्रोडक्शन डा. सुदेश पति के नाम से दिया है। मैंने हमेशा आपकी भावना का आदर किया है, आप देख लीजिए। सुदेश मेरी वाइफ का नाम है।

श्रीमती जया अमिताभ बच्चन: अच्छा, अच्छा। Sorry, Sir, I did not know.

Content Page

श्री सभापतिः डा. सुदेश पति मैंने कई बार कहा है। यह रोचक तरीके से कह रहा हूं ताकि नीरज जी के और आप दोनों के संबंध बहुत शानदार हैं, क्योंकि आप एक ही प्रांत से आते हैं और दोनों की lineage बहुत जबरदस्त है। बहुत जबरदस्त lineage है। दोनों तरफ देखें, nation is proud. Jaya*ji*, please. Supplementary number four.

श्रीमती जया अमिताभ बच्चनः सर, हरियाणा के पूर्व मुख्य मंत्री जी यहां पर बैठे हुए हैं। मैं सोचती हूं कि गुरुग्राम को स्मार्ट सिटी डिक्लेयर कर दिया गया था। अभी हाल ही में जो बारिश हुई, वहां कमर तक पानी था। मैं वहां पर किसी काम से जाना चाहती थी, मगर नहीं जा सकी। अगर स्मार्ट सिटी की स्थिति ऐसी होगी, तो क्या होगा? आप गुरुग्राम को छोड़ दीजिए, मैं आपसे जानना चाहती हूं कि इस देश की कितनी capitals स्मार्ट सिटीज़ में गिनी जाएंगी, यह आप बता दीजिए।

श्री मनोहर लालः सर, पहले तो आपने उनको बताया कि नाम क्या है। उन्होंने फिर सजेशन दे दिया कि मेरे नाम के साथ कुछ जोड़ा जाए। अगर आप कहें, तो मैं उसका जबाव दे दूं।

श्री सभापति: नहीं, वह बहुत मुश्किल है। वह मुश्किल है।

श्री मनोहर लालः सर, मुझे इस काम के लिए अगले जन्म का इंतजार करना पड़ेगा। उससे पहले तो संभव है नहीं।

MR. CHAIRMAN: Hon. Minister, there is an Assurance Committee here. आपने assurance दिया है। अगले जन्म में भी आपने संसदीय परम्परा के दायरे में अपने आपको डाल दिया है। जया जी ने बहुत महत्वपूर्ण सवाल पूछा है।

श्री मनोहर लालः सर, जहां तक गुरुग्राम का विषय है, मैं आदरणीय सदस्या को यह बताना चाहता हूं कि गुरुग्राम उस 100 सिटीज़ में नहीं है। हरियाणा में दो ही सिटीज़ हैं - एक फरीदाबाद है और एक करनाल है।

श्री सभापतिः एक सेकंड, माननीय सदस्या का आशय था कि गुरुग्राम showcase करता है भारत की प्रगति को। वहां पर दुनिया की बड़ी कम्पनियां हैं और अपने अनुभव के आधार पर माननीय सदस्या ने बताया है कि वहां पर पानी का बहाव शायद व्यवस्थित नहीं है। इसलिए आपसे आग्रह दो तरीके से किया गया है कि एक तो आप हरियाणा के मुख्य मंत्री रह चुके हैं और अब आपके हाथ में विकास है, विकास की डोरी आपके हाथ में है। आप उस समस्या का निदान कब तक कर देंगे? आशा के साथ आपसे पूछा गया है।

श्री मनोहर लालः आदरणीय सभापति महोदय, मैं सदन को बताना चाहता हूं कि मैं साढ़े 9 वर्ष हरियाणा का मुख्य मंत्री रहा हूं। जब मैं 2014 में हरियाणा का मुख्य मंत्री बना था, मुझे उस समय के दृश्य IFFCO Chowk के भी ध्यान में हैं, Signature Tower के भी ध्यान में हैं, Rajiv Chowk के

भी ध्यान में हैं, Honda Chowk के भी ध्यान में हैं, ये tips पर हैं और उन chowks को parallel road है, समतल तो जा ही रही है, flyover भी जा रहे हैं, underpass भी दिया है, तीन मंजिला सड़कें बनी हैं। आज वहां पानी किसी प्रकार का रुकता नहीं है, ...(**व्यवधान**)... हां, जब वर्षा ज्यादा होती है...(**व्यवधान**)...

श्री सभापतिः आपकी बात मान रहे हैं, आपकी बात मान रहे हैं।

श्री मनोहर लालः जब बारिश ज्यादा होती है, क्योंकि सभी शहरों की जो रचना बनी है, ये एक समय में एक आधा इंच वर्षा, यानी दो सेंटीमीटर तक वर्षा होती हो, एक समय में, तब तो उसका पानी खींचा जाता है। अभी हमने देखा, पिछले तीन दिन पहले देखा कि 8 सेंटीमीटर, साढ़े 8 सेंटीमीटर वर्षा हुई है दिल्ली में, गुरुग्राम में और सब जगह, तो इस प्रकार से जो ढाई से तीन इंच वर्षा होती है, उसके लिए अभी किसी शहर में इसके लिए प्लानिंग नहीं है। हां, इन स्थानों पर जैसा कि मौसम में बदलाव हो रहा है, आगे चलकर इसकी आवश्यकता पड़ती है, अगर हमें कोई सुझाव मिलेगा, तो हम उस पर विचार करेंगे। ...(**व्यवधान**)... कुल मिलाकर इस प्रकार की वर्षा हरियाणा, दिल्ली, आसपास के और शहर, देशभर में जहां-जहां वर्षा हो रही है – जो चीजें प्राकृतिक कारणों से होती हैं, उनके कारण थोड़े समय के लिए ट्रैफिक भी जाम होता है, सब होता है, इसके लिए क्या हो सकता है, इसके संबंध में माननीय सदस्य सुझाव देंगे, तो उन पर हम विचार भी करेंगे।

जहां तक गुरुग्राम का विषय है। गुरुग्राम आज हमारा icon city है, इसे आप हमारे उत्तर भारत का कह लें, भारत का कह लें, हरियाणा का कह लें, यह एक icon city बना है और इसके ऊपर हमें proud है। आज विदेश की Fortune 500 companies में से 300 कम्पनीज़ के offices गुरुग्राम में हैं। आज विदेश के लोगों की इन्वेस्टमेंट में जो सबसे बेस्ट च्वाइस है, वह उत्तर भारत के गुरुग्राम जिले की है। उस शहर में कुछ न कुछ सुधार है, तभी यह सब कुछ हो रहा है, अन्यथा नहीं होता।

MR. CHAIRMAN: Supplementary number five, Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P: Sir, when we talk about this comprehensive urban policy, the first pre-requirement is data on population. So, I would like to ask the hon. Minister: Is there any plan to conduct census in the coming years? Or what about the estimated data on population in Indian cities by 2034?

श्री मनोहर लालः सभापति महोदय, माननीय सदस्य द्वारा बहुत अच्छा प्रश्न पूछा गया है। अपने देश और दुनिया की आबादी खूब बढ़ती चली जा रही है। इस आबादी के आकलन, डिफरेंट एजेंसीज़ और डिफरेंट कमेटीज़ ने बताए हैं। उनके हिसाब से हमारे यहाँ का 2011 के सेंसस का एक डेटा उपलब्ध है। देश का डेटा, जो पॉप्युलेशन का है, उसके हिसाब से उस समय 121 करोड़ जनसंख्या थी, जिसमें शहरी जनसंख्या 37 करोड़ थी, जो लगभग 31 परसेंट बनती है। महोदय,

Content Page

उसके बाद जो अनुमान लगाए जा रहे हैं - क्योंकि अभी सेंसस हुआ नहीं है, लेकिन जो प्रोजेक्टेड अनुमान है, उसमें जो 2023 का डेटा था, वह 140 करोड़ पॉप्युलेशन का था। महोदय, उसमें लगभग 50 करोड़ अरबन पॉप्युलेशन आंकी गई है, जो कि 36 परसेंट बनती है, यानी 2011 से 2023 तक यदि शहरों की पॉप्युलेशन ग्रोथ 5 परसेंट बढ़ी है, तो स्वाभाविक है कि ग्रामीण क्षेत्र की ग्रोथ कम हुई है। महोदय, इसी तरह का 2036 का एक आंकड़ा, जिसके बारे में यह अनुमान लगाया जा रहा है कि देश की लगभग 150 करोड़ की पॉप्युलेशन होगी, जिसमें से 60 करोड़, यानी लगभग 40 परसेंट urban population हो जाएगी, जो इस समय से भी 4 परसेंट और बढ़ेगी।

महोदय, इसी तरह से 2054 तक देश की पॉप्युलेशन 169 करोड़ तक होगी, जिसमें 90 करोड़ शहरी पॉप्युलेशन हो जाएगी और more than 50 per cent, यानी 52 परसेंट शहरी आबादी हो जाएगी। हमारे पास इस प्रकार का एक डेटा आया हुआ है।

महोदय, यह न केवल अपने देश का, बल्कि दुनिया का भी जो डेटा है, उसके बारे में अनुमान है। अगर 2024 को देखा जाए, तो 820 करोड़ की अनुमानित पॉप्युलेशन है और 2080 तक 1,030 करोड़ की आबादी पूरी दुनिया भर में हो जाएगी - यह अनुमान है। महोदय, यह ठीक है कि बहुत देशों की जो आबादी है, वह घटने के trend की तरफ भी आ गई है। अभी हमारे देश की जो आबादी है, वह 2080 तक बढ़ने के ट्रेंड पर है। ऐसा माना जाता है कि उसके बाद इस देश की आबादी भी घटने की ओर आएगी। जिस प्रकार का यह आबादी का बढ़ता हुआ ट्रेंड है, हमारा विभाग और हमारी सरकार उस प्रोजेक्शन को लेकर सारी प्लानिंग बना रहे हैं। महोदय, हम सारी चीजें कर रहे हैं, क्योंकि इन 10 वर्षों में urban development के जितने काम हुए हैं, उन्हें देखकर मुझे नहीं लगता कि किसी ने ऐसा सोचा भी होगा। महोदय, इतनी स्कीम्स बनाई गई हैं और हर स्कीम की, प्रदेश की सहायता करना, ULB की सहायता करना, नई technique देना, नई-नई technology के माध्यम से इन चीज़ों को आगे बढ़ाना, ease of living के सिस्टम को आगे करना आदि सारे कार्य करने हैं। महोदय, जैसा मैंने बताया है कि ultimately केंद्र सरकार की ओर से, हमारे विभाग की ओर से सहायता दी जाती है। उसमें प्रदेश सरकारों को और ULBs को strengthen करना होगा। उनकी strengthening के लिए अगर माननीय सदस्यों के कुछ सुझाव होंगे, तो हम वे सुझाव आगे स्टेट्स को forward कर देंगे।

MR. CHAIRMAN: Now, Question No. 139.

Affirmative action plan for Scheduled Castes and Scheduled Tribes

†*139. SHRI NEERAJ DANGI: Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether any 'Affirmative Action' Plan has been formulated to secure the employment and interests of Scheduled Castes (SCs) and Scheduled Tribes (STs) after privatisation of Air India; and

† Original Notice of the Question was received in Hindi.

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The Share Purchase Agreement (SPA) signed amongst Government of India, the Strategic Partner (SP) i.e. M/s Talace Pvt. Ltd. and Air India provides that, the SP shall, for a period of 1 (one) year post the closing date, use its best endeavours to provide adequate job opportunities to scheduled caste / scheduled tribe, persons with disability and socially disadvantaged categories of the society and to ensure that in the event of reduction in the strength of the employees of the company, scheduled castes / scheduled tribes, persons with disability and socially disadvantaged categories of the society, will be retrenched/ terminated last.

The SPA also provides that the company and or AIXL shall not remove or retrench any part of the employees for a period of 1 (one) year from the closing date other than termination or dismissal of the employees for cause in accordance with applicable staff regulations and standing orders or applicable Law.

श्री नीरज डांगी: सभापति जी, आपका बहुत-बहुत धन्यवाद।

महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से पूछना चाहूंगा कि क्या यह सही है कि एयर इंडिया के निजीकरण के बाद आरक्षित श्रेणियों के कर्मचारियों के हितों को सुरक्षित रखने के लिए एक समिति का गठन किया गया था? यदि इसका उत्तर हाँ है तो अनुसूचित जाति और अनुसूचित जनजाति के कर्मचारियों सहित सभी स्थायी कर्मचारियों की सेवा निवृत्ति, अवकाश नगदीकरण, ग्रेच्युटी, कर्मचारी आवास, पदोन्नति और भर्ती के लिए आरक्षण के संबंध में क्या सुझाव दिए गए हैं? मैं यह भी पूछना चाहता हूं कि क्या इस समिति द्वारा दिए गए सुझावों पर अमल किया जा रहा है? यदि इसका उत्तर हाँ है, तो इस संदर्भ में क्या नीतिगत निर्णय लिए गए हैं?

SHRI KINJARAPU RAMMOHAN NAIDU: Hon. Chairman, Sir, the Air India was privatized in the year 2022 and the Share Purchase Agreement happened between the Government of India, which is Air India at that point of time, and also the strategic partner which came out to be Talace, which was wholly owned subsidiary by Tata Group. So, when that agreement was made, especially, in the sense that some of the rights have to be protected for the SCs and STs, the Government has mentioned, Sir, in the share purchase agreement that for a period of one year before the closing date,

Content Page

to use its best endeavours to provide adequate job opportunities to SCs, STs, Persons with Disability and Socially-Disadvantaged categories of the society. To ensure that in the event of reduction in the strength of employees of the company, SCs, STs, Persons with Disability and Socially-Disadvantaged categories of the society will be terminated last. This was the clause which was put in the share purchase agreement at the time of the sale of Air India. Other than this, there was no committee that was formed. But I would like to draw the attention of this House to a specific affirmative Action Plan Committee, which was actually formed in 2006 with the intention as to how the private sector deals with the reservations. It was formed in 2006. And, at that point of time, the Committee was constituted and its Chairman was Principal Secretary to the PM then, in 2006. And there were Secretaries from other Ministries which were involved, just like Social Justice and Empowerment, DOPT, Tribal Affairs and Industry, Policy and Promotion. And in the first meeting, -- this was in the time of 2006 -- it was observed, -- these are the comments from the first committee meeting that was held -- that the best course for achieving progress on the issue of affirmative action is through voluntary action by the industry itself. This was thought about at that time itself. So, the point of getting into the discussion of private sector and the reservations does not arise with this question, Sir.

MR. CHAIRMAN: Second supplementary; Shri Neeraj Dangi.

श्री नीरज डांगी: सर, मेरा दूसरा प्रश्न है, वर्ष 2007 में एअर इंडिया और इंडियन एयरलाइंस का विलय हुआ था, जिसके बाद एक नई कंपनी, नेशनल एविएशन कंपनी ऑफ इंडिया लिमिटेड बनाई गई और उस वक्त अनुसूचित जाति को 15 प्रतिशत और अनुसूचित जनजाति को साढ़े सात प्रतिशत का आरक्षण दिया जाता था। देश भर में एअर इंडिया के अंतर्गत, ग्रुप ए से लेकर ग्रुप डी में लगभग 6,127 अनुसूचित जाति के कर्मचारी एवं 2,055 अनुसूचित जनजाति के कर्मचारी थे। माननीय सभापति महोदय, मैं आपके माध्यम से, मंत्री महोदय से पूछना चाहूँगा कि एअर इंडिया के निजीकरण के पश्चात, वर्तमान में अनुसूचित जाति और अनुसूचित जनजाति के कितने अधिकारी और कर्मचारी एअर इंडिया में कार्यरत हैं एवं एअर निजीकरण के पश्चात, अनुसूचित जाति और अनुसूचित जनजाति की सामाजिक सुरक्षा और उनके रोजगार के संरक्षण के लिए सरकार ने क्या कदम उठाए हैं?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, once the Air India has been sold, it comes under the private sector. And no private sector has any kind of reservation policy which the Government is looking at, at the moment. ...*(Interruptions)*... So, the question...

Content Page

श्री नीरज डांगी: सर, उनका क्या होगा? उन्हें प्राइवेटाइज़ेशन के बाद हटा देंगे? ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Neeraj, please wait for the answer. ...*(Interruptions)*...

SHRI KINJARAPU RAMMOHAN NAIDU: So the question that the hon. Member has raised right now is something related to the private sector and the company itself. And if he wants some figures while Air India was under the Government, we can, definitely, give those statistics. And we have tried every single thing to maintain the percentage within this. We have followed all the rules. I want to mention one more thing. This House also has to know why the Air India had gone for privatization. I will take you back to 2003- 2004. In 2003-2004, Air India including Indian Airlines also, it was under the profit of Rs. 136 crores. In 2004-05, the profit was Rs.160 crore. But once there was a change in Government, ...*(Interruptions)*... Sir, they have to listen. Now, they have to listen. ...*(Interruptions)*... सर, एअर इंडिया की बात हो रही है, तो उसका प्रॉफिट और लॉस तो देना पड़ेगा। ...(**व्यवधान**).. Let me answer it. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Minister, ...*(Interruptions)*... One minute. ...*(Interruptions)*... Hon. Member, would you listen to me? Hon. Minister has categorically stated in the House that when there was a share transfer agreement, there was a specific stipulation. Is it your case that that stipulation is being violated? If we get into historical background, it is different. When transfer has taken place; there is a share transfer agreement. The stipulation, the relevant one, has been read by the Minister.

SHRI NEERAJ DANGI: What is the present status then?

MR. CHAIRMAN: You are allowed only two supplementaries. ...*(Interruptions)*... Please. Hon. Members, any disturbance will come in the way of hon. Member and the reply by the hon. Minister.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I would like to continue and complete my statement. ...*(Interruptions)*...

MR. CHAIRMAN: Question Hour is over.

Content Page

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

1.00 P.M.

GOVERNMENT BILL

The Oilfields (Regulation and Development) Amendment Bill, 2024

MR. CHAIRMAN: Now, Bill for introduction. Shri Hardeep Singh Puri.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI): Sir, I move for leave to introduce a Bill further to amend the Oilfields (Regulation and Development) Act, 1948.

The question was put and the motion was adopted.

SHRI HARDEEP SINGH PURI: Sir, I introduce the Bill.

---

†DISCUSSION ON THE WORKING OF THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE— (*Contd.*)

MR. CHAIRMAN: Now, further discussion on the Working of the Ministry of Agriculture and Farmers Welfare raised by Shri Randeep Singh Surjewala on 1st August, 2024. Hon. Minister of Agriculture and Farmers Welfare, Shri Shivraj Singh Chouhan, to continue his reply.

SHRI RANDEEP SINGH SURJEWALA (Rajasthan): Sir, I wish to make a point. ...*(Interruptions)*...

कृषि एवं किसान कल्याण मंत्री (श्री शिवराज सिंह चौहान) माननीय सभापति महोदय, ...(**व्यवधान**)...

† Discussion continued from 2.8.2024.

Content Page

MR. CHAIRMAN: No, Mr. Randeep. ...*(Interruptions)*... I will not allow. This has become a habit. ...*(Interruptions)*... Let the Minister complete his reply. ...*(Interruptions)*... No. I will not. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Forget about it. ...*(Interruptions)*... Mr. Randeep, take recourse to rules. ...*(Interruptions)*... Please, I will not allow. ...*(Interruptions)*... Don't create such kind of disturbance. ...*(Interruptions)*... It leaves a very bad precedent. ...*(Interruptions)*... Please, why don't you read rules? ...*(Interruptions)*...There is a provision under rules. ...*(Interruptions)*...Hon. Deputy Leader, Mr. Pramod Tiwari, please,... ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Hon. Members, the issue raised by Shri Randeep Singh Surjewala is that the hon. Agriculture and Farmers Welfare Minister, while addressing, had taken his name. Names are taken numerous times. You take recourse to rules. I have nothing before me. I cannot put the House in chaos. Study the rules. I am very liberal. I will protect everyone's reputation. So, please send a communication to me. Hon. Minister. ...*(Interruptions)*...Nothing will go on record. ...*(Interruptions)*...Hon. Minister. ...*(Interruptions)*...

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, ...(**व्यवधान**)...

श्री रणदीप सिंह सुरजेवाला: * ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing is going on record. ...*(Interruptions)*...Nothing is going on record. ...*(Interruptions)*...What is this? ...*(Interruptions)*... I will name you. ...*(Interruptions)*...Please, don't show the papers. ...*(Interruptions)*...Why are you showing the paper? ...*(Interruptions)*...Why are you showing this paper? ...*(Interruptions)*...I am very close to naming you. ...*(Interruptions)*...Why are you showing this paper? ...*(Interruptions)*...Mr. Randeep Surjewala, don't show the paper. ...*(Interruptions)*... Hon. Members, I hereby name... ...*(Interruptions)*... Don't show it, please. ...*(Interruptions)*... Don't embarrass me. ...*(Interruptions)*... You don't understand such a simple thing! What is this? Hon. Minister, you continue. ...*(Interruptions)*...Nothing will go on record. Take your seat. ...*(Interruptions)*...Hon. Minister, Shri Shivraj Singh Chouhan's reply alone will go on record. ...*(Interruptions)*... देरेक जी, देरेक जी ...(**व्यवधान**)... Mr. Derek, let the House settle down. ...*(Interruptions)*...Let the House be in order.

* Not recorded.

Content Page

*...(Interruptions)...*Please, अच्छा अब आपको भी बोलना है। नागर साहब, बैठिए। ...(**व्यवधान**)... मंत्री जी ...(**व्यवधान**)...

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, ...(**व्यवधान**)...

श्री सभापतिः मंत्री जी, मैंने आपका भाषण सुना भी और पढ़ा भी। मैं उत्सुक हूं, आप बोलें। ...(**व्यवधान**)... Nothing is going on record. *...(Interruptions)...*

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, ...(**व्यवधान**)...

MR. CHAIRMAN: You have no right to address the Chair like this. *...(Interruptions)...* You are committing a misconduct that I deprecate. *...(Interruptions)...*I expect the leadership to give you a refresher course. *...(Interruptions)...*No. I will not allow. Shri Digvijaya Singh, I will not allow. *...(Interruptions)...*Five Members behind you are standing. I will not allow, please. Sorry. *...(Interruptions)...* Mr. Minister, please continue. *...(Interruptions)...* It has never happened. *...(Interruptions)...* No; no. *...(Interruptions)...* One second, please. दिग्विजय सिंह जी, आप सुनिए। ...(**व्यवधान**)... सुनिए, सुनिए। ये क्या बात कर रहे हैं? ...(**व्यवधान**)... Nothing is going on record. *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...* Please *...(Interruptions)...* Can I ask Members to take their respective seats? *...(Interruptions)...* Take your seat. *...(Interruptions)...* Your Minister is replying. *...(Interruptions)...* If there is misconduct, I will deal with it. *...(Interruptions)...* मुझे पता है। ...(**व्यवधान**)... Nothing is going on record. *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...* Take your seat. *...(Interruptions)...* Take your seat; be comfortable. *...(Interruptions)...* This man, Shri Randeep Singh Surjewala, belonging to the main Opposition party does not know how to conduct himself in the House. *...(Interruptions)...* Why are you forcing me to name him? *...(Interruptions)...* Why are you forcing *...(Interruptions)...* Okay, gentlemen. *...(Interruptions)...* बैठिए, बैठिए। ...(**व्यवधान**)... It is my most unpleasant duty. If I see any disturbance now -- I seek full cooperation of the leadership — I will have to name the hon. Member. *...(Interruptions)...* One second. *...(Interruptions)...* Why are you *...(Interruptions)...* Again, Sir? *...(Interruptions)...* I am standing. The Chairman stands in the House when he finds the Member, whom I have come close to naming thrice, is not listening to me. If you have a grievance, please take recourse

Content Page

to rules. ...*(Interruptions)*... Not now. But, write to me. I will deal with it and give you ...*(Interruptions)*...

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, यह ठीक नहीं है। ...(**व्यवधान**)...

MR. CHAIRMAN: If you show this paper again you may be out of the House for a very, very long time, Randeep. ...*(Interruptions)*... You do not want a discussion on farmers! आप किसान की बात नहीं सुनना चाहते हैं! ...(**व्यवधान**)... किसान के बारे में नहीं सुनना चाहते हैं! ...(**व्यवधान**)... किसान के हित की बात नहीं सुनना चाहते हैं! ...(**व्यवधान**)... किसान के विकास की बात नहीं सुनना चाहते हैं! ...(**व्यवधान**)... ऐसा क्यों कर रहे हैं? ...(**व्यवधान**)... No, nothing. ...*(Interruptions)*... Hon. Minister, please continue. ...*(Interruptions)*...

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, हम उस दिन पीएम किसान सम्मान निधि पर चर्चा कर रहे थे। ...(**व्यवधान**)... मुझे कहते हुए गर्व है, ...(**व्यवधान**)... माननीय सभापति महोदय, कांग्रेस ने किसान को प्रत्यक्ष सहायता की बात तो की, लेकिन कभी प्रधानमंत्री किसान सम्मान निधि जैसी योजना कांग्रेस ने नहीं बनाई। ...(**व्यवधान**)... यह बनाई, तो हमारे प्रधान मंत्री, नरेन्द्र मोदी जी ने। ...(**व्यवधान**)... माननीय सभापति महोदय, किसान सम्मान निधि में राशि भले ही 6 हजार रुपए हों, ...(**व्यवधान**)... ये नहीं समझेंगे, लेकिन जो लघु किसान, सीमांत किसान, छोटे किसान हैं, उनके लिए 6 हजार रुपए मायने रखते हैं। ...(**व्यवधान**)... माननीय सभापति महोदय, कई बार किसान को आदान के लिए, छोटी-छोटी जरूरतें पूरी करने के लिए छोटी राशि की जरूरत पड़ती थी। ...(**व्यवधान**)... जब पैसा नहीं होता था, तो उसको ऊँची ब्याज की दरों पर ऋण लेना पड़ता था। ...(**व्यवधान**)... इस किसान सम्मान निधि के कारण किसान स्वावलंबी भी हुआ है, किसान सशक्त भी हुआ है और किसान का सम्मान भी बढ़ा है। ...(**व्यवधान**)... माननीय सभापति महोदय, ये किसान का सम्मान देख नहीं सकते! ...(**व्यवधान**)... माननीय सभापति महोदय, एक रिपोर्ट, यह हमारी नहीं है, अंतर्राष्ट्रीय खाद्य नीति अनुसंधान संस्थान की है, एक स्वतंत्र अध्ययन के अनुसार पीएम किसान योजना के तहत वितरित धनराशि ने ग्रामीण आर्थिक विकास में उत्प्रेरक का काम किया है, ...(**व्यवधान**)... किसानों को ऋण संबंधी बाधाओं से मुक्त किया है और कृषि क्षेत्र में निवेश को बढ़ाया है। ...(**व्यवधान**)... इस योजना ने किसान की जोखिम लेने की क्षमता को भी बढ़ाया है, ...(**व्यवधान**)... जिससे वे कृषि क्षेत्र में संभावित रूप से अधिक उत्पादक निवेश करने में सक्षम हुए हैं। ...(**व्यवधान**)... माननीय सभापति महोदय, ...(**व्यवधान**)... माननीय सभापति महोदय, मैंने कहा था कि मुझे छेड़ो मत, अगर छेड़ोगे, तो छोड़ूँगा नहीं। ...(**व्यवधान**)... ये किसान और गोलियों की बात कर रहे हैं! ...(**व्यवधान**)... माननीय सभापति महोदय, इस कांग्रेस की सरकार में ...(**व्यवधान**)... जब इनकी, कांग्रेस की अलग-अलग राज्यों में सरकार थी, ...(**व्यवधान**)... और ये गोली चलने की बात करते हैं! ...(**व्यवधान**)... 24-24 किसानों को मारा गया। ...(**व्यवधान**)...

Content Page

माननीय सभापति महोदय, ...(**व्यवधान**)... मैं केवल विषय पर बोलना चाहता था ...(**व्यवधान**)...

श्री सभापतिः नहीं, नहीं। ...(**व्यवधान**)... आप चुप रहिए। ...(**व्यवधान**)... नहीं। ...(**व्यवधान**)... आप मंत्री जी को सुनिए। ...(**व्यवधान**)...

श्री शिवराज सिंह चौहानः अब इन्होंने छेड़ा है, ...(**व्यवधान**)... अब इन्होंने छेड़ा है, तो ये सुन लें। ...(**व्यवधान**)... 1986 में ...(**व्यवधान**)... 1986 में जब बिहार में कांग्रेस की सरकार थी, तो इनकी सरकार में 23 किसानों की मौत गोलीबारी से हुई थी।
...(**व्यवधान**)... माननीय सभापति महोदय, 1988 में दिल्ली में श्रीमती इंदिरा गांधी जी की पुण्य तिथि पर किसानों पर गोलियाँ चलाई गईं। ...(**व्यवधान**)... उसमें 2 किसान मारे गए। ...(**व्यवधान**)... 1988 में इन्होंने मेरठ में किसानों पर फायरिंग की, 5 किसान मारे गए। ...(**व्यवधान**)... 23 अगस्त, 1995 को ...(**व्यवधान**)... सुनते जाइए। ...(**व्यवधान**)... दम है, तो सुनते जाइए। ...(**व्यवधान**)... दम है, तो सुनते जाइए। ...(**व्यवधान**)...

श्री सभापतिः मंत्री जी, ...(**व्यवधान**)...

(*At this stage, some hon. Members left the Chamber.*)

श्री शिवराज सिंह चौहानः महोदय, 23 अगस्त, 1995 को हरियाणा में गोलियाँ चलाईं, वहाँ 6 किसान मारे गए। ...(**व्यवधान**)... 12 जनवरी, 1998 को मुल्ताई में किसानों पर गोलियाँ चलीं, तब कांग्रेस की सरकार थी, 24 किसान मारे गए। ...(**व्यवधान**)...

श्री सभापतिः माननीय मंत्री जी, ...(**व्यवधान**)...

श्री शिवराज सिंह चौहानः आंध्र प्रदेश में 2010 में 2 किसान मारे गए। ...(**व्यवधान**)...

श्री सभापतिः माननीय मंत्री जी, ...(**व्यवधान**)... माननीय मंत्री जी, ...(**व्यवधान**)...

श्री शिवराज सिंह चौहानः उत्तर प्रदेश में 4 किसानों की गोली से ...(**व्यवधान**)...

श्री सभापतिः माननीय मंत्री जी..

श्री शिवराज सिंह चौहानः माननीय सभापति जी, मैंने कहा था कि मैं शालीनता से बात करना चाहता हूँ।

श्री सभापतिः एक मिनट। आप बैठिए। आप स्थान ग्रहण कीजिए।

Content Page

श्री शिवराज सिंह चौहानः लेकिन अगर ये छेड़ेंगे, तो मैं छोड़ूँगा नहीं, यह मैंने पहले ही कह दिया था।

श्री सभापतिः माननीय मंत्री जी, आप स्थान ग्रहण कीजिए। ...(**व्यवधान**)... आप स्थान ग्रहण कीजिए।

माननीय सदस्यगण, यह दुर्भाग्यपूर्ण भी है और दर्दनाक भी है। किसान वर्ग, देश का सबसे महत्वपूर्ण वर्ग है। जब उस वर्ग के बारे में चर्चा हो रही है, तो हर सदस्य का यह मौलिक कर्तव्य है कि वह चर्चा में गंभीरता से भाग ले। मैंने इस विषय पर चर्चा में जिसने जितना समय मांगा, उतना दिया और मुझे उम्मीद थी कि सरकार का पक्ष सुनकर, यदि कोई बात निकलेगी, तो कानून के तहत मुद्दा उठाया जाएगा।

यह जो व्यवधान पैदा किया गया है, वह नियमों के विपरीत है। मेरे निर्देश के बाद जो व्यवधान पैदा किया गया है, वह इस आसन की अवहेलना है। यह अत्यंत गम्भीर है। माननीय सदस्य, रणदीप सुरजेवाला जी ने, जिन्होंने चर्चा की शुरुआत की थी, आज मुझे दुखी मन से यह कहना पड़ रहा है कि उन्होंने किसान के हित को तिलांजलि देते हुए, संजीदगी का परित्याग करते हुए, माननीय मंत्री जी के भाषण में अवरोध पैदा करने का जो प्रयास किया, उसका मैं खंडन करता हूं, प्रतिकार करता हूं, निंदा करता हूं। ...(**व्यवधान**)...

दूसरा, मैं सदन के सभी सदस्यों से आग्रह भी करूंगा कि जब एक कोने से कोई व्यवधान पैदा होता है, तो बिना मेरी तरफ देखे हुए, बिना आसन की व्यवस्था का इंतजार किए हुए, दूसरे कोने से व्यवधान हो जाता है। जब इधर से कोई बोल रहा है, तो उधर व्यवधान हो जाता है और उधर से कोई बोल रहा है, तो इधर से भी हो जाता है। मेरा आपसे आग्रह रहेगा कि सदन में चर्चा को सार्थक बनाइए, जन कल्याण के लिए बनाइए। यही हमारा उत्तरदायित्व है। लोग हमको देख रहे हैं। सदन की कार्यवाही में, गुणवत्ता में जो निरंतर कमी आ रही है, उससे लोग हमारी तरफ अब आदर की दृष्टि से नहीं देखते, लोग यह नहीं देखते कि सदन में क्या चर्चा हो रही है। मेरा आपसे हाथ जोड़कर आग्रह है कि इस सदन को, इसकी पवित्रता को संरक्षण दें। सृजन बाद में होगा, जब एक बार संरक्षण देंगे। माननीय मंत्री जी, अपना बयान जारी रखें।

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, इस सदन में किसानों पर चर्चा हो रही है और किसान भी इसको ध्यान से सुनते हैं। मैं पूरी गंभीरता से अपनी बात पूरी करना चाहता हूँ। महोदय, जब मैं कृषि मंत्री बना, तो मुझे लगा कि आज तक भारत में जितने प्रधानमंत्री हुए हैं, मुझे उन सब के भाषणों को पढ़ना चाहिए और सबसे महत्वपूर्ण भाषण होता है 15 अगस्त का, स्वतंत्रता दिवस का लाल किले की प्राचीर से। मैंने सोचा कि किसानों के लिए किस प्रधानमंत्री जी ने क्या कहा, उसको मैं पढ़ूँ। आज मैं दुख के साथ यह तथ्य उद्घाटित कर रहा हूँ। जब मैंने वह भाषण पढ़ा, तो मैं हैरत में रह गया, हैरान हो गया। मैंने जो उस दिन कहा था काँग्रेस की प्राथमिकता किसान नहीं है। स्वर्गीय पंडित जवाहरलाल नेहरू जी, मैं उनका आदर करता हूँ, लेकिन मैंने 15 अगस्त के उनके सारे भाषण पढ़े। उन्होंने किसान का नाम 1947 में एक बार भी नहीं लिया, 1948 में एक बार लिया, 1949 में नहीं लिया, 1950 में नहीं लिया, 1951 में नहीं लिया, 1952 में नहीं

Content Page

लिया, 1953 में नहीं लिया, 1954 में नहीं लिया, 1955 में नहीं लिया, 1956 में नहीं लिया, 1957 में नहीं लिया, 1958 में नहीं लिया, 1959 में नहीं लिया, 1960 में नहीं लिया, 1961 में नहीं लिया, उनमें किसान शब्द नहीं आया। यह मैं पढ़ कर कह रहा हूँ। उनमें किसान शब्द नहीं आया। यह आपकी प्राथमिकताएँ हैं।

माननीय सभापति महोदय, स्वर्गीय इंदिरा गांधी जी, मैं हर एक की गरिमा का सम्मान करता हूँ, कभी किसी के सम्मान को ठेस पहुँचाने वाली भाषा बोलने का मैं आदी नहीं हूँ, लेकिन मैंने उनके भाषण भी पढ़े। उन्होंने किसान का नाम 1966 में दो बार लिया, 1967 में एक बार लिया, 1968 में तीन बार लिया, 1969 में तीन बार लिया, 1970 में एक बार लिया, 1971 और 1972 में नहीं लिया, 1973 में दो बार नाम लिया, लेकिन वह भी कैजुअली नाम लिया, कोई नीति की बात नहीं की, कोई पॉलिसी की बात नहीं की। 1975, 1976 और 1980 में एक-दो बार कैजुअली नाम लिया।

स्वर्गीय राजीव जी, उनकी प्राथमिकता भी कभी किसान नहीं रही। काँग्रेस की प्राथमिकता कभी किसान नहीं रही। लेकिन जब से हमारे नेता नरेन्द्र मोदी भारत के प्रधान मंत्री बने, मैंने उनके भाषण पढ़े, तो उन्होंने 2014 में छह बार, 2015 में 23 बार, 2016 में 31 बार, 2017 में 20 बार, 2018 में 17 बार, 2019 में 17 बार, 1920 में 17 बार, 1921 में 15 बार किसान का नाम लिया। आप भाषण उठा कर देख लीजिए। उन्होंने किसान का नाम लिया और खेती को प्राथमिकता दी।

माननीय सभापति महोदय, जो बात दिल में होती है, जुबान पर वही आती है। इनके दिल में किसान नहीं था, नरेन्द्र मोदी जी के दिल में किसान था, इसलिए जुबान पर किसान बार-बार आता है। मैं एक और बात कह कर अपनी बात फिर किसान पर ही केंद्रित करूँगा। मुझे किसी को गाली देना अच्छा नहीं लगता, मैं कभी आलोचनाओं में विश्वास नहीं करता, लेकिन नाटक से किसान की जिंदगी नहीं बदलेगी। माननीय सभापति महोदय, एक नेता, जिन्होंने बड़ी यात्राएँ निकालीं, बड़ी-बड़ी यात्राएँ निकालीं। उस यात्रा के दौरान हरियाणा के सोनीपत में रियल दिखाने के लिए रील बनाई। मैं एक पुराना वीडियो देख रहा था, वह 2023 का वीडियो है सोनीपत का। वे अचानक एक खेत में पहुँच जाते हैं, वहाँ पर किसानों से ज्यादा कैमरामैन थे। कैमरे पहले से फिक्स थे, कहाँ फोकस किए जाएँगे, यह तय था। उनको दो लोग पकड़ कर खेत में ले जा रहे हैं, खेत में पहुँचने के बाद उनको पता नहीं कि खेत में करना क्या है, तो वहाँ वे कैमरामैन से यह पूछ रहे हैं कि कैसे खड़े होना, क्या करना है। माननीय सभापति महोदय, मेरे पास उसकी यह पूरी-की-पूरी वीडियोग्राफी की सीडी है। मैं इसको सभा के पटल पर रखना चाहता हूँ।

श्री सभापतिः आप उसको authenticate कीजिए और सदन के पटल पर रखिए।

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, मैं इसको authenticate करके सदन के पटल पर रखता हूँ।

MR. CHAIRMAN: During course of the day आप इसको रख दीजिए।

श्री शिवराज सिंह चौहानः जी हाँ, सभापति महोदय।

Content Page

माननीय सभापति महोदय, ये किसान के नाम पर नाटक करते हैं कि कहां खड़ा होना है, कैमरे लगाओ, लोग देख लें कि हम किसान हैं। जब इनको हल भेंट किया जाता है, तो ये पूछते हैं कि यह क्या है। यहां से एक स्वर्गीय प्रधानमंत्री जी हुए हैं, जिन्होंने जब देखा कि लाल मिर्च के दाम हरी मिर्च से ज्यादा है, तो उन्होंने कहा कि किसानों, आप यह लाल मिर्च क्यों नहीं उगाते।

माननीय सभापति महोदय, ये खेती की बात करेंगे, ये किसानी की बात करेंगे! जहां चर्चा करनी हो, कर लें। मैं किसान का बेटा भी हूँ और खुद भी किसान हूँ, खेती करता हूँ। मैं कह रहा था कि किसानों के बारे में भाजपा ने सोचा, हमारे प्रधान मंत्री नरेन्द्र मोदी जी ने सोचा। माननीय सभापति महोदय, आप खुद किसान हैं, हम समझते हैं। टोडरमल जी के जमाने से किसानों के सारे अभिलेख व्यक्ति संधारित करता था - पटवारी, रेवेन्यू का अमला। अंग्रेज आए, उन्होंने वह प्रथा जारी रखी, कांग्रेस में वह प्रथा जारी रही। मैं सबको* नहीं कहता। सब पटवारी खराब नहीं हैं, लेकिन अगर किसी के मन में आ जाए कि रिकॉर्ड में* करनी है, तो कई बार हमने देखा कि धन्ना के नाम की जमीन पन्ना के नाम चली गई। बेचारा राम लाल खेती कर रहा था, बरसों बाद पता चला कि यह जमीन तो श्याम लाल की हो गई! एक नहीं, अनेकों घोटाले होते थे, जिंदगी भर कोर्ट में मामले चलते थे। अब ये चीज़ें कांग्रेस को समझ में नहीं आ सकतीं। माननीय सभापति महोदय, अगर किसान की फसल खराब हो जाए और राहत की राशि के लिए सर्वे करना हो तो वह कौन करता था? वह नजरी आकलन रेवेन्यू का आदमी करता था और कई बार उसके मन में * आ जाती थी। महोदय, मैं मुख्य मंत्री रहते हुए नरसिंहपुर जिले में गया और हमने राहत की पर्याप्त राशि दी। वहां के किसानों ने मुझसे यह शिकायत की कि मुख्य मंत्री जी, जिसने गन्ना बोया था, उसको ओले पड़ने के बाद गेहूँ की फसल खराब होने का मुआवजा दे दिया गया। अगर पटवारी के मन में आ गया तो उसने इधर का उधर लिख दिया।

माननीय सभापति महोदय, हर एक राज्य में कई सारी शिकायतें आती हैं। इस व्यवस्था को ठीक करने की जरूरत थी। मैं भारत के किसानों की ओर से अपने विज़नरी प्रधान मंत्री श्रीमान नरेन्द्र मोदी जी को हृदय से धन्यवाद देना चाहूँगा कि उन्होंने "डिजिटल कृषि मिशन" शुरू करने का संकल्प लिया। माननीय सभापति जी, मुझे यह कहते हुए गर्व है कि किसानों को "आधार" की तरह डिजिटल पहचान देने के लिए एक किसान आईडी बनाई जा रही है, जिसको किसान की पहचान के रूप में जाना जाएगा। इस किसान आईडी को राज्य की भूमि के रिकॉर्ड के साथ जोड़ा जाएगा। माननीय सभापति जी, अब अगर किसान कोई भी फसल बोएगा, तो उसके रिकॉर्ड में हेराफेरी नहीं हो सकती, क्योंकि वह डिजिटल है और कोई आदमी गड़बड़ नहीं कर सकता। अगर फसल बोई गई है तो बोने के बाद जैसी फसल आती है, मोबाइल से वीडियोग्राफी करके उसको सुरक्षित कर दिया जाएगा, ताकि कौन-सी फसल बोई गई है, उसमें कोई गड़बड़ न कर सके। किसानों के नुकसान के आकलन के लिए अब हम यह व्यवस्था बना रहे हैं कि उसका आकलन कोई आदमी नहीं करेगा, बल्कि वह सीधे रिमोट सेंसिंग के माध्यम से होगा। उसका जैसा

* Expunged as ordered by the Chair.

Content Page

नुकसान होगा, वह उसमें 100 फीसदी वैसा ही आ जाएगा और जो पात्र किसान है, उसको पूरी राहत दी जाएगी। हम इस डिजिटल कृषि मिशन का प्रारंभ कर रहे हैं।

माननीय सभापति महोदय, अगर खेती के लाभ को बढ़ाना है, तो हॉलिस्टिक दृष्टिकोण अपनाना पड़ेगा। हमारे प्रधान मंत्री जी ने मुझे निर्देश दिया कि बैठकर सोचो कि खेती और खेती से संबंधित सारे विभाग एक दिशा में कैसे सोचें। सभापति जी, विभाग अलग-अलग हो सकते हैं और हम जानते हैं कि केमिकल एंड फर्टिलाइजर विभाग अलग है, लेकिन उसका खेती से संबंध है। जल शक्ति विभाग अलग है, लेकिन उसका खेती से संबंध है। इसलिए सरकार यह प्रयास कर रही है कि अलग-अलग विभाग, चाहे वह Animal Husbandry हो, Fisheries हो या हॉर्टिकल्चर हो, वे मिलकर प्लानिंग करें, एक दिशा में चलें, ताकि हम खेती में लाभ को और ज्यादा बढ़ाने का काम कर सकें। यह सरकार एकीकृत दृष्टिकोण अपनाएगी। महोदय, मोदी है, तो मुमकिन है। हम कृषि का विविधीकरण कर रहे हैं। महोदय, हम केवल अनाज की खेती ही नहीं कर रहे हैं, बल्कि फलों की खेती, फूलों की खेती, सब्जियों की खेती, औषधि की खेती, agro-forestry और उसके साथ-साथ पशुपालन, मधुमक्खी पालन, अनेकों प्रकार के काम को जोड़कर छोटे और सीमांत किसानों को ज्यादा लाभ कैसे मिल सके, उसकी योजना यह सरकार बना रही है।

माननीय सभापति महोदय, मुझे कहते हुए यह खुशी है कि आईसीआर ने अलग-अलग agro-climatic zone के आधार पर विभिन्न जलवायु क्षेत्रों में 74 एकीकृत कृषि प्रणाली विकसित की हैं। महोदय, हमारे देश में जोत के आकार काफी छोटे हैं, इसलिए हम यह प्रयत्न कर रहे हैं कि छोटे किसान, एक हेक्टेयर के किसान कैसे लाभ कमा पाएं। वे केवल अनाज ही नहीं, बाकी फसल की उगाएं, उसके साथ सहायक काम भी चलाएं। इसका हम एक मॉडल फार्म बना रहे हैं, इसके माध्यम से हम किसान को एजुकेट करेंगे कि वह एक हेक्टेयर में भी फायदे की खेती कर सकता है। यह एक मॉडल है। सर, किसान इसे देखकर सीखेगा।

महोदय, एक बात और कहना चाहता हूं कि केमिकल फर्टिलाइज़र का उपयोग हमारे अन्न के भंडारों को भरने के लिए एक वरदान साबित हुआ है, लेकिन आज मैं आपके माध्यम से कहना चाहता हूं कि केमिकल फर्टिलाइज़र का उपयोग अंधाधुंध हो रहा है, जिसके कारण फसलों पर उसका कुप्रभाव पड़ रहा है। महोदय, मैं एक बात तकलीफ के साथ कहना चाहता हूं कि केमिकल फर्टिलाइज़र ज़रूरी है, लेकिन एक सीमा से अधिक उपयोग हमारी फसलों को खराब करता है - कई राज्य ऐसे हैं, जहां कैंसर एक्सप्रेस जैसी कई ट्रेन चल जाती हैं - वह हमारी भूमि के स्वास्थ्य को भी खराब कर रहा है, उर्वरा शक्ति कम हो रही है, मित्र कीट मारे जा रहे हैं। महोदय, हम एक जमाने में गांव में बरसात के समय में देखते थे कि वहां कितने केंचुए आते थे। वे केचुए सबसे बड़े उर्वरक हैं, वे धरती में नीचे जाते थे, ऊपर आते थे, उर्वर बनाते थे। वे मिट्टी खाते थे और जब मिट्टी ही बाहर देते थे, तो वह भी खाद का काम करती थी। अब केचुए समाप्त हो चुके हैं। मैं प्राकृतिक खेती के विस्तार में नहीं जाऊंगा, लेकिन अब समय आ गया है कि हमको उत्पादन बनाए रखते हुए, उत्पादन बढ़ाते हुए हमको प्राकृतिक खेती के बारे में सोचना पड़ेगा। मैं प्रधान मंत्री नरेन्द्र मोदी जी की तड़प जानता हूं। मैं आपसे थोड़ा सा और समय लूंगा। सभापति महोदय, जब मैं मुख्यमंत्री था, तब प्रधान मंत्री जी ने एक दिन मुझे फोन किया था। वे मध्य प्रदेश के रीवा जिले में आने वाले थे, उन्होंने मुझे फोन करके कहा कि एक छोटी नाटिका बने, जिसमें एक बेटी धरती बने और अधिक केमिकल फ़र्टिलाइज़र के उपयोग के कारण वह धरती कहे कि मैं तुम्हारी

Content Page

मां हूं, आखिर तुम कितना केमिकल फर्टिलाइज़र मुझ पर डालोगे। उनकी एक तड़प थी, इसलिए मुझे कहते हुए प्रसन्नता है कि हम प्राकृतिक खेती को भी प्रारंभ कर रहे हैं। इस सरकार ने प्राकृतिक खेती मिशन बनाया है। प्राकृतिक खेती का अर्थ यह नहीं है कि सारी की सारी ज़मीन पर किसान प्राकृतिक खेती करे। प्राकृतिक खेती के कई सफल प्रयोग हुए हैं। गुजरात के राज्यपाल, देवव्रत जी ने अनेकों प्रयोग किए हैं। कई राज्यों में किसान प्राकृतिक खेती कर रहे हैं। इसलिए हम धीरे-धीरे एक करोड़ किसानों को सेंसिटाइज़ करेंगे, जागृत करेंगे, उनमें से 18 लाख, 75 हज़ार किसान, जो ट्रेंड होंगे, उनको प्राकृतिक खेती में लाएंगे और साढ़े सात लाख हैक्टेयर ज़मीन में प्रारंभ करेंगे, पूरी जमीन में नहीं करेंगे। मैं किसानों से आह्वान करना चाहता हूं कि धरती मां के स्वास्थ्य को बनाए रखने के लिए पूरी ज़मीन में प्राकृतिक खेती करना आवश्यक नहीं है, बल्कि अगर 5 एकड़ ज़मीन है, तो एक एकड़ में करेंगे, आधी एकड़ में करके देखें। वैज्ञानिक यह सिद्ध कर रहे हैं कि प्राकृतिक खेती से पैदा हुए उत्पाद बहुत पोषक होते हैं, पोषण भी देते हैं और धरती के स्वास्थ्य को भी ठीक करते हैं और उत्पादन भी नहीं घटता है - वैल्यु ऐडिशन होती है - इसलिए माननीय सभापति महोदय, प्राकृतिक खेती की तरफ हम ध्यान देंगे।

सभापति महोदय, हमें कृषि में निर्यात को बढ़ाना है। अभी भारत का निर्यात लगभग 2 प्रतिशत है। यह लगातार दस साल में बढ़ा है और मुझे कहते हुए गर्व है कि मोदी जी के नेतृत्व में यह लगातार बढ़ा है। दस साल में चावल का निर्यात 17,749 करोड़ रुपये से बढ़कर 51,096 करोड़ रुपये हो गया है। मसालों का निर्यात 15,146 करोड़ रुपये था, वह बढ़कर 30,418 करोड़ रुपये हो गया है, मूंगफली का निर्यात 3,187 करोड़ रुपये से बढ़कर 6,735 करोड़ रुपये हो गया है। चीनी का निर्यात 7,178 करोड़ रुपये से बढ़कर 46,310 करोड़ रुपये हो गया है। इसलिए निर्यात की अपार संभावनाएं हैं। यह सरकार उनको दोहन करेगी और हमारे किसानों को ज्यादा लाभ मिले, इसमें कोई कसर नहीं छोड़ेगी। महोदय, कृषि विज्ञान केन्द्र, किसान और विज्ञान को जोड़ने के लिए बना है। मैं आपके माध्यम से निवेदन करना चाहूंगा, सारे माननीय सांसदों से चाहे लोक सभा के हों या राज्य सभा के हों, वे एक बार कृषि विज्ञान केन्द्र जरूर जाएं। वहां के काम में भागीदारी करें, हिस्सेदारी करें। आखिर साइंटिस्ट्स लैब में जो रिसर्च करते हैं, उस लैब के रिसर्च को लैंड तक किसान के बीच में ले जाना पड़ेगा और उसी की भाषा में ले जाना पड़ेगा, इसलिए कृषि विज्ञान केन्द्र अत्यंत महत्वपूर्ण है। महोदय, मैं बहुत संक्षेप में इस सरकार के विजन को रखना चाहता हूं। सिर्फ हंगामा खड़ा करना मेरा मकसद नहीं, मेरी तो हसरत है कि यह सूरत बदलनी चाहिए। मोदी जी इस विजन से काम करते हैं, इसलिए उस विजन को प्रकट करना जरूरी है, क्योंकि सामने वालों को विजन से कोई मतलब नहीं है और वे यहां हैं भी नहीं। वे खेती में कभी नहीं होंगे। सर, अलगे पांच साल में हमारा लक्ष्य जलवायु अनुकूल क्लाइमेंट चेंज के इस दौर में हमें जलवायु अनुकूल bio-fortified की नई फसलों की किस्में तैयार करनी पड़ेंगी, हम 1,500 नई किस्में तैयार करने जा रहे हैं। माननीय प्रधान मंत्री जी कुछ दिनों में 109 नई किस्मों को किसानों को समर्पित करने वाले हैं, ताकि बढ़ते हुए तापमान के बाद भी कृषि में उत्पादन लगातार बढ़ता रहे। महोदय, प्रधान मंत्री नरेन्द्र मोदी जी की 'One Health' approach है। एक ही चेतना सब में है। वह प्राणियों में है, मनुष्य में भी है, जीव-जन्तुओं में, पशु-पक्षियों में भी है।...(**व्यवधान**)... मुझे थोड़ा-सा समय और दे दीजिए।

Content Page

श्री सभापतिः माननीय मंत्री जी, बहुत लंबा जवाब हो गया है और आपने सभी प्वाइंट्स कवर कर लिए हैं।

श्री शिवराज सिंह चौहानः सर, थोड़े से और बचे हैं, जो किसानों के लिए बहुत उपयोगी हैं। मैं जल्दी ही अपनी बात खत्म करता हूं। जल, जमीन, जलवायु, जंगल,जानवर, जीवन, जनता, सबको एक सूत्र में बांधना पड़ेगा। अगर पौधे और पशु स्वस्थ हैं, तो मनुष्य भी स्वस्थ होगा। इस भाव को अगर जाना, तो नरेन्द्र मोदी और भारतीय जनता पार्टी की सरकार ने जाना है। हम सबके हित परस्पर जुड़े हैं। इसलिए भारत के प्राणियों में सद्भावना हो और विश्व का कल्याण हो, इस एप्रोच को ध्यान में रखते हुए हम हमारी 15 Advanced Disease Diagnostic Kits विकसित कर रहे हैं। पांच साल में हम 18 हजार करोड़ रुपये की लागत से 100 export-oriented बागबानी cluster बनाएंगे। आधुनिक post-harvest infrastructure के विकास के लिए 1 लाख 40 हजार करोड़ रुपये का अभूतपूर्व निवेश हम कर रहे हैं। किसानों की पहुंच मंडी तक बेहतर बनाने के लिए 1,500 अतिरिक्त मंडियों का एकीकरण किया जाएगा। मैं बहुत जल्दी अपनी बात समाप्त कर रहा हूं। हम 6,800 करोड़ रुपये की पर्याप्त निवेश के माध्यम से तिलहन मिशन की शुरुआत कर रहे हैं, ताकि तिलहन में आत्मनिर्भरता प्राप्त कर सकें। सभापति महोदय, कीटनाशक अधिनियम में भी हम महत्वपूर्ण संशोधन करने जा रहे हैं, ताकि उच्च गुणवत्ता का कीटनाशक किसान को मिल सके। हम 50 हजार गांवों को जलवायु अनुकूल गांवों के रूप में विकसित करने जा रहे हैं और सूक्ष्म सिचांई के तहत 1.21 लाख हेक्टेयर को कवर करने की प्रधान मंत्री जी के नेतृत्व में हमारी योजना है। महोदय, मैं बहुत विस्तार में नहीं जाऊंगा, क्योंकि मैं जानता हूं कि समय की सीमा होती है। लेकिन मैं क्या करूं, मेरी तो हर सांस किसानों के लिए चलती है, खेती के लिए चलती है। दिन और रात खेती के बारे में माननीय प्रधान मंत्री जी के नेतृत्व में हम सोचते हैं, इसलिए विस्तार से चर्चा का कभी अवसर मिलेगा, तो मैं फिर करूंगा। मैं केवल एक निवेदन आपके माध्यम से और करना चाहता हूं। मैं सभी राजनैतिक दलों से यह निवेदन करना चाहता हूं कि किसान को वोट बैंक न समझें, किसान को इन्सान मानकर व्यवहार करें। इसमें राज्य सरकारों का सहयोग जरूरी है, क्योंकि बिना राज्य सरकारों के सहयोग के केन्द्र काम नहीं कर सकता और जो हमारा सहकारी संघवाद है, उस भावना का आदर करते हुए, मैंने अलग-अलग राज्यों के कृषि मंत्रियों को बुलाया, चाहे वे किसी भी पार्टी के हों, हमने पार्टी के आधार पर भेद नहीं किया और वहां की कृषि की समस्याओं पर चर्चा करके, उनके समाधान का प्रयास किया है। हम राज्यों के साथ मिलकर काम करेंगे।

माननीय सभापति महोदय, प्रधान मंत्री श्रीमान् नरेन्द्र मोदी जी का विज़न है कि आने वाले 2047 तक भारत न केवल अपनी जनता के लिए पोषण युक्त, पर्याप्त अन्न, फल और सब्जियां पैदा करेगा, बल्कि दुनिया का फूड बॉस्केट भी भारत बनकर उभरेगा। कृषि में समस्याएं हैं, लेकिन उनका समाधान भी है।

माननीय सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूं कि हम किसानों से जाकर बात करेंगे, किसान संगठनों से भी बात करेंगे, हम संवाद से समाधान की तरफ बढ़ेंगे और सबको साथ लेकर आगे चलेंगे।

Content Page

"कौन कहता है कि आसमान में सुराख नहीं होता,
एक पत्थर तो तबियत से उछालो यारो।"

हम परिश्रम की पराकाष्ठा और प्रयत्नों की परिसीमा करके, इस देश की कृषि और किसान के कल्याण में कोई कसर नहीं छोड़ेंगे। बहुत-बहुत धन्यवाद।

श्री सभापतिः माननीय मंत्री जी, किसान के दिल में घुस जाइए और जो भी समाधान बाकी है अविलम्ब उसका निराकरण हो। यह देश के हित में है, देश के विकास में बहुत सहायक होगा। मैं यह मानकर चलता हूं कि आप अपने मंत्रालय में पहली बार शुरुआत कर रहे हैं, इससे बड़ी प्राथमिकता देश के लिए और कोई हो नहीं सकती।

माननीय सदस्यगण, माननीय दिग्विजय सिंह जी ने मुझे एक पत्र भेजा है। प्लीज़, ...(व्यवधान)... Hon. Members, I have received these communications from Digvijaya Singh ji, Sanjay Singh ji, Randeep Singh Surjewala ji, and, again, Digvijaya Singh ji. I will give my ruling on these. I will give my ruling. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, the fact remains... ...*(Interruptions)*...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, आपने कहा था कि ...(व्यवधान)...

MR. CHAIRMAN: Nothing is going on record, Digvijaya Singh ji. ...*(Interruptions)*....

SHRI DIGVIJAYA SINGH: *

MR. CHAIRMAN: Digvijaya Singh ji, ...*(Interruptions)*... There are two things. ...*(Interruptions)*... Digvijaya Singh ji, please listen to me. ...*(Interruptions)*... Please listen to me. ...*(Interruptions)*... Okay. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE - *(Contd.)*

Notifications of the Ministry of Power

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table:-

---

* Not recorded.

(A). A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, issued under clause (a) of Section 14 of the Energy Conservation Act, 2001:-

(1) S.O. 2784(E)., dated the 16th July, 2024, amending the Principal Notification No. S.O. 1897(E), dated the 26th May, 2016.

(2) S.O. 2785(E)., dated the 16th July, 2024, amending the Principal Notification No. S.O. 1221(E), dated the 14th March, 2023.

(3) S.O. 2794(E)., dated the 18th July, 2024, amending the Principal Notification No. S.O. 2528(E), dated the 8th August, 2017.

[Placed in Library. For (1) to (3) *See* No. L. T. 553/18/24]

(B). A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

(1) JERC-JKL/Reg/2023/16., dated the 11th December, 2023, publishing the "Joint Electricity Regulatory Commission for the UT of Jammu and Kashmir and the UT of Ladakh (Demand Side Management) Regulations, 2023", along with delay statement.

(2) JERC-JKL/Reg/2023/17., dated the 11th December, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Transmission Performance Standards) Regulations, 2023, along with delay statement.

(3) JERC-JKL/Reg/2023/18., dated the 11th December, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Distribution Code) Regulations, 2023, along with delay statement.

(4) JERC-JKL/Reg/2023/19., dated the 12th December, 2023, publishing the "Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (State Grid Code) Regulations, 2023", along with delay statement.

(5) JERC:-01/2009., dated the 3rd January, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Conduct of Business)(6th Amendment) Regulations, 2023.

(6) JERC-JKL/Reg/2024/01., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT

Content Page

of Ladakh (Micro-Grid Renewable Energy Generation and Supply) Regulations, 2024.

(7) JERC-JKL/Reg/2024/02., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Green Energy Open Access), Regulations, 2024.

(8) JERC-JKL/Reg/2024/03, dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Treatment of Income from Other Business of Transmission Licensees and Distribution Licensees) Regulations, 2024.

(9) JERC-JKL/Reg/2024/4., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Grant of Connectivity and Open Access in Intra-State Transmission & Distribution and related matters) Regulations, 2024.

(10) JERC-JKL/Reg/2024/05., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Renewable Purchase Obligation & its Compliance) Regulations, 2024.

(11) JERC-JKL/Reg/2024/6., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Licensee's Power to Recover Expenditure incurred in providing supply and other miscellaneous charges) Regulations, 2024.

(12) JERC-JKL/Reg/2024/7., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Smart Grid) Regulations, 2024.

(13) JERC-JKL/Reg/2024/08., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Deviation Settlement Mechanism and other Related Matters) Regulations, 2024.

(14) JERC-JKL/Reg/2024/9, dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Terms and Conditions for Tariff Determination for grid-interactive Renewable Energy Sources) Regulations, 2024.

Content Page

(15) JERC-14/2010., dated the 6th June, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Procurement of Renewable Energy) (Fifth Amendment), Regulations 2024.

(16) 19/20/2015-JERC/1680-, dated the 12th June, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Standard of Performance for Distribution Licensees) (First Amendment) Regulations, 2024.

(17) L-1/268/2022/CERC., dated the 1st July, 2024, publishing the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

[Placed in Library. For (1) to (17) *See* No. L. T. 384/18/24]

C. A copy (in English and Hindi) of the Ministry of Power Notification No. L-1/261/2021/CERC., dated the 12th July, 2024, notifying the commencement of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024 with effect from 15.07.2024.

[Placed in Library. *See* No. L. T. 385/18/24]

RULINGS BY THE CHAIR

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, आपने खुद कहा था कि ...(**व्यवधान**)...

श्री रणदीप सिंह सुरजेवाला: ...(**व्यवधान**)...: सर, आपने कहा कि लिख कर दो, हमने लिख कर दे दिया। ...(**व्यवधान**)...

श्री सभापति: आप कर क्या रहे हो? आप मेरी बात सुनिए। आप कर क्या रहे हो? चलिए, मैं अभी dispose of कर देता हूं। आप मेरी बात सुनिए। दिग्विजय सिंह जी, आप अपने स्थान पर बैठिए।

श्री शक्तिसिंह गोहिल (गुजरात): सर, इनका नाम लिया है, इसलिए ...(**व्यवधान**)...

Content Page

MR. CHAIRMAN: Would you take your seat? ...*(Interruptions)*... Would you take your seat? ...*(Interruptions)*...

श्री संजय सिंह: सर, नाम लिया है। ...(**व्यवधान**)...

श्री सभापति: आप क्या कर रहे हैं? ...(**व्यवधान**)...

श्री संजय सिंह: सर, इतना इम्पॉर्टेंट है ...(**व्यवधान**)...

श्री सभापति: माननीय सदस्यगण, ...(**व्यवधान**)... Sanjay, I am dealing with your communication.

श्री संजय सिंह: सर, आपने खुद कहा था कि ...(**व्यवधान**)...

श्री सभापति: मैं जबाव दे रहा हूं। आप एक बार रुकिए। मैं बता रहा हूं। आप मेरी बात को ध्यान से सुनिए। उसके बाद आप लोगों को कुछ कहना है, तो कहिएगा। आप सुनिए। मुझे माननीय दिग्विजय सिंह जी का एक पत्र मिला है। पहले स्थान ग्रहण कीजिए प्लीज। I expect Members to show decorum. Please. इन्होंने मुझे यह पत्र दिया है रूल 238 (2) के तहत। क्योंकि सदन का संचालन नियमानुसार होता है और इन्होंने गुजारिश की है कि, 'I want to avail right to reply.' आपका यही है? इन्होंने इसमें दो आधार बनाए हैं। इनका पहला आधार है कि माननीय कृषि मंत्री जी ने उस समय की चर्चा की, जब सम्माननीय दिग्विजय सिंह जी उस प्रांत के मुख्य मंत्री हैं, जिसके शिवराज सिंह चौहान जी भी रह चुके हैं। इन्होंने दूसरा आधार यह कहा है कि, 'loan waiver scheme for farmers' in मध्य प्रदेश। उन्होंने इसके बारे में टिप्पणी की। माननीय दिग्विजय सिंह जी, आपके इस पूरे पत्र को ध्यान से देखने के पश्चात और नियमों के दायरे में रहते हुए मैं यहाँ पर यह रूलिंग देता हूं कि under Rule 238 (ii), there is no right of reply. ...(Interruptions)... Will you please sit down? No, sorry. आप एक बार बैठ जाइए। I rule, there is no right to reply under Rule 238 (ii). If a member feels aggrieved, he has to take recourse to the rule in a different format, I am putting it on record, not according to this. Number two, I have received another communication today in relation to the address being imparted by the hon. Minister of Agriculture and Farmers Welfare. This communication is, again, from Shri Digvijaya Singh, Shri Sanjay Singh and Shri Randeep Surjewala. Their assertion in this communication is that 'hon. Agriculture Minister has named the undersigned and cast aspersions indicating facts in the course of Discussion on the Department of Agriculture; please grant us an opportunity under Rule 238'. So, three distinguished hon. Members, who are very

Content Page

senior Members of the House, want to invoke Rule 238 to seek an opportunity to reflect in the matter. Hon. Members, I have given careful, thoughtful consideration. Hon. Members do have a right if another Member or a Minister casts aspersions or makes a statement that may not be factually correct in the assessment of the hon. Members. There is a mechanism and the hon. Members need to avail that mechanism. As and when the hon. Members will avail that mechanism, I will consider it and take all actions in accordance with law. I am extremely serious and conscious that any statement made in the House by a Minister or a Member has to be factually sanctified. And if anyone is aggrieved, please take recourse to rules. These two communications seek to avail Rule 238 for this purpose. I am afraid, they have invoked the wrong rule. Thank you. Shri Derek O'Brien, to raise a Discussion on the Working of the Ministry ...(Interruptions)... Nothing will go in record. ...(Interruptions)... Take recourse to rules. ...(Interruptions)... Please take recourse to rules.

श्री संजय सिंह: *

श्री सभापति : संजय जी, एक बार बैठिए। ...(**व्यवधान**)... Nothing is going on record. एक बार बैठिए। You are a Member in this House for the second term. I would strongly suggest and urge you to please go through the rules and procedure. When a Minister makes a reply, he is making a reply. If you are not satisfied with the reply, there can't be question-answer wrestling here. नहीं हो सकता। ...(**व्यवधान**)... Take recourse to rules. Now, Shri Derek O'Brien. It is a very important Ministry, Derek. And we have a distinguished Member to initiate the Discussion on the Working of the Ministry of New and Renewable Energy.

DISCUSSION ON THE WORKING OF THE MINISTRY OF NEW AND RENEWABLE ENERGY

SHRI DEREK O'BRIEN (West Bengal): Sir, we will be a constructive Opposition, and initiate this Discussion on New and Renewable Energy. All the Ministries are important. But on this one in particular, what we do today, say today and act on today will have an effect on our children's children. We will offer some constructive

* Not recorded.

Content Page

suggestions. But before I come to the details of the Ministry, I have to place on record the '4-56 effect.'

(MR. DEPUTY CHAIRMAN *in the Chair.*)

'4-56 इफेक्ट' क्या होता है? It was 4th of June and '56.' It was on the 4th of June and that is why we are discussing this Ministry. On the 4th of June, '56' got cut down to size. That is why, in spite of 15 opposition parties requesting this Government to discuss the Home Ministry, this Government is nervous to discuss the Home Ministry. Despite all of us here in the Opposition wanting to discuss the Defence Ministry -- we read that picnics are happening on the border and they are coming over from China -- this Government does not want to discuss the Home Ministry or the Defence Ministry. We discussed all this in the Business Advisory Committee, but it was not brought here. But in the spirit of our constructive opposition, we will still initiate this discussion and we will still give you some suggestions.

Sir, I have three specific points. The first one is to the Minister. I am suggesting a *mantra* for your Ministry. 'Think nationally, act locally.' Consult with four stakeholders. These are: Local governments, State Governments, communities and the private sector. Consult with them in the spirit of cooperation. Unfortunately, this spirit of consultation is antithetical to your thinking -- not yours, Sir, but theirs -- because they know everything about every subject. My second suggestion is this. At least after the '4-56 effect,' stop these grand announcements: 'International Solar Alliance,' 'One Sun, one World,' etc. These are all big announcements. But zero action! Let me give you only one example. There is PM-KUSUM. It is a decentralised programme for small farmers. Through you, Sir, I ask the Minister this question. This programme for 10,000 mw was announced in 2019 by this Ministry. What have they achieved of the target? Ten percent? No. Five percent? No. The target they have achieved is below three per cent. Same is the problem with the Green Hydrogen Mission. Big announcements. Our suggestion to you is this. Reduce dependency on these countries: China, Thailand and Vietnam. Discuss and come up with policy decisions. You are not running the Gujarat Gymkhana. You are running the nation -- India.

Sir, these are our constructive suggestions. We want this Government to come back sometime here to discuss Home and Defence. If not in this Session, come in the next Session. If you don't want to discuss them, no problem, we will discuss Home and we will discuss Defence when we will be sitting there next year and you will be sitting here next year. Thank you, Sir.

Content Page

डा. लक्ष्मीकान्त बाजपेयी (उत्तर प्रदेश): उपसभापति जी, मैं आपका इस बात के लिए आभारी हूँ कि एक ऐसे महत्वपूर्ण विभाग और विषय पर, जो संसार की मानवता के भविष्य की दृष्टि से महत्वपूर्ण विषय है, मुझे बोलने का अवसर प्रदान किया है।

मैं अपने आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी का इस बात के लिए आभार व्यक्त करना चाहता हूँ कि उनकी व्यक्तिगत चिंता इस मानव जाति के भविष्य को सुरक्षित रखने के प्रति है। तीसरी बार वे इस देश के प्रधान मंत्री बने हैं, इसके लिए भी मैं उनको बधाई देना चाहता हूँ। बिजली भी मिले और कार्बन का उत्सर्जन भी जीरो हो, इस प्राथमिकता को ध्यान में रखकर इस विभाग की योजनाएं काम कर रही हैं।

वर्ष 2018 में अंतरराष्ट्रीय सौर गठबंधन की पहली सभा के उद्घाटन के अवसर पर भारत एक लीडर के रूप में, प्रणेता के रूप में उभरा था और उस समय एक स्लोगन दिया गया था - एक विश्व, एक सूर्य और एक ग्रिड का नारा दिया था। उस समय 100 करोड़ रुपये के बजटीय प्रावधान के बाद इस काम को प्रारंभ किया था। सौर ऊर्जा के क्षेत्र में हम 26 गुना तक सौर ऊर्जा की वृद्धि पर पहुंच रहे हैं, यह बात भी इसमें शामिल हो रही है। इस सरकार ने इस बात का लक्ष्य रखा है कि 2070 तक नेट ज़ीरो कार्बन उत्सर्जन होगा, 8 लाख करोड़ रुपये का निवेश भी आएगा और 6 लाख लोगों को रोजगार भी मिलेगा। हाइड्रोजन, सौर ऊर्जा और तटीय पवन ऊर्जा के माध्यम से नेट ज़ीरो उत्सर्जन पर सरकार ले जाना चाहती है। कोयला, तेल और गैस के आधार पर ऊर्जा के उत्पादन को सरकार कम करना चाहती है।

मान्यवर, यह सरकार 2030 तक 50 लाख टन वार्षिक हरित हाइड्रोजन की क्षमता को हासिल करने का लक्ष्य लेकर काम कर रही है और 125 गीगावॉट ऊर्जा हाइड्रोजन ऊर्जा के माध्यम से पैदा करना चाहती है। इसके साथ ही 60 से 100 गीगावॉट electrolyzer यानी पानी को मशीन में ले जाकर तोड़कर हाइड्रोजन को अलग करके वह 60-100 गीगावॉट बिजली का उत्पादन करना चाहती है। इसमें 1 लाख करोड़ की बचत होगी और 50 लाख टन वार्षिक कार्बन उत्सर्जन में भी कमी आएगी। मैं यह बात बड़े गर्व के साथ कहना चहता हूं कि नवीकरणीय ऊर्जा के क्षेत्र में भारत आज विश्व में यूरोप, अमेरिका, ऑस्ट्रेलिया और कोरिया की समकक्ष श्रेणी में है। भारत में 4 लाख, 12 हज़ार टन का टेंडर भी अवॉर्ड कर दिया गया है और मशीनें भी आ गई हैं। वर्तमान की भारत सरकार 2027 तक 40 हज़ार करोड़ से 10 हज़ार टन अमोनिया बनाकर इस दिशा में महत्वपूर्ण कदम स्थापित करना चाहती है, भारत की जनता को बचाना चाहती है और विश्व की जनता को मानवता का यह संदेश देना चाहती है कि इस नेट ज़ीरो कार्बन उत्सर्जन करके पर्यावरण की रक्षा करके मानवता को बचाने का काम भारत सरकार पहल करके करना चाहती है।

अभी माननीय प्रधान मंत्री जी ने घोषणा की है कि मकानों पर रूफटॉप सौर ऊर्जा - 300 यूनिट बिजली का बिल जिन घरों में आता है, सरकार ने उन घरों को रूफटॉप सौर ऊर्जा का साधन देने के लिए कहा है। 15 हज़ार से लेकर 18 हज़ार रुपये तक प्रत्येक परिवार की वार्षिक बचत होगी और रूफटॉप ऊर्जा से वह अपने घर की तो बिजली चलाएगा ही और इसके साथ आवश्यक बिजली से अधिक बिजली जो उत्पादित होगी, वह ग्रिड में जाएगी और उसका पैसा भी उसको मिलेगा। यानी आजकल निःशुल्क देने का जो फैशन चला हुआ है, तो हम निःशुल्क भी

Content Page

देंगे, लेकिन उसके द्वारा स्वयं सौर ऊर्जा में किए गए इन्वेस्टमेंट के आधार पर उत्पादित बिजली भी देंगे।

मैं इस बारे में एक और विषय कहना चाहता हूं। 2030 तक 5 MMT हाइड्रोजन क्षमता, 50 लाख टन वार्षिक हरित हाइड्रोजन उत्पादन करने का लक्ष्य लेकर सरकार काम कर रही है। 125 गीगावॉट की संबद्ध नवीकरणीय ऊर्जा क्षमता प्राप्त होगी। मान्यवर, green hydrogen और उसके derivatives के उत्पादन के निर्यात से एक वैश्विक केंद्र बनाने की दृष्टि से हरित हाइड्रोजन मिशन को शुरू किया गया है। ग्रामीण क्षेत्र में किसानों के लिए भारत सरकार ने आदरणीय प्रधान मंत्री जी के नेतृत्व में पीएम-कुसुम योजना लागू की है। पीएम-कुसुम योजना, जो मार्च 2019 में शुरू की गई थी, उसके माध्यम से सौर ऊर्जा के पम्प stand-alone, यानी अपनी सौर ऊर्जा से अपने ही पम्प को चलाना, stand-alone pump की योजना सरकार ने प्रारंभ की थी। कृषि पम्पों का सौरीकरण और उसके लिए वित्तीय सहायता प्रदान करना। एक और महत्वपूर्ण बात सरकार ने की है, गांव में जो बंजर, परती भूमि है और कृषि भूमि से अतिरिक्त खेतों की जो भूमि है, उस पर सौर ऊर्जा के संयत्र लगाकर किसान को सौर उद्यमी बनाने का भी सरकार ने जो लक्ष्य रखा है, उससे दो फायदे हैं। इससे सौर ऊर्जा पैदा होगी, यह डिस्कॉम के लिए फायदेमंद होगी और गाँव के अंतिम छोर पर डिस्कॉम को बिजली मिलेगी, तो डिस्कॉम का पारेषण और वितरण का घाटा भी कम होगा।

मान्यवर, इस योजना के तीन घटक हैं - 10 हजार मेगावॉट के विकेंद्रीकृत ग्राउंड माउंटेड ग्रिड से जुड़े सौर ऊर्जा संयंत्र, 20 लाख स्टैंड-अलोन सौर ऊर्जा संचालित कृषि पंपों की स्थापना और 15 लाख ग्रिड से जुड़े हुए कृषि पंपों का सौर ऊर्जाकरण करना। इसके कार्यान्वयन एजेंसियों को पात्र सीएफए पर दो प्रतिशत का सेवा शुल्क सहित कुल 34,422 करोड़ रुपए को केन्द्रीय वित्त में शामिल करने और उसके कार्यान्वयन की समय सीमा को 31.3.2026 तक बढ़ाने का काम सरकार के द्वारा किया गया है। इससे डिस्कॉम किसानों के ट्यूबवेल पर जो कृषि सब्सिडी देता है, वह सब्सिडी देना कम होगा, यानी आर्थिक नुकसान या आर्थिक सब्सिडी देने के कारण जो डिस्कॉम को घाटा होता था, इससे वह कम होगा और दिन के समय किसान को खेत पर मुफ्त बिजली उपलब्ध होगी। पहले यह हुआ करता था कि किसान को अपने खेत को पानी देने के लिए रात में उठ कर घर से जाना पड़ता था। सौर ऊर्जा के कारण किसान को खेत पर बिजली दिन में मिलेगी और दिन में किसान खेत पर काम करेगा। इसके लिए 70 प्रतिशत किसान द्वारा व्यय किया जाएगा और सरकार ने 30 प्रतिशत केन्द्रीय सहायता की योजना बनाई है। मई, 2024 तक लगभग 209 मेगावॉट क्षमता स्थापित हो गई थी और 12,247 पंपों को सौर ऊर्जा से संचालित किया गया था। पीएम कुसुम योजना के माध्यम से ग्रामीण क्षेत्र में किसानों को नवीकरणीय ऊर्जा का उपयोग करने के लिए प्रेरित किया जाएगा। इससे नवीकरणीय ऊर्जा के उपयोग के माध्यम से किसान काम करेंगे।

मैंने चर्चा की थी कि 13 फरवरी, 2024 को माननीय प्रधान मंत्री जी ने सूर्य घर योजना की घोषणा की थी। इससे प्रत्येक वह व्यक्ति अपने छत पर सौर ऊर्जा का पैनल लगा कर अपने घर की भी बिजली लेगा और घर की बिजली के साथ-साथ ग्रिड को भी बिजली देने का काम करेगा। इससे बिजली के बिल में भी बचत होगी। इसमें सोलर पैनल लगाने के लिए बैंकों से 7 प्रतिशत ब्याज पर collateral security से मुक्त ब्याज पर सामान्य व्यक्ति को ऋण देने का भी काम किया गया है। सबसे बड़ी बात यह है कि सरकारी तंत्र के झंझटों से मुक्ति दिलाने की दृष्टि से 'जनसमर्थ'

Content Page

पोर्टल विकसित किया गया है, जहाँ पर व्यक्ति अपना रजिस्ट्रेशन भी कराएगा और अपने यहाँ सौर ऊर्जा का पैनल लगाने के लिए वेंडर को भी उसी पोर्टल पर तलाशेगा और जिस वेंडर से चाहेगा, उससे वह अपना काम कराएगा। इस पर 430 करोड़ रुपए की सब्सिडी सीधे लाभार्थी के खाते में जाएगी। मान्यवर, जुलाई, 2024 तक 1,30,000 व्यक्तियों ने इसके लिए पंजीकरण कराया, 15 लाख से अधिक उपभोक्ताओं के आवेदन प्राप्त हुए हैं और 12,30,000 सौर रूफटॉप प्रणालियाँ भी स्थापित हुई हैं। इससे एक लाख करोड़ यूनिट्स बिजली पैदा होने की संभावना है और 25 वर्ष के जीवन काल में कार्बन उत्सर्जन में 720 एमएमटी की कमी आने वाली है। इसके माध्यम से 17 लाख प्रत्यक्ष नौकरियाँ प्राप्त होंगी। सौर ऊर्जा परियोजनाओं के लिए सरकार ने 10 हजार करोड़ रुपए का निर्धारण किया है और पीएम सूर्य घर योजना के माध्यम से सूर्य के माध्यम से बिजली को प्राप्त करने का काम किया जाएगा।

मान्यवर, 2030 तक गैर-जीवाश्म (Non-fossil/नवीनीकरण, हरित और न्यूक्लियर) स्रोतों से 500 गीगावॉट बिजली की स्थापित क्षमता की ओर देश बढ़ रहा है। मान्यवर, यह महत्वपूर्ण बात मैं निवेदन कर रहा हूँ, 2030 तक ऊर्जा की 50 प्रतिशत आवश्यकता नवीकरणीय ऊर्जा से पूरी होगी। विज़न 2047 के बारे में जैसा कि आदरणीय प्रधान मंत्री जी ने कहा है, 2047 तक संसार में भारत को विकसित राष्ट्र की श्रेणी में खड़ा करना है, तो नवीकरणीय ऊर्जा के क्षेत्र में भी 2047 तक भारत अपना एक स्थान बनाएगा, उसका विज़न भी आदरणीय प्रधान मंत्री जी ने विकसित भारत के साथ दिया है। इसमें 1800 गीगावॉट स्थापित गैर-जीवाश्म क्षमता, गैर-जीवाश्म ईंधन बिजली उत्पादन का 77 प्रतिशत हिस्सा, 25 एमएमटी ग्रीन हाइड्रोजन का उत्पादन, 200 प्लस गीगावॉट आरई उपकरण विनिर्माण, 25 गीगावॉट इलेक्ट्रोलाइजर विनिर्माण शामिल हैं। इलेक्ट्रोलाइजर द्वारा पानी को तोड़ कर हाइड्रोजन निकाला जाएगा और उस हाइड्रोजन का उपयोग किया जाएगा। मान्यवर, अब तो हाइड्रोजन से कारें भी चलने लगी हैं। नवीकरणीय ऊर्जा के क्षेत्र में 1 करोड़ नौकरियों के विषय और 2070 तक नेट ज़ीरो कार्बन उत्सर्जन का लक्ष्य हासिल करना है। इसके साथ-साथ टैरिफ में भी कमी आने वाली है।

2.00 P.M.

मान्यवर, अब मैं एक और अन्तिम बात कहना चाहता हूँ। सौर ऊर्जा के साथ-साथ समुद्री तटों पर अपतटीय पवन ऊर्जा की उपलब्धियाँ भी नवीकरणीय ऊर्जा के क्षेत्र में एक महत्वपूर्ण आयाम है। भारत में लगभग 7,600 किलोमीटर भूमि पर समुद्र तट है, गुजरात और तमिलनाडु में उसको चिन्हित किया गया है। गुजरात और तमिलनाडु के तट पर प्रत्येक क्षेत्र की पहचान हुई है। 7,453 करोड़ रुपये के परिव्यय के साथ अपतटीय ऊर्जा परियोजनाओं के लिए अंतरवित्तपोषण की योजना भी प्रारंभ की गई है। 1 गीगावॉट की ऐसी परियोजना की स्थापना, कमिशनिंग के लिए 6,853 करोड़ रुपये की व्यवस्था की गई है। अपतटीय पवन ऊर्जा से जो बिजली प्राप्त होगी, उसको 4 रुपए प्रति यूनिट की दर पर सरकार खरीदेगी। मंत्रालय ने भारतीय ऊर्जा सौर निगम के माध्यम से ऑफ-शोर पवन रणनीति के अनुरूप कैप्टिव मोड, द्विपक्षीय समझौतों और ओपन एक्सेस मोड के तहत समुद्र के किनारे सी-बेड पर जमीन पट्टे पर देने के लिए निविदा भी जारी की है।

Content Page

मान्यवर, नवीकरणीय ऊर्जा उत्पादन की क्षमता में भारत एक विश्व गुरु के रूप में धीरे-धीरे स्थापित हो रहा है। जहां सौर ऊर्जा के क्षेत्र में 26 प्रतिशत की वृद्धि हो चुकी है और हम इसमें शत-प्रतिशत वृद्धि करना चाहते हैं, वहीं आज भारत पवन ऊर्जा के क्षेत्र में भी दोगुनी क्षमता को प्राप्त कर चुका है। आज पवन नवीकरणीय ऊर्जा की आवश्यकता क्यों है? कोयले से, तेल से और गैस से ऊर्जा बनाने वाले जितने प्लांट्स हैं, इनसे कार्बन का उत्सर्जन होता है। कार्बन के उत्सर्जन के कारण, वातावरण और पर्यावरण प्रभावित होता है, पर्यावरण प्रभावित होने के कारण, मानवता त्रस्त होती है। इसीलिए इस नवीकरणीय ऊर्जा के माध्यम से जहां हम बिजली का अपना काम पूरा करेंगे, वहीं हम मानवता की भी रक्षा करने का काम करेंगे, पर्यावरण की भी रक्षा करने का काम कर रहे हैं।

मान्यवर, कुल मिलाकर मुझे इस बात पर यह कहना है कि मैं माननीय मंत्री जी को और माननीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ। इस नवीकरणीय ऊर्जा के क्षेत्र में, इस प्लेटफार्म से, राज्यसभा के माध्यम से, देश की जनता से भी अपील करना चाहता हूं कि अधिकतम अपनी छतों पर सरकारी सहायता लेकर रूफ-टॉप पर सौर ऊर्जा के पैनल लगाएँ, अपनी भी बिजली बनाएं और अतिरिक्त बिजली को बेचें और उसके कारण तेल, गैस और कोयल पर आधारित बिजली की खपत को कम करें, जिससे कि अगर उसकी खपत काम होगी, उसकी आवश्यकता कम होगी, तो धीरे-धीरे वे प्लांट्स बंद होंगे और नवीकरणीय ऊर्जा के ऊपर देश काम करेगा। मुझे इसमें इतना ही कहना था, धन्यवाद।

श्री उपसभापतिः धन्यवाद, माननीय बाजपेयी जी। श्रीमती रंजीत रंजन।

श्रीमती रंजीत रंजन (छत्तीसगढ़)**:** उपसभापति जी, मैं आपके माध्यम से अपनी पार्टी, कांग्रेस की तरफ से डिमांड फॉर ग्रांट्स नवीकरणीय ऊर्जा, रीन्युएबल के ऊपर बोलने वाली हूँ।

आज हम एक महत्वपूर्ण बिंदु पर खड़े हैं, जहां स्थाई और नवीकरणीय ऊर्जा स्रोतों की आवश्यता कभी भी अधिक दबाव वाली नहीं रही है।जब हम नवीन और नवीकरणीय ऊर्जा मंत्रालय के कामकाज की चर्चा करते हैं, तो मुझे इस साल जनवरी में एनएसीआईएन के उदघाटन का स्मरण हो जाता है, जहाँ हमारे माननीय प्रधान मंत्री जी ने स्वामी तुलसीदास द्वारा राम-राज्य में कर प्रणाली, टैक्सेशन के विवरण का उल्लेख किया था। मैं समझती हूं कि मेरा भाषण नवीकरणीय ऊर्जा मंत्रालय के कामकाज तक ही सीमित होगा और मैं ऐसा करने का आपको वचन देती हूं।

उपसभापति महोदय, पहले मैं अपने माननीय प्रधान मंत्री जी द्वारा प्रतिपादित टैक्सेशन की राम-राज्य प्रणाली के दावे की जांच करवाना चाहती हूं। इससे पहले जैव गैस संयंत्र, सौर-ऊर्जा आधारित उपकरण, सौर-ऊर्जा जनरेटर, पवन मिल, पवन-संचालित बिजली जनरेटर उपकरण, सौर लालटेन, सौर लैंप, महासागर तरंग वाली संयंत्र, फोटो-वोल्टिक कोशिकाओं जैसे जितने भी नवीकरणीय ऊर्जा उपकरण थे, उन पर मात्र 5 परसेंट जीएसटी लगती थी। हालांकि जीएसटी परिषद और सरकार माननीय प्रधान मंत्री के दावों का पालन करने में विफल रही है। ऐसा कैसे हुआ, यह मुझे समझ में नहीं आ रहा है, क्योंकि अक्षय ऊर्जा उपकरणों पर जीएसटी की दर को पिछले 5 प्रतिशत से बढ़ाकर अब 12 प्रतिशत कर दिया गया है।

Content Page

इन तथ्यों से, माननीय प्रधान मंत्री जी जिस भारत रामराज्य संग्रह कर प्रणाली का पालन करवाना चाहते हैं, वह वास्तविकता के बजाय एक जुमला प्रतीत होता है। राम राज्य में जब लोगों पर कर लगाया जाता था, चूँकि राम राज्य की बहुत बात की जाती है, इसलिए मैं उस इतिहास में ले जाना चाहूँगी, तो लोगों को कभी भी को यह नहीं लगता था कि उन पर कर लगाया जा रहा है, क्योंकि कर उसी तरह एकत्र किया जाता था, जैसे सूर्य पृथ्वी से जल-आद्रता एकत्र करता है और फिर उसकी भलाई और समृद्धि के लिए उसी पर वर्षा कर देता है। भगवान राम का विचार करदाताओं को और लोगों को यह महसूस कराना था कि सरकार उनके कल्याण के लिए काम कर रही है। हालाँकि आपकी सरकार, कलयुग की सरकार उन लोगों पर कर लगा रही है, जो सूरज से आने वाली ऊर्जा को संग्रहित करने और उसका उपयोग करने का साहस करते हैं। इसके अलावा सरकार द्वारा, आप ही लोगों ने कहा है, अभी भाजपा के स्पीकर भी बोल रहे थे कि 2070 तक शुद्ध शून्य कार्बन उत्सर्जन प्राप्त करने के लिए निर्धारित लक्ष्य प्राप्त करना है, लेकिन जिस तरह से कर की रफ्तार बढ़ रही है, हमें नहीं लगता है कि आप इस लक्ष्य को प्राप्त कर पाएँगे। भारत सरकार ने बिजली की खपत के लिए सौर ऊर्जा का उपयोग करने के उद्देश्य से गुरुग्राम में 2015 में ही अंतर्राष्ट्रीय सौर गठबंधन की स्थापना की, हालाँकि अगर हम इलेक्ट्रिक वाहनों पर ध्यान केंद्रित करते हैं, जिन्हें सरकार द्वारा बढ़ावा दिया जा रहा है, तो वह अपनी ऊर्जा का एक बड़ा हिस्सा कोयले से प्राप्त करता है। आप ही की रिपोर्ट में कहा गया है कि आज भी अपनी ऊर्जा का, जो प्रॉपर इलेक्ट्रिक की जितनी चीजें चल रही हैं, वे लगभग 55 प्रतिशत ऊर्जा कोयले से ले रही हैं और दूसरी तरफ हम ग्रीन एनर्जी की बात कर रहे हैं।

महोदय, रिकॉर्ड में तो यह 55 प्रतिशत है और सौर, विंड, हाइड्रोजन - इन सबको मिलकर भी हम जो 40-45 प्रतिशत बिजली प्राप्त करने की बात कर रहे हैं, सच्चाई में तो यह मात्र 15 से 20 प्रतिशत ही है, क्योंकि हमारे पास भंडारण की सुविधा नहीं होने और क्लाइमेट के कारण शाम में इसमें दिक्कत आती है। मेरा यह कहना है कि इसको उजागर करना चाहिए था।

महोदय, यह आश्चर्य की बात है कि एनडीए सरकार पर्यावरण को बचाने के लिए आम जनता की वकालत करती है, लेकिन दूसरी तरफ जो सुनने में आया, जिसका ऑथेंटिकेशन मैं लेकर आई हूँ कि माननीय प्रधान मंत्री मोदी साहब के विशेष सुरक्षा समूह, एसपीजी ने तीन विशेष बख्तरबंद वाहनों के पंजीकरण की अवधि बढ़ाने के लिए एनजीटी के समक्ष एक आवेदन दायर किया था, जिसको बाद में एसपीवी के लिए रिजेक्ट कर दिया गया। एनजीटी द्वारा आवेदन को खारिज कर दिया गया, लेकिन यह सरकार के असली रंग को दर्शाता है और मैं आपसे और अपने आप से तब से एक सवाल पूछ रही हूँ कि अगर माननीय प्रधान मंत्री जी इलेक्ट्रिक वाहन में सुरक्षित महसूस नहीं कर रहे हैं, तो क्या हम ऐसे वाहनों में नागरिकों से सुरक्षित महसूस करने की उम्मीद कर सकते हैं? मैं यह पूछना चाहती हूँ कि यह दोहरीकरण किस लिए हो रहा है? यह दोहरापन किस लिए है?

महोदय, बर्कल विश्वविद्यालय में भारत ऊर्जा और जलवायु केंद्र के शोध के अनुसार भारत को 2027 तक शाम को बिजली कटौती का सामना करना पड़ सकता है और इधर नवीकरणीय ऊर्जा में वृद्धि के लिए आपने केवल सौर ऊर्जा पर ध्यान केंद्रित किया है, हाइड्रो और पवन ऊर्जा के बजट को भी इस बजट में बहुत कम कर दिया गया है।

Content Page

महोदय, अब मैं 'पीएम सूर्य घर मुफ्त बिजली योजना' पर आती हूँ। इसके तहत 10 मिलियन घरों तक बिजली पहुँचाने का लक्ष्य है। विशेषज्ञ का संशय है कि 1.5 किलोवाट के लिए जो लगभग 52 हजार करोड़ रुपए की स्टार्टिंग लागत दिखायी जा रही है, उसमें जो मौजूदा सब्सिडी संरचना है, उसके अनुसार वह प्रारंभिक लागत का लगभग 50 प्रतिशत ही पूरा करता है। इसमें यह स्पष्ट नहीं है कि बाकी कौन व्यय करेगा? क्या इसको उपभोक्ता व्यय करेगा? आगे इस पर 7 प्रतिशत ब्याज दिखा रहा है, यानी 'हाथी के दांत दिखाने के कुछ और खाने के कुछ और'। आपने लंबी-लंबी बातें कीं कि करेंगे, करेंगे, लेकिन होगा कैसे, इसका कोई भी उदाहरण यहां पर नहीं है। आप छत पर सौर ऊर्जा, 'पीएम सूर्य मुफ्त बिजली घर योजना' की बात करते हैं, लेकिन छत पर सौर ऊर्जा पहल 2022 के लक्ष्य से 40 प्रतिशत कम रही।

आपने मुफ्त बिजली का वादा किया है, जिसमें आप सबसे ज्यादा फोकस रूफटॉप पर कर रहे हैं। पीएम सूर्य घर मुफ्त बिजली योजना - इसमें लगभग 1.5 किलोवाट में आपको 50-60 हजार रुपये लग रहे हैं। आप डेढ़ लाख रुपये में लगभग 78,000 रुपये सब्सिडी दे रहे हैं। जो उपभोक्ता है, उसको लगभग 72,000 से 73,000 पर 7 परसेंट, जो कि मार्केट ब्याज है, उस पर आप उनसे ब्याज ले रहे हैं, तो आप सबसे पहले यह बताइए कि क्या यह मुफ्त योजना है? यह तो मुफ्त योजना नहीं है! आप उनसे 7% ब्याज ले रहे हैं। फिर, आप कह रहे हैं कि अगर 300 यूनिट्स से ज्यादा बिजली उत्पादन हो रही है या आपकी 300 यूनिट्स भी नहीं लग रही है, तो आप डिस्कॉम को जमा करें। प्रधान मंत्री ने कहा कि इससे उपभोक्ता को फायदा होगा। अभी आपके स्पीकर भी कह रहे थे कि 15,000 का फायदा होगा। क्या डिस्कॉम उपभोक्ता को कैश में पैसे दे रहा है? नहीं दे रहा है न, तो उसको फायदा किस तरह से हो रहा है? दूसरा, फिर से* ! ऊपर से डिस्कॉम की मीटरिंग का जो पैसा है, वह लोगों को अलग से देना है, तो फिर यह जुमला नहीं तो क्या है?

महोदय, "सूर्य घर बिजली योजना" में बहुत सारी खामियां हैं, जिनके बारे में मेरे कुछ सवाल हैं। मेरा पहला सवाल है, एक गरीब आदमी के लिए सोलर पैनल महंगे हैं। मान लीजिए, तब भी वह अगर डेढ़ लाख का पैनल लगवा भी लेता है - ये बहुत बारीक चीजें हैं - तो छत पर उसकी क्षति होने या चोरी होने पर क्या सरकार उसका बीमा देगी, क्योंकि अभी यह खर्च गरीब आदमी को भुगतना पड़ रहा है। उदाहरण के लिए, कई चोरी की घटनाएं सामने आई हैं। कल ही मेरी दोस्त के चाचा ने 2 लाख का सोलर पैनल छत पर लगवाया था। वह बैटरी वाला था, जिसकी 65,000 रुपये की बैटरी चोरी हो गई। क्या सरकार उसकी बैटरी वापस देगी?

मेरा दूसरा प्वाइंट यह है कि हमारे पास विभिन्न मानकों की सौर गुणवत्ता प्रणाली हैं। कौन तय करेगा कि कौन अच्छा है और कौन खराब है? उसकी क्वॉलिटी कौन तय करेगा कि किसका बेहतर है? आप मानक कैसे सेट कर रहे हैं? आज की तारीख में हम पूरी तरह से सच्चाई में चीन को लाल आंख दिखाने की बात करते हैं, लेकिन आप तो चीन पर ही निर्भर हैं! क्या ऐसी कोई रिपोर्ट है, जिसमें इंस्टॉल करने की तकनीक जो भारत में है, उसका उल्लेख हो - नहीं है।

मेरा चौथा सवाल है कि क्या सरकार ने ऐसी कोई सरकारी अनुमोदित एजेंसी, ओईएम (ओरिजिनल इक्विपमेंट मैन्युफैक्चरर) स्थापित की है, जो गरीबों और मिडल क्लास को मुफ्त मरम्मत और रख-रखाव का भरोसा कम से कम पहले 4-5 साल तक दे सके? इसकी कोई

* Expunged as ordered by the Chair.

Content Page

ऑथेंटिकेशन नहीं है। आप कह रहे हैं कि अगर किसान ने ज्यादा बिजली ली, तो उसको आप डिस्कॉम में दें। मैं एक सलाह देना चाहती हूँ कि क्यों न पंचायत की जमीन पर पंचायती राज के लोग सोलर पैनल लगाएं और जो ज्यादा बिजली होती है, उसको डिस्कॉम और सरकार उनसे खरीदे, उपभोक्ता क्यों सरकार को देने जाए? उससे पंचायतों को फायदा होगा, उनको कैश मिलेगा। वास्तविकता यह है कि "सूर्य घर बिजली योजना" एक लॉलीपॉप है, जो वास्तविकता को छुपाती है। यह आम भारतीयों के लिए व्यावहारिक नहीं है, क्योंकि 7 परसेंट ब्याज के साथ-साथ आप मीटरिंग डिस्कॉम शुल्क भी जारी रख रहे हैं। मेरी मांग है कि कम से कम मुफ्त के नाम पर जो 7 परसेंट का ब्याज मार्केट दर पर है, उसे आपको ज़ीरो करना चाहिए।

अब हम बात करते हैं - भाजपा-चीनी भाई-भाई, मोदी-चीनी भाई-भाई! एक तरफ हम आत्मनिर्भर भारत की बात करते हैं और दूसरी तरफ चीन को लाल आंख दिखाने की बात करते हैं, लेकिन मुझे मालूम है कि "दो दिल मिल रहे हैं, मगर चुपके- चुपके।" एक तरफ आत्मनिर्भर की बात, दूसरी तरफ पीएम सूर्य घर मुफ्त बिजली योजना का बुनियादी सौर मॉड्यूल और बैटरी के लिए क्या आप टोटली चीनी आयात पर निर्भर नहीं हैं? क्या आप इसको न कहेंगे? जबकि सौर मॉड्यूल और बैटरियों के निर्माण को मजबूत करने के लिए घरेलू निर्माताओं को समर्थन देने की आवश्यकता थी, जो अभी तक नहीं मिली है। यह है भाजपा का आत्मनिर्भर भारत, जिसमें भरपूर मुनाफा किसको हो रहा है - चीन को हो रहा है और दूसरी तरफ आप आंख दिखाने की बात कर रहे हैं, तो क्यों नहीं हम कहें कि मोदी-चीनी भाई-भाई?

महोदय, अब मैं पेरिस समझौते पर आती हूँ। पेरिस समझौता, 2015 के तहत 2030 तक अपना लक्ष्य अक्षय ऊर्जा के उत्पादन को 500 गीगावाट तक पहुंचाना है। अभी तक हम 200 गीगावाट तक पहुंचे हैं। वर्ष 2030 तक 500 गीगावाट के लक्ष्य तक पहुंचने के लिए आपको हर साल 50 गीगावाट बनाना है, लेकिन हकीकत में सौर, ग्रीन, हाइड्रो और बायो गैस मिलाने के बाद आप मात्र 15 गीगावाट बना रहे हैं। इसका कुछ भी answer authentication नहीं है कि आप 50 गीगावाट तक कैसे पहुंचेंगे।

अब मैं DISCOM पर आती हूं। DISCOM डेवलपर्स के लिए सबसे बड़ी समस्या बन रहा है। एक तरफ 300 गीगावाट का लक्ष्य पूरा करने के लिए - मैं आपको सलाह दे रही हूं कि सरकार, DISCOM, डेवलपर्स, उपभोक्ता - यानी गरीब, आम आदमी और मिडिल क्लास - इनका आपस में समन्वय होना अति आवश्यक है, जो अभी दिख नहीं रहा है। उदाहरण - हर राज्य में DISCOM अपने तरीके से काम कर रहा है। अगर एक डेवलपर को 25 साल के लिए सौर ऊर्जा बनाने के लिए अनुमति देते हैं, तो वह अपना प्लांट खरीदता है, आप हर 5 साल के बाद दोबारा डेवलपर का renew करते हैं। आप उसको पहले पांच साल के लिए कह देते हैं कि आपको 100 मेगावाट बिजली बनाने की अनुमति दी है, लेकिन ऐसी बहुत complaints आई हैं कि 5 साल के बाद जब वह renew कराने के लिए जाता है, तो उसको कह दिया जाता है कि अब आपको 50 मेगावाट ही बनानी है। आप यह बताइए कि जिस डेवलपर ने सौ या डेढ़ सौ मेगावाट का प्लांट लगाया है, वह अगर 50 मेगावाट पर आ जाता है, उसको आप 25 साल के लिए पूरे मेगावाट की गारंटी नहीं देते हैं, तो डेवलपर भागेगा नहीं तो क्या करेगा? मुझे शक है कि यह छोटे डेवलपर्स के साथ हो रहा है। क्या बड़े लेवलपर्स को यह बिज़नेस सौंपने के लिए छोटे बिज़नेस वालों को जानबूझ कर तंग किया जा रहा है? अभी यू.पी. के भाजपा के स्पीकर बोल रहे थे, यू.पी. की ही घटना है, मैं डेवलपर्स का

Content Page

नाम नहीं लेना चाहूंगी। मेरा कहना है कि 25 साल की स्थिरता ज़रूरी है, जिनको आप पहले 5 साल में सौ, डेढ़ सौ मेगावाट की या जो भी बात करते हैं, 25 साल तक उसी स्थिरता के साथ उसको उतने मेगावाट बनाने की अनुमति देते रहना चाहिए। उसे बढ़ाना चाहिए, न कि घटाना चाहिए।

दूसरी तरफ हम DISCOM की समस्या अच्छी तरह से जानते हैं कि उसका रेवेन्यू कोयला से ज्यादा आता है, उसको कोयला बिजली ज्यादा महंगी पड़ती है, तो वह ग्रीन एनर्जी और अक्षय ऊर्जा की तरफ क्यों जाएगा और उसकी सप्लाई पर क्यों ज्यादा ध्यान देगा? आपकी डबल इंजन की सरकार है, तो आपकी सरकार DISCOM की सही निगरानी क्यों नहीं रख पा रही है? या आपकी निगरानी का ही नतीजा है कि DISCOM इस तरह की हरकतें कर रहा है। मैं फिर कहूंगी कि आप ग्राफ बनाएं, यदि स्टेट गवर्नमेंट, डिस्कॉम, डेवलपर्स और उपभोक्ता में समन्वय नहीं है, तो हम 2030 तक 6 साल का 300 गीगावाट का लक्ष्य बिल्कुल भी पूरा नहीं कर पाएंगे।

महोदय, मैं ज़मीन अधिग्रहण की बात करती हूं, जो सबसे जटिल है। लक्ष्य प्राप्ति के लिए समय से ज़मीन अधिग्रहण, टेंडर, डिस्ट्रीब्यूशन कंपनी और DISCOM का वक्त पर सौर बिजली को खरीदना अनिवार्य है, इसके बिना हल नहीं है, जबकि टेंडर होने में लगभग 6 महीने का समय, जमीन अधिग्रहण में 2 से 3 साल का समय - तो 2030 में 300 गीगावाट के लक्ष्य कैसे पूरा करेंगे? मंत्री जी, टेंडर होगा, तो आप कह देंगे कि टेंडर हुआ है तो हो जाएगा, लेकिन ज़मीन अधिग्रहण में आपको दो-तीन साल लगेंगे, तो हम लक्ष्य तक कब पहुंचेंगे? जबकि राजस्थान, गुजरात, तमिलनाडु, कर्णाटक, आंध्र प्रदेश सौर ऊर्जा बनाने के लिए सबसे ज़्यादा पोटेंशियल रखते हैं। यहाँ मैं एक सलाह देना चाहती हूं कि इन प्रदेशों में भी ट्रांसमिशन लाइन बननी चाहिए। अभी आपकी सरकार राजस्थान और गुजरात में है, सिर्फ पश्चिम राजस्थान में इतनी बंजर ज़मीन है कि 400-500 गीगावाट तो वहीं बन सकती है। वहाँ ट्रांसमिशन बन रहा है, राजस्थान और गुजरात में भी ट्रांसमिशन बन रहा है, लेकिन जिस स्पीड से बन रहा है, वह बहुत धीमी है। इस तरह से हम target को achieve नहीं कर पाएंगे। मैं बिहार से आती हूं और छत्तीसगढ़ को represent कर रही हूं। बिहार और छत्तीसगढ़ में ऊर्जा के लिए काफी पोटेंशियल है। वहां भी सौर ऊर्जा डेवलपर्स को बढ़ावा देना चाहिए। आपने छत्तीसगढ़ में तो थोड़ा-बहुत किया है, लेकिन बिहार में बिल्कुल नहीं कर रहे हैं।

अब मैं 'पीएम कुसुम योजना' की बात करती हैं, जिसके बारे में देरेक साहब भी बोल रहे थे। कहने को तो यह किसान, ऊर्जा, सुरक्षा एवं उत्थान महाअभियान है। इस महाअभियान की सच्चाई यह है कि "दिखाया पहाड़, निकली चुहिया"। वर्ष 2019 तक 10 हज़ार मेगावाट का लक्ष्य था, जिसमें से 2.56 पूरा हुआ, यानी 3 परसेंट से भी नीचे। 14 लाख पम्प के लक्ष्य थे, लेकिन 7.12 लाख ही स्थापित हुए। जिसमें 52 परसेंट सिर्फ 3 स्टेट्स - राजस्थान, छत्तीसगढ़, महाराष्ट्र में है। बिहार क्यों नहीं, झारखंड क्यों नहीं, मध्य प्रदेश क्यों नहीं और यू.पी. क्यों नहीं? आपको 35 लाख कृषि पम्पस को सोलोराइज्ड करना था, लेकिन अभी तक 13,562 को किया है और इनमें भी जीएसटी लग रही है। क्या इस तरह से हम लक्ष्य को प्राप्त करेंगे? एक बार फिर आप किसान को * दे रहे हैं। आप सिर्फ बड़ी-बड़ी बातें कर रहे हैं। उदाहरण मुझे याद है। मुझे वित्त मंत्री जी याद आ रही हैं,

* Expunged as ordered by the Chair.

Content Page

उनका जुमला याद आ रहा है। रेलवे सौर ट्रैक - फरवरी 2020, मैं वित्त मंत्री जी के जुमले को कोट करती हूं। उन्होंने कहा था कि large solar panel capacity alongside rail track to be set up उन्होंने क्या कहा था -51,000 हेक्टेयर जमीन, जो बिना उपयोग के रेलवे की जमीन, रेलवे ट्रैक के साइड में होती है, वहां कम से कम 10 गीगावॉट क्लीन ऊर्जा उत्पन्न करने की क्षमता रखते हैं। कहां गया वह प्रोजेक्ट? क्या रिप्लाई करेंगे कि 10 छोड़िए, दो गीगावॉट भी रेलवे ट्रैक के आसपास बना है क्या? यह जुमला नहीं है, तो क्या है? इसके साथ पवन ऊर्जा, जिसको आपने आज इस बजट से गायब कर दिया है। माना पवन ऊर्जा, सौर ऊर्जा से महंगी है, पर इसमें मात्र 2-3 प्लेयरों की मोनोपोली है। क्यों है, क्यों महंगी है? अगर आप प्लेयरों के कंप्टीशन बढ़ाएंगे, उनकी मोनोपोली कम होगी, तो नैचुरली है कि पवन ऊर्जा भी सस्ती होगी। क्या यहां पर भी सरकार का कोई * है? सर, इसके साथ मैं डेटा सेंटर की बात करती हूं। आपको सलाह दे रही हूं कि डेटा सेंटर बहुत बड़ा उभरता हुआ सेक्टर है। दुनिया की बड़ी-बड़ी कंपनीज अमेजन, माइक्रोसॉफ्ट सब जुड़ी हुई हैं। वे भी चाहते हैं कि grid energy से जुड़ा जाए, लेकिन ऐसा नहीं हो पा रहा है। हालांकि आपके Ministry of Information and Broadcasting ने डेटा सेंटर के लिए नीति बनाई है, लेकिन Ministry of New and Renewable Energy ने कोई भी पॉलिसी नहीं बनाई है। क्या सिर्फ जो आपका event management है, उससे काम होगा। आप अपना RPO ठीक क्यों नहीं करते हैं?

महोदय, मैं ई-वाहन पर आती हूं। जिसकी बात अभी क्वेश्चन ऑवर में भी चल रही थी। अक्षय ऊर्जा का विषय है, जिसमें हम वातावरण को स्वच्छ करने के लिए ये सारे प्रयास कर हैं। इलैक्ट्रॉनिक्स, अवशिष्ट, उत्पादन और उपचार के बारे में उल्लेख करना अनिवार्य हो जाता है। सर, नवंबर, 2023 में एक आरटीआई के जवाब में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दी गई जानकारी के अनुसार वर्ष 2021-22 में देश में लगभग 16,01,155 मीट्रिक टन से अधिक इलैक्ट्रॉनिक कचरे का उत्पादन हुआ है और सरकार ई-कचरा प्रबंधन नियमों को पूरा करने में विफल रही है। विभिन्न आईआईटी के शोध के अनुसार ई-कचरे में सीसा, कैडमियम, क्रोमियम, ब्रोमिनेटेड फ्लेम रिटार्डेंट्स, पॉलिक्लोरिनेटेड, बाइफेनाइल जैसे कई जहरीले पदार्थ होते हैं, जो ई-कचरा लैंडफिल में मिट्टी और जलाशयों को दूषित करते हैं और साथ ही खाद आपूर्ति प्रणाली और जल स्रोतों को खतरे में डालते हैं। इसके बारे में Renewable Energy Ministry क्या कर रही है? इस authentic quote का मेरे पास authentication है। एक तरफ देश की अनिश्चित स्थिति को ध्यान में रखते हुए NGT को हमारे प्रधान मंत्री के नेतृत्व में देश के इलैक्ट्रॉनिक कचरे के गैर-पुनर्चक्रण के मुद्दे का संज्ञान लेना पड़ा, लेकिन हमारे प्रधान मंत्री सेल्फी लेने में खुश हैं। सर, मैं कन्क्लूड कर रही हूं, मैं सरकार से अनुरोध करती हूं कि अच्छे ऊर्जा उपकरणों को जीएसटी के दायरे से छूट दी जानी चाहिए, ताकि लोगों को सौर ऊर्जा के लिए प्रोत्साहित किया जाए। इसके साथ ही माननीय प्रधान मंत्री जी दावे की पुष्टि करें कि सरकार का जो कर संग्रह है, वह रामराज्य प्रणाली का पालन करता है। महोदय, सरकार को यह स्वीकार करना होगा कि अक्षय ऊर्जा के भंडारण की समस्या है और वह सब कुछ गरीब लोगों पर आप नहीं छोड़ सकते कि आपको

* Expunged as ordered by the Chair.

Content Page

डिस्कॉम को जमा करना है और डिस्कॉम सप्लाई नहीं करेगा, बल्कि उसे अच्छी ऊर्जा की स्थापना, भंडारण, channelization में सक्रिय भूमिका निभानी पड़ेगी। इससे ही आप अक्षय ऊर्जा में रोजगार की बात करते हैं, तो अभी तक ऐसा कोई रोजगार का उत्पादन अक्षय ऊर्जा ने नहीं किया है। इससे रोजगार पैदा होगा, जब उसको channelization करेंगे और भंडारण करेंगे। मैं यह भी बताना चाहती हूं कि 300 गीगावॉट, 2030 बजट की लागत कितनी आ रही है? मेरा जो अनुमान है, 12 से 13 लाख करोड़ आ रही है और इसका स्रोत क्या है, कहां से लेकर आएंगे? क्या यह सही है या नहीं, 2030 तक कितनी लागत लगने वाली है? मुझे उम्मीद है कि माननीय प्रधान मंत्री जी और उनका मंत्री परिषद मौजूदा अक्षय ऊर्जा में आ रही समस्याओं को हल करेगा। न कि समस्याओं को पैदा करने का काम करेगा। मैं आपको अपनी पार्टी की तरफ से आश्वस्त करती हूं कि हमारे एलओपी माननीय खरगे साहब, माननीय सोनिया गांधी जी, हमारे लोक सभा के एलओपी राहुल गांधी जी, जो सत्य के प्रतीक और न्याय के समर्थक हैं, सरकार को लोगों के कल्याण के लिए काम करने पर, हम हर संभव सहायता देने का वायदा करते हैं।

मैं माननीय नवीन और नवीकरणीय ऊर्जा मंत्री जी से रिक्वेस्ट करना चाहूंगी, क्योंकि बहुत बातें हो रही हैं कि रेन्यूएबल एनर्जी में बहुत सारा रोजगार मिलेगा, लेकिन मैंने बहुत खोजा, लेकिन मुझे इसमें रोजगार उत्पन्न होता हुआ दिखाई नहीं दिया। मैं आपसे रिक्वेस्ट करती हूं और मेरा नवीन और नवीकरणीय ऊर्जा मंत्री जी से अनुरोध है कि मंत्रालय और उसके तहत काम करने वाले उपक्रमों के तहत महिलाओं को कम से कम 33 परसेंट आरक्षण देने के लिए अपनी मिनिस्ट्री में ही उचित कदम उठा दीजिए।

माननीय मंत्री जी, मुझे उम्मीद है कि अक्षय ऊर्जा क्षेत्र भारत के हाथ में रहेगा, भारते के जेन्युइन लोगों के हाथ में रहेगा, इसमें छोटे डेवलपर्स को भी मौका मिलेगा। इसे आप ए-वन, ए-टू जैसे निजी कारोबारियों को संभालने की पेशकश नहीं करेंगे, इसकी मैं उम्मीद रखती हूं। आपका बहुत-बहुत धन्यवाद कि आपने बोलने के लिए इतना समय दिया।

श्री उपसभापतिः धन्यवाद, माननीय श्रीमती रंजीत रंजन जी। माननीय श्री एस. निरंजन रेड्डी जी।

SHRI S. NIRANJAN REDDY (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir. As I rise to speak, I think, it is my privilege to address this House on what, I believe, might be the most important Ministry in the coming few years. First, from the point of complimenting the Government for what they have done, I commend the Government for increasing the allocation from Rs. 7, 623 crores of last year to Rs. 18,852 crores this year. This is a jump of 147.29 per cent. This jump of Rs. 18,852 crores from Rs. 7,623 crores seems as a large jump. But, as hon. Member, Shrimati Ranjeet Ranjan has mentioned, the total investments, which India would need for the purpose of achieving the nationally determined contribution of reaching the target in 2030, is estimated to be Rs. 30 lakh crores. We have six years left and we need Rs. 30 lakh crores for achieving this nationally determined contribution of 2030 to which India has pledged. This money cannot come from Government alone. World over, in

terms of green climate finance, it is accepted that Government acts as a facilitator. It has to ensure that private green finance comes in for the purpose of achieving these objects. When you look at the large amounts, which are needed, it is Rs. 30 lakh crores till 2030. And, if India wants to stay on its target of achieving 'net zero' by 2070, *Niti Aayog* has stated that India would need an investment of ten trillion US Dollars. A majority of this, almost ninety per cent of this, needs to come from private sector. They would need to come and invest in green energy sector. Government needs to play a facilitator.

The Budget Speech commendably speaks about increased focus on pump storage and nuclear energy. But, these are small steps. These are going to be big help in terms of achieving our targets. I think, the Government's focus may need to be on ensuring that an eco system is created for more people, on the private side, to come and make investments. This would happen if the tariffs are reasonable and if the amounts are paid on time. So, this is where I feel, since we are speaking in the Council of States, it may not be the only responsibility of Union Government. I think, all the States, which we represent here, have to go hand-in-hand with the Central Government for ensuring that we give that confidence to private people who would come and invest in green finance because if we have to get there, then, private finance would come in only when it feels that the atmosphere is secure for them to come in and make investments. Then only, it would have certain returns in terms of the investments made by it. Sir, I would, then, move on to the next issue of the projected digital guzzling of energy. The modern data centres that are needed to support Artificial Intelligence centres need a lot of energy. So, while it would be advisable that we insist on green data centres -- it is going to be too expensive -- it would mean that people would be lured to come in and make investments in India in the emerging technologies because power is going to be then unviable. So, India would have to walk a delicate path where it may need to nudge most of these modern digital power consuming agencies towards green energy consumption. We have a frame created under the Energy Conservation Act. In the Energy Conservation Act, there is a provision which says that it can be made mandatory that a particular percentage of power may need to be procured from green energy sources. Sir, I would request the hon. Minister, through you, to look at these digital data centres which are using a lot of power as a separate category. They need to be given certain milestones under the Energy Conservation Act possibly for ensuring that they start incrementally increasing the procurement of their power requirement from the green energy sources, so that it does not become unviable, the innovation does not stop and India does not cease to be an investment-friendly destination in terms of the

Content Page

emerging technology. But, we need to balance it out with this huge power consumption that is going to come in the wake of this digital transformation.

Sir, the next issue that I want to present for the hon. Minister's consideration is the Research and Development Budget. The allocation has increased from Rs.4/- crores to Rs.46/- crores. It is almost eleven-and-a-half times increase, an 11.5 per cent increase, but, in actual terms, it is still less than .5 per cent of the Ministry's overall Budget. The green energy sources that we are using today are the old photovoltaic cells, the traditional silicon, etc. Because of the Artificial Intelligence, there is a transformation that is happening on the technology side. In the new emerging technologies like black silicon, instead of having the hard board kind of energy capturing panels, we now have thinner filaments that are coming in. We have to focus on research and development. Possibly, for the same amount that we are spending in terms of the technological breakthroughs that are expected in the next two or three years, the requirement of our funding may come down drastically. What India has achieved in terms of digital phones, where we skipped one generation and moved directly to the mobile technology, is, we may be able to save a lot of money if we are able to look at these modern technologies that are emerging. India possibly may need to take a part in this research and development. So, while I appreciate the Government for increasing this allocation from Rs.4/- crores to Rs.46/- crores, it is still very trivial when compared to the overall outlay and the requirements that we will have. Then, in terms of what can be done very quickly for the purpose of increasing India's procurement from green energy, maybe, the Government may have to look at bio-fuel and bio-gas more intently. While we have a National Bio Energy Programme, the advantage with the bio energy is that it can be localised, it can be smart and it can be done by involving the local bodies and the State Government. As I said, the task is too huge for just the Union Government to achieve this singularly, it will need all stakeholders to come together. Sir, I am imploring that the Government may consider involving the lowest level of governance, of panchayats, through the State Governments also, where it is possible in terms of bio-fuel and bio-gas related focus. One of the things the Government could also look at is, when it is offering a Minimum Support Price for rice and wheat, it could consider offering an incentivised Minimum Support Price in relation to anything that would contribute to bio-fuel. If farmers know that instead of cultivating paddy or rice, if they can cultivate bio-fuel which will give them a comparable revenue or return, that might result in a larger harnessing of bio-fuel, which may be used for India's benefit.

Sir, the next point I have in terms of consideration is that we need to step up efforts for smart management. We have a Smart Grid Policy of 2015. Sir, we are also

Content Page

using AI solutions. This was the answer given by the Ministry of Power to one of my questions on 22nd July in this House. Sir, I am only saying that since there is going to be a greater outlay and India would not be able to match the huge amounts that are required for achieving the targets, we may have to be smart in how we use these amounts that are spent. Maybe, we may need to use this for using a larger part of the allocations for smart management.

Sir, I would conclude by saying that this is possibly the most important Ministry in the next few years. I would say, as we are speaking in a Council of States that it is for all the State Governments along with the Central Government to look at this with singular focus, I don't think we, as States, can think that it is the Union's responsibility and Union will do something. We, as States also, need to come forward and work in tandem with the Central Government. So, I hope all of us work seriously for achieving this because this is going to be a huge factor in several things, including, in terms of global warming, in terms of our energy requirement. Thank you, Sir, for granting me this opportunity for addressing the House.

MR. DEPUTY CHAIRMAN: Thank you, hon. Shri S. Niranjan Reddyji. Now, Dr. Kanimozhi NVN, Somu.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Thank you, Mr. Vice Chairman, Sir, for giving me the opportunity. The new and renewable energy is going to be very crucial for saving the Earth and for the safe journey of human beings on this planet Earth. It is just not power generated from non-fossilized energy sources like the Sun or the wind or the biodegradable waste, but it is a life-saving mechanism that is indispensable to renew our Mother Earth. It is the only way to free our next generation from the clutches of the ill-effects of the greenhouse gases and depletion of the ozone in the atmosphere. The rising Sun is always indispensable for the development of our country.

Wind power in India has a strong manufacturing base with 20 manufacturers of 15 different wind turbine models of international quality up to three megawatt in size with exports to Europe, United States, and other countries. Tamil Nadu and Gujarat are the two champion States in hastening the wind energy. Maharashtra, Karnataka, Rajasthan and Andhra Pradesh contribute substantial energy generated from wind mills. At the moment, Tamil Nadu contributes 11,000 megawatt energy out of 45,000 megawatt wind energy produced in the country.

Sir, the primary objective for developing renewable energy in India is to advance economic development, improve energy security, improve access to energy

and mitigate climate change. India is responsible for nearly seven per cent of the global carbon emissions ranked fourth next to China, that is, 26.83, the USA 14.36, and the Europe 9.66, causing climate change and also severe damages to the ecological balance in the world.

Sir, we have imported hundreds of millions of tonnes of coal and continue to import several million tonnes for our domestic need. It is very important for our country to reduce the reliance on coal and oil in the coming years. There is an urgent need to find alternate sources for generating electricity. Our country must have a rapid and global transition to renewable energy technologies to achieve sustainable growth and avoid catastrophic climate change. Renewable energy sources play a pivotal role in securing sustainable energy with lower carbon emissions.

The Union Government has to develop and design more proactive policies, programmes and a liberal environment to attract foreign investments to upscale India in the renewable energy market at a rapid rate. One of the other advantages of renewable energy sector is that it is expected to create a large number of domestic jobs over the following years. Given the numerous potential of renewable energy in the country, coherent policy measures and an investor-friendly administration might be the key dividers of India to become a global leader.

Sir, Tamil Nadu under the Dravidian Model Rule, spearheaded by our hon. Chief Minister Thalapathy M.K. Stalin, is pioneer in the adoption of clean energy and has positioned itself at the forefront of India's transition towards clean energy sources. To achieve energy self-sufficiency, the State Government has made significant efforts in solar, wind and other renewable energy sources. Tamil Nadu's contribution to climate action has gained international recognition.

The Government of Tamil Nadu, on 24.01.2024, has accorded approval for the formation of a Green Energy Company in the name of Tamil Nadu Green Energy Corporation Limited (TNGECL) to take over the green energy activities, like the hydro, wind and solar of TANGEDCO and to take over functions of the Tamil Nadu Energy Development Agency (TEDA). The main objectives are to fast track the energy transition from 22 per cent of renewable energy mix to 50 per cent, promoting hydro generation, operation and maintenance of existing hydro generating stations, promoting hydro projects and pumped storage projects, promoting large-scale solar and wind energy projects, promoting roof-top installations for the residential sector, promoting other non-fossil fuel-based generation sources such as biomass, etc., a new RE hybrid policy to increase RE penetration, effective utilization of existing transmission and distribution infra by maximizing the technical limitation to get Green funds at a lower cost. Sir, with an

Content Page

installed capacity of 19,628 MW, Tamil Nadu holds third position in India in the renewable energy installed capacity. Tamil Nadu is the first State in country towards implementing re-powering of old wind mills owned by private wind power generators and, so far, 96 old wind mills with 26 MW have been repowered. As on date, about 1,368 wind mills having a capacity 961.98 MW are to be benefited by the repowering. Tamil Nadu has harnessed 11,033 million units of solar energy from the installed solar power plants of the State Transmission Utility during the year 2023-24.

Sir, I would like to suggest a few pertinent points which I am sure will ensure the overall growth of renewable energy sector in India. The Union Government should fund generously from the financial arms, the REC Limited and the Power Finance Corporation PFC Limited. The Government should insist RBI and banks to designate Renewable Energy projects under "priority sector lending". The Union Government should collaborate with State Governments and private institutions to establish land banks with fully ready-made lands for establishing solar and wind power plants. They should also create a dedicated Green energy corridor grid connectivity. They should also have a multi- ministerial agreement to create a dedicated transport channel.

Sir, the Union Government has allocated Rs. 19,100 crore for the Ministry of New And Renewable Energy for the year 2024-25. The Union Government is expected to add 15-18 GW power this year. For the kind of acceleration that our country wants to achieve, this allocation seems to be highly inadequate. The execution timelines of capacity addition would continue to hinge on the regulatory stance towards import duties on cell and modules, support towards domestic cells and modules manufacturing and indigenisation push towards domestic equipment sourcing.

Sir, the ambitious *Pradhan Mantri Surya Ghar Muft Bijli Yojna*, which aims at providing subsidised rooftop solar installations to one crore households, has been allocated nearly Rs. 10,000 crore this year. The Government gives Rs. 30,000 as subsidy for installing One KWH rooftop solar, Rs. 60,000 for two KWH rooftop solar and Rs. 78,000 for three KWH and above. To generate 300 units of power per month a three KWH rooftop solar system has to be installed. Now, if a person wants to install three KWH rooftop solar system in his house, the maximum subsidy that he can get is Rs. 78,000. He has to spend an additional amount Rs. 2 lakh to achieve this. But the Government still has the audacity to boast that they provide 300 units of free power every month.

Another such project is the PM-KUSUM. The *Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan* Scheme has been launched by the Ministry of

Content Page

New and Renewable Energy for setting up subsidized solar pumps and distributing solar power plants across the country. It is one of the biggest initiatives through which, they say, framers would be benefited. But it sets CFA of 30 per cent as the benchmark cost or the tender cost, whichever is lower. The State Government subsidy is 30 per cent. The remaining 40 per cent has to be borne by the farmer. For the Government to call a scheme as free it needs to spend the whole amount, but asking the people to spend Rs. 2 lakh under these schemes and calling it free is totally unjustifiable. There is a saying in Tamil: *"The Government says, 'You bring the rice. Government would bring the husk. You mix both. Take away the husk and both of us would eat the rice'. This is not justice, Sir. Most of the centrally sponsored schemes are like that. There are several pertinent questions about the financial assistance provided by PFC Limited and REC Limited. There is a saying in Tamil, * "It is like hiding a big pumpkin in the rice *thali*." It is a warning bell for the Union Government which needs to change this attitude. Otherwise the people of India will show them the exit gate. Thank you, Sir.

श्री संदीप कुमार पाठक (पंजाब): डिप्टी चेयरमैन सर, भारत का जो Solar Mission है और overall Renewable Energy का जो Mission है, Programme Implementation है, इसमें जो vision है, उसको देख कर मुझे और मेरे जैसे अनगिनत लोगों को, जो इस पर बहुत विश्वास करते हैं, बहुत दुख होता है और बहुत de-motivating सा feel आता है। मैं इसका कारण आपको बताता हूँ। ऑनरेबल डिप्टी चेयरमैन सर, हमारे देश के पास renewable energy के सेक्टर में इतनी संभावनाएँ हैं, संभवतः इस पूरे विश्व में किसी भी और देश के पास वे संभावनाएँ न हों। अगर मैं अकेले सोलर की बात करूँ, तो हमारे देश में 300 ऐसे दिन हैं, जो sunny हैं, सूरज की किरणें वहाँ पर पड़ती हैं। जिस देश में 300 sunny days you have, आप अपनी एनर्जी की जो सारी आवश्यकताएँ हैं, उन्हें सिर्फ सोलर से पूरा कर सकते हैं। फिर कहाँ गड़बड़ी हो रही है, कहाँ दिक्कत हो रही है, यह समझने की बात है। ऑनरेबल डिप्टी चेयरमैन सर, हमारे देश की बात शुरू करने से पहले एक बार मैं चीन को बीच में लाना चाहता हूँ, क्योंकि चीन आज वह देश है, जिसने ज़ीरो से हीरो तक का सफर लगभग 10 से 15 सालों में पूरा किया है। ऑनरेबल डिप्टी चेयरमैन सर, आप देखिए कि चीन का solar mission या renewable energy में motivation क्या है। चीन का motivation है growth, चीन का motivation है job creation और इंडिया का क्या motivation है, इंडिया का motivation है कि CO2 का जो emission है, उसको कम करना; इंडिया का vision क्या है, इंडिया का vision यह है कि हमारे प्रधान मंत्री जी international pressure में आकर commitment दे रहे हैं। ऑनरेबल डिप्टी चेयरमैन सर, यह vision में जो अंतर है, यही आपके growth के trajectory को define करता है। जब तक आपको believe नहीं

*English translation of the portion of speech originally delievered in Tamil.

Content Page

होगा कि solar energy और renewable energy से कुछ होना है और future यह है, तब तक तक आप कुछ बड़ा नहीं कर सकते। जब तक आपके सीने में जलन नहीं होगी कि इसको energy में implement करना है, आपको सर्व-सक्षम बनना है और पूरे विश्व को lead करना है, तब तक यह होने वाला नहीं है। ऑनरेबल डिप्टी चेयरमैन सर, आप देखिए भारत ने, हमारे देश ने 2022 तक 100 गीगावॉट का टारगेट रखा था, जो हम miss कर गए। हमने 2030 तक 500 गीगावॉट का टारगेट रखा है, मतलब हमारी पूरी ऊर्जा की लगभग 50 प्रतिशत आवश्यकता renewable energy से आनी है। अब आज हम जिस स्थिति में खड़े हैं, वहाँ से वहाँ तक पहुँचने के लिए हमको इसका लगभग 70 प्रतिशत achieve करना पड़ेगा। हम कैसे करेंगे, कहाँ से होगा? क्या हमारी policies सही हैं? क्या हमारे पास उतनी financial stability है? क्या हमारे पास vision है? क्या स्टेट गवर्नमेंट के साथ आपके cooperations हैं? Overall, आप कैसे execute कर रहे हैं? आप अपने सारे प्रोग्राम्स को उठा कर देख लीजिए, मैं पूरी संजीदगी के साथ कहना चाहता हूँ, एक-एक प्रोग्राम जो आपने पहले शुरू किया है, नाम याद नहीं रहता, क्योंकि हर दिन स्लोगन चेंज हो जाता है। आप सारे प्रोग्राम्स उठा कर देख लीजिए, सारे प्रोग्राम्स फेल हो रहे हैं।

ऑनरेबल डिप्टी चेयरमैन सर, सबसे पहले मैं पॉलिसी को लूँगा। अगर पॉलिसी में देखेंगे, तो तीन महत्त्वपूर्ण चीजें निकल कर आती हैं, -- यह बहुत गंभीर विषय है, ध्यान दीजिएगा -- Lack of clarity in vision, delayed entry and inconsistent policies. Lack of clarity in vision के बारे में जैसा मैंने पहले बताया कि अगर आपका vision सिर्फ CO2 emission कम करना है, तब तो हम कभी नहीं कर सकते, just time pass होता रहेगा, चलता रहेगा। अगर आपका vision है कि पूरी दुनिया को lead करना है, अगर आपका vision है कि हमें fossil fuel से dependency खत्म करना है, तब जाकर आप कुछ कर सकते हैं। हमें यही नहीं पता है कि हमको फोकस किस पर करना है! क्या आप manufacturing पर फोकस करना चाहते हैं या आप installation पर फोकस करना चाहते हैं? अगर आपको फोकस पता होगा, तब वहाँ आप सब्सिडी डालेंगे। क्या आपको सब्सिडी manufacturing में डालना है, क्या आपको सब्सिडी installation में डालना है, आपको पता ही नहीं है। आपकी inconsistent policies पूरे सेक्टर को cost कर रही हैं। थोड़े समय पहले आपने import duty ड्यूटी बढ़ा दी। आपको लगा कि import duty बढ़ाएँगे, तो manufacturing बढ़ जाएगी। आपको पता ही नहीं है कि आप manufacture करने के situation पर नहीं हैं। आपने फिर वापस एक साल बाद उसको घटा दिया। ऐसे policy decisions एक साल में fluctuate हो रहे हैं। अब कोई व्यक्ति नया प्रोजेक्ट बनाता है, तो नए प्रोजेक्ट को materialize होने में ही दो साल लगते हैं। एक प्रोजेक्ट दो साल में materialize हो रहा है, realize हो रहा है और आप एक साल में अपने नियम बदल दे रहे हैं। यह instability, inconsistency आपको कहीं लेकर नहीं जाएगी।

ऑनरेबल डिप्टी चेयरमैन सर, आप एक चीज और देखिए। मैं एक उदाहरण देता हूँ। मेरे पास समय कम है, मैं आपसे चाहूँगा कि आप मुझे थोड़ा और समय extra दे दीजिएगा। यूरोप और अमेरिका में देखिए, यूरोप और अमेरिका ने अपना सारा पैसा installation पर लगाया। उन्होंने यूरोप में सब्सिडी पर सब्सिडी, सब्सिडी पर सब्सिडी दी।

(**सभापति महोदय** *पीठासीन हुए।*)

Content Page

ऑनरेबल चेयरमैन सर, चीन ने क्या किया, चीन ने अपना सारा पैसा manufacturing में लगाया। चीन ने manufacturing में लगाया, यूरोप और अमेरिका ने installation पर लगाया। चाइना का सारा माल यूएस में लगता गया। यूरोप के और अमेरिका की सारी इंडस्ट्रीज़, कंपनीज़ बैंकरप्ट हो गईं और चीन ने अपनी ग्रोथ मल्टीपल ऑर्डर कर लिए, जॉब्स क्रिएट कर लिए, तो इस तरीके से आपका विजन बहुत क्लियर होना चाहिए।

जैसे मैं इंडिया की बात करूँ, एक छोटी सी चीज है कि इंडिया में आपको किस पर सब्सिडी देनी है, क्या आपको मालूम है कि किस पर सब्सिडी देनी है, क्या आपको पूरे panel को इंपोर्ट करना है या सिर्फ सिलिकॉन को? ऑनरेबल चेयर सर, सिर्फ silicon wafer जो है, वह हम नहीं बना सकते, उसमें पीछे हैं, लेकिन उसके अलावा बाकी सारी चीजें हम कर सकते हैं। तो हमें यह करना चाहिए कि जो चीज हम कर सकते हैं, उस पर आप Import Duty लगाइए, ज्यादा लगाइए, ताकि वह डिसकरेज हो और उसकी अपनी कंट्री में ग्रोथ हो और जिसको आज हम नहीं कर सकते हैं, उस पर माथा-फोड़ी करने के बजाय, उसकी manufacturing का long-term vision बनाइए। Silicon wafer में जो Import Duty है, उसको reduce करिए। तो आपको पता होना चाहिए कि आपकी strength कहां है और कहां पर आपको अपनी subsidies को लगाना है। अगर inconsistent policies रहें, तो ये investor को discourage करती हैं, developer को discourage करती हैं और consumer को भी discourage करती हैं।

Hon. Chairman, Sir, financing एक बहुत important चीज है। इसमें अगर आपको अपना target achieve करना है, तो आपको लगभग 300 billion USD की जरूरत पड़ेगी, लेकिन हम आज कितना कर पा रहे हैं - 75 billion USD. We need three times more. Where will the money come from? The money will come from the public participation. What can we do for that? There are several things that different parts of the world have already activated and they have achieved a great success, like green deposits, green bonds, etc. सरकार अगर किसी कंपनी को bank loan देती है, तो payment को वहां तक पहुंचने में इतना delay है की market fluctuate हो जाता है। Project delay in this country is the biggest challenge for any industry to grow. Bankruptcy के बहुत सारे केसेज़ हैं। आपके इस सेक्टर में जो आते हैं, तो चूंकि यह new entry है, new technology-based है, तो वे bankrupt हो जाते हैं, तो इसमें आपको handholding करनी पड़ेगी। Do we have a plan? Do we have concise, comprehensive plan? We do not have a plan.

ऑनरेबल चेयर सर, आप एक example ले लीजिए - discoms का। अगर आपने discoms को और अपने distribution channel को strengthen नहीं किया, no matter how good policy we make, we are not going to succeed. Discoms में दिक्कत क्या है - Discoms में आज इस पूरे देश में, मैं पूरी संजीदगी के साथ कह रहा हूं कि पूरे देश में लगभग सभी distributing companies losses में चल रही हैं, क्योंकि उन्होंने technology improvise नहीं किया, technology में improvement नहीं किया, पैसे technology पर नहीं डाले। अब सरकार को उनकी technology improve करने पर भी ध्यान देना पड़ेगा, उनको वहां subsidise करना पड़ेगा, वहां incentivise करना पड़ेगा। उनके जितने dues हैं - कई discoms companies कहती

Content Page

हैं कि मेरी उधारी सरकार के पास पड़ी है, मेरी उधारी दोगे, तब तो टेक्नोलॉजी - तो हमें discoms को regularise करना पड़ेगा।

Now, I come to the issue of skilled workforce. Proliferage of low-quality services is going to be a bigger challenge. हम जो सोलर पैनल लगाने वाले हैं, अगर आपके पास skilled workforce नहीं है तो उसका maintenance - आपने technology तो लगा दी, जैसे आप मोबाइल खरीद लेते हैं, मोबाइल सस्ते में मिलती है, आप खरीद लेते हैं, जब वह खराब हो जाता है, तो जाकर बनवा लेते हैं, लेकिन सोलर पैनल लगा दिए और अगर वह 10 दिन में खराब हो जाएगा, तो आप कहां जाएँगे? आपके पास skilled workforce नहीं है, थोड़े दिन में वह discard कर देगा, तो आपके कागज में ये सारी चीजें रह जाएँगी। You need a skilled workforce, and for that, you need to have a separate plan.

Now, let us talk about the consumer. आप कहते हैं कि कंज्यूमर को 8 रुपए में बिजली खरीदनी पड़ती है और आप उसको कहते हैं कि आप हमें यह 2.5 रुपये में बेचो। यह कैसे पॉसिबल है, यह पॉसिबल नहीं है। आपको सर्वे करना पड़ेगा, कंज्यूमर से पूछना पड़ेगा कि आपको क्या चाहिए, आपने क्यों discontinue किया और मैं कैसे आपकी हेल्प कर सकता हूं। You should have a continuous survey mechanism so that you have a real-time feedback on this.

Allied industries - ऑनरेबल चेयर सर, जब तक आप बैटरी पर पैसा नहीं लगाएँगे, तो मैं आज यह कह रहा हूं और 10 साल बाद आप इस पर डिबेट करेंगे। आज आप सोलर पर पैसा डाल रहे हैं, विंड पर पैसा डाल रहे हैं, लेकिन जब तक आप बैटरी पर पैसा नहीं डालेंगे, बैटरी पर advancement नहीं लाएँगे, तब तक आपकी solar industry or renewable energy grow नहीं करेगी। बैटरी के लिए आपको लिथियम चाहिए और लिथियम आपको dig out करना पड़ेगा, उसके लिए R&D करने पड़ेंगे, research करने पड़ेंगे। मेरे कहने का मतलब यह है कि बहुत सारी इंडस्ट्रीज़ एक साथ मिलकर एक ग्रुप को आगे बढ़ाते हैं। तो बैटरी वाला जो segment है, क्या आपने कभी उसको renewable energy से match किया है, क्या discoms के जो issues हैं, उनको इससे match किया है? इन सारी चीजों को holistic way में लेना पड़ेगा।

I will just summarise by saying one thing. देश में कई सारी पॉलिसीज़ हैं। हमारे देश में लगभग 90 players हैं, सिर्फ 90 players हैं और चीन में लगभग 2,000 bigger players हैं, जो कि manufacturing में काम करते हैं। तो आप इंडिया में एक तरफ 5-10 बड़े players ले लीजिए और दूसरी तरफ 2,000 players चीन में हैं, तो ऐसे में आपको उनकी handholding करनी पड़ेगी। हमारे देश में unfortunately दो तीन players ही हैं। जैसे, आप देखिए, जो अडाणी कंपनी है, उसने गुजरात में 50-70 billion dollars invest किये हैं। उनके अलावा इस फील्ड में दूसरा कोई भी नहीं है। तो आप कैसे चलाएँगे? आप एक इंडस्ट्री के भरोसे रहकर भारत के इस पूरे सेगमेंट की trajectory नहीं कर सकते। वैसे ही copper purification में आप देखिए कि गुजरात के कच्छ में again 1.2 billion dollar का investment सिर्फ अडाणी ने किया है और दूसरा कोई प्लेयर नहीं है। We need to have players. We need to have many players. Hon. Chairman, Sir, through you, I would request the Government to please increase the horizon of your friends. Make 1.4 billion people your friends. Make the entire country your friends. The policy paralysis, policy delays and late entry, all these things put

Content Page

together, are making the task tough for the Government. I still wish the Government luck. We are all here to support the Government provided it is on the right track. Thank you very much.

MR. CHAIRMAN: Any suggestions? ...*(Interruptions)*... Any suggestions? Why are there not more players? ...*(Interruptions)*...

SHRI SANDEEP KUMAR PATHAK: In this field, Sir?

MR. CHAIRMAN: Yes.

SHRI SANDEEP KUMAR PATHAK: It's very interesting.

MR. CHAIRMAN: You have made a point, a very important point. Why are there not more players?

SHRI SANDEEP KUMAR PATHAK: Sir, I will tell you. There are two things. You may not like what I am going to say. But some friends...

MR. CHAIRMAN: Say what is likeable.

SHRI SANDEEP KUMAR PATHAK: Some friends may...

MR. CHAIRMAN: No, no. Say something which is likeable.

SHRI SANDEEP KUMAR PATHAK: Okay.

MR. CHAIRMAN: Or alternatively, what you can do is... ...*(Interruptions)*... No, no. What you can do is, have a small note. We will discuss it.

श्री संदीप कुमार पाठक: सर, मैं यह कह रहा हूँ...

MR. CHAIRMAN: I will tell you why because our country has the Competition Commission Act. Now the Act is very categorical and that Act does not create an ecosystem that is monopolistic. Now, when such an important point is being made -- a very important point -- someone who is doing something, has to be appreciated,

and, if there are impediments where others are not making an entry, on that, you give me a small paper. I will go through that. It has to be likeable.

श्री संदीप कुमार पाठक: सर, मैं एक मिनट में बिना किसी का नाम लिए, बिना किसी को ओफेंड किए इसका उत्तर देता हूँ। सर, जैसे हमने अभी सोलर पैनल्स मैन्युफैक्चरिंग के लिए जो बड़े मशीनें होती हैं, उनके लिए इम्पोर्ट और कस्टम ड्यूटी को absolutely zero कर दिया है। अब आप बताइए कि आज की तारीख में इस देश में कितनी ऐसी कंपनियाँ हैं, जो उन मशीनों को यूज़ करेंगी? There is only one company, which is going to use these big machines and he is going to make thousands and thousands of crores of rupees. Now, what can the Government do? The Government will have to bring new players.

MR. CHAIRMAN: Have a positive mind, Mr. Pathak. Give a note to me also on what is coming in the way of a new player getting into it. We have a very functional Competition Commission Act.

श्री संदीप कुमार पाठक: सर, सरकार को hand hold करना पड़ेगा।

MR. CHAIRMAN: It is a good suggestion.

श्री संदीप कुमार पाठक: सर, दो-तीन दोस्तों के अलावा, * के अलावा दूसरे से दोस्ती करनी पड़ेगी।

MR. CHAIRMAN: Deleted. There has always been a demand. Regarding those who are not members of the House, of course, my ruling is already there. Now, Shri Niranjan Bishi. You have eight minutes.

SHRI NIRANJAN BISHI (Odisha): Thank you, hon. Chairman Sir. The Ministry of New and Renewable Energy has shortcomings with the aim and ambition, and mission and vision like Insufficient Funding for Emerging Technologies. Despite increased allocation, the Budget may still fall short in supporting the full spectrum of emerging renewable energy technology, such as tidal energy and wave energy.

Lack of focus on local manufacturing - limited emphasis on boosting local manufacturing of renewable energy equipments could hinder self-reliance and make India dependent on imports. इससे आत्मनिर्भर भारत की जो बात है, वह सक्सेस नहीं होगा।

* Expunged as ordered by the Chair.

Delayed implementation - Delays in project implementation and funds disbursement may continue affecting timely execution of renewable energy projects.

Underestimation of infrastructure needs - there is insufficient allocation for upgrading transmission and distribution infrastructure to handle the increased load from renewable energy sources. Inadequate support for small scale projects - Small scale and community based renewable energy projects may not receive adequate attention or funding limiting their potential impact.

(THE VICE-CHAIRPERSON (MS. SUSHMITA DEV) *in the Chair.*)

It has some loopholes also. First is, Land Acquisition issue. Land acquisition for large-scale renewable energy projects can cause significant delays and cost overruns. Grid integration challenges. Integration of renewable energy into the national grid remains a technical and operational challenge, requiring more robust solutions for grid stability and management.

3.00 **P.M.**

Limited private sector incentive- while there are incentives for renewable energy projects, they may not be sufficient to attract substantial private sector participation, especially in high-risk areas like offshore wind energy. Monitoring and accountability -There is lack of robust monitoring and accountability mechanism to ensure that funds are used efficiently and projects are completed on time and within budget. Rural electrification gap - Despite efforts towards decentralized renewable energy solution, gaps remain in achieving comprehensive rural electrification and ensuring renewable energy supply in remote areas. Environmental and social concerns - renewable energy projects, particularly large scale ones may face environmental and social concerns, such as displacement of communities and impact on local ecosystem, which needs to be addressed more comprehensively. In renewable energy, solar energy, wind energy, tidal energy, hydrothermal energy, wave energy, geothermal energy and biomass energy are there. This new and renewable energy will generate, distribute and transmit energy. It is a matter of satisfaction that this Department will focus on energy security and employment generation.

मैडम, यह ठीक है कि employment generation करेंगे, लेकिन अभी-अभी जो creamy layer की बात सामने आ रही है, उससे देश भर के 35 करोड़ से ज्यादा शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के मन में दुःख है। उन सब के दिलों में दर्द भरा है कि transmission,

generation and distribution में एससी-एसटी कैंडिडेट्स को employment मिलेगी या नहीं, New and Renewable Energy Department में शेड्यूल्ड कास्ट्स को 16.6 परसेंट और एसटीज़ को 8.6 परसेंट - क्योंकि बाबा साहेब डा. बी.आर. अम्बेडकर का जो सपना था, उसे मैं यहां क्वोट कर रहा हूँ, "Reservation in education and employment is essential to break the age-old shackles of caste and give everyone an equal opportunity. Justice is another name of liberty, equality, and fraternity. Reservation is a tool to achieve justice for the oppressed section of society. Social and economic democracy is the real cornerstone of any true democracy. Reservation helps in achieving this social democracy. The backward classes have been left out of the social and economic mainstream for centuries. Reservation is a way to ensure their inclusion."

मैडम, शेड्यूल्ड कास्ट्स-शेड्यूल्ड ट्राइब्स को सभी प्रोजेक्ट्स और स्कीम्स में 100 परसेंट सब्सिडी, 100 परसेंट रिलैक्सेशन मिलती है, लेकिन जो rooftop solar energy होगा, उसमें जनरल कंज्यूमर्स को भी 50 परसेंट सब्सिडी मिलती है और एससीज़-एसटीज़ को भी 50 परसेंट सब्सिडी मिलती है। एससीज़-एसटीज़, जो इस देश में poorest of the poor people हैं, बैकवर्ड हैं, वे लोग 75,000-80,000 रुपये पहले कहां से डिपॉजिट करेंगे, जिसके बाद उनको सोलर एनर्जी के लिए रूफटॉप मिलेगा?

"पीएम-सूर्य घर: मुफ्त बिजली योजना" में 300 यूनिट्स बिजली फ्री मिलेगी, लेकिन अभी तक किसी को मुफ्त बिजली नहीं मिली है। मैं कहता हूँ कि चाहे एससी-एसटी हो, पुअर हो या बैकवर्ड हो, किसी को भी मुफ्त बिजली अभी तक नहीं मिली है। रही बात, 300 यूनिट्स मुफ्त बिजली मिलने की, तो ओडिशा में इलेक्शन के पहले लोगों में बहुत आशा और विश्वास था कि 300 यूनिट्स बिजली मुफ्त मिलेगी, लेकिन अभी तक किसी को मुफ्त बिजली 300 यूनिट्स तो क्या, तीन यूनिट्स भी नहीं मिली है। यह कहा गया था कि डबल इंजन की सरकार होगी, तो लोगों ने खुशी में अपने वोट्स दे दिए। डबल इंजन तो हो गया, लेकिन वह 300 यूनिट्स मुफ्त बिजली कहां गई और यह कब होगा? गरीबों के लिए, शेड्यूल्ड कास्ट्स के लिए, शेड्यूल्ड ट्राइब्स के लिए यह कब होगा?

हमारा New and Renewable Energy Department है, मिनिस्ट्री है। सह, distribution company (DisCom) आएगी, तो वह अपने प्रॉफिट के लिए काम करेगी, वह social service के लिए नहीं आते हैं, वे जब outsourcing appointment करेंगी, contractual appointment करेंगी, तब किसी भी SC/ST को नौकरी नहीं मिलेगी, job opportunity नहीं मिलेगी। बाबा साहेब अम्बेडकर जी का ambition था की सेंट्रल गवर्नमेंट किसी भी department और institution में SC/ST को reservation मिलेगा। सर, Article 15 में educational institutions में reservation था। Article 16 में equality of opportunity in matters of public employment था। Article 335 में claim of SC/ST to services and posts था। Article 330 में reservation of seats for SC/ST in House of People था। सर, बाबा साहेब अम्बेडकर जी ने भारत के संविधान में ये सब reservation का प्रावधान किया है। अगर सेंट्रल गवर्नमेंट या स्टेट गवर्नमेंट चलाएगी, तब हमारे SC/ST को job opportunity मिलेगी।

Content Page

THE VICE-CHAIRPERSON (MS. SUSHMITA DEV): I request the hon. Member to finish it.

श्री निरंजन बिशी: अगर कोई distribution company या private company को ये सब departments दिए जाएंगे, चाहे वह generation हो, transmission हो, distribution हो या LPG (Liberalisation, Privatisation and Globalisation) के हाथ में जाएगा, तो देश के 35 करोड़ से ज्यादा SC/ST को कोई भी job opportunity नहीं मिलेगी और हमारी community के लोग और पीछे हो जाएंगे।

THE VICE-CHAIRPERSON (MS. SUSHMITA DEV): Please finish it. Your time is over.

श्री निरंजन बिशी: अभी जो क्रीमी लेयर की बात हुई, जिससे भारत के SC/ST community के लोग बहुत दुख में हैं। उसको लागू नहीं करना चाहिए, वह देश के लिए खतरा है और SC/ST community के लिए खतरा है, धन्यवाद।

SHRI A.D. SINGH (Bihar): Thank you, Madam, for allowing me to speak on this issue. Before I speak on the points on new and renewable energy, I will say this. It is very unfortunate that in spite of the request of the 15 parties, the ruling side did not agree to a discussion on Home, Chinese aggression, Foreign Ministry and most importantly, Manipur. I don't know why the ruling side always escapes it at some point or the other as if Manipur is not part of India. On the unfortunate happenings and what corrective measures the Government is going to take, none of us knows anything about it.

Coming to renewable energy, I want to bring it to the notice of the ruling dispensation that we do not have one Ministry to deal with the energy sector. Currently, separate Ministries are managing fossil fuels and renewable energy. There is the lack of coordination. As far as expansion of coal mining is concerned, what is the Coal Ministry doing? The Ministry of Coal might contradict renewable energy target set by the Ministry of New and Renewable Energy. There is the lack of energy storage capacity. Energy storage solutions like pumped hydro and battery storage are still in the early stages in India. This limits the ability to store excess renewable energy for later use, thereby hindering the effectiveness in meeting peak demand. There is no research and development in the renewable sector. Research and development is of great significance in the renewable energy sector with a view to reduce the cost of disposing waste generated by technology and recycling. What are the efforts the Government is making in research and development? What are the allocations for research and development in the last three years? What are the important

Content Page

breakthroughs in this? India has plans to achieve 500 gw of non-fossil fuel-based energy by 2030. But there are financial constraints. I do not know how we will achieve this. If we look at the last two years -- the amount of budget which was allocated and the amount of spending which took place -- even the budget is not properly utilized. So far as this Ministry is concerned, it is not even using the budget allocated to it. Plus, there is vulnerability in green technology. India's dependence on imported green technology, particularly with China's dominance in solar panels, wind turbines and critical minerals, creates vulnerability. About 70 per cent of India's solar power generation capacity is built on Chinese-made solar equipment. Access to raw materials and rare earth materials is one of the major challenges that are faced by the renewable energy sector. There is low manufacturing of silicon panels in India and it heavily relies on importing solar panels and modules mainly from China and Vietnam to meet its solar energy requirement. This reliance exposes India to potential supply chain disruptions and price hacks in geopolitical situations. So, basically, what I want to bring to the notice is that we should have a clear-cut policy as to how to implement it to achieve the targets set by the Government in the next few years. Thank you very much.

DR. V. SIVADASAN (Kerala): Respected Vice-Chairperson, in the context of the Wayanad tragedy, the discussion on renewable energy is very relevant. In the backdrop of climate change challenges, the world is bracing for a fast energy transition towards renewable energy sources. The Government has a historic role to play in this transition. The new and renewable energy is the source of energy of today and tomorrow. The conception of energy is one of the indicators of the Human Development Index, but I am sorry to say that the Union Government is failing to deliver this historic responsibility in an effective, just and equitable manner. In India, per capita energy consumption is only 1,002 kilowatt per hour. Madam, it is very lower than per capita consumption of countries like America, where it is 12,100 kilowatt per hour; in France, it is 6,934 kilowatt per hour; in Iceland, it is 54,000 kilowatt per hour; and in China, it is 6,400 kilowatt per hour. The world average per capita consumption is 3,200 kilowatt per hour. The consumption of energy is very less in India. Even then, power cut and load shedding is happening. In India, the per capita generation is also very less than the per capita generation of countries like the US and China. The Union Government has failed to achieve its own goals. Respected Madam, the renewable energy target of the Ministry was 175 gigawatt by 2022. But even today, the achievement is only146 gigawatt. The target was to have 100 gigawatt from solar, 60 gigawatt from wind, 10 gigawatt from biomass, and five gigawatt from small hydro by

2022. But what has happened here? Respected Madam, to cover up this colossal failure, the Government now projects a new target of 500 gigawatt. On renewable capacity addition by 2030, the Government is posing as a global champion in the fight against climate change despite the colossal failure. The failure is the result of crony capitalist policy pursued by this Government. They have entirely depended upon their corporate friends. The Government has given huge subsidies to their corporate friends in various forms like land, viability gap funding and free access to country's transmission lines. As of now, 97 per cent, that is, 142 gigawatt, out of a total of 146 gigawatt of renewable energy is owned by private players. Madam, this blind push of crony capitalists has resulted in huge failure of achieving our national goal.

The misguided orientation of the Government resulted in pushing away our public companies like NTPC, NHPC and THPC from the mainstream of renewable energy development. In Kerala, solar power rooftop project was implemented. In this project, 1.5 lakh houses are in the scheme and 1,000 megawatt electricity is generated. But, in this scheme, the generation of entire country is only 11,000 megawatt. It is a matter of shame. The promotion of renewable energy is possible only through the development of a proper power storage facility. In general, the lithium-ion battery is used. The investment for the research in sodium-ion battery is necessity of the time. But, the Government is neglecting the research and development activities. The Government should provide proper money for the research and development activities. At present, the generation of renewable energy is not viable for the downtrodden of the society. It is proved by the prices of solar panel and e-vehicles. *(Time-bell rings.)* Madam, only one minute. I urge the Government to protect the interest of the downtrodden, and the Government should provide more financial allocation for the research and development sector of universities and institutions to promote new battery system and new storage facilities. Till now, the Government has not given proper attention to the research and development in solar and renewable energy sector. Thank you, Madam.

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): धन्यवाद माननीय उपसभाध्यक्ष महोदया। नर्मदे हर! आज एक ऐसे विषय पर चर्चा हो रही है, जो भारत का नहीं, बल्कि दुनिया का भविष्य है। आपने मुझे नवीन और नवीकरणीय ऊर्जा मंत्रालय के कार्यकरण पर चर्चा करने की अनुमति प्रदान की है, इसके लिए मैं आपका आभारी हूं। निश्चित रूप से आज का दिन - यहां संसद में जो चर्चा हो रही है, यह चर्चा धरातल पर जब पहुंचेगी, तो देश के 140 करोड़ भाइयों और बहनों की नहीं, बल्कि दुनिया के आठ अरब लोगों का भला करने का काम करेगी।

माननीय उपसभाध्यक्ष महोदया, आज नवीन और नवीकरणीय ऊर्जा मंत्रालय के लिए माननीय वित्त मंत्री जी द्वारा पिछले वार्षिक वर्ष से अधिक बजट पेश किया गया है। ग्लोबल वार्मिंग

Content Page

की चुनौतियों का सामना करने के साथ-साथ, विकास को बढ़ावा देने के लिए अपनी प्रतिबद्धता दिखाई है। यह कदम नवीकरणीय ऊर्जा के क्षेत्र में क्रांतिकारी परिवर्तन लाएगा भारत इस क्षेत्र में आत्मनिर्भर तो होगा ही, दुनिया को भी सहयोग करने की स्थिति में आएगा। नवीकरणीय ऊर्जा जो प्राकृतिक स्रोत या साधनों पर निर्भर करती है, उसमें सौर ऊर्जा ,भूतापीय ऊर्जा, पवन ऊर्जा, ज्वार ऊर्जा, जल ऊर्जा और बायोमास के विभिन्न प्रकारों को शामिल किया जाता है और यह कभी भी समाप्त नहीं हो सकती है और इसे लगातार नवीकृत किया जाता है। यह न केवल पर्यावरण के अनुकूल है, बल्कि इनके साथ कई प्रकार के आर्थिक लाभ भी जुड़े हुए हैं। स्वच्छ पृथ्वी के लिए जिम्मेदारी को ध्यान में रखते हुए, भारत ने यह संकल्प लिया है कि माननीय प्रधानमंत्री, नरेन्द्र मोदी जी के नेतृत्व में कि वर्ष 2030 तक बिजली उत्पादन की हमारी 40 फीसदी क्षमता ऊर्जा के स्वच्छ स्रोतों पर आधारित होगी। माननीय प्रधानमंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में इस महत्वाकांक्षी लक्ष्य को हासिल करने के साथ ही, भारत विश्व के सबसे बड़े स्वच्छ ऊर्जा उत्पादकों की कतार में शामिल हो जाएगा। यहां तक कि वह कई विकसित देशों से भी आगे निकल जाएगा। यही मोदी जी की सरकार का प्रयास है। मुझे पूर्ण विश्वास है कि हमें कामयाबी मिलने जा रही है और इस कामयाबी को प्राप्त करना हमारा संकल्प है।

माननीय उपसभाध्यक्ष महोदया ,नवीकरणीय ऊर्जा को बढ़ावा देने के लिए हमारी सरकार के जो प्रयास हैं ,वे निरंतर धरातल पर पहुंच रहे हैं और गांव के अंतिम व्यक्ति की झोंपड़ी पर भी, अगर पहली बार सोलर लगा है ,तो नरेन्द्र मोदी जी के नेतृत्व में लगा है। माननीय प्रधानमंत्री , नरेन्द्र मोदी जी ने 'प्रधानमंत्री सूर्य घर योजना' लाकर ,उन लाखों भाइयों और बहनों को ,जिनके पहाड़ों पर घर हैं ,जिनके दूरस्थ अंचलों में घर हैं ,जिनके मकानों पर आज तक बिजली के बल्ब का लट्टू तक नहीं टांग पाई ,कांग्रेस ने इस देश में 60 साल तक राज किया ,लेकिन चिमनी में घासलेट भी उपलब्ध नहीं कराया। पहली बार हमारे देश की सरकार ने श्री नरेन्द्र मोदी जी के नेतृत्व में पक्के मकान 4 करोड़ 10 लाख दिए और 11 करोड़ शौचालय बनवाकर दिए हैं। 11 करोड़ शौचालय दिए, 9 करोड़ गैस के चूल्हे दिए, किसानों को सम्मान निधि दी और अब, जब उनका घर रोशन करने की बारी आई, तो विपक्ष के पेट में मरोड़ें उठने लगी हैं। उन्होंने तमाम नाकामियाँ गिनाईं, लेकिन विपक्ष के उन भाइयों और बहनों से मैं कहना चाहता हूं कि renewable energy, यानी नवीकरणीय ऊर्जा के क्षेत्र में हिंदुस्तान पूरी दुनिया में इस ऊर्जा के नाम से जाना जाएगा। महोदया, नवीकरणीय ऊर्जा भारत के घरों को तो रोशन करेगी ही, साथ ही लेकिन पड़ोसी देशों को भी रोशन करने का काम हमारा देश करेगा।)..**व्यवधान**...(महोदया, माननीय उपसभाध्यक्ष महोदया, 13 फरवरी, 2024 को 1 करोड़ घरों में छत पर सौर ऊर्जा स्थापित करने के लिए 75,000 करोड़ रुपए के कुल परिव्यय के साथ 'प्रधानमंत्री सूर्यघर मुफ्त बिजली योजना' शुरू करने की घोषणा की गई है और इस पर कार्य प्रारंभ भी कर दिया गया है। महोदया, कांग्रेस के शासनकाल में सुन भी लीजिए)... **व्यवधान**)... आप सुन भी लिया कीजिए।

उपसभाध्यक्ष (सुश्री सुष्मिता देव): आप इस तरफ देखकर अपनी बात कहिए। Please. ...*(Interruptions)*...

Content Page

डा. सुमेर सिंह सोलंकीः अभी यहां पर हमारी एक बहन बोल रही थी कि कांग्रेस के शासन काल में जो बल्ब जलता था, वह चिमनी की भाँति जलता था। तार को पकड़ लो, तो करंट नहीं आता था और हमारी बहनें और बेटियां रात- रात भर घर के बाहर पल्ले से झाड़कर अपनी रातें बिताती थीं। महोदया, वह कांग्रेस का शासनकाल था, लेकिन मैं उनसे कहना चाहता हूं कि हमारे यहां पर बिजली का बल्ब बंद नहीं होता है।

माननीय उपसभाध्यक्ष महोदया, मैंने वे दिन भी देखे हैं, जब हम चिमनी में पढ़ते थे, क्योंकि रात भर तक बिजली नहीं आती थी, गांव के लोग, माताएँ और बहनें परेशान होती थीं। लेकिन तब तत्कालीन सरकार कांग्रेस की थी, उन्हें कभी इसकी चिंता नहीं हुई। महोदया, एक बार विद्यार्थियों के आंदोलन के दौरान रात भर लाइट नहीं आई। उस समय परीक्षा का समय था और हमने मोमबत्तियां जलाकर पढ़ाई की थी। तब कांग्रेस के उन लोगों द्वारा उस समय की एनर्जी, उस समय की बिजली सप्लाई करने की स्थिति क्या थी - इसके बारें में वे खुद जानते हैं।

महोदया, मैं इस वक्त एक बात और कहना चाहता हूं कि गरीब भाइयों और बहनों के मकानों तक बिजली पहुंचाने के लिए कभी काम नहीं हुआ। वे अंधेरे में काम करते थे, वे खेतों में जाकर मसाल जलाकर काम करते थे। यदि उन्हें कहीं पैदल जाना होता था, तो वे मसाल जलाकर पैदल जाया करते थे। उनके घर के अंदर चिमनी के लिए घासलेट नहीं होता था। वे सोसाइटीज में, लाइन में लगकर घासलेट का इंतजार करते थे, लेकिन कांग्रेस ने उस समय बिजली के लिए कोई व्यवस्था नहीं की। आज देश के यशस्वी प्रधानमंत्री, माननीय नरेन्द्र मोदी जी ने जब 1 करोड़ से अधिक घरों में 'प्रधान मंत्री सूर्यघर योजना' लाकर 75,000 करोड़ रुपए की व्यवस्था की है, तो उसमें भी इनको तकलीफ हो रही है। अब ये उन गरीब भाइयों और बहनों के आंगन में, उनके घरों में बल्ब जलते हुए नहीं देख सकते हैं। कांग्रेस वर्षों तक इस देश के अंदर यह काम पूरा नहीं कर पाई।

महोदया, छत पर सौर ऊर्जा को बड़े पैमाने पर अपनाने की सुविधा के लिए केंद्रीय मंत्रिमंडल ने 29 फरवरी 2024 को 'प्रधानमंत्री सूर्यघर मुफ्त बिजली योजना' को मंजूरी दी है। इस योजना के माध्यम से परिवार बिजली के बिलों पर बचत करने के साथ-साथ डिसकाम को अधिशेष बिजली बेचकर अतिरिक्त आय अर्जित करने में सक्षम होंगे।

माननीय उपसभाध्यक्ष महोदया, आज 3 किलोवाट प्रणाली एक घर के लिए औसतन एक महीने में 300 से अधिक यूनिट उत्पन्न करने में सक्षम होगी। इस योजना के माध्यम से मेरे उन आदिवासी भाइयों और बहनों को, मेरे उन गरीब भाइयों और बहनों को, जिनके घरों तक आज तक बिजली की लाइन नहीं पहुंच पाई, अगर ऐसे घरों तक भी रोशनी आती है, तो यह माननीय नरेन्द्र मोदी जी के नेतृत्व में ही संभव हो सकता है, और किसी के नेतृत्व में संभव नहीं हो सकता है।

माननीय उपसभाध्यक्ष महोदया, 430 करोड़ रुपए की सब्सिडी राशि सीधे लाभार्थी आवास परिवारों के बैंक खातों में स्थानांतरित कर दी गई है और इस योजना से 17 लाख प्रत्यक्ष रोजगार के निर्माण भी होंगे। अभी मुझे एक बहन बोल रही थी कि रोजगार के निर्माण नहीं होंगे। मेरे गांव के किसान भाइयों और बहनों ने अभी 'प्रधानमंत्री कुसुम योजना' के तहत 10 एकड़ में एक प्लांट लगाया है। पिछले छ महीनों से वहां पर 50 मजदूर काम कर रहे हैं और जब यह प्लांट स्थापित हो जाएगा, तो 10 लोगों को निरंतर 25 सालों तक रोजगार मिलेगा। महोदया, ऐसे ही पूरे देश भर के

Content Page

अंदर जितने प्लांट स्थापित होंगे, उन सारे प्लांट्स में रोजगार की व्यवस्था, नवीकरणीय ऊर्जा को स्थापित करने के साथ ही होगी। माननीय उपसभाध्यक्ष महोदया, प्रस्तावित योजना के परिणामस्वरूप आवासीय क्षेत्र में रूफटॉप सोलर के माध्यम से 30 गीगावाट्स सौर क्षमता बढ़ेगी, जिससे 1 लाख करोड़ यूनिट बिजली पैदा होगी और रूफटॉप सिस्टम के 25 साल के जीवन काल में 720 एमएमटी CO2 समतुल्य उत्सर्जन में कमी आएगी।

इस योजना से विनिर्माण, रसद, आपूर्ति श्रृंखला, बिक्री, स्थापना, ओएंडएम और अन्य सेवाओं से लगभग 17 लाख से अधिक भाइयों और बहनों को रोजगार मिलेगा। माननीय उपसभाध्यक्ष महोदया, मुझे यह जानकर प्रसन्नता हो रही है कि माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में, माननीय नवीन और नवीकरणीय ऊर्जा मंत्री जी के नेतृत्व में देश में नॉन फोसिल विद्युत स्थापित क्षमता 200 गीगावाट से अधिक हो चुकी है, जो देश में स्थापित कुल विद्युत क्षमता का लगभग 45 प्रतिशत है। पिछले दस वर्षों के दौरान, नॉन-फोसिल विद्युत की यह स्थापित क्षमता दोगुनी हो चुकी है। सौर ऊर्जा क्षमता में उपलब्धि विशेष रूप से उल्लेखनीय रही है, जो वर्ष 2014 की तुलना में 30 गुना से अधिक बढ़कर, अब लगभग 85 गीगावाट तक पहुंच गई है। विद्युत क्षेत्रों के आंकड़ों से पता चलता है कि पिछले तीन वर्षों के दौरान पारंपरिक क्षेत्र की तुलना में अक्षय ऊर्जा क्षेत्र में महत्वपूर्ण रूप से कुल क्षमता वृद्धि हुई है। माननीय उपसभाध्यक्ष महोदया, एक दशक पूर्व अक्षय ऊर्जा को पारंपरिक स्रोतों का पूरक माना जाता था तथा अब यह ऊर्जा मिश्रण का एक महत्वपूर्ण हिस्सा है। भारत की विद्युत क्षमता में सौर और पवन ऊर्जा की हिस्सेदारी में अभूतपूर्व वृद्धि हुई है। प्रौद्योगिकी विकास, सतत नीति समर्थन और जीवंत प्राइवेट सेक्टर के कारण, भारत वैश्विक स्वच्छ ऊर्जा निवेशकों के लिए एक अग्रणी निवेश गंतव्य बन चुका है। माननीय उपसभाध्यक्ष महोदया, मैं मंत्रालय को, माननीय मंत्री जी को नागरिक उन्मुक पीएम सूर्य घर मुफ्त बिजली योजना, जिसके तहत एक करोड़ घरों में रूफ टॉप सोलर लगाया जाएगा और किसानों के लाभ के लिए चलाई गई पीएम कुसुम योजना की शुरुआत करने के लिए बधाई देता हूँ। मैं माननीय प्रधान मंत्री जी को भी बधाई देना चाहता हूँ कि अब किसानों को डीजल की कुप्पी लेकर बाजार से डीजल-पेट्रोल नहीं लाना पड़ेगा, बल्कि उनके कुएं पर, उनकी ट्यूबवेल पर अब सोलर सिस्टम लगाया जाएगा, सोलर पंप लगाया जाएगा और अपनी मर्जी से वे दिन में उठेंगे और अपने खेतों के अंदर पानी देने का काम करेंगे। यह भी कभी कॉंग्रेस को नहीं दिखाई दिया कि किसान परेशान हो रहे हैं। अभी किसान भाइयों-बहनों की चर्चा हो रही थी। हमारे माननीय मंत्री, शिवराज सिंह चौहान जी जब जवाब दे रहे थे, तो कॉंग्रेस को किसान भाइयों-बहनों की चर्चा सुनने की भी आदत नहीं है। वे बाहर चले गए। ये किसान विरोधी हैं।

उपसभाध्यक्ष महोदया, मैं यह भी बोलना चाहता हूँ कि प्रधान मंत्री कुसुम योजना के अंतर्गत किसान भाइयों और बहनों को बैंक ऋण देकर, उनके लिए कुसुम सोलर प्लांट स्थापित करने की दिशा में काम किया जा रहा है।

(**सभापति महोदय** पीठासीन हुए।)

मध्य प्रदेश सरकार ने पावर परचेसिंग एग्रीमेंट के माध्यम से, कुसुम 'अ' योजना के अंदर पावर परचेसिंग एग्रीमेंट किया और 3 रुपये, 60 पैसे प्रति यूनिट बिजनी खरीदने का काम भी मध्य प्रदेश

Content Page

की सरकार ने प्रारंभ कर दिया है। मेरे गाँव के ही एक किसान ने यह पावर परचेसिंग एग्रीमेंट किया है। यह संतोष का विषय भी है कि सरकार के विभिन्न नीतिगत हस्तक्षेपों के कारण सौर विद्युत सस्ती हुई है, क्योंकि 2010-11 में सौर ऊर्जा शुल्क 10 रुपये, 95 पैसे था, वहीं अब 2023-24 में प्रति यूनिट से घटकर दो रुपये, 60 पैसे हो गया है। यह हमारे देश के यशस्वी प्रधान मंत्री, माननीय नरेन्द्र मोदी जी के नेतृत्व में ही संभव हो सकता था। मैं पुनः माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी और माननीय नवीन और नवीकणीय ऊर्जा मंत्री, श्री प्रहलाद जोशी जी के नेतृत्व में भारत सरकार को अक्षय ऊर्जा क्षेत्र में सकारात्मक बदलाव के लिए धन्यवाद देना चाहूँगा। मैं नवीन और नवीकणीय ऊर्जा मंत्रालय की अहम भूमिका की सराहना करता हूँ। माननीय सभापति महोदय, साथ में, मैं एक बात जरूर बताना चाहता हूँ। मैं किसान का बेटा हूँ, खेती करता रहा हूँ। मैं जब कुएं पर जाता था, तो वहाँ पर बिजली का बल्ब जलता था। जब मैं मोटर चालू करके, खेत तक आता था, तब बिजली चली जाती थी। एक बार नहीं, रात भर ऐसा होता था – बिजली जाना-आना। जब बिजली का वॉल्टेज कम हो जाता था, तो किसान भाइयों और बहनों की मोटरें जल जाती थीं। एक बार मोटर नहीं जलती थी, दो बार नहीं जलती थी, बल्कि तीन बार जल जाती थी। अगर किसान भाइयों और बहनों की मोटर बिजली के कारण तीन बार जल जाती है, तो साल भर में उसे खेती में किसी भी स्थिति में लाभ नहीं मिलता था। माननीय सभापति महोदय, मैंने खुद 13 साल तक मोटर बाइंडिंग की है। मुझे पता है किसान भाइयो और बहनों का दर्द, क्योंकि मेरे पिताजी आज भी खेतों में काम करते हैं। मैंने यह देखा कि कॉंग्रेस सरकार के समय में जब वॉल्टेज नहीं मिलती थी, तो लोगों के घरों की रोशनी का लट्टू ही नहीं जलता था। किसानों की मोटरें दो-तीन दिन तक बिजली नहीं आने के कारण नहीं चलती थीं और खेतों में गेहूं की फसलें सूख जाती थीं। आज देश के यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी के नेतृत्व में हमें घरों में 24 घंटे मिलती है और खेतों में कम से कम 18 घंटे बिजली मिलती है। यह भारत के प्रधान मंत्री माननीय नरेन्द्र मोदी जी ने करके दिखाया है। जब नवीकरणीय ऊर्जा की बात चल रही है, तो नवीकरणीय ऊर्जा के क्षेत्र में भारत ने इतिहास रचते हुए वे काम किए हैं कि हमें अब कभी भी बिजली का बल्ब बुझते हुए देखने को नहीं मिलता है और यह काम निरंतर देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी के नेतृत्व में किया जा रहा है।

माननीय सभापति महोदय, मैं एक मिनट में अपनी बात खत्म करूंगा। यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में हमारे देश में नवीकरणीय ऊर्जा में रिकॉर्ड इजाफा हुआ है, जो कि 21 प्रतिशत है। वित्तीय वर्ष 2022-23 में 15.27 गीगावॉट का इजाफा हुआ है। वित्तीय वर्ष 2023-24 के दौरान 18.48 गीगावॉट का इजाफा हुआ है और मार्च 2024 तक नवीकरणीय ऊर्जा क्षमता बढ़कर 143.64 गीगावॉट हुई है और 2030 तक हम ऊर्जा क्षमता का रिकॉर्ड 500 गीगावॉट तक प्राप्त करेंगे। यह हम देश के यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी के नेतृत्व में प्राप्त करेंगे। इस दिशा में हमारी सरकार निरंतर कार्य कर रही है। मुझे पूरा भरोसा है और देश के 140 करोड़ भाइयों और बहनों को भी भरोसा है कि मोदी जी हैं, तो मुमकिन है। नवीकरणीय ऊर्जा में भारत विश्व का नेतृत्व करेगा और विश्व का नेतृत्व करते हुए नवीकरणीय ऊर्जा के क्षेत्र में एक इतिहास रचेगा। ये ऐतिहासिक कदम निरंतर चलते रहेंगे। कांग्रेस के साथी भले ही * रहें, कुछ भी कहते

* Not recorded.

Content Page

रहें, लेकिन मोदी जी के नेतृत्व में यह नवीकरणीय ऊर्जा का काम रुकने वाला नहीं है। यही ऐतिहासिक काम देश के यशस्वी प्रधान मंत्री मोदी जी के...

MR. CHAIRMAN: The word* is not going on record. Hon. Member, the word * is not going on record. Okay, you have concluded. Very good! Hon. Members, after the conclusion of address of Shri H.D. Devegowda, it is proposed to take Special Mentions and then resume the discussion. Does the House agree to this?

HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: Now, Shri H. D. Devegowda.

SHRI H.D. DEVEGOWDA (Karnataka): Sir, at the outset, I would like to express my sincere gratitude for the Chair for having allowed me to speak on this renewable energy. I have got a bitter experience in my political career as Chief Minister of Karnataka, the amount of problems faced by the farmers, by the consumers. I do not want to allow such a thing to happen. In the then Government, whichever party, I do not want to mention, a former Chief Minister has written a book, 'Karnataka in Darkness'. My colleague is sitting here. In such a circumstance, I would like to just draw the attention of the hon. Members on both sides. I am not going to make any comment on anybody who is not now the Members of the House, either this House or the other House. The book written by former Chief Minister, 'Karnataka in Darkness', today, in discussion on Agriculture Ministry, when he was on your direction, concluding his speech...

Sir, being a farmer, I felt very bad. I have not come here to praise anybody. Yes, on the day when I spoke on agriculture, I spoke a few words on the Agriculture Minister. Having known as a Member of the Standing Committee on Agriculture, when we reviewed what Madhya Pradesh has done. I do not want to go into all those details. Sir, so as not to allow a single farmer to suffer, me, as Chief Minister, has introduced the Ganga Kalyan Yojana to provide the irrigation facilities. There was no flow irrigation, there was no dam, there was no tank, to provide borewell to draw the groundwater for Scheduled Castes, Scheduled Tribes and all those people. Sir, the power, everything was met by the Government when I was Chief Minister. I know the difficulty; what are the problems of the power sector. Sir, I went to the extent of

* Not recorded.

Content Page

meeting Shri Balasaheb Thackeray to get power for Karnataka and not to allow the farmers to suffer, and he issued instructions. The late Manohar Joshi, who was the Chief Minister, then, had given 500 megawatts. Whichever party he may belong, I do not want to allow my farmers to suffer. I went there. When I was the Prime Minister, the matter was discussed on this very same issue. My colleague is sitting here. I am not going to object, anybody. I am just telling as to how I had suffered; that is all. Sir, I can debate a lot on this issue.

Why I held the Power portfolio as Prime Minister? It is because I know the problems of the Power sector. I would like to say only one word. I can speak volumes on this issue, on this subject. Irrigation, power, are one of my pet subjects as a farmer.

Sir, Modi*ji* had come in last ten years. What is the development and how much progress has been made! I can quote facts and figures. But one thing is that there is no corruption charge in the last ten years. I can boldly say this. I can boldly say this because I have got the bitter experience in the past. I can quote several instances, but I do not want to hurt the feelings of any party, any leader, whichever party they may belong, but in the last 10 years, there is no corruption in the Power sector or any other sector. With these words, I would like to give some facts and figures. Over the years, the importance of renewable energy in India has only grown upwards. In a country of 1.4 billion people, we cannot secure our future if we do not adopt a model of sustainable development. And Sir, for sustainable development, green and clean energy is a very important factor.

Earlier, we focussed on hydel power. Then, we came to solar power and then to wind energy. Now, the most important factor is renewable energy. Sir, now, in our country, 1.4 billion people cannot secure their future if you do not adopt a model of sustainable development. For sustainable development, green and clean energy is a very important factor. That is why we have to progress in this regard. There are also so many international commitments.

Sir, with your kind permission, I must admit here that so much of work has been done in the last ten years under the hon. Prime Minister, Shri Narendra Modi, for promotion of renewable energy in this country. Let me place some data on record. India's installed non-fossil fuel capacity has increased by 396 per cent in the last nine years and stands at more than 203.19 GW. Today, in solar energy alone, the installed capacity has increased by 30 times in the last nine years and stands at 85.4 GW as of June, 2024. So, there is no doubt that a lot of work has been done on this front. However, there are still many areas of concern in the renewable energy and we need to address some core challenges. According to TERI Report, India is, currently, the

Content Page

3rd largest energy consuming country in the world. But, 80 per cent of our energy demand is still being met by fossil fuel! It means, renewable energy share is only 20 per cent. I learnt that the Government of India has set an ambitious target of achieving 50 per cent of its installed capacity for renewable energy by 2030. I find no special package for this sector in the current year's Budget. The TERI Energy Report has estimated that by 2050, in the Vikasit Bharat, the energy demand will be 400 per cent more than the present demand. Therefore, the Ministry will have to speed up its efforts in this regard. This will also require a huge capital investment in this sector. I hope the hon. Minister will throw some light on this aspect in his reply. Secondly, for speedy growth in the renewable energy sector, you will also have to address regional disparities. The States which are lagging behind need proper hand-holding. Addressing the regional disparity is also important, because it causes strain on those States which have not done good work.

Sir, now, if we talk about Karnataka, it is touted to be the leader in renewable energy. But, as of today, we have tapped only 11 per cent of our potential harnessing renewable energy. Moreover, in recent years, our growth in this sector has slowed down; while the national average growth is 14 per cent in renewable energy, in Karnataka it is only two 2.58 per cent! My friends should take note of that. If you are serious about harnessing the true potential of the State in renewable energy, I would like to suggest some measures for your kind consideration. Firstly, you will have to have local supply chain and logistic support for utilizing off-shore wind's full potential for energy generation. Secondly, you will have to provide proper storage facilities for the energy that will be generated from the renewable sources. At present, we do not have sufficient storage facilities. Thirdly, a major challenge with regard to solar power cells and battery storage and their disposal. The shelf life of solar panels is just 25 years and, at present, the country does not have any disposal policy for solar panels. So, this is going to cause a huge problem in future. Moreover, we also need to see that hurried transition to renewable energy should not impact our bio-diversity because about 85 per cent of renewable energy plants are installed on agricultural and eco-sensitive lands. So, I suggest that the policy should incorporate this, that only degraded land will be utilized for this purpose.

Sir, before concluding, I would like to say that renewable energy is important not only from the point of view of sustainable development but it also has huge potential of job creation at the rural level. Therefore, the Government must make a holistic policy intervention in this regard. With warm regards, thank you very much for having allowed me to speak on this very important subject, which is in my heart. I also thank the Leader of the House for having come when I was speaking. Thank you very

Content Page

much, Sir.

SPECIAL MENTIONS

MR. CHAIRMAN: As already indicated to the hon. Members, we will now take up Special Mentions, and, then, resume the discussion. Now, Ms. Kavita Patidar - Demand for starting of Mhow-Indore-Manmad Railway Project; not present.

*(*THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA) *in the Chair.)*

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Shri Sujeet Kumar; not present. Now, Dr. Bhim Singh. Is he there? Not present.

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु): सर, चूँकि संबंधित माननीय सदस्य को शायद यह जानकारी नहीं है कि अभी स्पेशल मेंशन लिया जाएगा, इसलिए माननीय सदस्य अभी उपस्थित नहीं है।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Special Mentions can come up any time, you know. So, they will have to wait. Srimati Mausam Noor.

Demand for Railway Over Bridge at Samsi Railway Crossing, Malda, West Bengal

SHRIMATI MAUSAM NOOR (West Bengal): Sir, today I want to raise a crucial demand from the people of Malda Uttar, my previous parliamentary constituency. During my tenure as the MP of Malda Uttar, I pursued the Railway Ministry multiple times to sanction a Railway overbridge at Samsi railway crossing, Malda, West Bengal, a long-standing demand of the region. This project was sanctioned in the 2012 Railway Budget.

The people of Malda Uttar have been waiting for this overbridge for a long time. Samsi is a significant business hub in Uttar Malda, connecting Malda North to Malda South and linking North Malda to Bihar, Siliguri, and the entire Northern part of Bengal. It also connects North Malda to Kolkata and the Southern part of Bengal. Every day, thousands of people, including daily commuters, businessmen, students, patients, farmers, and traders get stuck for hours at the Samsi railway crossing, causing significant stress and loss of time.

Content Page

Given the importance of this project and the prolonged wait, I urge the Railway Department that the demands of the people of Malda Uttar will be fulfilled, and this issue resolved at the earliest. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Please maintain peace. There is a lot of disturbance.

The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Mausam Noor: Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

Shri Raghav Chadha; he is also not present. Dr. Bhagwat Karad; he is here. Dr. Bhagwat Karad.

Demand for Mental Health Helpline to Reduce Farmer Suicide

DR. BHAGWAT KARAD (Maharashtra): Sir, farmers' suicides in the Marathwada region of Maharashtra have become a tragic and pressing issue. This region, plagued by drought, debt, and economic instability, has witnessed a disturbingly high number of farmer suicides. In India, over 10,000 farmers die by suicide each year, with Marathwada contributing significantly to this grim statistic. In the first half of 2023 alone, over 500 farmers in Marathwada took their own lives, highlighting the acute distress in the farming community.

Depression and financial despair are the primary drivers behind these suicides. Farmers, trapped in a cycle of debt due to crop failures and fluctuating market prices, often find no way out. The lack of adequate mental health support exacerbates their plight.

In response to this crisis, it is imperative for the Government to take immediate and robust action. Establishing a special farmer helpline under the National Mental Health Mission would provide much needed psychological support and counselling. This helpline could serve as a lifeline for distressed farmers, farmers' families, offering them a platform to share their struggles and receive professional help.

I urge the Government to look into it. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you.

Content Page

The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Bhagwat Karad: Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Dhananjay Bhimrao Mahadik, (Maharashtra), Shri Sant Balbir Singh (Punjab) and Dr. Sikander Kumar (Himachal Pradesh).

Demand for restoration and support for Khazan Land in Goa

SHRI SADANAND MHALU SHET TANAVADE (Goa): Sir, my Special Mention is about demand for restoration and support for Khazan land in Goa. I rise to draw the attention of the august House to a significant issue concerning the Khazan land system in Goa. The Khazan Land System, an engineering marvel crafted by our ancestors centuries ago, consists of reclaimed wetlands and low-lying lands located in the inter-tidal zones of estuaries and tidal-affected rivers. These lands are protected and regulated by Marginal Marine Clay Bunds and a Sluice Gate System (MANAS) located near the mouths of rivers. The Khazan land system is a perfect model of an ecosystem with an excellent blend of men, marine life, flora, fauna, land, agriculture, water bodies, migratory bird habitats, mangrove forests, and beautiful backwaters.

However, these lands are now facing threats from extreme weather events driven by climate change, including changes in rainfall patterns, flooding, and rising sea levels. These factors are leading to permanent loss of land, erosion of riverbanks, pollution of groundwater due to salinity ingress, and flooding of nearby villages.

I urge the Government to provide the necessary assistance in terms of Special Grants, technical expertise and a robust policy framework to revitalize Khazan lands and ensure their sustainable management, which will help bring back thousands of hectares of land under cultivation, stop the permanent loss of land, and make the State more resilient to the challenges of climate change, sea level rise, and changes in rainfall patterns. Restoring Khazan lands will not only preserve our cultural heritage but also enhance environmental sustainability.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Sadanand Mhalu Shet Tanavade: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Content Page

Demand to give benefit to villagers by putting closed and abandoned coal mines in use

श्रीमती महुआ माजी (झारखंड): उपसभाध्यक्ष महोदय, झारखंड में रामगढ़, कुजू, भुरकुंडा व अन्य इलाकों में ऐसे ओपेन कास्ट माइंस हैं, जहां से कोयला निकाला जा चुका है और खनन की प्रक्रिया बंद होने के बाद वे खदान परित्यक्त होकर वर्षों से बेकार पड़े हैं। इससे सरकार की सैकड़ों एकड़ बहुमूल्य ज़मीन बर्बाद हो रही है। वे परित्यक्त खदान बारिश के पानी से तालाब बन जाते हैं। अक्सर उनमें नहाते वक्त गहराई का पता न लगने से डूब कर गांव वालों की मौत होती है। खुले परित्यक्त खदान स्वास्थ्य और सुरक्षा की दृष्टि से अत्यंत खतरनाक होते हैं। कोयले की धूल से पर्यावरण प्रदूषित होता है, प्रदूषित पानी के इस्तेमाल से पेड़ पौधों, जीव-जंतुओं, कीड़े-मकोड़ों, मछली आदि को नुकसान पहुंचता है। पीने या खेती में इस्तेमाल करने पर लोग बीमार पड़ते हैं। बंद हो चुके खदानों के इलाके में वैसे भी बेरोज़गारी ज्यादा होती है।

केंद्र सरकार चाहे तो इन परित्यक्त खदानों का इस्तेमाल इलाके की अर्थव्यवस्था को सुदृढ़ करने में कर सकती है। चूंकि ये अबैन्डेन्ड ओपेन कास्ट माइंस सेंट्रल कोलफील्ड्स लिमिटेड के अधीन आते हैं, इसलिए कंपनी वॉटर ट्रीटमेंट प्लांट लगाकर ग्रामीणों को वहां से शुद्ध पेयजल उपलब्ध करा सकती है। उसका उपयोग सिंचाई के लिए भी किया जा सकता है।

Fisheries Department मछली पालन द्वारा रोज़गार सृजन कर सकती है। नये उद्योग लाकर उस जल का उपयोग इंडस्ट्रियल परपज़ में भी किया जा सकता है। सुरक्षा के दृष्टिकोण से इन खदानों की फेंसिंग करनी चाहिए। वृक्षारोपण द्वारा कोयले के खतरनाक डस्ट से पर्यावरण को हो रहे नुकसान को कम किया जाना चाहिए।

अत: मेरा सरकार से आग्रह है कि वह इस पर ध्यान दे।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shrimati Mahua Maji: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shrimati Phulo Devi Netam (Chhatisgarh) and Shri Sant Balbir Singh (Punjab).

Request for establishment of Aviation Varsity in Hyderabad

DR. K. LAXMAN (Uttar Pradesh): Sir, this is a request for establishment of an Aviation Varsity in Hyderabad. Hyderabad is the sixth largest metropolitan in India, Known for its rich history, culture, varied heritage in arts, crafts, and dance, it is also known as the 'city of pearls'. Hyderabad has several defence, educational, legal, agricultural, training, research and development institutes. The city has 17

universities, including three Central, six State, two deemed, and six private universities. It also has world-class institutes like AIMS, IIT, IIT, ISB, BITS, NALSAR, IP etc. Today, it is home to many multinational companies and global majors, including Microsoft, Google, *Facebook*, CA, *Oracle*, IBM, Dell, TCS, Infosys, Wipro, and others. Apart from IT, Hyderabad is also emerging as a leader in pharmaceuticals, biotechnology, insurance, and tourism sectors. Hyderabad offers good weather all year-long. In view of the presence of Air Force Academy, Dundigal, Air Force Station, Hakimpet, Central Training Establishment, Balanagar, College of Air Warfare at Secunderabad and International Airport at Shamshabad, there is a lot of scope for the establishment of an Aviation varsity in Hyderabad.

4.00 **P.M.**

Sufficient land is available and old airport at Begumpet also can be utilized for this purpose. Short and long-term diploma courses in training and management can be offered if an aviation university is set up. That would be the first of its kind in the country. Therefore, I request you to kindly consider the matter and take steps to set up an aviation university in Hyderabad. Thank you.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. K. Laxman: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Now, Shri Raghav Chadha, earlier you missed it. Future onwards, you should be in the House.

Demand for structural audit in the country

SHRI RAGHAV CHADHA (Punjab): Thank you, Sir, for permitting me to raise an important matter under the Special Mention. महोदय, मैं इस सदन का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ, जो हमारे public transport sites और महत्वपूर्ण इंफ्रास्ट्रक्चर जैसे bridges, airports और railway stations के structural audit के सन्दर्भ में है। अभी कुछ दिन पहले हमने देश के विभिन्न भागों में इंफ्रास्ट्रक्चर को collapse होते देखा। बिहार में ना जाने कितने पुल गिर गये, दिल्ली का टर्मिनल 1 एयरपोर्ट, जिसकी छत भारी बारिश के कारण गिर गई, जिससे एक व्यक्ति की मृत्यु हुई और 6 लोग चोटिल हुए। देश के विभिन्न राज्यों से कई हृदयविदारक घंटनाएं हमने देखी हैं, चाहे वो मुंबई में बिलबोर्ड गिरने से लोगो की मृत्यु हो या गुजरात के मोरबी में bridge गिरने से लोगो की मौत। NCRB के अनुसार

भारत में 2018 से 2022 तक 8,756 मृत्यु report हुई हैं due to collapse of structures। इन सभी का निर्माण आम आदमी के मेहनत के टैक्स से होता है और ये घटनाएँ सरकारी कार्यों की गुणवत्ता पर प्रश्न खड़ा करती हैं। आम जनता अपनी सुरक्षा को लेकर चिंतित है। यह हमारा कर्तव्य है कि हम अपने नागरिकों को सुरक्षित सुविधाएं प्रदान करें। इन स्थलों की क्वालिटी और सेफ्टी सुनिश्चित करना अत्यंत आवश्यक है ताकि किसी भी प्रकार की दुर्घटना से बचा जा सके और जनता की सुरक्षा को प्राथमिकता दी जा सके।

महोदय, मेरी सरकार से मांग है कि सभी सार्वजनिक परिवहन स्थलों का नियमित रूप से ऑडिट किया जाए। इस ऑडिट में विशेषज्ञों की टीम द्वारा विस्तृत निरीक्षण, माप और मूल्यांकन शामिल होना चाहिए, ताकि किसी भी संभावित जोखिम का समय पर पता लगाया जा सके और उसे ठीक किया जा सके। इसके अलावा, ऑडिट के आधार पर आवश्यक रिपेयर और सुधार कार्य तुरन्त किए जाएं।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Raghav Chadha: Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Muzibulla Khan (Odisha), Shrimati Sulata Deo (Odisha), Shri Sant Balbir Singh (Punjab), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri Sanjeev Arora (Punjab), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla, Shri Haris Beeran (Kerala) and Shrimati Jebi Mather Hisham (Kerala). देशभर में जितने स्ट्रक्चर हैं, उन सबका ऑडिट कराया जाए।

श्री राघव चड्ढा: सर, जहां पर public transport sites हैं। अभी आपने दिल्ली में देखा, जो वारदात हुई। वह कितनी दुर्भाग्यपूर्ण घटना थी। इन सबका रेग्युलर स्ट्रक्चरल ऑडिट एक नियमित तरीके से होना चाहिए, यह मांग की है।

Demand for central assistance for the revival of agricultural sector in the state of Kerala

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, thank you for allowing my Special Mention. The State of Kerala is passing through a tough phase consequent to the heavy landslides at Wayanad that has devastated the lives of people. The extreme weather conditions are constantly creating havoc in the State. Agriculture is one of the major sectors which bears the brunt of climate change and the subsequent weather extremities. The severe drought in Kerala during the summer of 2024 is estimated to have caused direct crop damage to 23,700 hectares across the State and a loss of Rs. 260 crore. Indirectly, there is a loss of production in 23,000 hectares and the loss is estimated at Rs. 250 crore. More than half a lakh farmers have been

Content Page

affected by the drought.Farmers belonging to the major agricultural districts of Idukki, Wayanad, Palakkad and Thrissur have suffered significant losses. The harsh drought has resulted in partial or complete losses of both food and cash crops. It is learnt that Government of Kerala has approached the Central Government for additional funds to address the situation and support the affected farmers.

In this context, I appeal to the Central Government to grant a special financial package for the revival of agricultural sector in the state. It is requested to issue directions to Banks to write off the agricultural loans of the farmers whose crops have been destroyed. I further urge the Government to provide special financial assistance to the people of Wayanad for compensating the losses in agriculture and livestock. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by Shrimati Jebi Mather Hisham: Shri Imran Pratapgarhi (Maharashtra), Shri P. Wilson (Tamil Nadu), Shri Neeraj Dangi (Rajasthan), Shri Anil Kumar Yadav Mandali (Telangana), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Haris Beeran (Kerala), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala) and Shri Muzibulla Khan (Odisha), Shri Sandosh Kumar P (Kerala).

Dr. Fauzia Khan is not present. Now, Dr. Sikander Kumar.

Concern over quality of food and hygiene provided by Railways during travel

डा. सिकंदर कुमार (हिमाचल प्रदेश): उपसभाध्यक्ष महोदय, मैं आपका ध्यान भारतीय रेलवे, जिसको देश की लाइफ लाइन भी कहा जाता है की ओर दिलाना चाहता हूँ। आज भी ट्रेन से सफर करना हर भारतीय के जीवन का हिस्सा है। रेलवे द्वारा सफर के दौरान बहुत से ट्रेनों मे खाने की सुविधा भी दी जाती है। रेलवे द्वारा सफर के दौरान यात्रियों को मिलने वाले खाने की गुणवत्ता, स्वच्छता और साफ-सफाई से लोगों को बड़ी निराशा होती है।

मेरा माननीय रेलवे मंत्री जी से विनम्र आग्रह है कि साफ-सुथरे और पौष्टिक खाने के लिए उचित नीति तथा ट्रेनों एवं स्टेशनों पर अनाधिकृत विक्रेताओं की मौजूदगी रोकने के लिए और रेलवे यात्रियों की शिकायतों का त्वरित निवारण के लिए एक मजबूत तंत्र स्थापित किया जाए। इस सम्बन्ध में भारत के रेलवे स्टेशनों के आस पास जो भी गांवों की स्वयं सेवी महिलाओं की संस्था या आंगनवाड़ी कार्यकर्ताओं से संपर्क करके, रेलवे मे पौष्टिक घर का खाना उपलब्ध कराने की योजनाओं की भी समीक्षा की जानी चाहिए, जिससे स्थानीय बेरोजगारों के लिए रोज़गार के अवसर बढ़ेंगे और यात्रिओं को पौष्टिक खाना भी मिल सकेगा।

मैं रेलवे मंत्रालय और सरकार से आवश्यक कार्रवाई करने का आग्रह करता हूं, धन्यवाद।

Content Page

श्री उपसभाध्यक्ष (श्री राजीव शुक्ला): धन्यवाद, डा.सिकंदर कुमार जी। आपने बहुत महत्वपूर्ण मुद्दा उठाया है। यही संसद की खासियत होती है। सत्तारूढ़ दल भी, अगर कहीं कमजोरी है, तो सरकार से कहता है कि कृपया इसको ठीक करें। मैं प्रहलाद जोशी जी से कहूंगा कि आप माननीय रेलवे मिनिस्टर को अवगत कराएं कि जो मुद्दा डा. सिकंदर कुमार जी ने उठाया है। उन्होंने बताया है कि रेलवे में खराब खाना मिल रहा है, उसको दुरुस्त करना चाहिए और सुविधाएं बढ़ानी चाहिए। बहुत अच्छे, धन्यवाद।

The following hon. Members associated themselves with the Special Mention made by Dr. Sikander Kumar: Shri Chunnilal Garasiya (Rajasthan), Shri P. Wilson (Tamil Nadu), Shri Naresh Bansal (Uttarakhand), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Sanjay Seth (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Shri Ram Chander Jangra (Haryana), Shrimati Sumitra Balmik (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Sanjeev Arora (Punjab), Shri Haris Beeran (Kerala), Shri Sandosh Kumar P (Kerala), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Bhagwat Karad (Maharashtra), Shri Sujeet Kumar (Odisha) and Shri Niranjan Bishi (Odisha).

Demand for establishment of five medical colleges of RAJMES (Rajasthan Medical Education Society) and MDRUs of Bharatpur, Bhilwara, Churu, Pali and Dungarpur

नीरज डांगी (राजस्थान): उपसभाध्यक्ष महोदय, राजस्थान में भरतपुर, भीलवाड़ा, चूरू, पाली एवं डूंगरपुर पांच राजमेस मेडिकल कॉलेजों के Multidisciplinary Research Unit (एमडीआरयू) की स्थापना के प्रस्ताव 14.08.2019 को भारत सरकार को प्रेषित किये गए।

राजस्थान सरकार द्वारा हस्ताक्षरयुक्त एमओयू दिनांक 28.11.2019 को प्रेषित किया। मेडिकल कॉलेजों से आए प्रस्तावों पर टेक्नीकल कमेटी से भीलवाड़ा तथा डूंगरपुर मेडिकल कॉलेज हेतु ऑब्जरवेशन्स प्राप्त हुए हैं तथा भरतपुर, चूरू एवं पाली के लिये ऑब्जरवेशन्स प्राप्त होने शेष हैं। एमडीआरयू की डूंगरपुर मेडिकल कॉलेज हेतु दिनांक 30.09.2021 को प्रथम किस्त 1.25 करोड रुपये की स्वीकृति, स्थान चिन्हित व पीडब्ल्यूडी को एजेंसी नियुक्त करने का कार्य पूर्ण हो चुका है।

भीलवाड़ा हेतु पंजीकरण 21.09.2022 को पूर्ण किया। सीडीएससीओ, जीओएल से भारत सरकार के प्रश्नों के जवाब प्रतीक्षित है एवं भेजे गए संशोधित प्रस्तावों में भारत सरकार ने तीन आपत्तियां उठाई थीं। दो का समाधान हो चुका है और एक पशु आवास के संबंध में प्रक्रियाधीन है। पाली द्वारा 22.11.2022 एवं चूरू द्वारा 24.11.2022 को संशोधित प्रस्ताव भारत सरकार को प्रेषित किए गए। एमडीआरयू की पाली मेडिकल कॉलेज हेतु 27.3.2023 को 1.25 करोड़ रुपये की प्रथम किस्त की स्वीकृति प्राप्त हुई, साइट चिह्नित की गई, एनएचएम को एजेंसी नियुक्त किया गया व उपकरण खरीद भी जल्द ही शुरू होगी। शेष पर भारत सरकार से स्वीकृति अपेक्षित है। भारत सरकार के पत्र दिनांक 14.3.2023 के अनुसार चुरू के लिए संशोधित प्रस्ताव अग्रेषित किए जाने

Content Page

हैं, अत: मेरा आपके माध्यम से भारत सरकार से आग्रह है कि भरतपुर, भीलवाड़ा, चुरू, पाली एवं डूंगरपुर मेडिकल कॉलेज में बहुविषयक अनुसंधान इकाई (एमडीआरयू) के प्रोजेक्ट की स्वीकृति एवं धनराशि जल्द जारी की जाए। उपसभाध्यक्ष महोदय, मुझे यहाँ पर बोलने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by Shri Neeraj Dangi: Shri Pramod Tiwari (Rajasthan), Shri Imran Pratapgarhi (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Madan Rathore (Rajasthan), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri P. Wilson (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala) and Shri M. Mohamed Abdulla (Tamil Nadu).

Shri Sant Balbir Singh. Demand for compensation for Horticultural Crops damaged due to natural calamities.

Demand for compensation for horticultural crops damaged due to natural calamities

SHRI SANT BALBIR SINGH (Punjab): Compensation is provided by the Government in cases of loss of crops due to natural calamities. These natural disasters occur frequently in the forms of floods and droughts. While horticulture also suffers losses due to natural calamities, no compensation is provided for them. Horticulture, which is also seen as an alternative form of agriculture, conserves groundwater and helps in keeping the environment clean. Orange orchards have been planted on a large scale in Fazilka, Abohar, Hoshiarpur, and other places in Punjab. After falling prey to the natural blight, many horticultural farmers repented of it and were forced to dig up their green gardens. Horticulture in this area is dependent on canal water as their groundwater is saline. This is also causing damage to the gardens.

During the last two years, 2021-22 and 2022-23, around 40,000 farmers in Bathinda, Muktsar, and Fazilka uprooted their gardens due to climate change. Sir, climate change is having the worst impact on horticulture. Therefore, it is our strong demand that the interests of horticulture farmers across the country, including Punjab, should be taken care of.

Sir, I request Government that in case of loss of their horticulture due to natural calamities, they should be compensated like loss of normal crops. To encourage horticulture, maximum subsidies should be given so that farmers turn to horticulture and arrange for the marketing of their fruits. Loans of horticultural farmers and laborers should be waived of. Tools and machinery used for horticulture should be

Content Page

made cheaper.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you, Balbir Singh ji. You have raised an important issue. The following hon. Members associated themselves with the Special Mention made by Shri Sant Balbir Singh: Shri Sanjeev Arora (Punjab), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala) and Shri M. Mohamed Abdulla (Tamil Nadu).

Shrimati Sulata Deo. Concern over cruelty against animals.

Concern over cruelty against animals

SHRIMATI SULATA DEO (Odisha): Sir, I would like to bring to the notice of the House an important issue of cruelty against animals. Sir, animals cannot express their pain in human language, but they have souls and feel suffering just like us. It is our duty to understand their problems and protect them.

We need strict laws to check cruelty against animals and also to ensure that those who harm animals are held accountable. Proper measures and monitoring should be implemented to prevent abuse and neglect. Additionally, illegal slaughterhouses must be banned immediately to stop the inhumane treatment of animals. By taking these steps, we can create a society that respects and cares for all living beings. It is time to act and ensure that animals are treated with the compassion and dignity they deserve. I urge the Government to look into it. Thank you.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sulata Deo: Dr. Sasmit Patra (Odisha), Shri Sandosh Kumar P (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri Muzibulla Khan (Odisha), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

Now, Mr. Sandosh Kumar P. He will speak about 'Need to Address the Problems Faced by Kannur International Airport'.

Need to address the problems faced by the Kannur International Airport

SHRI SANDOSH KUMAR P (Kerala): Sir, the Kannur International Airport is facing a serious crisis due to huge financial loss and a lack of sufficient airlines to meet the

needs of the passengers. The Kannur Airport which started operations on December 9, 2018, handled one million passengers within the first ten months, operated 50 daily services and 65 international services per week and was among the top ten airports in India, used by most international passengers in August and September, 2021. Yet, recently, there has been a sharp decline in the number of passengers and operating airlines. To increase the revenue of the airport and make it profitable, more flight services were necessary. As of now, there are few direct airline services from the airport. There is not even a single direct flight that connects Kannur Airport with New Delhi. The airport serves 4 districts of Kerala - Kannur, Kasaragod, Wayanad and Kozhikode and caters to passengers from Karnataka and Tamil Nadu. The development of the airport would certainly contribute to the economic growth and industrial development of the region. If the airport gets 'Point of Call Status', many international airlines can start direct services from Kannur. This will be a huge relief to the airport and the needy passengers. The strategic location and state-of-the-art infrastructure offer enormous opportunities for the airport to act as a vital connectivity point. Enhanced connectivity would reflect in the growth of tourism and related industries also. Therefore, I request the concerned Minister to address these issues and save the airport from an existential crisis. Thank you.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sandosh Kumar P: Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala) and Shri Haris Beeran (Kerala).

Demand for infrastructure development, regular staffing and digitisation of post offices in Odisha

श्री मुजीबुल्ला खान (ओडिशा): मैं ओडिशा में, विशेष रूप से ग्रामीण पंचायतों में डाकघरों के बुनियादी ढांचे के विकास, नियमित स्टाफिंग और डिजिटलीकरण की तत्काल आवश्यकता को संबोधित करने के लिए आपका ध्यान आकर्षित करना चाहता हूँ। कई डाकघर वर्तमान में अपर्याप्त सुविधाओं के साथ काम कर रहे हैं। अकसर कर्मचारियों की कमी और पुरानी प्रणाली के कारण सेवा वितरण प्रभावित हो रहा है। बुनियादी ढांचे को उन्नत करने, लगातार स्टाफिंग सुनिश्चित करने और डाक सेवाओं की दक्षता और पहुँच में सुधार के लिए आधुनिक डिजिटल प्रणालियों को लागू करने के लिए तत्काल कार्रवाई की आवश्यकता है। इसके अतिरिक्त, डाकघर के संचालन को बढ़ाने से स्पीड पोस्ट, रजिस्ट्री, मनीऑर्डर, टिकट बिक्री, राजस्व टिकट, सरकारी वित्तीय

Content Page

योजनाएँ और बीमा उत्पादों जैसी आवश्यक सेवाओं के प्रावधान में सुविधा होगी। इससे न केवल सेवा पहुँच में सुधार होगा, बल्कि सुकन्या समृद्धि योजना जैसी योजनाओं को भी बढ़ावा मिलेगा, जिससे ग्रामीण समुदायों को बहुत लाभ होगा। मैं संबंधित मंत्री के ध्यान में लाने का आग्रह करता हूँ और अनुरोध करता हूँ कि आवश्यक कार्रवाई में तेजी लाने के लिए इसे अत्यंत तत्परता से संबोधित किया जाए। आपका त्वरित हस्तक्षेप डाक सेवाओं की गुणवत्ता में उल्लेखनीय रूप से सुधार करेगा और ग्रामीण निवासियों की आर्थिक और सामाजिक भलाई का समर्थन करेगा।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the matter raised by hon. Member, Shri Muzibulla Khan: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Sulata Deo (Odisha), Shri Sujeet Kumar (Odisha) and Dr. Sasmit Patra (Odisha).

Now, Dr. Bhim Singh. He was not here earlier. But he has sent a request that he is back.

Demand for establishment of Extremely Backward Classes Finance and Development Corporation

डा. भीम सिंह (बिहार): महोदय, पिछड़ा वर्ग एक बहुत बड़ा वर्ग है, जिसमें आपसी गैर बराबरी भी काफी है। कुछ जातियां अत्यंत ही पिछड़ी हुई हैं। अत्यंत पिछड़ा वर्ग की जनता में अधिकांश मूलत: खेतिहर मजदूर, काश्तकार, दस्तकार, शिल्पकार, पशुपालक तथा समाज की सेवा करने वाले लोग शामिल हैं। विज्ञान की प्रगति तथा कल-कारखानों की स्थापना से ग्रामों के दस्तकार तथा शिल्पकार प्राय: बेकार हो गये हैं। जिन चीजों को वे अपनी कला कौशल से बनाते थे, उन्हें अब मशीनें बनाने लगी हैं। वे अकुशल मजदूर बन गये हैं। कृषि पर उनकी अधिक आश्रितता बढ़ गयी है, साथ ही उनकी बेरोजगारी बढ़ी है। जनसंख्या वृद्धि तथा कृषि पर अधिक आश्रितता बढ़ने से खेती भी अब कम होती जा रही है। तात्पर्य यह है कि सदियों से चली आ रही कठोर एवं जटिल सामाजिक व्यवस्था के शिकार पिछड़े वर्ग के इन लोगों को विज्ञान की प्रगति तथा कल-कारखानों की स्थापना ने बेरोजगार बनाकर आर्थिक रूप से पंगु बना दिया है।

अत: सरकार से अनुरोध है कि पिछड़े वर्गों के लोगों की हालत सुधारने तथा इनके ग्रामीण तथा कुटीर उद्योग धन्धों के विकास के लिए सरकार राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम को सुदृढ़ करे और एक नए अत्यंत पिछड़ा वर्ग वित्त एवं विकास निगम की स्थापना करे, जो अत्यंत पिछड़े वर्ग के उत्थान के काम को अपने हाथ में ले, ताकि इस वर्ग का आर्थिक विकास हो सके।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Bhim Singh: Shri Ram Chander Jangra (Haryana), Dr. Sasmit Patra (Odisha), Dr. Anil

Sukhdeorao Bonde (Maharashtra), Shri Chunnilal Garasiya (Rajasthan) and Shri Amar Pal Maurya (Uttar Pradesh).

Now Dr. M. Thambidurai. ...(*Interruptions*)... You are right. His turn should have come in the end. But since he made a request, I acceded to it.

Concern over drug/alcohol menace

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I would like to raise a very important matter afflicting the country and making lives of the people miserable. It is drug alcohol menace. Drug/alcohol abuse has become a worldwide menace. This has emerged as a serious concern, adversely affecting the physical and socio-economic well-being of the country. The epidemic of drug abuse in younger generation has assumed alarming dimensions in India. Addiction to alcohol/drugs not only affects the individual involved, but also the family and society at large.

India is sandwiched between two largest opium-producing regions of the world, that is, the Golden Triangle comprising Thailand, Myanmar and Vietnam on one side, and the Golden Crescent comprising Pakistan, Afghanistan and Iran on the other. The menace of drug/alcohol addiction has spread fast among the youth of India.

As far as Tamil Nadu is concerned, the incidence of sale of ganja and other narcotic drugs is increasing and they are available very easily near schools and colleges. Drug menace is rampant in Tamil Nadu, and every day, there are reports of murders, as a result of drugs/alcohol abuse. Drug and alcohol addiction has become a menace which threatens public health. In Kallakurichi in Tamil Nadu, a month ago, more than 65 persons died due to consumption of illicit and spurious methanol mixed liquor.

I request the Centre to formulate a pan-India policy on drug/alcohol abuse and send an advisory to the States in order to reduce abuse of all types of drugs.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. M. Thambidurai: Dr. Sasmit Patra (Odisha), Shrimati Sulata Deo (Odisha), Shrimati S. Phangnon Konyak (Nagaland), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala) and Dr. V. Sivadasan (Kerala).

Content Page

Concern over issue of fake caste certificates

SHRI NIRANJAN BISHI (Odisha): This serious problem has far-reaching implications, particularly for the Scheduled Castes (SC), Scheduled Tribes (ST), and Other Backward Classes (OBC) communities who are entitled to certain reservation benefits to uplift their socio-economic status in accordance with the provision of the Constitution of India.

The use of fraudulent caste certificates undermines the purpose of these reservations, depriving genuine beneficiaries of their rightful opportunities in higher education, employment, promotion and elective posts. The spurious Scheduled Caste and Scheduled Tribe candidates who falsely claim these benefits by virtue of those fake caste certificates not only snatch away the reservation benefit meant for undeveloped, depressed, and suppressed Scheduled Caste and Scheduled Tribe communities but also perpetuate social injustice and inequality; as a result of which, the genuine Scheduled Caste and Scheduled Tribe candidates are deprived from their constitutional rights.

The Father of the Constitution of India, Dr. B.R. Ambedkar, had made provisions of reservation in education, appointment, promotion and in political representation for Scheduled Castes and Scheduled Tribes with a view to bringing the Scheduled Caste and Scheduled Tribe communities in the mainstream of the nation. Immediate action is necessary to address this issue.

Sir, I urge the Government of India to conduct an investigation and verification process to identify and cancel the fake caste certificates. This step will help to protect the fundamental rights of Scheduled Caste and Scheduled Tribe communities and promote a fair and just society. Thank you.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you, Niranjanji. You raised a very important issue, because it has become a usual phenomenon to produce fake caste certificates. I think the Government will take notice of it and will take corrective measures.

The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Niranjan Bishi: Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Muzibulla Khan (Odisha), Dr. V. Sivadasan (Kerala), Shri Sujeet Kumar (Odisha), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shrimati Sulata Deo (Odisha) and Shri Sandosh Kumar P (Kerala).

Content Page

Dumping of cheap Chinese fabrics and Duty-free import of man-made fabrics from Bangladesh

SHRI SAJEEV ARORA (Punjab): Mr. Vice Chairman, Sir, I would like to apprise you regarding the pressing issue faced by the Indian textile industry due to various issues. One of them is influx of cheap imports from China.

The industry is facing a dual challenge of slowing export demand and a large influx of imported fabrics and garments, particularly from China. This massive dumping of cheap, low-quality fabrics from China is causing significant harm to the Indian textile industry, especially the MSME sector. The industry seeks an immediate ban on the import of low-rate and low-quality knitted fabrics from China. It is crucial to impose a minimum import price of at least USD 3.50 per kg on all HSN codes under Chapter 60 of the Customs Tariff to protect the domestic industry.

Another pressing issue is the duty-free import of man-made fabric apparel from Bangladesh under the SAARC Agreement of 2006. Bangladesh imports cheaper fabrics from China, converts them into garments and dumps them into Indian market.

Garment manufacturing is a labour-intensive industry that provides employment opportunities, especially for women. The duty-free import should be banned immediately to promote the local industry and protect jobs. It is crucial to address these issues to ensure a level-playing field for the Indian textile industry. Hence, I urge Government to take swift action to address these concerns and safeguard the interest of the Indian textile industry. I look forward to Government's response and its plan of action to tackle these challenges. Thank you.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sanjeev Arora: Dr. Sasmit Patra (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Niranjan Bishi (Odisha) , Dr. Kanimozhi NVN Somu (Tamil Nadu) , Shri M. Mohamed Abdulla (Tamil Nadu) , Shrimati Jebi Mather Hisham (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh) , Shri P. Wilson (Tamil Nadu) and Shri Sant Balbir Singh (Punjab).

Demand for special assistance by the Central Government to the public libraries of Maharashtra

श्री धनंजय भीमराव महादिक (महाराष्ट्र): महोदय, महाराष्ट्र राज्य में 11,000 से अधिक सार्वजनिक पुस्तकालय हैं, जो ट्रस्ट और संस्थाओं द्वारा संचालित हैं। ये पुस्तकालय लाखों पाठकों

Content Page

को गुणवत्तापूर्ण पुस्तकों, पत्रिकाओं और समाचार पत्रों तक पहुंच प्रदान करते हैं। राज्य सरकार इन पुस्तकालयों को वार्षिक रख-रखाव अनुदान देती है। डिजिटल युग में बच्चों और युवाओं को पढ़ने की आदत डालने के लिए पुस्तकालयों में डिजिटल बुनियादी ढांचा और ई-पुस्तकें उपलब्ध कराना आवश्यक है।

महाराष्ट्र सरकार ने वित्त मंत्रालय को डीपीआर के साथ एक प्रस्ताव भेजा है, जिसमें 469.38 करोड़ रुपये की विशेष सहायता की मांग की गई है। केंद्र सरकार ने इस प्रस्ताव को दिशा निर्देशों के अनुरूप नहीं बताया है और सुझाव दिया है कि सहायता केवल ग्राम पंचायत और नगरपालिका वार्डों में नए पुस्तकालय स्थापित करने के लिए उपलब्ध है।

यह प्रस्ताव 11,322 मौजूदा सार्वजनिक पुस्तकालयों के लिए है। इसलिए, मैं सरकार से अनुरोध करता हूं कि सहायता की शर्तों पर पुनर्विचार करे, क्योंकि मौजूदा पुस्तकालयों को बेहतर सेवाएं प्रदान करने के लिए सहायता की आवश्यकता है। राज्य में पहले से ही वित्त पोषित सार्वजनिक पुस्तकालयों का बड़ा नेटवर्क है, इसलिए नए पुस्तकालय स्थापित करना संभव नहीं है। विशेष सहायता प्राप्त करने की समय सीमा निकट आ रही है। अतः मेरी सरकार से यह माँग है की इस मुद्दे का शीघ्र समाधान करके राज्य को अर्थ-सहाय्य प्रदान की जाए।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Dhananjay Bhimrao Mahadik: Shri Sadanand Mhalu Shet Tanavade (Goa), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha) and Shri Imran Pratapgarhi (Maharashtra).

Now, Shri A.D. Singh to speak about "Demand for strict enforcement of ban on Single Use Plastic."

Demand for Strict Enforcement of ban on Single use plastic

SHRI A. D. SINGH (Bihar): Sir, on 1st July, 2022, the Government banned the manufacture, distribution, stocking, sale and use of 19 Single Use Plastic (SUP) items by amending the Plastic Waste Management Rule, 2016. The ban covered plastic items like cutlery, straws, sticks, carry bags and banners (with specified thickness), ear buds with plastic sticks, plastic flags, etc. Special Task Force has been constituted in all States/UTs. A National Task Force is constituted in the Ministry for coordination purposes. Directions were issued to plastic raw material manufactures to stop supplying raw material for manufacture of banned SUP. Within months, banned SUP items continued to be sold and used in the country as ever before. The plastic carry bags and other items are littered as plastic straws in streets and water bodies which cause plastic pollution and harms terrestrial and aqua eco system besides giving shabby look. Surveys conducted by Centre for Science and

Content Page

Environment finds that - Enforcement of the ban has been poor and needs to be strengthened; there is un-interrupted production of banned items; there is lack of awareness; market for plastic alternative is under developed and effective collection system and efficient recycling units are required.

I urge upon the Government that the list of banned items may be reviewed. More items should be included in the list such as water bottles and carry bags irrespective of thickness. Strict implementation of the orders should be ensured by fixing the responsibilities. Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri A. D. Singh:

Shri Haris Beeran (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Shri Niranjan Bishi (Odisha), Shri Sujeet Kumar (Odisha), Shri Sandosh Kumar P (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala) and Shri M. Mohamed Abdulla (Tamil Nadu).

Demand for running the KV school JIPMER on fulltime instead of shift basis

SHRI S. SELVAGANABATHY (Puducherry): Sir, there are two Kendriya Vidhyalayas in Puducherry, one in Jipmer Campus and another in Pondicherry University campus, at Kalapet. The one at Jipmer campus is running on shift basis due to non-availability of space to run on fulltime basis. As a result, the children have no time to concentrate on sports and extracurricular activities. As per the KV guidelines, they have to be trained for yoga, scout, etc. Because of the non-availability of time, they are deprived of these necessities. Many parents have approached me to arrange for schooling on fulltime basis. If space is the constraint for expansion, I have a suggestion. There are several Jipmer staff quarters around the school. Most of them are more than forty years old and are in dilapidated condition. Now, they can be demolished and part of the area adjoining the school can be given to KV school for expansion. In the rest of the space, the Jipmer can construct multi storeyed or vertical expansion building for accommodating staff. This will easily solve the problem and it will also allow the children to have sufficient time for relaxation and take up sports and extracurricular activities without mental tension.

Therefore, I request the hon. Education Minister to advise the JIPMER

Content Page

administration to accept my suggestions or else they may find some other alternatives. But please ensure that the shift system is abolished as early as possible. Thank you very much.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri S. Selvaganabathy: Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu) and Shri Niranjan Bishi (Odisha).

Now, Dr. V. Sivadasan.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

Need to Address the issues faced by the people during the construction of National Highways

DR. V. SIVADASAN (Kerala): Sir, National Highways are important for the progress of the country and the Government of Kerala has taken all possible steps to ensure that the National Highway construction is completed in the State. The NHAI has started the construction and the work is progressing. But, there are several problems which the people are suffering. There is water logging in the construction sites. It has resulted in accidents and people are not able to travel. At some places, the removal of soil in unscientific manner has created a dangerous situation. Some houses have been isolated, and they are unable to move freely out of their home. The delay in the completion of the National Highways is resulting in traffic congestion and slow-moving traffic. Traffic has to be diverted which adds to the woes of the people. There is a need to build more underpasses and bridges so that the right of the people to move freely is addressed.

Sir, I urge the Government to take urgent action so that the construction of National Highways is completed by the NHAI at the earliest and the right of the people to travel freely is guaranteed. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. V. Sivadasan: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala) and Shri P. Wilson (Tamil Nadu).

Content Page

Shri Imran Pratapgarhi;

Demand for direct regular train service connecting Pratapgarh, U.P. to Mumbai

श्री इमरान प्रतापगढ़ी (महाराष्ट्र): उपसभापति महोदय, उत्तर प्रदेश का प्रतापगढ़ जनपद गौरवशाली जिला है, इस जिले से बड़ी संख्या में देश की आर्थिक राजधानी मुम्बई के लिए लोग रेल यात्रा करते हैं। व्यापार के लिए, नौकरी के लिए लाखों लोग मुम्बई से जुड़े हुए हैं।

मेरे जनपद प्रतापगढ़ से मुम्बई के लिए डेली कोई भी ट्रेन नहीं जाती, सिर्फ 'साकेत एक्सप्रेस', जिसका नंबर 22184 एवं 22183 है, जो फैज़ाबाद(अयोध्या) से सप्ताह में दो दिन चलती है और प्रतापगढ़ होकर जाती है। इस कारण से प्रतापगढ़ से मुम्बई यात्रा करने वालों को बड़ी कठिनाई का सामना करना पड़ता है। माननीय रेलमंत्री जी से मेरा अनुरोध है कि प्रतापगढ़ से प्रारंभ करके मुम्बई के लिए डायरेक्ट डेली ट्रेन चलाई जाये या 'साकेत एक्सप्रेस' को डेली किया जाए, जिससे सिर्फ प्रतापगढ़ ही नहीं, बल्कि अन्य जनपदों जैसे सुल्तानपुर और जौनपुर के यात्रियों को भी सुविधा हो।

मैं ख़ुद प्रतापगढ़ जनपद का हूँ, मैं महाराष्ट्र से राज्यसभा का सांसद हूँ, मुझे भी वहाँ से यात्रा करने के लिए इलाहाबाद या लखनऊ जाना पड़ता है। अत: रेलमंत्री जी से अनुरोध है कि वे अर्जेंट इस मामले का संज्ञान लें और 'साकेत एक्सप्रेस', 22184 और 22183 का संचालन प्रतिदिन कराएँ।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Imran Pratapgarhi: Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shri Pramod Tiwari (Rajasthan), Shri Sanjeev Arora (Punjab), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Neeraj Dangi (Rajasthan), Shri Niranjan Bishi (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Muzibulla Khan (Odisha), Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Jebi Mather Hisham (Kerala) and Shrimati Phulo Devi Netam (Chhattisgarh).

Now, hon. Shri P. Wilson; 'Demand for amendment in Insolvency and Bankruptcy Code (IBC) for State Owned Discoms.'

Demand for amendment in the Insolvency and Bankruptcy Code (IBC) for State Owned Discoms

SHRI P. WILSON (Tamil Nadu): Sir, it has become commonplace to see power generating companies go into insolvency and liquidation, leaving behind dues of hundreds of crores of rupees to State owned DISCOMs. These gencoms are often set up as SPVs with group companies taking up the Engineering Procurement and

Content Page

Construction (EPC) contract or fuel supply and thus the parent company has no problem with the gencom going under liquidation because they would have earned enough money by then.

However, the State-owned DISCOMs which would have spent hundreds of crores is left in the lurch. In Tamil Nadu, the State-owned DISCOM TANGEDCO has faced several such cases where the Gencoms owing hundreds of crores of rupees have become insolvent and no recovery is made from the Contract Insolvency Resolution Process (CIRP) because dues to DISCOMs are placed at the 6th place in the Waterfall Mechanism under Section 53 of the IBC Code. TANGEDCO's losses are then absorbed by the State Government. Ultimately, the DISCOM becomes debt ridden and customers suffer. Therefore, some relief has to be given to DISCOMs when Gencoms undergo insolvency. My suggestion is that State-owned DISCOMs must be placed higher and treated on par with financial creditors because they have ultimately invested in the Gencom to build and operate a power generating station. I, therefore, request the hon. Minister of Corporate Affairs to amend Section 53 of IBC Code and place dues, to State owned DISCOMs from generating companies, on par with financial debts owed to unsecured creditors, and oblige.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri P. Wilson: Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), and Dr. V. Sivadasan (Kerala).

Shri Anil Kumar Yadav Mandadi; concern over drug menace in the country.

Concern over drug menace in the Country

SHRI ANIL KUMAR YADAV MANDADI (Telangana): Sir, recently, there were instances of seizure of huge haul of narcotic drugs in the country. In February, 2024, NCB has seized 3,300 kg. drugs off Gujarat Coast. In March, 2024, there was a huge haul of narcotic drugs from Visakhapatnam Port. The use of charas, ganja, heroine, opium, brown sugar and other narcotic drug by youngsters in the country has increased manifold. The States with international borders are easily prone to illegal drug trade. Punjab, North Eastern States with international border and coastal States are main drug trading centres. To some extent, the State of Telangana is also seriously affected due to drug use. Drug abuse leads to serious health issues — heart disease, lung disease, Cancer, etc., The serious issue of drug abuse is to be handled

Content Page

seriously. There is a need for strategic change in policing the drug abuse. Instead of focusing on 'drug abuse', the Government has to focus on 'drug trade' and take effective measures to prevent the smuggling/illegal trafficking of drugs into the country. Therefore, I urge upon the Government to take stern and stringent action against the drug traders so that the drugs do not enter the country.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Anil Kumar Yadav Mandadi: Shri Imran Pratapgarhi (Maharashtra), Shri Sujeet Kumar (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Sandosh Kumar P (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Neeraj Dangi (Rajasthan), Shrimati Jebi Mather Hisham (Kerala), Shri Niranjan Bishi (Odisha), and Dr. John Brittas (Kerala).

Now Shri Naresh Bansal; demand to develop and use local servers and cloud systems in the country.

Demand to develop and use local servers and cloud systems in the country

श्री नरेश बंसल (उत्तराखंड): महोदय, माइक्रोसॉफ्ट की क्लाउड सर्विसेज में शुक्रवार 19 जुलाई को आई दिक्कत ने दुनियाभर में इसकी विश्वसनीयता को लेकर सवाल खड़े कर दिए हैं। क्राउड स्ट्राइक अपडेट की वजह से हुई इस समस्या की वजह से देश में कई संस्थानों का काम ठप हो गया, एयरलाइंस, टीवी टेलिकास्ट, बैंकों, नॉन बैंकिंग फाइनेंशियल, कॉर्पोरेट कंपनियों के कामकाज पर असर पड़ा। इसका कारण देश में स्थानीय क्लाउड सिस्टम का न होना और भारतीय कंपनियों का गूगल, माइक्रोसॉफ्ट व अमेजन के क्लाउड सिस्टम पर निर्भर होना है। माइक्रोसॉफ्ट के सर्वर में तकनीकी खामी के बाद स्थानीय क्लाउड सिस्टम की कमी महसूस की गई। सिस्टम के बंद होने से अरबों रुपए का नुकसान हुआ । युद्ध या फिर साइबर हमले की स्थिति में अगर गूगल, माइक्रोसॉफ्ट और अमेजन का सिस्टम का बटन बंद कर दिया जाए तो हमारे देश में आपात स्थिति पैदा हो जाएगी। देश की ज्यादातर कंपनियों और लोगों का निजी डाटा इन्हीं तीनों कंपनियों के क्लाउड सिस्टम पर उपलब्ध है। अगर इन तीनों कंपनियों के क्लाउड में कोई हार्डवेयर परेशानी हुई या फिर कोई बड़ा साइबर अटैक हुआ तो यहां डाटा सुरक्षित रखने वाली कंपनियों को डाटा का नुकसान होगा।

अपना सर्वर और क्लाउड सिस्टम नहीं होने का नुकसान है कि देश से बहुत पैसा विदेशी कंपनियों के सर्वर और क्लाउड सिस्टम इस्तेमाल करने की एवज़ में उन्हें देना पड़ता है। देश में स्थानीय सर्वर और क्लाउड सिस्टम विकसित कर लिया जाए, तो विदेशी कंपनियों पर निर्भरता कम होगी,सारा डाटा सुरक्षित होगा व आर्थिक फायदा होगा और किसी भी साइबर हमले से निपटने के लिए देश आत्मनिर्भर होगा।

अत: मैं सरकार से इस संबंध में उचित कदम उठाने का अनुरोध करता हूं।

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Shri Naresh Bansal: Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Shri Sujeet Kumar (Odisha), Dr. Medha Vishram Kulkarni (Maharashtra), Shri Mahendra Bhatt (Uttarakhand), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Ram Chander Jangra (Haryana) and Shri Brij Lal (Uttar Pradesh).

Now, hon. Member, Dr. John Brittas on 'Concern over difficulties being faced by Kerala candidates for the upcoming NEET PG Examination by the National Board of Examinations in Medical Sciences (NBEMS) owing to the allotment of examination centres in Andhra Pradesh'.

Concern over difficulties being faced by Kerala candidates for the upcoming NEET PG Examination by the National Board of Examinations in Medical Sciences (NBEMS) owing to the allotment of examination centres in Andhra Pradesh

DR. JOHN BRITTAS (Kerala): Sir, NEET-PG examination has undergone multiple postponements, with the latest date now set for 11.08.2024. In an unprecedented move, NBEMS introduced a new requirement compelling applicants to select four prospective examination centres, with the first three choices being within Kerala and the fourth restricted to Andhra Pradesh. Reluctantly, Kerala candidates opted for centres in Andhra Pradesh as their fourth choice, hoping that they would be allotted one of their first three preferred centres within Kerala. However, as per the list published by NBEMS on 31.07.2024, majority of Kerala candidates were allotted examination centres in Andhra Pradesh, a state far away from Kerala. Similar challenges are being faced by candidates from other States also, making it a pan-India issue. Furthermore, the list only indicates the State and area, without revealing the exact centre locations until August 8, two days before the examination. Sir, I am glad that our representations have been viewed positively and the Government has taken a favourable decision on this. I thank the Government.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. John Brittas: Dr. V. Sivadasan (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Jebi Mather Hisham (Kerala), Dr. Kanimozhi NVN Somu

Content Page

(Tamil Nadu), Shri Muzibulla Khan (Odisha) and Shri Niranjan Bishi (Odisha).

Thank you. Now, Ms. Kavita Patidar.

Demand for starting of Mhow-Indore-Manmad Railway Project

सुश्री कविता पाटीदार (मध्य प्रदेश): माननीय उपसभापति महोदय, महू, इंदौर-मनमाड़ रेल मार्ग परियोजना कई सालों से प्रस्तावित है, परन्तु प्रस्तावित समय से यह रेल मार्ग अभी तक पूरा नहीं हो पाया है। उक्त रेल मार्ग का सर्वे भी मई, 2017 में पूर्ण किया जा चुका है, साथ में डी.पी.आर. भी तैयार हैं। अत: मैं सरकार से इस परियोजना को शीघ्र चालू करने के आग्रह करती हूं, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Ms. Kavita Patidar: Shrimati Sumitra Balmik (Madhya Pradesh), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha) and Dr. Sumer Singh Solanki (Madhya Pradesh).

Thank you. Now, Shri Sujeet Kumar on 'Demand for Increasing Hunar Se Rozgar Tak Training Institutes for Tourism in Odisha'.

Demand for Increasing Hunar Se Rozgar Tak Training Institutes for Tourism in Odisha

SHRI SUJEET KUMAR (Odisha): Sir, Odisha attracts millions of domestic and international tourists annually, with a footfall of 10,014,175 tourists in 2023-24. Although, this is less compared to the pre-COVID years as we are still recovering, Odisha's rich cultural heritage and natural beauty continue to draw many visitors, making tourism a vital part of our economy. Tourism is a highly labour-intensive sector and approximately, for every 1 million rupees investment in Tourism Sector, 89 jobs are created as against 45 jobs in Primary Sector and 13 jobs in Secondary Sector in Odisha. However, the lack of HSRT training centres hampers our ability to train and empower our youth, affecting their employment opportunities and the quality of services provided to tourists. While we do not harbour any envy towards other states and are glad to see our fellow states like Uttar Pradesh with around 15 centres, Madhya Pradesh with 12, Rajasthan with 15, and Telangana with 7, it is concerning that our state, Odisha, which generates 13 per cent of its GDP from tourism, has only one centre allocated under the Hunar Se Rozgar Tak Training Institute for Tourism. More HSRT training centres in Odisha will equip our youth with essential skills, leading to higher employment rates and improved tourist services. This will boost local

Content Page

businesses and contribute to Odisha's economic growth.

I urge the Ministry of Tourism to allocate more HSRT training centers under the CBSP Scheme to provide better opportunities for our youth and maximize our state's tourism potential.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Shri Sujeet Kumar: Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala) and Muzibulla Khan (Odisha.)

Thank you, Mr. Sujeet Kumar. Now, again, discussion on the working of the Ministry of New and Renewable Energy.

DISCUSSION ON THE WORKING OF THE MINISTRY OF NEW AND RENEWABLE ENERGY - *(Contd.)*

SHRIMATI SAGARIKA GHOSE (West Bengal): Hon. Deputy Chairman, Sir, this is a crucial Ministry. It concerns the future of us and the future of the planet. Sir, for the last ten years, this Government has been playing the role of *'Sapno Ka Saudagar'*, merchant of dreams. They are showing *sapna*, which is dreams, that does not match with reality, which is the *hakikat*. Nowhere is this gap between *Sapna* and *Hakikat* more pronounced than in the Ministry of New and Renewable Energy.

Let me present some facts. At COP26, that is the 2021 climate conference in Glasgow, the Prime Minister said that India will produce capacity of 500 Gigawatts of renewable energy capacity by 2030. What has the Government done? The story of this Government is missing targets, focusing only on big projects and not on small-scale decentralized renewables. And third, it is actually Bengal, which is a pioneer in renewable energy and which is creating small-scale renewables. So, unlike Manu Bhaker, who is hitting the target in the Olympics, this Government is continually missing targets. The Government's target for installed capacity for renewable energy for 2022, (let's forget 2030) for 2022 was 100 Gigawatts of installed capacity for solar and 60 Gigawatts of installed capacity for wind. Where are we in 2024? Only 81.6 Gigawatts for solar and 45.8 Gigawatts for wind. These are the Government's own figures of Central Electricity Authority Report. I hope the Ministry will tell us how it intends to catch up to 2022 from 2024 because its figures, its targets for 2022 have not been met, forget 2030.

Let us now focus on energy because the Government keeps giving impressive figures on installed capacity, but how much electricity are you actually generating?

Content Page

We have to track generation. From April 2023 to March 2024, total electricity generated from solar was only 6.69 per cent of total electricity generation of the country. Electricity from wind was only 4.71 per cent of total electricity generated in the country. If you add all the new renewables, that is wind, solar, small hydro and biomass, this comes to only 13 per cent of the total electricity generated in the country.

According to the Prime Minister's announcement in 2021, the Government is aiming for 32 per cent of total electricity generation of the country by 2030. This figure has been revised upwards to 43 per cent of total electricity from renewables by 2030. You are aiming for 32 per cent and 43 per cent, but until now you are generating only 13 per cent; *Sapna- Hakikat. ...(Interruptions)...* And you have achieved this 13 per cent only after two decades. The program began in 2006 under Dr. Manmohan Singh when the Ministry was named New and Renewable energy. *...(Interruptions)...* But in two decades, from 2006 to 2024, you have only produced 13 per cent of electricity.

श्री उपसभापति: प्लीज़, बैठकर न बोलें।

SHRIMATI SAGARIKA GHOSE: They are showing photographs of giant solar parks, giant installed capacity, but not enough attention is being paid to custom-made, small-scale renewables...

श्री उपसभापति: प्लीज़, बैठकर न बोलें।

SHRIMATI SAGARIKA GHOSE: Which actually meet local demands at the price that people can afford solar dryers, small horticulture, small refrigerators, streetlights. There is not enough focus on decentralized small-scale renewables and spreading awareness and usage of renewables. How many of us are using renewables today? The Government is not spreading awareness! The Government is not going to the people to find out what people actually need in terms of energy and what price they are willing to pay. Sir, there is also a price to be paid for these huge Solar Parks that the Government is setting up. At the Pavagada Solar Park in Karnataka and the Charanaka Solar Park in Gujarat, thousands of farmers have been displaced and lost their livelihoods because of these gigantic solar parks. *...(Interruptions)...*

श्री उपसभापति: प्लीज़, आप बैठकर मत बोलिए।

Content Page

SHRIMATI SAGARIKA GHOSE: Sir, the Ministry has its own Report - the Decentralized Renewable Energy for Rural Livelihoods Report of 2022. But, they are ignoring this Report, because they want to show photographs of big-ticket Gigawatt projects for the international audience!

Sir, it is actually the Bengal Government which is pioneer in renewable energy and creating small-scale renewables. Sir, two lakh families in Bengal use renewable energy resources as primary source of electricity. More than 11,000 solar street lighting systems have been installed in different parts of the Sundarbans. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will be forced to name you now.

SHRIMATI SAGARIKA GHOSE: Sir, 58 Government buildings under the Aloshri program have been provided with solar power plants. Bengal has established the country's first solar housing complex - the Rabir Rashmi housing complex - in Newtown.

So, we cannot afford to dilly-dally on new and renewable energy. India's 70 per cent of electricity is coming from coal. This is resulting in greenhouse gas emissions which is engulfing the planet. The future of our children is at stake, the species is at stake. We are in danger. And, what is the Government doing? The Government is only putting out photographs and announcements for international audiences, but not doing anything to encourage small-scale renewables, to encourage usage of renewables and to encourage small-scale deliverables of renewables.

I want to say, Sir, it is the Bengal Government which is, actually, doing/working for small-scale renewable energy and small-scale renewables. The Government is talking about 'sapna' and 'dreams, but it is the Bengal Government which is working on 'haquikat' or 'reality' on new and renewable energy. Thank you.

श्री उपसभापति: श्री मुरली देवड़ा।

श्री मिलिंद मुरली देवड़ा (महाराष्ट्र): सर, बहुत-बहुत धन्यवाद। मुझे नवीन और नवीकरणीय ऊर्जा मंत्रालय को आवंटित अनुदान पर बोलने का अवसर देने पर आपका आभार व्यक्त करना चाहता हूं। सर, मैं सागरिका जी के भाषण के बाद इस मंत्रालय के बारे में दो-तीन बातें कहना चाहूंगा। This is a Ministry which is close to everyone's heart. This is a Ministry which determines the future of our country. And, I would only urge this House one thing. We can score political points. That is one thing. We all must do it. One State is doing

better than the other is a good thing. But, let us look at the facts and, although this Ministry is called 'Renewable Energy', we should be careful not to renew hatred every time. That is very important, Sir.

Today, if you look at this Budget, I want to, firstly, congratulate the hon. Finance Minister that Rs. 19,000 crores have been allotted to this Ministry in this Budget. It is double from last year's Budget for the Ministry of New and Renewable Energy. In fact, Rs. 8,500 crores of Rs. 19,000 crores is allotted only for solar energy. My esteemed colleague spoke about wholesale energy and retail energy. What do you and I, the common person, are going to benefit from this Ministry? सर, मैं आज माननीय मंत्री जी को बहुत-बहुत बधाई देना चाहता हूं कि कुछ दिन पहले मैंने इस इश्यू को लेकर सवाल भी पूछा कि प्राइम मिनिस्टर का जो रूफटॉप सोलर प्रोजेक्ट है, यह एक बहुत ही अच्छा और बहुत ही सुंदर एक्जाम्पल है, where you and I, as individuals, can benefit from this Ministry from various schemes at a retail level in our very households. सर, मैं आपके माध्यम से माननीय मंत्री जी का ध्यान एक इश्यू की ओर आकर्षित करना चाहता हूं। महाराष्ट्र गवर्नमेंट का एक MSEDCL है, उसने कल ही एक प्रेस रिलीज इश्यू किया कि प्राइम मिनिस्टर ने इस स्कीम को 5 महीने पहले लांच किया और 5 महीने के अंदर ही, Maharashtra is playing a very important leadership role with this scheme and using hon. Prime Minister's rooftop solar initiative, we have already surpassed 100 MW mark.

5.00 P.M.

You will be very happy to know that. There are many issues. We can, again, talk about political issues here, but it is very important to study what is the progress made, and this is not a comparison progress to say what the previous Government did and what this Government is doing. Is India moving forward in greening our economy or not? That is the moot question before all of us in this House today, and that is what we owe to future generations. सर, मैं आपके माध्यम से सदन के सामने कुछ आंकड़े रखना चाहूंगा, जो 2014 से 2024 के बीच renewable energy क्षमता में हुई वृद्धि को दर्शाते हैं। Today, India's installed non-fossil fuel capacity has surged four hundred per cent in the last eight-and-a-half years. Now, we have reached 203 Gigawatts. The installed renewable energy capacity has increased by 128 per cent in the last 10 years.

महोदय, मैं तीन बहुत ही महत्वपूर्ण उदाहरण सदन के सामने रखना चाहूंगा। Wind energy 2014 में भारत की कुल क्षमता 21 हज़ार मेगावाट थी और 2024 में 47 हज़ार मेगावाट हो गई, जिसका मतलब है दस वर्षों में दोगुनी से अधिक वृद्धि होना।

महोदय, 2014 में सोलर एनर्जी केवल 2,821 मेगावाट थी, लेकिन अब, 2024 में यह क्षमता बढ़कर 83 हज़ार मेगावाट हो गई। नीरज भाई, जो सबसे सुंदर उदाहरण है, वह converting waste into energy का है। कचरे से बिजली उत्पादन क्षमता 2014 में 140 मेगावाट से बढ़कर

Content Page

2024 में 343 मेगावाट हो गई है। Today, we talk of many global indexes but it is very important to note that across several non-partisan, non-political indexes, today India ranks fourth globally for renewable power capacity additions. We rank fourth in wind power and fifth in solar power. The IRENA दुनिया की सबसे बड़ी एजेंसी है। इस एजेंसी का नाम है - International Renewable Energy Agency. IRENA के अनुसार भारत का renewable energy क्षेत्र 2030 तक 30 लाख नए रोजगार create कर सकता है, जिनमें से 10 लाख, यानी की एक तिहाई से अधिक नौकरियाँ केवल सोलर एनर्जी क्षेत्र में होंगी। ...*(Interruptions)*... Locally, how do you create manufacturing jobs? One is on the generation side. But, I, again, congratulate this Government for a bold vision to ensure that the equipments that are used to harness solar energy,-- until recently, the entire supply chain was being dominated by China -- everything from the rare earth, the minerals to the photovoltaic cells, are produced here. Today, there is a lot of production happening in India. I would urge the hon. Minister and I would urge the Finance Minister also, we must expand the scope of production-linked incentives to create more manufacturing, especially, of high efficiency solar PV modules, in India. The Union Cabinet chaired by the Prime Minister has made a huge PLI investment in the first phase. I think almost three billion US Dollars in two tranches have been allotted to give subsidies for the manufacturing of solar equipment right here in India, so that we become self-dependent, and we are not dependent on countries that could become hostile to us. ...*(Interruptions)*... Yes it is *atmanirbhar*. It is a good thing. It is creating jobs here. Why should we use our growth and greening of the economy to subsidise the economy of China? I am sure nobody in this House would want that, regardless of their political ideology. The second phase of the Prime Minister's high-efficiency solar PV modules scheme aims to install 65 Gigawatts of annual manufacturing capacity right here in India. So, I want to congratulate this Government. A lot of work has been done to double the Budget allocations for new and renewable energy and to reduce our dependence on countries like China.

मैं इस मंत्रालय से थोड़ा दूर हटकर एक बात कहना चाहूँगा कि बजट में देखकर मुझे बहुत खुशी हुई थी कि माननीय वित्त मंत्री जी ने स्मॉल मॉड्यूलर रिएक्टर्स के विकास का उल्लेख किया था। This may not pertain directly to this Ministry. But, Sir, today I believe it is very important for all of us as Indians to be very open-minded about reforms in nuclear energy. This is what, the world over, the developing world, the developed world, countries like America, countries in Europe and China, are moving towards nuclear energy to increase the green share of their energy mix. मैं एक बहुत ही important startling statistic सदन के सामने रखना चाहता हूँ, जो चीन के बारे में है। 2035 तक चीन अपने बिजली उत्पादन में न्यूक्लियर एनर्जी की हिस्सेदारी को दस परसेंट तक दोगुना कर देगा। Today, China's share of nuclear energy is only 5 per cent और 2060 तक, they will take

Content Page

it to almost 20 per cent. We must ensure, therefore, that we reform the nuclear sector and lead in this space and not just follow.

Sir, with these few words, I want to congratulate the Government, this Ministry, and the Finance Ministry for allocating as much money as required to make India self-dependence in the renewable space. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Milindji. Now, Dr. Fauzia Khan; not present. Shrimati Dharmshila Gupta. यह आपकी मेडन स्पीच है।

श्रीमती धर्मशीला गुप्ता (बिहार): आदरणीय उपसभापति महोदय, मुझे नवीन और नवीकरणीय ऊर्जा के अहम विषय पर बोलने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

सर्वप्रथम, मैं देश की आदरणीय जनता को धन्यवाद देना चाहती हूँ, हृदय से आभार व्यक्त करना चाहती हूँ, जिन्होंने आदरणीय श्री नरेन्द्र मोदी जी को लगातार तीसरी बार प्रधान मंत्री बनाया। इसके साथ ही, माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी का स्वागत करती हूँ, अभिनंदन करती हूँ। माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने जिस तरह से हरित ऊर्जा के क्षेत्र में काम किया है, वह अकल्पनीय है। उन्होंने समय से पहले देश में हरित ऊर्जा क्रांति की शुरुआत कर दी है। बीते दस सालों में श्री मोदी जी के नेतृत्व में ग्रीन एनर्जी के क्षेत्र में भारत दुनिया को राह दिखा रहा है। मैं माननीय प्रधान मंत्री, आदरणीय मोदी जी और आदरणीय वित्त मंत्री, श्रीमती निर्मला सीतारमण जी का आभार व्यक्त करना चाहती हूँ। आज हमारी सरकार का 2024 से 2025 का बजट ग्रीन एनर्जी, यानी हरित ऊर्जा के लिए बड़ी संभावनाओं के द्वार खोलता है। इस बजट में हरित ऊर्जा क्षेत्र को नई ऊर्जा परियोजनाओं के लिए दस हजार करोड़ रुपये, ग्रीन टेक्नोलॉजी फंड के लिए लगभग पाँच हजार करोड़ रुपये और इलेक्ट्रिक वाहनों के प्रोत्साहन के लिए लगभग 2,500 करोड़ रुपये का प्रावधान किया गया है। महोदय, हमारे प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने भारत देश को विकसित भारत बनाने का संकल्प लिया है। एक विकसित भारत का सपना हम बिना समूचित ऊर्जा नीति के नहीं देख सकते हैं। साल दर साल सकल घरेलू उत्पाद में हमारी उल्लेखनीय बढ़ोतरी का अर्थ यह भी है कि आने वाले वर्षों और महीनों में माननीय मोदी जी ने अपने औद्योगिकी, वाणिज्यिकी और घरेलू गतिविधियों के लिए ऊर्जा की जरूरत को ज्यादा से ज्यादा मात्रा में पूरा करने के ठोस कदम उठाए हैं।

जलवायु परिवर्तन के साथ-साथ आज दुनिया जिस तरह की अनिश्चित वैश्विक राजनीतिक भंवर में फंसती जा रही है, उससे पारंपरिक और जीवाश्म ईंधन पर हमारी निर्भरता को संकटग्रस्त होने से बचाने के लिए माननीय प्रधान मंत्री जी ने ठोस कदम उठाए हैं। भारत की नवीन और नवीकरणीय ऊर्जा नीति के लिए इस दिशा में लक्षित रूप से उन्होंने कार्य किया है। दूरदर्शी प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में बनी हमारी ऊर्जा नीति के तीन मुख्य उद्देश्य रहे हैं। उन्होंने इन उद्देश्यों को भारत के पटल पर रखा है। पहला - renewable energy, जैसे सौर व पवन ऊर्जा के प्रोडक्शन को बढ़ाना। दूसरा - अपनी आर्थिक गतिविधियों में fossil fuel जैसे कोयला, पैट्रोल, डीजल आदि का इस्तेमाल कम करना। तीसरा - घरेलू और लघु वाणिज्यिकी क्षेत्रों में बायो गैस जैसे ऊर्जा के इस्तेमाल पर बल देना।

केंद्रीय बजट के बाद हरित विकास विषय पर हुए वेबिनार में माननीय प्रधान मंत्री जी ने दो टूक शब्दों में कहा कि भारत renewable energy resources में जितनी commanding position में होगा, उतना ही बड़ा बदलाव वह पूरे विश्व में ला सकता है। 2014 के बाद से ही भारत renewable energy capacity addition में सबसे आगे रहा है। इस दिशा में हमने अब तक अपने लिए निर्धारित सारे लक्ष्य समय से पहले पूरे किए हैं। माननीय मोदी जी ने installed electricity capacity में 40 प्रतिशत non-fossil fuel का लक्ष्य रखा था, जिसे उन्होंने एक साल पहले पूरा कर लिया है। यह मोदी है, तो मुमकिन है। 10 प्रतिशत Ethanol blending के लक्ष्य को भी भारत ने 5 महीने पहले पूरा कर लिया है। यह मोदी सरकार की उपलब्धि है। पैट्रोल में Ethanol blending के 20 प्रतिशत के लक्ष्य को 2030 में पूरा करना था, मगर अब हम उसे 2025-26 तक ही पूरा कर लेंगे। महोदय, यह मोदी सरकार की उपलब्धि है। महोदय, मोदी सरकार ने 2030 तक 500 गीगावॉट non-fossil fuel-based electricity capacity का नया लक्ष्य निर्धारित किया है। इसमें कोई संदेह नहीं है कि यह लक्ष्य भी समय से पहले हासिल कर लेने का पूरा संकल्प है।

उपसभापति महोदय, माननीय प्रधान मंत्री मोदी जी के नेतृत्व में हम ऊर्जा के क्षेत्र में निरंतर आगे बढ़ रहे हैं। हमारी सरकार ने हरित ऊर्जा को बढ़ावा देने के लिए 'प्रधानमंत्री सूर्योदय योजना' की शुरुआत की है। हरित ऊर्जा की सबसे खास बात यह होती है कि इससे प्रदूषण का खतरा नहीं होता है। प्रदूषण और ग्लोबल वॉर्मिंग के क्षेत्र में पहले से ही काम होना चाहिए था, लेकिन दुर्भाग्य से मोदी सरकार से पहले यूपीए की दस साल की *, जो वह देश के भविष्य की जरूरतों पर अपना ध्यान देती।

मान्यवर, मैं जिस राज्य से आती हूं, वह बिहार राज्य है, वहां भी हमारी एनडीए की सरकार हरित ऊर्जा के क्षेत्र में आगे बढ़ती हुई नजर आ रही है। बिहार में कई स्थानों पर सोलर प्लांट का काम तेजी से चल रहा है। लेकिन मैं माननीया सदस्या को बताना चाहूँगी, जिन्होंने कुछ देर पहले कहा कि कोई काम नहीं रहा हो रहा है, उनका कार्य क्षेत्र बिहार था, लेकिन अभी उन्होंने बिहार को छोड़ दिया है।

श्री उपसभापतिः आप विषय पर बोलिए।

श्रीमती धर्मशीला गुप्ताः मैं उनको बताना चाहूँगी कि 2022 में बिहार का पहला फ्लोटिंग सोलर पावर प्लांट माननीय प्रधान मंत्री, मोदी जी के द्वारा लगाया गया था। यह उपलब्धि मोदी जी की है। बिहार में 2004 से 2013 तक जो सरकार थी, उसने 'लालटेन की रोशनी में बिता दिए दिन-रात और ऊर्जा संकट पर कोई नहीं था साथ'। यह थी अराजकता की सरकार। मैं सदन को बताना चाहूँगी कि माननीय प्रधान मंत्री जी के नेतृत्व में पूरे भारत में 36 करोड़ लोगों को बिजली कनेक्शन दिया गया है और 2.5 लाख मेगावॉट की ऊर्जा उत्पादन क्षमता बढ़ाई गई है। पवन ऊर्जा के माध्यम से पवन ऊर्जा की स्थापित क्षमता 2014 में लगभग 21 गीगावॉट थी और आज यह क्षमता बढ़ कर 42.63 गीगावॉट हो चुकी है। सौर पार्क योजना के माध्यम से बड़े पैमाने पर सौर ऊर्जा पार्क्स स्थापित किए गए हैं। बिहार में भी सौर ऊर्जा पार्कों की स्थापना की गई है, जिससे स्थानीय

* Expunged as ordered by the Chair.

रोजगार और विकास को बढ़ावा मिला है। ...(**समय की घंटी**)... मान्यवर, मुझे 10 मिनट का टाइम मिला था।

श्री उपसभापतिः माननीया धर्मशीला जी, आप 10 मिनट बोल चुकी हैं, अब आप खत्म करें। ...(**व्यवधान**)... आप अपनी स्पीच को conclude करें, अब आप समापन करें।

श्रीमती धर्मशीला गुप्ताः महोदय, मैं कहना चाहूँगी कि 2004 से 2014 तक गाँवों में बिजली नहीं हुआ करती थी, लालटेन और ढिबरी जला कर वहाँ की महिलाएँ और वहाँ के बच्चे पढ़ाई किया करते थे, कोई रोजगार नहीं कर पाता था, लेकिन आज सौर ऊर्जा के माध्यम से और माननीय मोदी जी के प्रयास से गाँव की झोपड़ी में भी बल्ब जले हैं, एलईडी लाइट लगी है। मोदी जी का यह काम दिखता है, ...(**समय की घंटी**)... और जो दिखता है, वह बोलता है। इसलिए माननीय मोदी जी के नेतृत्व में हमारा भारत समुचित विकास की ओर बढ़ा है। इतना कह कर मैं अपनी बात समाप्त करती हूँ। धन्यवाद।

श्री उपसभापतिः धन्यवाद। माननीय श्री जावेद अली खान।

श्री जावेद अली खान (उत्तर प्रदेश)**:** उपसभापति जी, नवीन और नवीकरणीय ऊर्जा मंत्रालय पर होने वाली चर्चा में भाग लेने के लिए आपने मुझे अनुमति दी, इसके लिए मैं आपका धन्यवाद करता हूँ। सर, मेरा समय कम है, इसलिए मैं बहुत विस्तार में अपनी बातें नहीं कहूँगा, मैं यहाँ कुछ प्वाइंट्स की ओर माननीय मंत्री जी का ध्यान आकर्षित करना चाहूँगा।

सर, 2030 तक सोलर एनर्जी, जो इस मंत्रालय का एक प्रमुख हिस्सा है, उसका टारगेट रखा गया है - 280 गीगावॉट। 2015 में यह टारगेट रखा गया था - 100 गीगावॉट और 2022 में इस 100 गीगावॉट के लक्ष्य को पूरा करना था, लेकिन पता यह चला कि 2022 में 100 गीगावॉट जो लक्ष्य पूरा करना था, वह पूरा हुआ सिर्फ 63 गीगावॉट। जब लक्ष्य पूरा नहीं हुआ, तो सरकार ने बड़ा जोर लगाया, तो 2023 तक हम 73 गीगावॉट पूरा कर पाए। यानी पूरी मशक्कत के बाद, 1 वर्ष में हम 10 गीगावॉट का सौर ऊर्जा का लक्ष्य पूरा कर पा रहे हैं। अब हमें 2030 में सोलर में 280 गीगावॉट और पूरी क्लीन एनर्जी में 500 गीगावॉट का लक्ष्य पूरा करना है। तो अगर हमें 2030 तक 280 गीगावॉट का लक्ष्य पूरा करना है, तो 1 वर्ष में हमें करीब 60 गीगावॉट सोलर एनर्जी का उत्पादन करना पड़ेगा। मैं माननीय मंत्री जी से यह जानना चाहूंगा, जब वे रिप्लाई करें, कि क्या आपका मंत्रालय इस स्थिति में है कि वह 1 वर्ष में, यानी 2030 तक प्रतिवर्ष 60-61 गीगावॉट सोलर विद्युत का उत्पादन कर सके।

सर, rooftop solarisation का लक्ष्य यह रखा गया था कि हम 2022 तक 40 गीगावॉट पूरा कर लेंगे। जब एनडीए की सरकार बनी थी और मोदी जी प्रधानमंत्री बने थे, उसके बाद यह लक्ष्य 2015 में ही रखा गया था, लेकिन rooftop को solarise करने का यह जो लक्ष्य था, उसमें सिर्फ 7.4 गीगावॉट ही पूरा हुआ। 2023 तक, जब बहुत सारा जोर लगाया गया कि 2022 में लक्ष्य पूरा नहीं हुआ, तो 2023 में, चुनाव से पहले कुछ करके दिखाओ, तो उनका यह लक्ष्य आया, जो पूरा हुआ, वह 11 गीगावॉट का हुआ। इसमें जो rooftop का है, आपको जान करके ताज्जुब होगा

Content Page

कि जब हम rooftop का जिक्र करते हैं, तो जनरली हम लोग हाउसिंग की तरफ ध्यान करते हैं, इसमें हाउसिंग का शेयर सिर्फ 3 गीगावॉट है, बाकी तो इन्होंने - यूनिवर्सिटी पर लगा दो, दफ्तर पर लगा दो, चाहे वह चले या नहीं चले। सर, मैं पिछले टर्म में स्वर्ण जयंती सदन में रहता था। तो उसके ऊपर पूरा सोलर पैनल लगा दिया गया। मैं जब तक, 2020 तक वहाँ रहा, मुझे एक दिन भी गर्म पानी सोलर से नहीं मिला, जबकि वह वहाँ 2015 से लगना शुरू हो गया था। तो इसमें यह स्थिति है।

सर, एक संस्था है - Council of Energy, Environment and Water (CEEW). इसका यह मानना है कि भारत में rooftop का बहुत potential है। उसने यह बताया है कि 637 गीगावॉट बिजली हम rooftop को solarise करके ले सकते हैं। सर, हमारे यहाँ जो सोलराइजेशन हो रहा है, हमारे यहां यह जो कर रहे हैं, इस योजना में एक तो rooftop का है और दूसरी एक बड़ी महत्वाकांक्षी योजना है, प्रधान मंत्री जी जिसका जिक्र कई बार कर चुके हैं - 'पीएम कुसुम योजना'। यह किसानों से संबंधित योजना है। इस योजना के तहत यह कहा जा रहा है और कहा गया था तथा वास्तविकता भी यह है कि बिजली पर किसानों की निर्भरता कम होगी, लेकिन यह योजना बडे मकड़-जाल में फंसी हुई है। सर, मैं जब से एमपी हूं, तब से ऊर्जा संबंधी स्थाई समिति का सदस्य हूं। इस पर जिक्र करते वक्त अधिकारी कतराते हैं। इस योजना को तीन 3 components में बांट दिया गया है। Component 'A', जिससे किसान व्यापार शुरू करेंगे। उसमें पहली शर्त है कि Component 'A' बंजर भूमि पर वे जो एक solar park बनाएंगे, वह लगेगा। ...(**समय की घंटी**)... सर, बस 1 मिनट लूंगा। अब हमें बिजली कृषि योग्य भूमि के अंदर चाहिए, लेकिन उसमें शर्त है कि बंजर भूमि पर लगाओ। जहां कृषि योग्य भूमि होती है, वहां बीच में आमतौर पर कहीं बंजर भूमि नहीं होती है। बंजर भूमि के लिए बहुत दूर जाना पड़ता है। फिर उसका transmission वहां से कैसे होगा, उसकी cost बढ़ेगी और कितनी? 1 एकड़ में 2 मेगावाट का प्लांट लगाने के लिए 9 करोड रुपए की लागत आ रही है। आज कौन सा ऐसे किसान है, जो 1 एकड़ भूमि में 9 करोड़ रुपए लगा करके अपने इलाके के diesel pumps को solarise करेगा या नए कनेक्शंस देगा। जो कृषि अवसंरचना कोष है, Agriculture Infrastructure Fund है, उसके अंदर इसे शामिल नहीं किया गया है, इसलिए वित्तीय संस्थान भी इसको मदद नहीं दे रहे हैं।

सर, मैं आखिरी बात आपसे यह अर्ज करना चाहता हूं कि 'पीएम कुसुम योजना' का जो Component 'B' है, वह निश्चित रूप से किसानों के लिए फायदेमंद साबित हो सकता है, क्योंकि उसमें stand-alone pump लगाने की व्यवस्था है, कि अपना सोलर सिस्टम लगाइए, दो-चार सोलर प्लेटें जो लगें, वह लगाइए और अपने pump को चलाइए, लेकिन उसमें परेशानी यह है कि ये उसके तहत किसानों को 7.5 हॉर्स पावर से ज्यादा का pump लगाने की अनुमति नहीं देते हैं। आज की तारीख में अगर आप एग्रीकल्चर के लिए बिजली का कनेक्शन लेने जाएँ, तो आपको सात हॉर्स पावर का कनेक्शन नहीं मिलेगा। उन्होंने साढ़े सात हॉर्स पावर का कनेक्शन देना बंद कर दिया है, क्योंकि वाटर लेवल बहुत नीचे चला गया है। अब सोलर के तहत हम साढ़े सात हॉर्स पावर का कनेक्शन लेंगे, तो वह चलेगा कैसे? जब बिजली वाले ही कह रहे हैं कि वाटर लेवल नीचे है और हम 10 हॉर्स पावर से कम का कनेक्शन नहीं देंगे, तो इस प्रकार से यह कनेक्शन भी फेल होगा।

Content Page

सर, इसका जो कंपोनेंट-सी है, वह पंपों को सोलराइज़ कर रहा है, जो पहले से बिजली से चल रहे हैं, उनको सोलराइज़ किया जा रहा है। इसमें परेशानी क्या है? पहली परेशानी तो यह है कि वित्तीय अभाव में कंपोनेंट-ए नहीं चलता, दूसरा, उसका जो 'बी' कंपोनेंट है, वह साढ़े सात हॉर्स पावर की वजह से चल ही नहीं सकता है और जो 'सी' कंपोनेंट है, उसको इनकी डिस्ट्रीब्यूशन कंपनियाँ चलने नहीं दे रही हैं, क्योंकि डिस्ट्रीब्यूशन कंपनियों की आमदनी कम होती है। डिस्ट्रीब्यूशन कंपनियाँ मिनिस्ट्री ऑफ पावर के तहत काम करती है। सर, मेरा अंदाजा यह है कि मिनिस्ट्री ऑफ पावर और मिनिस्ट्री ऑफ रिन्युएबल एनर्जी में भी आपस में खींच-तान है। नवीकरणीय ऊर्जा को मिनिस्ट्री ऑफ पावर प्रमोट करने के बहुत पक्ष में नहीं है, हालाँकि उनकी कुछ संस्थाओं नें एनटीपीसी, एनएचपीसी वगैरह ने भी सोलर योजनाएं शुरू की हैं। मंत्री जी को इस ओर ध्यान देना चाहिए।

मैं आपसे यही कहना चाहूँगा कि दावे ऐसे किए जाएँ, जो पूरे हो सकें। 'कुसुम योजना' के तहत 'ए' कंपोनेंट में 10,000 मेगावाट का लक्ष्य था, उसमें से सिर्फ 3 परसेंट पूरा हुआ है। इसके 'बी' कंपोनेंट में 14 लाख पंप लगने थे, उसमें सिर्फ 28 परसेंट लगे हैं और 'सी' कंपोनेंट में 35 लाख का लक्ष्य था, उसका एक प्रतिशत पूरा हुआ।

सर, मैं एक मिनट में आखिरी बात यह कह रहा हूँ कि कुछ राज्य सरकारों ने भी स्टैंड अलोन पंप की योजना चलाई है। छत्तीसगढ़ में अब बघेल साहब की सरकार नहीं है, उन्होंने 90 प्रतिशत तक की सब्सिडी स्टैंड अलोन पंपों पर दी थी। झारखंड में भी 85 परसेंट से ज्यादा स्टैंड अलोन पंप पर राज्य सरकार सब्सिडी दे रही है। इसकी वजह से छत्तीसगढ़ में बहुत पंप लगे थे। पूरे भारत में केंद्रीय योजनाओं के तहत उतने स्टैंड अलोन लोन पंप नहीं लगे, जितने अकेले छत्तीसगढ़ में लग गए थे। झारखंड का सही आँकड़ा मेरे पास नहीं है। मैं आपसे यही अर्ज करना चाहता हूँ कि आपने कहा है कि 30 परसेंट केंद्र देगा, 30 परसेंट राज्य सरकार देगी, 40 परसेंट किसान देगा - इस स्टैंड अलोन पंप की सब्सिडी का सारा जिम्मा केंद्र सरकार को लेना चाहिए और किसान से कम हिस्सा लेना चाहिए, तभी हम सच में किसान की बिजली के ऊपर जो आत्मनिर्भरता है, उसको कम कर पाएंगे। इन्हीं सुझावों और इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ, बहुत-बहुत धन्यवाद।

جناب جاوید علی خان (اترپردیش): اُپ سبھاپتی جی، نوین اور نویکرنی اُرجا منترالیہ پر ہونے والی چرچہ میں[†] بھاگ لینے کے لیے آپ نے مجھے اجازت دی، اس کے لیے میں آپ کا دھنیواد کرتا ہوں۔ سر، میرا وقت کم ہے، اس لیے میں بہت تفصیل سے اپنی باتیں نہیں کہوں گا، میں یہاں کچھ پوائنٹس کی طرف مانیئے منتری جی کا دھیان مبذول کرانا چاہوں گا۔

سر، 2030 تک سولر اینرجی، جو اس منترالیہ کا ایک پرمُکھ حصہ ہے، اس کا ٹارگیٹ رکھا گیا ہے 280 گیگاواٹ۔ 2015 میں یہ ٹارگیٹ رکھا گیا تھا 100 گیگاواٹ اور 2022 میں 100 گیگاواٹ جو لکشے پورا کرنا تھا، وہ پورا ہوا صرف 63 گیگاواٹ۔

جب لکشے پورا نہیں ہوا، تو سرکار نے بڑا زور لگایا، تو 2023 تک ہم 73 گیگاواٹ پورا کرپائے۔ یعنی پوری مشقت کے بعد، ایک سال میں ہم دس گیگاواٹ کا سور اُرجا کا لکشے پورا کرپارہے ہیں۔ اب ہمیں 2030 میں

[†] Transliteration in Urdu Script.

Content Page

سولر میں 280 گیگاواٹ اور پوری کلین اینرجی میں 500 گیگاواٹ کا لکشے پورا کرنا ہے۔ تو اگر ہمیں 2030 تک 280 گیگاواٹ کا لکشے پورا کرنا ہے، تو ایک سال میں ہمیں قریب 60 گیگاواٹ سولر اینرجی کا اتپادن کرنا پڑیگا۔ میں مانیئے منتری جی سے یہ جاننا چاہوں گا، جب وہ ریپلائی کریں، کہ کیا آپ کا منترالیہ اس استھتی میں ہے کہ وہ ایک سال میں، یعنی 2030 تک ہر سال 61-60 گیگاواٹ سولر انرجی کی پیداوار کرسکے۔

سر، rooftop solarisation کا لکشے یہ رکھا گیا تھا کہ ہم 2022 تک 40 گیگاواٹ پورا کرلیں گے۔ جب این ڈی اے کی سرکار بنی تھی اور مودی جی پردھان منتری بنے تھے، اس کے بعد یہ لکشے 2015 میں ہی رکھا گیا تھا، لیکن rooftop کو solarise کرنے کا یہ جو لکشے تھا، اس میں صرف 7.4 گیگاواٹ ہی پورا ہوا۔ 2023 تک، جب بہت سارا زور لگایا گیا کہ 2022 میں لکشے پورا نہیں ہوا، تو 2023 میں، چناؤ سے پہلے کچھ کرکے دکھاؤ، تو ان کا یہ لکشے آیا، جو پورا ہوا، وہ گیارہ گیگاواٹ کا ہوا۔ اس میں جو rooftop کا ہے، آپ کو جان کرکے تعجب ہوگا کہ جب ہم rooftop کا ذکر کرتے ہیں، تو جنرلی ہم لوگ ہاؤسنگ کی طرف دھیان کرتے ہیں، اس میں ہاؤسنگ کا شیئر صرف تین گیگاواٹ ہے، باقی تو انہوں نے یونیورسٹی پرلگادو، دفترپر لگا دو، چاہے وہ چلے یا نہیں چلے۔ سر، میں پچھلے ٹرم میں سورن جینتی سدن میں رہتا تھا۔ تو اس کے اوپر پورا سولر پینل لگادیا گیا۔ میں جب تک، 2020 تک وہاں رہا، مجھے ایک دن بھی گرم پانی سولر سے نہیں ملا، جب کہ وہ وہاں 2015 سے لگنا شروع ہوگیا تھا۔ تو اس میں یہ حالت ہے۔

سر، ایک سنستھا ہے، Council of Energy, Environment and Water (CEEW). اس کا یہ ماننا ہے کہ بھارت میں rooftop کا بہت پوٹینشیل ہے۔ اس نے یہ بتایا ہے کہ 637 گیگاواٹ بجلی ہم روف ٹاپ کو solarise کرکے لے سکتے ہیں۔

سر، ہمارے یہاں جو سولرائزیشن ہورہا ہے، ہمارے یہاں یہ جو کررہے ہیں، اس یوجنا میں ایک تو روف ٹاپ کا ہے اور دوسری ایک بڑی مہتواکانکشی یوجنا ہے، پردھان منتری جی جس کا ذکر کئی بار کرچکے ہیں۔ پم ایم کُسم یوجنا۔ یہ کسانوں سے متعلق یوجنا ہے۔ اس یوجنا کے تحت یہ کہا جارہا ہے اور کہا گیا تھا اور حقیقت بھی یہ ہے کہ بجلی پر کسانوں کی انحصار کم ہوگا۔ لیکن یہ یوجنا بڑے مکڑ جال میں پھنسی ہوئی ہے۔ سر، میں جب سے ایم پی ہوں، تب سے اُورجا سمبندھی استھائی سمیتی کا رکن ہوں۔ اس پر ذکر کرتے وقت ادھیکاری کتراتے ہیں۔ اس اسکیم کو تین کمپونینٹس میں بانٹ دیا گیا ہے۔ کمپونینٹ اے جس سے کسان کاروبار شروع کرینگے۔ اس میں پہلی شرط ہے کہ کمپونینٹ اے بنجر زمین پر وہ جو ایک سالر پارک بنائیں گے۔ وہ لگے گا۔ ...(وقت کی گھنٹی) ... سر بس ایک منٹ لونگا۔ اب ہمیں بجلی کرشی یوگیے زمین کے اندر چاہئیے، لیکن اس میں شرط ہے کہ بنجر زمین پر لگاؤ۔ جہاں کرشی یوگیہ زمین ہوتی ہے، وہاں بیچ میں عام طور پر کہیں بنجر زمین نہیں ہوتی ہے۔ بنجر زمین کے لیے بہت دور جانا پڑتا ہے۔ پھر اس کا ٹرانسمیشن وہاں سے کیسے ہوگا، اس کی قیمت بڑھے گی اور کتنی؟ ایک کروڑ میں دو میگاواٹ کا پلانٹ لگانے کے لیے نو کروڑ کی لاگت آرہی ہے۔ آج کون سا ایسے کسان ہے، جو ایک ایکڑ زمین میں نو کروڑ روپے لگاکرکے اپنے علاقے کے ڈیزل پمپ کو سولرائز کریگا یا نئے کنکشن دیگا۔ جو کرشی اوسرچنا کوش ہے، ایگری کلچر انفراسٹرکچر فنڈ ہے، اس کے اندر اسے شامل نہیں کیا گیا ہے، اس لیے وتّیئے سنستھان بھی اس کو مدد نہیں دے رہے ہیں۔

سر، میں آخری بات آپ سے یہ عرض کرنا چاہتا ہوں کہ پی ایم کُسم یوجنا کا جو کمپونینٹ بی ہے وہ نِشچت واضح طور پر کسانوں کے لیے فائدہ مند ثابت ہوسکتا ہے، کیوں کہ اس میں اسٹینڈ الون پمپ لگانے کی ویوستھا ہے، کہ اپنا سولر سسٹم لگائیے، دو چار سولر پلیٹیں جو لگیں، وہ لگائیے اور اپنا سولر سسٹم لگائیے، دو چار سولر پلیٹیں جو لگیں، وہ لگائیے اور اپنے پمپ کو چلائیے، لیکن اس میں پریشانی یہ ہے کہ یہ اس کے تحت کسانوں کو ساڑھے سات ہارز پاور سے زیادہ کا پمپ لگانے کی اجازت نہیں دے ہیں۔

آج کی تاریخ میں اگر آپ زراعت کے لیے بجلی کا کنیکشن لینے جائیں، تو آپ کو سات ہارزپاور کا کنکشن نہیں ملے گا۔ انہوں نے ساڑھے سات ہارزپاور کا کنکشن دینا بند کردیا ہے، کیوں کہ واٹر لیول بہت نیچے چلاگیا ہے۔ اب سولر کے تحت ہم ساڑھے سات ہارزپاور کا کنکشن لیں گے، تو وہ چلے گا کیسے؟ جب بجلی والے ہی کہہ رہے ہیں کہ واٹر لیول نیچے ہے اور دس ہارزپاور سے کم کا کنکش نہیں دیں گے، تو اس طرح سے یہ کنکشن بھی فیل ہوگا۔

سر، اس کا جو کمپونینٹ سی ہے، وہ پمپوں کو سولرائز کررہا ہے، جو پہلے سے بجلی سے چل رہے ہیں، ان کو سولرائز کیا جارہا ہے۔ اس میں پریشانی کیا ہے؟ پہلی پریشانی تو یہ ہے کہ وِتّیے ابھاؤ میں کمپونینٹ اے نہیں

Content Page

چلتا، دوسرا اس کا جو بی کمپونینٹ ہے، وہ ساڑھے سات ہارزپاور کی وجہ سے چل ہی نہیں سکتا ہے اور جو سی کمپونینٹ ہے، اس کو ان کی ڈسٹری بیوشن کمپنیاں چلنے نہیں دے رہی ہیں، کیوں کہ ڈسٹری بیوشن کمپنیوں کی آمدنی کم ہوتی ہے۔ ڈسٹری بیوشن کمپنیاں منسٹری آف پاور کے تحت کام کرتی ہیں۔ سر، میرا اندازہ یہ ہے کہ منسٹری آف پاور اور منسٹری آف رینیوبیل اینرجی میں بھی آپ میں کھینچ تان ہے۔ نویکرنیئے اُرجا کو منسٹری آف پاور پرموٹ کرنے کے بہت پکش میں نہیں ہے، حالانکہ ان کی کچھ سنستھاؤ نے این ٹی پی سی، این ایچ پی سی وغیرہ نے بھی سولر یوجنائیں شروع کی ہیں۔ منتری جی کو اس طرف دھیان دینا چاہئیے۔

میں آپ سے یہی کہنا چاہونگا کہ دعوے ایسے کیے جائیں، جو پورے ہوسکیں۔ کُسُم یوجنا کے تحت ای کمپونینٹ میں دس ہزار میگاواٹ کا لکشے تھا، اس میں سے صرف تین فیصد پر پورا ہوا ہے۔ اس کے بی کمپونینٹ میں 14 لاکھ پمپ لگنے تھے، اس میں صرف 28 فیصد لگے ہیں اور سی کمپونینٹ میں 35 لاکھ کا لکشے تھا، اس کا ایک فیصد پورا ہوا۔

سر، میں ایک منٹ میں آخری بات یہ کہہ رہا ہوں کہ کچھ ریاستی سرکاروں نے بھی اسٹینڈ الون پمپ کی یوجنا چلائی ہے۔ چھتیس گڑھ میں اب بگھیل صاحب کی سرکار نہیں ہے، انہوں نے نوّے فیصد تک کی سبسڈی اسٹینڈ الون پمپوں پر دی تھی۔ جھارکھنڈ میں بھی 85 فیصد سے زیادہ اسٹینڈ الون پمپ پر ریاستی سرکار سبسڈی دے رہے ہی۔ اس کی وجہ ہے چھتیس گڑھ میں بہت پمپ لگے تھے۔ پورے بھارت میں کیندری یوجناؤں کے تحت اتنے اسٹینڈ الون لون پمپ نہیں لگے، جتنے اکیلے چھتیس گڑھ میں لگ گئے تھے۔ جھارکھنڈ کا صحیح آنکڑا میرے پاس نہیں ہے۔ میں آپ سے یہی عرض کرنا چاہتا ہوں کہ آپ نے کہا ہے کہ تیس فیصد کیندر دیگا، تیس فیصد ریاستی سرکار دیگی، چالیس فیصد کسان دیگا۔ اس اسٹینڈ الون پمپ کی سبسڈی کا سارا ذمہ کیندر سرکار کو لینا چاہیئے اور کسان سے کم حصہ لینا چاہیئے، تبھی ہم سچ میں کسان کا بجلی کے اوپر جو انحصار ہے، اس کو کم کر پائیں گے۔ انہیں سجھاؤں اور انہیں باتوں کے ساتھ میں اپنی بات ختم کرتا ہوں۔ بہت بہت شکریہ۔

श्री उपसभापति: माननीय अमर पाल मौर्य जी। आपका मेडन स्पीच है। मेडन स्पीच का काफी महत्व है और उसके लिए आपको समय भी चाहिए। आप शुरू करें।

श्री अमर पाल मौर्य (उत्तर प्रदेश): उपसभापति महोदय, आज मुझे नवीन और नवीकरणीय ऊर्जा के संबंध में चर्चा के लिए अवसर प्राप्त हुआ है, मैं इसके लिए अपनी पार्टी और आपका बहुत-बहुत धन्यवाद ज्ञापित करता हूँ।

महोदय, देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी का देश के सर्वांगीण विकास का संकल्प है। हमारी सरकार इस संकल्प के प्रति प्रयास कर रही है। मोदी सरकार एक तरफ प्रकृति केंद्रित विकास की अवधारणा का भाव रखती है, तो दूसरी तरफ विरासत की भी अवधारणा को बढ़ाने का भाव रखती है। महोदय, आज विश्व भर में हरित ऊर्जा को लेकर के जागरूकता बढ़ी है। आज पूरे विश्व में जलवायु परिवर्तन एक बहुत बड़ा मुद्दा बना हुआ है। इसके प्रति माननीया वित्त मंत्री जी और माननीय प्रधान मंत्री जी ने देश के प्रति अपनी जो भावनाएं प्रकट की हैं, उसके लिए मैं देश के यशस्वी प्रधान मंत्री जी को पुनः एक बार बधाई देता हूँ। माननीय प्रधान मंत्री जी वर्ष 2014, जब से वे सरकार में आए हैं, तब से उन्होंने हमेशा छोटी-छोटी चीजों से शुरुआत की है और देश में सुदूर बैठे लोगों के प्रति भी ध्यान देना शुरू किया है।

श्री उपसभापति: माननीय अमर पाल मौर्य जी, चूंकि मैंने कहा कि यह आपकी पहली मेडन स्पीच है और आपका समय पर्याप्त है, तो आप अपनी स्पीच को कल कंटीन्यू करेंगे।

Content Page

Hon. Members, the Discussion on the Working of New and Renewable Energy will resume tomorrow. The House is adjourned to meet at 11.00 a.m. tomorrow, that is, Tuesday, the 6th August, 2024.

The House then adjourned at thirty one minutes past five of the clock till eleven of the clock on Tuesday, the 6th August, 2024.

Content Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)

Content Page